

# LOK SABHA DEBATES

(Ninth Session)



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LOK SABHA SECRETARIAT

NEW DELHI

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LOK SABHA

Friday, November 21, 1969 (Kartika  
30, 1891 (Saka))

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]

MEMBER SWORN

SHRI GURCHARAN SINGH (Feroze-  
pur— Punjab)

ORAL ANSWERS TO QUESTIONS

Delhi Police

\*121. SHRI N. K. P. SALVE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Police Constables and Officials involved in criminal offences and illegal activities during the year 19.7-68 ;

(b) the number of such persons prosecuted and convicted ; and

(c) whether any steps are contemplated by his Ministry in the light of the Khosla Commission Report on the working conditions and economic distress of the police Constables in the Union Territory of Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) In addition to 1001 persons reported to be involved in the Delhi Police unrest of April 1967, 44 persons were reported to be involved in such activities during the period from 1st April, 1967 to 31st March, 1968.

(b) 971 persons were prosecuted and 7 have been convicted so far.

(c) After examination of the Interim Report of the Delhi Police Commission, the emoluments of Delhi Police personnel have been increased by sanctioning certain allowances, and a programme of construc-

tion of houses for the police personnel has been taken up.

Various Branches of the Delhi Police have also been reorganised to improve the operational efficiency of the police force and measures have also been taken to provide them with better amenities.

A statement indicating the recommendations of the Commission and the decisions/action taken on them is placed on the Table of the House. [Placed in Library. See No. LT—2020/69].

SHRI A. SREEDHARAN : It is not possible to go through such a voluminous statement as this. It should have been circulated earlier.

श्री मरेन्द्र कुमार साल्वे : श्रीमन, खोसना आयोग की मिकारिशों से यह स्पष्ट है कि दिल्ली पुलिस के कर्मचारियों की स्थिति बहुत शोचनीय और दयनीय थी। मैं मंत्री महोदय से यह जानना चाहूँगा कि वह कौन से कारण हैं, वजूदात यों जिनकी वजह से यह मंत्रालय ने समय में उचित कार्यवाही करके इन हालातों को सुधारने की कोशिश नहीं की ?

जैसे अभी मंत्री महोदय ने बताया कि उन्होंने कुछ मिकारिशों पर धमल किया है इन मिकारिशों पर धमल करने के बाद अब मौजूदा हालत पुलिस वालों की ज्यादा समाधानकारक स्थापित हुई है यह जानने के लिए कि क्या इनके पास कोई जरिया या मशीनगे ट्रे या नही और अगर नहीं है तो क्या सदन को यह माशवासन देंगे कि वह ऐसी जानकारी हासिल करने के लिए जल्द से जल्द जरूरी कार्यवाही करेंगे ?

श्री बिष्ठा चरण शुक्ल : जहां तक कि दिल्ली पुलिस की पिछली परिस्थितियों का सवाल है इसके बारे में बड़ा लम्बा इतिहास है।

उसके कई कारण हैं जिसके कि अन्नगंन ऐसी बहुत सी परिस्थितियां दिल्ली पुलिस में थी जिनके कि कारण असंतोष हुआ। इसका एक बड़ा कारण यह था कि दिल्ली पुलिस का खुद का अपना कोई कैडर नहीं है और हम दूसरी जगहों से यहां दिल्ली पुलिस में वहां के पुलिस अधिकारियों को लाते थे। वे दिल्ली में कुछ दिन काम करके वह फिर अपने अपने राज्य को वापिस जाने का रास्ता देखते रहते थे। यह और इस तरह के और भी कई कारण थे जिनके बारे में खोसला कमीशन ने काफी सोच विचार किया और सोच विचार करने के बाद उन्होंने अपनी रिपोर्ट दी। माननीय सदस्य ने यह भी पूछा है कि हमारे पाम क्या ऐसी कोई मशीनरी है जिससे हम पता लगा सकते हैं कि उस खोसला कमीशन की जो सिफारिशें थीं उनको लागू करने के बाद से कितना फायदा हुआ और कितना फायदा नहीं हुआ और उसके मन में कितना संतोष या असंतोष है। इसके बारे में जो वहां महाप्रधीक्षक हैं दिल्ली पुलिस के वह स्वयं देखभाल करते रहते हैं। उनके बाद हमके लिए खास तौर से लोग भी हैं जो कि इसके बारे में जांच पड़ताल करते रहते हैं और हम लोग गृह मंत्रालय से भी इस बात की देखभाल करने की कोशिश करते हैं कि यह जो प्रायोग की सिफारिशें हैं यह ठीक से लागू की जाय और इनका असर भी ठीक हो। इसके बारे में अमर कैसा हो रहा है उस की तरफ भी हम लोग ध्यान देंगे।

**SHRI S. M. BANERJEE :** From the statement it appears that nearly one thousand policemen, starting from an ordinary constable to sub-inspector, are just starving on the streets because cases are going on against them and some of them have been dismissed from service. The only crime that these policemen committed was this that their condition excited horror and pity and for that they demonstrated before the Home Minister. More than a year or two have passed. I would like to know from him whether the Government will reconsider their stand and see that all these policemen

are taken back on job, or give them a general amnesty.

**SHRI VIDYA CHARAN SHUKLA :** The hon. Member does not obviously remember what was happening in Delhi Police before this action had to be taken by us. It was not a question of demonstration before the Home Minister's residence. There were a series of instances where there were serious breaches of discipline, slogan-shouting, objectionable speech making, and at one stage it was even impossible for the I. G. of Police even to take a parade: when he went to the parade, a regular feature of any police force, some of the Policemen in the parade even refused to take part in the parade and started shouting slogans. The indiscipline had gone so much, it had become so dangerous that unless some very stringent and very strict action was taken it would have been impossible to restore discipline which is actually necessary for a force like Delhi Police...

**SHRI S. M. BANERJEE :** My question has not been answered. My question was whether Government were going to reconsider their stand.

**SHRI VIDYA CHARAN SHUKLA :** I have not yet completed my answer. In view of this, we have no intention of reconsidering this matter.

**SHRI JYOTIRMOY BASU :** That is very unkind.

**SHRI SRADHAKAR SUPAKAR :** The hon. Minister has stated that hundreds of persons were sent up for prosecution, but only seven cases have been decided so far. I want to know against how many police personnel these criminal charges have been pending for more than two years. I also want to know what percentage of police personnel have been provided with accommodation.

**SHRI VIDYA CHARAN SHUKLA :** As I have indicated in my main answer, 1,001 personnel were involved. Some of them were dismissed and one of them resigned. I think, 700 and odd people, who are ex-police personnel, are being proceeded against in the court. There has been some delay because those people who are being

prosecuted in the court of law have gone to higher courts to ask for stay orders and all those things and because of that, the judicial proceedings have been delayed to a certain extent. It has been our endeavour to expedite the judicial proceedings, so that we can get a judicial verdict on these things and then take action accordingly.

About accommodation, we have embarked upon a crash programme of providing accommodation to Delhi policemen. Two years back, Rs. 50 lakhs were sanctioned for erection of staff quarters. In the last financial year and the current financial year we have provided Rs. 1 crore for each financial year for the housing programme of Delhi policemen and all these staff quarters are under construction.

**SHRI SRADHAKAR SUPAKAR :** My question was, what percentage have been accommodated.

**SHRI VIDYA CHARAN SHUKLA :** This percentage is not available now. I shall let the House know about it.

**श्री मधु लिमये :** अध्यक्ष महोदय, हमको बताया गया है कि 971 पुलिस वालों के ऊपर मुकदमे चल रहे हैं और 7 लोगों को मजा हो चुकी है। पिछली बार मैंने इस मदन का ध्यान इस बात की ओर दिलाया था कि पुलिस वालों के ऊपर जिस अदालत में मुकदमे चल रहे हैं वह पुलिस स्टेशन के अन्दर है और उसके कारण गवाह आदि को डर महसूस होता है और वह आ नहीं पाते हैं। क्या मैं सरकार से इस बात की जानकारी प्राप्त कर सकता हूँ कि अदालत की जगह पुलिस स्टेशन में निरुद्ध कर बाहर किसी जगह ले जाने के बारे में उन्होंने क्या किया है? दूसरा सवाल पूछा गया था गैर-कानूनी काम के बारे में। पुलिस अगर आन्दोलन करती है तो वह गैर कानूनी हो गया; लेकिन मैं जानना चाहता हूँ कि अदालत करने वालों पर या शांति से आन्दोलन चलाने वालों पर गोली चलाकर, जैसे कि मैट्रन गवर्नमेंट स्ट्राइक में हुआ त्रिममें बड़े बड़े अधिकारी सम्मिलित थे पुलिस अधिकारियों ने जो गैर-

कानूनी काम किया, उसको लेकर क्या सरकार कोई मुकदमा चला रही है ?

**श्री बिद्या चरण शुक्ल :** कौन से गैर-कानूनी काम ?

**श्री मधु लिमये :** गोली मारना, ऊपर से फेंक देना क्या कानूनी काम है इंदिरा गांधी की सरकार में ?

**श्री बिद्या चरण शुक्ल :** जहाँ तक अदालतों का सवाल है मुझे जो जानकारी है उसके अनुसार अभी तक कोई शिकायत नहीं आई है जिसमें यह लगे कि गवाहों को उन अदालतों में जा कर गवाही देने में कोई कठिनाई हुई है। अगर शिकायतें आयेंगी.....

**श्री मधु लिमये :** मैंने खुद की है।

**श्री बिद्याचरण शुक्ल :** दूसरे गवाहों की कोई शिकायत नहीं आई है।

**श्री मधु लिमये :** मेरा प्रश्न यह था कि अदालतें पुलिस स्टेशन के अन्दर बैठती हैं उनको बाहर ले जाने के बारे में.....

**श्री बिद्या चरण शुक्ल :** अगर किसी कारण से पुलिस स्टेशन के भीतर अदालत बँट गई है तो मैं पता लगाऊँगा कि किस कारण से वह वहाँ ले जाई गई है और यदि गवाही देने में किसी को कोई कठिनाई होती है तो हम उस पर विचार करेंगे। मैं इस बात को साफ कह देना चाहता हूँ कि हमारा जरा भी इरादा नहीं है कि कोई आदमी वहाँ गवाही देने न जा सके या जबर्दस्ती दिलाई जाए या किसी गवाह को तकलीफ दी जाये न हम ऐसा करते हैं। अगर गवाहों के रास्ते में कोई अड़चन आ रही है तो हम उसका इंतजाम करने का यत्न करेंगे।

**श्री राम चरण :** जिन लोगों पर केसेज चल रहे हैं उनमें करीब तीन या चार सौ के बीच हरिजन हैं जो पिछले तीन सालों में भरती किये गये थे। उनकी तीन साल की सर्विस हो

जाने के बाद भी उनको निकाल दिया गया है और उनकी सर्विसेज टर्मिनेट कर दी गई हैं। गवर्नमेंट सर्विस का कानून यह है कि जब कभी किसी सरकारी कर्मचारी के खिलाफ डिपार्टमेंट कोई कार्रवाई करता है तो पहले उस को सस्पेंड किया जाता है न कि उसकी सर्विस को टर्मिनेट किया जाय या उसका डिसमिसल किया जाये। कितने ही इस प्रकार के हरिजन और नान-हरिजन कर्मचारी हैं जिन पर स्ट्राइक के सिलसिले में नॉन्सेज चल रहे हैं लेकिन उनकी सर्विसेज टर्मिनेट कर दी गई है या उनको डिसमिस किया गया है। क्या आप उनका नम्बर बतलायेंगे।

**श्री विद्या चरण शुक्ल :** मैं उनका नम्बर बतला सकता हूँ। जिन लोगों पर इस समय नॉन्सेज चल रहे हैं और जो ग्रन्डर सस्पेंशन हैं उनकी संख्या 744 है.....

**श्री राम चरण :** हरिजन कितने हैं ?

**श्री विद्या चरण शुक्ल :** हरिजन कितने हैं इसका हमें पता लगाना पड़ेगा।

**श्री राम चरण :** 400 से ज्यादा हरिजन हैं। यह सरकार एक तरफ तो हरिजनों के साथ हमदर्दी का दावा करती है और दूसरी तरफ हरिजनों का गला काटा जाता है। हर तीसरे दिन गवाह को अदालत में जाना पड़ता है। उसके पास कपड़े नहीं हैं, खाने की रोटी नहीं है और पैरों में जूते नहीं हैं। सरकार को शर्म नहीं आती है कि हर तीसरे दिन हरिजनों को अदालत में घसीटा जाता है। मैं ऐसे कौसेज दे सकता हूँ कि हर तीसरे दिन चालिस चालिस मील दूर से उनको आना होता है।

**श्री शिव नारायण :** अध्यक्ष महोदय मंत्री महोदय से भी कहिए कि पढ़ कर आया करें।

**श्री विद्या चरण शुक्ल :** जो दावा करते हैं हमदर्दी का...

**श्री राम चरण :** उन्हें सस्पेंड क्यों नहीं किया गया ?

**श्री विद्या चरण शुक्ल :** आप सुनते क्यों नहीं हैं जो बार बार खड़े हो जाते हैं ? मैं अपनी बात पूरी करना चाहता हूँ, मुझ को पूरी करने की इजाजत दी जाय।

**अध्यक्ष महोदय :** सारे लोग खड़े हो रहे हैं नभ आप भी इतने जोश में आ जाते हैं।

**श्री राम चरण :** हरिजनों के साथ अन्याय हो रहा है। (व्यवधान)

**श्री रामावतार शास्त्री :** इसी तरह से सब के लिए कहा कीजिये। यहां पर हरिजन ब्राह्मण और चमार की बात मत कीजिये।...

**श्री विद्या चरण शुक्ल :** मैं यह कह रहा था कि मेरे पास इस वकत यह सूचना नहीं है कि 744 लोगों में कितने हरिजन हैं और कितने नहीं हैं। मैं यह सूचना एकत्र करके सदन पटल पर रख दूंगा। इसमें हमारी सदभावना, हमारा सहयोग न होने का कोई सवाल नहीं। जितनी चिंता है हमें वह आप स्वयं जानते हैं। इस तरह से यहाँ खड़े होकर आरोप लगाना, मैं समझता हूँ, उचित नहीं है।

**SHRI UMANATH :** The Minister said that the Government has no intention to re consider the question of their reinstatement, recognition of their union, etc. I would like to draw the attention of the Government to the Khosla Commission's report where it has been specifically said that so far as the policemen's conduct on the strike days was concerned, no political or other extraneous considerations were there and their conduct was directly related to the bad conditions of service and living, so far as they were concerned. In view of these findings, I would like to know whether the Government will reconsider their decision, especially now that the Government claims to be progressive, after the explosion of the Syndicate. (Interruptions).

**SHRI SHEO NARAIN :** You are supporting the Government now. (Interruptions).



श्री इसहाक सम्भली : बैठ जाओ\*\*

DR. RAM SUBHAG SINGH : It is unparliamentary. Mr. Sheo Narain is our Chief Whip and it was wrong on the part of Mr. Sambhali to have used that expression with reference to him.

श्री राम गोपाल शाल वाले जिस सदस्य ने इस शब्द का व्यवहार किया है उससे आप क्या कहते हैं ?

एक माननीय सदस्य : क्या कोई व्यक्ति किसी को \*\* कह सकता है ?

MR. SPEAKER : If he is the Chief Whip, he should not try to disturb the atmosphere of the House. He is more responsible as Chief Whip. (Interruptions).

SHRI RANGA : If any hon. member has used the word\*\* against another member, it should be expunged.

DR. RAM SUBHAG SINGH : That word must be expunged.

MR. SPEAKER : It will be expunged. (Interruptions).

SHRI VIDYA CHARAN SHUKLA : The hon. Member referred to two things, namely, political considerations and conditions of service of the Delhi policemen. These instances of indiscipline and lawlessness on the part of Delhi policemen are not actually related to the Khosla Commission Report. As a matter of fact, we appointed the Khosla Commission to go into the conditions of service and living conditions of the Delhi policemen and this has nothing to do with the instances of lawlessness and other matters of conduct of the Delhi policemen on that particular day.

SHRI UMANATH : The Khosla Commission has referred to it.

SHRI VIDYA CHARAN SHUKLA : The Commission has mentioned it. But we should not connect the two. I would request hon. Members to look at this problem from

the viewpoint of discipline in the police office. That is the only view point that is possible, so far as this question is concerned and when a decision is taken in the matter the only question that will be taken into account will be discipline in the police force and nothing else.

श्री कंवर लाल गुप्त : दिल्ली के बारे में सवाल है और आप दिल्ली के जो मेम्बर हैं उनको आज्ञा नहीं दे रहे हैं ।

श्री रणधीर सिंह : दिल्ली पुलिस में 99 परसेंट हरियाणा के लोग हैं । हमें भी इजाजत मिलनी चाहिए ।

श्री शिवचरण लाल : दिल्ली पुलिस के एक हजार के करीब पुलिस कर्मचारी निलम्बित हैं । उन पर मुकदमे चल रहे हैं । इस बीच में भूप सिंह नाम का एक सिपाही मर गया है । मदन लाल समरिया नाम का एक सिपाही जो बाल्मीकी है उसको केवल इस वास्ते निलम्बित किया गया है कि वह बाल्मीकी है । मैं जानना चाहता हूँ कि क्या उसकी आप जांच करेंगे ? मदन लाल समरिया क्यों निकाला गया है, क्या इसका आप पता लगायेंगे और क्या उसको वापिस नौकरी में लेने की व्यवस्था करेंगे ?

श्री विद्या चरण शुक्ल : मुझे पूरा विवरण दिया जाये तो मैं इसकी जांच करूँगा ।

श्री रणधीर सिंह : 19 सितम्बर को जो केन्द्रीय कर्मचारी हडताल पर गए थे इटीमिडेशन थी या नहीं थी, एबसेंट रहे या नहीं रहे, उनमें से 99 परसेंट को बहाल कर दिया गया है । ये भी तो सेंट्रल गवर्नमेंट एम्प्लायीज हैं । दिल्ली यूनियन टैरेटरी है । इन लोगों ने ऐसा कौन सा जबर्दस्त जुर्म किया है कि इनको माफ ही नहीं किया जा सकता है ? दो साल से इनके सिर पर तलवार लटक रही है । मुकदमे जो इनके खिलाफ चल रहे हैं वे खत्म ही नहीं होते हैं । दाढ़ी से मूँछ बढ़ गई है, जो गुनाह इन्होंने

किया था उससे कहीं ज्यादा उसकी इनको सजा पल चुकी है। अब तो इनको वापस लिया जाना चाहिए। भूल जायें जो कुछ हुआ है। गांधी जी भी बलडजं को भूल जाया करते थे। कौन सी ऐसी बात है कि इनको माफ ही नहीं किया जा सकता है। अगर इनको वापस आप नौकरी पर नहीं ले सकते हैं तो इनके मुकदमे खत्म करके इनको कोई दूसरी नौकरी आप दे दें ताकि हजारों परिवार जो हैं ये मरने से तो बचें, बेरोजगारी का शिकार तो न हों।

जो हरियाणा के जवान हैं उनकी दिल्ली पुलिस में भरती बन्द कर दी गई है। होम मिनिस्टर साहब ने पिछली बार फरमाया था कि कोई ऐसी बात नहीं है, इनकी भरती बन्द नहीं की गई है। अफसरान जो हैं वे प्रेजुडिस्ड हैं, उन्होंने इनका रिफ्यूजमेंट बन्द कर दिया है। हरियाणा के आदमियों को भरती नहीं किया जा रहा है। पांच सौ आते हैं लेकिन उनमें से कोई भी नहीं लिया जाता है। यह ज्यादानी हरियाणा वालों के साथ क्यों की जा रही है ?

**श्री बिद्या चरण शुक्ल :** जहाँ तक दूसरे सरकारी कर्मचारियों का सवाल है और दिल्ली पुलिस के जवानों का सवाल है, दोनों को एक श्रेणी में नहीं रखा जा सकता है, दोनों भिन्न-भिन्न परिस्थितियों में, भिन्न भिन्न अवस्थाओं में रहते हैं, भिन्न भिन्न तरह के उनके काम हैं। इसलिए उनके जो अपराध हैं, उनके ऊपर हमें भिन्न भिन्न तरह विचार करना पड़ना है। मुझे इस बात का बहुत अफसोस है कि मैं इसके बारे में और कुछ ज्यादा नहीं कह सकता हूँ।

जहाँ तक भरती का सवाल है, यह कहा था कि जहाँ तक दिल्ली पुलिस का सम्बन्ध है हम चाहते हैं कि केवल एक दो राज्यों से ही लोग इसमें भरती न किये जायें बल्कि पूरे भारतवर्ष से लोग इसमें भरती किये जायें—...

**श्री रणधीर सिंह :** हरियाणा वालों के लिए आप दरवाजे क्यों बन्द करते हैं, उन पर बैन क्यों लगाते हैं ?

**श्री बिद्या चरण शुक्ल :** हरियाणा से हम लोग अभी भाँ ले रहे हैं, जवान भरती कर रहे हरियाणा के जवानों की भरती पर किसी ने रोक नहीं लगाई है और न लगेगी। अब चूँकि आपने इस मामले को सदन में उठाया है, हम लोग इस ऊपर विशेष रूप से ध्यान देंगे और देखेंगे कि इस तरह की कोई गलतफहमी किसी के मन में न हो और न इस तरह का डिम-क्रिमिनेशन हरियाणा वालों के साथ हो।

**श्री एस० एम० जोशी :** इस पर आप डिमिशन एलाउ करें।

**AN HON. MEMBER :** Sir, we have taken half an hour over this question.

**SHRI KANWAR LAL GUPTA :** No body either from my Party or from Delhi has been called.

**SHRI S. KUNDU :** Would you kindly allow a discussion on this since this matter has been agitating us very much ?

**SHRI BAL RAJ MADHOK :** Delhi is a Union territory and the police is not under the Delhi Administration. The only place where we can raise questions about law and order and police is Parliament and if Members from Delhi are not given any opportunity to put a question on this, may I know where the people of Delhi can go for this purpose ? This is a matter in which Parliament has direct jurisdiction over Delhi and, therefore, Members from Delhi must be given preference. This is my request.

अभी मंत्री मशौदय ने कहा है कि पुलिस ने इंडिसिप्लिन किया। इंडिसिप्लिन बुरा है, परन्तु जैसे अभी रणधीर सिंह जी को जवाब दिया गया है, इंडिसिप्लिन के बारे में भी क्या अलग अलग काइटीरिया है, अलग अलग स्टैंडर्ड है जैसे हम गवर्नमेंट के और मामलों में अलग स्टैंडर्ड है ? क्या इसी प्रकार से इंडिसिप्लिन के भी अलग अलग स्टैंडर्ड हैं ? मैं जानना चाहता हूँ कि ह्यूमनिटेरियन प्राइंजिपल पर आपने दूसरे सरकारी कर्मचारियों को

नौकरी पर वापस लिया है, क्या उन्हीं ह्य -  
मैनिटेरियन ग्राउंडज पर इन पुलिस के कर्म-  
चारियों को भी जो बेचारे लो पेड हैं जो  
ठोकें खा रहे हैं, वापस लेंगे ?

इन पुलिस कर्मचारियों का अपराध यह था  
कि इन्होंने इंडिसिप्लिन किया, नारे बगैर  
लगाये। यहाँ पर देश के बड़े-बड़े जो नेता हैं,  
उन पर अटक होते हैं उनको चांटे मारे जाते  
हैं लेकिन पुलिस कोई एक्शन नहीं लेती है,  
पुलिस को कहा जाता है कि तुम एक्शन मत  
लो। पार्लिमेंट के प्रिसिडेंट में श्रीमती तारके-  
श्वरी सिन्हा के मुँह पर चांटे मारे गये। उस  
समय पुलिस पास खड़ी देखती रही और उसने  
कुछ नहीं किया। क्या यह इंडिसिप्लिन नहीं  
या ? क्या उनके खिलाफ आप एक्शन लेंगे जो  
इसके लिए जिम्मेदार थे ?

श्री विद्या चरण शुक्ल : पैरा मिलिटरी  
फोसिस के डिमिप्लिन की जहाँ तक बात है,  
उससे हम दूरे जो गवर्नमेंट एम्प्लायीज है,  
उनकी तुलना नहीं कर सकते हैं। पैरा मिलिटरी  
फोसिस में डिमिप्लिन बनाये रखना बहुत ज्यादा  
महत्वपूर्ण है और बिना डिमिप्लिन के यहाँ जरा  
भी काम नहीं चल सकता है। दोनों मामलों में  
जो भेद है वह बिल्कुल साफ है।

जहाँ तक श्रीमती तारकेश्वरी सिन्हा के  
साथ जो दुर्घटना हुई है उसका सवाल है, हम  
लोगों की सूचना यह है कि पुलिस वालों ने  
उनको बचाने की पूरी कोशिश की.....

श्री कंवरलाल गुप्त : आप झूठ बात कहते  
हैं।

श्री विद्या चरण शुक्ल : उस मामले में  
पुलिस वालों को जरा भी दोष नहीं दिया जा  
सकता है।

श्री शिव नारायण : हम लोग पीटे गये हैं,  
आप एलाउ नहीं कर रहे हैं। मैं स्वयं गेट के  
बाहर पीटा गया हूँ, आप मौका नहीं दे रहे हैं।  
क्या यह आपका न्याय है। मैं पीटा गया हूँ,

गेट के बाहर। गुण्डे यहाँ पर लाए गए ... ..  
(इन्टरप्शन)

श्री कंवरलाल गुप्त : शर्म की बात है,  
मिनिस्टर साहब पुलिस को डिफेंड कर रहे हैं।  
निन्दा पुलिस की करने के बजाय पुलिस को  
डिफेंड कर रहे हैं।

श्री शिव नारायण : एम०पीज० को मारा  
जाता है, आप सवाल नहीं पूछने देते हैं।

SHRI J. M. BISWAS : He should be  
turned out of the House.

SHRI SHEO NARAIN : What has the  
Home Ministry done about that ?

अध्यक्ष महोदय : यह सवाल दिल्ली पुलिस के  
बारे में है। वे सवाल भी पूछे जा रहे हैं, जो  
रेलेबेंट नहीं हैं। इस सवाल का बार-बार जवाब  
दिया जा चुका है। उसी शब्द में बार-बार  
सवाल किये जा रहे हैं।

श्री कंवरलाल गुप्त : मंत्री महोदय पुलिस  
को बचाना चाहते हैं, उसको डिफेंड करना  
चाहते हैं। यह शर्म की बात है। हम दिल्ली  
वाले इसको टान्क्रेट नहीं करेंगे। पुलिस को  
कहिए कि ठीक तरह से काम करे। आप अफरा  
तफरी फैलाना चाहते हैं। आज उन पर अटक  
हुआ है कल को किसी और पर होगा। यह  
चीज ठीक नहीं है।

SHRI R. K. BIRLA : On a point of  
order, Sir. We have just now heard the hon.  
friend, Shri Sheo Narain, using the word  
'goonda'.

MR. SPEAKER : There is no point of  
order.

SHRI R. K. BIRLA : On a point of  
submission, Sir.

MR. SPEAKER : Later on ; please  
don't interrupt the hon. Member who is  
asking a question.

श्री बेबेन सेन : मैं यह जानना चाहता हूँ  
कि पुलिस कर्मचारियों के द्वारा प्रदर्शन किये

जाने से पहले उनके हाथ से बन्दूकों और लाठियां ले ली गई थीं या नहीं, प्रदर्शन से पहले उन लोगों की जगह पर बहाल करने के लिये बाहर से पुलिस लाई गई थी या नहीं और क्या एक एक पुलिस कर्मचारी पर तीन-तीन, चार-चार केस चलाये गये थे।

श्री विद्या चरण शुभन : कुछ लोगों के हाथ से, जिन पर कोई कार्यवाही करनी थी, जरूर अस्त्र-शस्त्र ले लिये गये थे। हम लोगों ने बाहर से कुछ लोगों को जरूर बुलाया था, जिनके द्वारा हम दिल्ली में शान्ति और व्यवस्था रखना चाहते थे। जहां तक केसिज का सम्बन्ध है, कानून के अन्तर्गत जो केस चलाने की जरूरत पड़ी, वे केस चलाये गये।

दिल्ली से आगरा होकर बंबई तक का राष्ट्रीय राजपथ वर्षा के कारण बन्द रहना

\* 122. श्री यशवन्त सिंह कुशवाह : क्या नौबहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्षा ऋतु के दौरान पानी जमा हो जाने के कारण दिल्ली से आगरा होकर बम्बई तक जाने वाला राष्ट्रीय राजपथ अनेक स्थानों पर बन्द रहता है; और

(ख) यदि हां, तो इस कठिनाई को दूर करने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH) :

(a) Yes Sir, at some locations.

(b) The measures proposed to be taken in the Fourth Plan period include raising of the level of such stretches, replacement of causeways and submersible bridges by high level bridges and construction of by passes as realignments, to the extent funds are available.

श्री यशवन्त सिंह कुशवाह : क्या मंत्री महोदय बतायेंगे कि यह कार्यवाही कब तक सम्पन्न हो जायेगी, इस पर कितना खर्च आयेगा

और अब तक हम पर ध्यान क्यों नहीं दिया जा सका ?

संसद-कार्य विभाग और नौबहन तथा परिवहन मंत्रालय में उपमन्त्री (श्री इकबाल सिंह) : इसकी तरफ बहुत ध्यान दिया गया है। यह लगभग 832 मील लम्बी सड़क है। उस पर कभी कभी पानी न आये यह तो मुश्किल बात है। इस सड़क पर 12 मबमर्सेबल ब्रिजिज को फोर्थ प्लान में लिया जायेगा और उन पर जरूरत के मुनाबिक खर्च किया जायेगा। जिन पांच काज-वेज से पानी में रुकावट पड़ती है, उनको भी फोर्थ प्लान में रिप्लेस कर दिया जायेगा।

श्री यशवन्त सिंह कुशवाह : कुछ स्थानों पर यह राष्ट्रीय राजपथ बहुत सकड़ा है। क्या इस कार्यक्रम में उसको उन स्थानों पर चौड़ा करने का काम भी हाथ में लिया जायेगा ?

श्री इकबाल सिंह : जहाँ जहाँ जरूरत होगी, वहाँ उसको चौड़ा करने के सम्बन्ध में भी कार्यवाही की जायेगी। कम से कम उसके साथ एक किस्म का शोल्डर प्रोवाइड दिया जायेगा, ताकि ट्रैफिक में रुकावट न हो।

श्री डा० ना० तिवारी : नेशनल हाईवेज के कार्यान्वयन का काम प्रांतीय सरकारों को दे दिया जाता है और सेंट्रल गवर्नमेंट की कोई एजेन्सी यह नहीं देखती है कि उसका मैटीरियल, काम या प्लानिंग ठीक है या नहीं। क्या इस नेशनल हाईवे या और किसी नेशनल हाईवे के सम्बन्ध में यह देखने के लिए कोई केन्द्रीय सरकार की एजेन्सी है कि काम ठीक हो रहा है या नहीं और मैटीरियल ठीक सप्लाई किया जाता है या नहीं ?

श्री इकबाल सिंह : रोडज के सिलसिले में जो कोई भी काम किया जाता है, या योजना बनाई जाती है, पहले यहाँ का रोडज विंग उस को देख कर पास करता है, जो कि इस देश की तकरीबन सबसे बड़ी और काम्प्लिटेड टेकनिकल बाडी है। इसके अलावा हर एक स्टेट में हमारे

नाइजा आफिसर है, जो यह देखते हैं कि काम ठीक हो रहा है या नहीं। अगर इस बारे में कोई शिकायत होगी, तो सकी तरफ ध्यान दिया जायेगा।

**SHRI N. K. SOMANI :** It cannot be denied that economic activity on roads gets primarily disrupted not only due to monsoons but due to other reasons also. As far as the road transport is concerned, I would like to draw the attention of the Government to two very important factors. One is the design and the low position of the culverts on these roads and the other is the poor maintenance the year round. In view of the high incidence of taxation on road transport, will the Government give a very high priority so that limitations of road transport are removed in time ?

**SHRI IQBAL SINGH :** Regarding the designs, I can say, wherever we do new construction, it is done according to the latest specifications of the Indian Road Congress. Regarding the old ones, we go on improving to the best standard possible. But I cannot say that in the country, we can do the improvements in one day.

**SHRI N. N. PATEL :** It is well known that there are two national highways from Delhi to Bombay, one *via* Agra and one which passes through Gujarat and Maharashtra, *i.e.*, National Highway No. 8. The condition of the road of National Highway which passes through Maharashtra and Gujarat, particularly the one in Maharashtra, is very bad. I would like to know what Government propose to do to improve this road.

**SHRI IQBAL SINGH :** Regarding National Highway No. 3, that goes from Delhi to Bombay via Agra, I have already replied. Regarding National Highway No. 8, if the hon. Member gives notice of a separate question, I can reply.

#### Demand for More Powers for Legislative Assembly of Goa

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- \*123. **SHRI P. GOPALAN :**  
**SHRI VISWANATHA MENON:**  
**SHRI P. RAMAMURTI :**  
**SHRI GANESH GHOSH :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any memorandum recently demanding more powers for the Legislative Assembly of Goa;

(b) whether Government have considered the demand ; and

(c) if so, the steps taken thereon ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) Yes Sir.

(b) and (c). The recommendations of the Administrative Reforms Commission on Union Territories and NEFA which, *inter alia*, deals with the question of powers of Legislative Assemblies of the Union Territories with Legislatures, are being examined by the Government.

**SHRI P. GOPALAN :** There is a growing feeling in the minds of the people of these Union Territories like Goa that they are being treated as second-class citizens. Even in the Presidential Election, the representatives of the people in the Legislature are denied the right to vote. In view of the unanimous demand made by all sections of the people of these Union Territories, I would like to know from the Government what stands in the way of the Government in conceding the demands of these people for more powers to the Legislature.

**SHRI VIDYA CHARAN SHUKLA :** It is wrong to say that the people of the Union Territories are being treated as second class citizens. Under the Constitution they have as much right as any other citizen has. As for as the Presidential election is concerned, the hon. members know that the representatives of the Union Territories who sit in this House and the other House do vote for the President and, therefore, there is no question of treating these citizens of Union Territories in any inferior way to the citizens of other parts of the country.

As far as the question of giving more powers to the Legislature is concerned, I have already indicated in my main answer that in view of the ARC's recommendations, we are examining the question and we expect to take a decision shortly.

**SHRI P. GOPALAN :** The Minister in

his reply has stated that the matter is under the consideration of the Government, that the Administrative Reforms Commission's report is being considered. I would like to know from the Government whether the Government can declare the time-limit by which this decision will be taken by the Government.

**SHRI VIDYA CHARAN SHUKLA :** I have already indicated that we are actively engaged in examining the recommendations of the ARC. We will be able to take a decision shortly.

**SHRI G. VISWANATHAN :** In the Union Territories the Assemblies are powerless and very often the Ministry is by passed. We are told that sometimes the files reach the Lt. Governor even by-passing the Chief Minister and the Lt. Governors are behaving like mini-dictators. I would like to know from the Home Minister whether he is prepared to consult the Chief Ministers of Pondicherry, Goa and other Union Territories and arrive at a compromise formula, so that it can satisfy all the Union Territories.

**SHRI VIDYA CHARAN SHUKLA :** The Home Minister called a meeting of the Chief Ministers of the Union Territories precisely to take their ideas and consult them regarding the recommendations made by the Administrative Reforms Commission and their views have been obtained on this Report.

As far as the question of files going directly to the Lt. Governor is concerned, there are definite rules of business that are laid down there according to which the government business is conducted in the Union Territories. If there are any violations, we will certainly look into them if they are brought to our notice.

**श्री शिंदरे :** अध्यक्ष जी, संघ प्रदेश की जो असेम्बलियां हैं, जैसे गोवा, त्रिपुरा, मणिपुर, उनकी तरफ से ज्यादा अधिकार के लिये मांगें आती रहती हैं और हमारी केन्द्रीय सरकार उन मांगों को पूरा करने का प्रयत्न करेगी लेकिन मैं मन्त्री महोदय से पूछना चाहता हूँ जैसा हमारे एडमिनिस्ट्रेटिव रिफार्म्स कमीशन ने कहा था कि छोटी-छोटी यूनियन टैरिटरीज

को अपने सीमावर्ती स्वायत्त घटक राज्यों में मिल जाना चाहिये और जो बड़े राज्य हैं उन को स्वायत्त घटक राज्य का दर्जा दिया जाना चाहिये—क्या मन्त्री महाशय इस के बारे में विचार करने के लिये तैयार हैं?

**श्री विद्याचरण शुक्ल :** मैंने इस के बारे में पिछले साल भी कहा था और फिर से कहना चाहता हूँ कि हमारी यह नीति जरूर है कि जहां तक हो सके कि हम यूनियन टैरिटरीज को ज्यादा से ज्यादा इस बात की शक्ति दे कि वे अपना काम स्वयं देव सकें। लेकिन जहां तक विलोनीकरण का मवाल है अपनी सीमा के राज्य के साथ या उस यूनियन टैरिटरी को राज्य का स्तर देने की बात है—उस के बारे में जब कोई स्टेफिक प्रश्न आता है कि यूनियन टैरिटरी के बारे में, तब हम उस पर विचार करते हैं। जैनरल रूप से इस पर विचार करने की अभी कोई आवश्यकता प्रतीत नहीं होती।

**श्री प्रेम चन्ध बर्मा :** अभी मन्त्री महोदय ने कहा कि यूनियन टैरिटरीज के जो लोग हैं, उन्हें, दूसरे दर्जे का शहरी नहीं माना जाता और उस के लैजिस्लेचर को राष्ट्रपति के चुनाव में राय देने का अधिकार है। अध्यक्ष महोदय, मैं हिमाचल प्रदेश से आता हूँ, हमारे लैजिस्लेचर को राष्ट्रपति के चुनाव में वोट देने का हक नहीं है, इस तरह से हम दूसरे दर्जे के शहरी हो गये हैं। मैं माननीय मन्त्री जो से जानना चाहता हूँ कि प्रशासन सुधार आयोग ने इस सम्बन्ध में अपनी रिपोर्ट में जो कुछ कहा है क्या आप उस पर विचार करने जा रहे हैं? क्या इस सिलसिले में यह भी विचार कर रहे हैं कि जो यूनियन टैरिटरी पूरी स्टेट का दर्जा मांग रही हैं उन के लिये कोई ऐसा नियम बनायेगे कि उन्हें पूरी स्टेट का दर्जा दिया जाय। अगर आपने इस सिलसिले में कोई ऐसा नियम नहीं बनाया है, तो कब तक इस सिलसिले में फैसला करेंगे ताकि आपस में बड़ी देर से जो बहस चल रही है वह खत्म हो जाय?

श्री विद्या चरण शुक्ल : माध्याह्निक तौर पर, अध्यक्ष महोदय, हम इस बात की जांच करते हैं कि वित्तीय तौर पर वह केन्द्र प्रशासित प्रदेश स्वावलम्बी है या नहीं है। यदि वह स्वावलम्बी हो जाता है, तब इस बात पर विचार किया जा सकता है कि उसे राज्य का स्तर दिया जाय या न दिया जाय। इस के साथ-साथ और भी कई तरह के विचार हो सकते हैं, लेकिन मुख्य रूप से हमें वित्तीय सवाल पर ही सोचना पड़ना है और उसी पर अधिकतर निर्णय लेते हैं।

SHRI HEM BARUA : In view of the fact that the Government propose to give political and administrative status to Tripura and Manipur by converting the Chief Commissionership into Lt. Governorship, have the Government any proposal to make Goa a full-fledged State enjoying all the political and legislative powers like the other States in India enjoy ?

SHRI VIDYA CHARAN SHUKLA : No Sir. There is no such proposal under consideration.

SHRI HEM BARUA : Which is under consideration ? I don't follow. I want to know whether... (Interruption)

SHRI VIDYA CHARAN SHUKLA : As far as I could follow the hon. Member, he asked me whether there is any proposal to make Goa a full-fledged State. I said, no such proposal is under our consideration.

SHRI A SREEDHARAN : The Union Territories are the step-sons of the Government of India. Sir, one fundamental principle in democracy is that the legislature is supreme and it should be separated from the executive and it should be free of all the influences of the executive. In view of this fact, I would like to ask this question. Is it not a fact that the post of Secretary of the Goa legislature and the post of Law Secretary of the Government of Goa are held by one and the same person ? If so, what steps are being contemplated by the Government to separate these functions ?

SHRI VIDYA CHARAN SHUKLA : I

am not aware whether these two jobs are held by one. If they are so, that might have been put together for the sake of economy in the administrative expenditure ; but we shall certainly look into this matter.

SHRI A. SREEDHARAN : It is not a question of economy of expenditure. It is a question of the sovereignty of the legislature.

SHRI VIDYA CHARAN SHUKLA : I don't say that. I say, it might be because of that. But we shall certainly look into that.

SHRI P. K. DEO : The creation of the territory of Goa was more a necessity of the past than of any administrative reasons or importance, because there is no geographical contiguity between Goa, Daman and Diu. Taking into consideration all these facts and taking into consideration the wishes of the local people why cannot we integrate these area with the two adjoining States ?

MR. SPEAKER : That is a separate question, (Interruption) I have passed on to the next question.

SHRI P. K. DEO : Sir, my question has not been answered.

MR. SPEAKER : I have passed on to the next question.

#### Separation of Judiciary From Executive in West Bengal

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\*124. SHRI CHANDRA SHEKHAR SINGH :

SHRI J. M. BISWAS :

DR. RANEN SEN :

SHRI H. N. MUKERJEE :

SHRI K. HALDER :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the West Bengal Government had requested the Centre to provide Rs. 2 crores to the State for separation of Judiciary from the executive ;

(b) whether the Centre has turned down this request ; and

(c) if so, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) A proposal was received from the Government of West

Bengal for a special grant-in-aid of Rupees one crore only in 1969-70 for this purpose.

(b) and (c). The Fifth Finance Commission was expected to go into the entire question of assistance to the different States on an overall assessment of their fiscal needs. The Finance Commission have since recommended payment of grants-in-aid for the five year period commencing from 1969-70, to all States including West Bengal.

श्री चन्द्र शेखर सिंह : अध्यक्ष महोदय, मैं जानना चाहता हूँ कि पश्चिमी बंगाल सरकार ने कायपालिका को न्यायपालिका से अलग बनाने के लिये जो अनुदान मांगा है, केन्द्रीय सरकार वह अनुदान कब तक देने जा रही है तथा केन्द्रीय सरकार इस बात को कब तक करने के लिये तैयार है ?

SHRI Y. B. CHAVAN : Sir, I mentioned that grants from the Government of India can be only given under Article 275 and this matter was generally considered by the Finance Commission which has given its own recommendations to the Government which have been accepted. There is no question of giving any specific grants for the purpose of separation of judiciary from the executive.

SHRI J. M. BISWAS : Sir, it is an unfortunate position for the West Bengal State because there is a United Front Government there with which our Central Home Ministry does not agree. In respect of education or irrigation or any other departments of the Government, wherever the question of any financial help from the Centre arises, the Central Government on some plea or the other refuses to pay any grants to the West Bengal Government. Here is a definite issue. Now that the West Bengal Government has taken the move to separate the judiciary from the executive, it should have been encouraged. But the reply that has come from the hon. Home Minister is most discouraging. I want to know from the Home Minister whether the Central Government will encourage the State Government of West Bengal in this effort of separating the judiciary from the executive, and if so, in

what way financial help will go to the State very soon as desired by the State Government ?

SHRI Y. B. CHAVAN : As far as the separation of the judiciary from the executive is concerned, it is a principle which the country and the Constitution has accepted. As such, we always encourage the implementation of these proposals. But the only question is whether the State Government should get any special grants from the Central Government on this matter. Most of the State Governments which have implemented this never asked for any grant for this particular special purpose. Naturally, looking to the economic development and the resources position of the State, the Centre does give certain grants under article...

SHRI JYOTIRMOY BASU : How does he give grants for prohibition ?

SHRI Y. B. CHAVAN : These particular aspects have been gone into by the Finance Commission and they have given grants. But there is no question of any specific or special grant for this very purpose.

DR. RANEN SEN : Just now, the hon. Minister has said that while giving any grants, the special circumstances of the State are taken into consideration.

SHRI Y. B. CHAVAN : I never said that.

DR. RANEN SEN : In view of the fact that West Bengal which is run not by the Congress Party but by some parties which are opposed to the Congress...

SHRI ATAL BIHARI VAJPAYEE : Not opposed to the Congress now.

DR. RANEN SEN : The hon. Minister has already stated that the financial position of West Bengal is very bad, but this particular action, namely the separation of the judiciary from the executive was long over due. In view of this, even after the Finance Commission gave its award, the West Bengal Government had approached the Central Government. In view of the peculiar financial position that is obtaining in West Bengal, and in view of the fact that



some amount of money is necessary to complete this process of separation, may I know whether the Central Government will revise their decision and give a certain amount of money to the State Government ?

SHRI Y. B. CHAVAN : I have answered this question already.

DR. RANEN SEN : After the Finance Commission gave their award, a special request was made by the West Bengal Government for certain grant for this purpose. May I know whether the Central Government are going to revise their decision ?

SHRI Y. B. CHAVAN : No.

श्री आरखण्डे राय : क्या गृह कार्य मन्त्री जी बताएंगे कि इस बात को ध्यान में रखते हुए कि यह कार्यपालिका और न्यायपालिका को अलग करने की मांग हमारे राष्ट्रीय आजादी के आन्दोलन में ही एक प्रमुख मांग रही है और संविधान ने भी इसे स्वीकार कर लिया है तो फिर केन्द्र सरकार के द्वारा बाध्यतः इस बात के लिए क्यों नहीं मजबूर किया जाता प्रदेश सरकारों को चाहे वह किसी पार्टी की हों...

MR. SPEAKER : This question has already been answered.

श्री आरखण्डे राय : भारत सरकार को इस में दिक्कत क्या है कि वह स्वयं इस बात के लिए बाध्य करें कि वह ऐसा कर दें ?

MR. SPEAKER : He has answered it categorically.

SHRI LOBO PRABHU : It is a well-known dictum that justice delayed is justice denied. In this connection, the police are relevant; the police prosecute the largest number of cases in criminal courts, and the police execute the summons and warrants of all other cases. In the dispensation of magistracy before, of which I myself was a member, the district magistrate had the power to control the police; he was put at the head of the magistracy and of the police. But in the present dispensation,

the additional district magistrate is a purely judicial officer. In these circumstances, there is ample evidence that delay has increased in the disposal of criminal cases. I have myself asked a question regarding this, and I am awaiting a reply. I would like to ask of the hon. Minister a simple question. Although he has declared it to be a policy of this Government to separate the executive from the judiciary, would he undertake an inquiry into the result of the separation which has taken place already in respect of delay which is a fatal thing as far as the justice to the common people is concerned ?

MR. SPEAKER : That is too general a question. The main question relates to West Bengal only.

SHRI LOBO PRABHU : Would he undertake an enquiry to find out whether there has been delay ? I do not think that it is a general question.

MR. SPEAKER : He may ask a separate question. It is too general a question to be asked now.

SHRI B. K. DASCHOWDHURY : I think what the hon. Minister has stated is an evasive reply, because under article 275 of the Constitution, the Finance Commission has certain terms for distributing the taxes between the States. Also, under certain constitutional provisions, the Finance Commission has only the right to distribute these funds for certain special development purposes. But here is a case where for a long period of 20 years, the Congress Government in West Bengal could not implement the constitutional provision in article 50 that the executive should be separated from the judiciary. Now, the UP Government have started implementation of the scheme. In view of these special circumstances, may I know whether the Central Government would give a grant from the Central allocation so that the UP Government may go ahead with the implementation of the scheme ?

MR. SPEAKER : This question has been answered already.

SHRI D. N. TIWARY : May I know whether in the past so many State Governments had separated the judiciary from the

executive and whether the Government of India gave grants to any of them, and if so, why this discrimination is being made against West Bengal ?

**SHRI Y. B. CHAVAN :** I have already stated that such grants were not given to any other State.

**SHRI SAMAR GUHA :** In view of the fact that as already admitted by the Home Minister, an independent judiciary is a guarantee for the democratic rights of the people, and in view of the fact that in West Bengal, almost all the partners of the UF Government have accused the administration and the Home Ministry that the police there is actively being used by a certain party...

**SHRI JYOTIRMOY BASU :** On a point of order ? Is this a forum for raising questions relating to that ? Are you going to allow here questions relating to the vilification of a State Government ?...

**SHRI BAL RAJ MADHOK :** There is no government there ; it is only that law of the jungle which is prevailing there.

**SHRI SAMAR GUHA :** In view of the fact that almost all the Ministers and the representatives of the different parties of the UF have accused the Home Ministry of actively utilising the police and the administration there for political purposes...

**SHRI JYOTIRMOY BASU :** That is irrelevant. Are you going to allow this question here ?

**MR. SPEAKER :** It is a relevant question. Let the hon. Member be allowed to put his question.

**SHRI SAMAR GUHA :** In the absence of the separation of the judiciary from the executive, they are utilising the administration and the police in favour of political parties. The Chief Minister of West Bengal has already said that the West Bengal Government has turned out to be an uncivilised government, and the rule of the jungle is prevailing there. In view of this, may I know whether the Central Government will pay special attention to this question of the separation of the judiciary from the execu-

tive so that the police may not be utilised by any political party to muzzle the democratic rights of the people ? May I know whether the Central Government will give special consideration to this matter and give help to the West Bengal Government for separation of the judiciary from the executive ?

**SHRI Y. B. CHAVAN :** As far as my information goes, they have accepted in principle the separation of the judiciary from the executive and they are trying to implement it in phases. In the beginning, they have taken up its implementation in one or two districts...

**SHRI ATAL BIHARI VIJPAYEE :** By setting up parallel courts.

**SHRI Y. B. CHAVAN :** As far as the allegation are concerned...

**SHRI SAMAR GUHA :** It is not my allegation, but it is an allegation by the Chief Minister and by all Ministers there. He has said it from the house-tops.

**SHRI Y. B. CHAVAN :** This is a matter which certainly requires our consideration ; this is a matter for concern. There is no doubt about it. But as long as the Chief Minister has reduced himself to this position of just expressing good wishes only, what can I do ?

**SHRI JYOTIRMOY BASU :** He did not rehearse his *chela* properly today (*Interruptions*).

**MR. SPEAKER :** Question Hour over. If during question hour we have to be under such nervous tension, I do not know how we can carry on.

**SHRI RANGA :** Is there a Government here ? Is there a Home Minister here ? The Home Minister addicated long ago (*Interruption*).

#### WRITTEN ANSWERS TO QUESTIONS

##### Abolition of Contract System in Collieries

\*91. **SHRI UMANATH :**

SHRI MOHAMMAD  
ISMAIL :  
SHRI GANESH GHOSH :  
SHRI BHAGABAN DAS :  
SHRI C. JANARDHANAN :  
SHRI P. C. ADICHAN :  
SHRI SARJOO PANDEY :  
SHRI INDRAJIT GUPTA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are considering any proposal to abolish contract system in the collieries ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes, Sir.

(b) A statement is placed on the Table of the House. [Placed in Library. See No. LT-2021/69].

(c) Does not arise.

Labour Unrest in Chota Nagpur  
(Bihar)

\*92 SHRI A. SREEDHARAN :  
SHRI S. M. KRISHNA :  
SHRI V. NARASIMHA RAO :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government's attention has been drawn to the press report which appeared in the *Hindustan Times* of the 16th October, 1969 stating that Labour unrest in Chota Nagpur, (the Ruhr of India) may soon erupt and endanger peace and harmony in the entire mineral belt of that area ;

(b) if so, the reasons thereof ; and

(c) the steps taken or proposed to be taken in the matter by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). Reports have appeared in the press regarding agitation by workers of engineering industries in Bihar to press for early implementation of the Wage Board's recommendations.

(c) A tripartite Committee was set up by the State Government to work out an

acceptable settlement. The Committee has held three meetings so far and its deliberations are still in progress.

घेरावों की घटनाओं को रोकने के  
लिये कानून बनाना

\*93. श्री यशवन्त सिंह कुशबाहू : क्या श्रम तथा पुनर्वासि मन्त्री यह बनाने की कृपा करेंगे कि क्या सरकार देश में घेरावों की बढ़ती हुई प्रवृत्ति को रोकने के लिये कानून बनाने हेतु कार्यवाही कर रही है ?

श्रम, रोजगार तथा पुनर्वासि मंत्रालय में राज्य मन्त्री (श्री भागवत झा आजाद) : घेरावों के मामले में सरकार कोई विशेष कानून बनाने के लिये विचार नहीं कर रही है। घेरावों का कानून और व्यवस्था से स्पष्ट सम्बन्ध है, क्योंकि इनमें विभिन्न प्रकार के दंडनीय अपराध हो सकते हैं। अतएव ये मुख्यतः राज्य सरकारों से संबंध रखते हैं। सरकारों को पहले ही परामर्श दिया गया है कि, जैसा कि स्थायी श्रम समिति ने अपनी मई, 1967 में हुई बंन्क में व्यक्त किया है, बल प्रयोग और डराने धमकाने के तरीकों का, जिनमें 'घेराव' (गलत ढंग से घेरना) भी शामिल है, औद्योगिक विवाद तय करने के लिये अनुमोदन नहीं किया जाना चाहिए।

Setting up of Agricultural Marketing  
Research Institute

\*94. SHRI N. K. SOMANI :  
SHRI S. K. TAPURIAH :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are considering of setting up an Agricultural Marketing Research Institute to deal with different aspects of marketing of different types of agricultural produce ; and

(b) if so, when and where it will be open and whether it will have direct touch with the farmers ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The Institute will be located at Nagpur. The Institute will mainly operate through co-operatives of producers and private entrepreneurs.

**Report of the National Commission on Labour**

- \*95. SHRI BAIDHAR BEHERA :  
SHRI SRADHAKAR  
SUPAKAR :  
SHRI BRIJ BHUSHAN LAL :  
SHRI JAGANNATH RAO  
JOSHI :  
SHRI SURAJ BHAN :  
SHRI YAJNA DATT  
SHARMA :  
SHRI SHARDA NAND :  
SHRI NARAYAN SWARUP  
SHARMA :  
SHRI RAGHUVIR SINGH  
SHASTRI :  
SHRI SITARAM KESRI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the National Labour Commission has submitted its report to Government ; and

(b) if so, the details of the recommendations and the number of recommendations accepted by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes.

(b) The Report of the Commission containing the recommendations was placed on the Table of the Lok Sabha on 29th August, 1969. These recommendations are being examined in consultation with all the interests concerned. No decision has been taken so far on any of the recommendations.

**Increase in Supply of Milk in Big Cities**

\*96. SHRI BASWANT : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is any proposal under consideration to augment the supply of milk to the cities like Bombay, Calcutta, Madras and Delhi ;

(b) whether the co-operative sector will be taken into consideration for this purpose ; and

(c) the amount proposed to be spent for this scheme, city-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. A project estimated to cost Rs. 95.40 crores has been formulated by the Central Government with the assistance of World Food Programme, for expansion of milk processing facilities in the four metropolitan cities of Bombay, Calcutta, Madras and Delhi and for increasing milk production in their rural milk shed areas, spread over in several States.

(b) The co-operative sector is expected to play an important role in increasing milk production and in the procurement of milk in the rural milk shed areas of the four metropolitan cities.

(c) The details of the city-wise investment have not been worked out.

**Underpayments in Collieries in West Bengal and Bihar**

- \*97. SHRI SATYA NARAIN  
SINGH :  
SHRIMATI SUSEELA  
GOPALAN :  
SHRI E. K. NAYANAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that most of the collieries in West Bengal and Bihar are doing underpayment ; and

(b) if so, the steps taken by Government to stop underpayment ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). No information as regards underpayments in general in the Bihar and West Bengal coalfields is available. However, Central Industrial Relations Machinery are conducting norma,

and surprise inspections to detect all kinds of irregularities including underpayments. Specific complaints on this brought to the notice of Government or Central Industrial Relations Machinery are also properly investigated and appropriate actions taken under the Payment of Wages Act against the management for such irregularities.

### ग्रामीण युवकों के लिए रोजगार के अवसर

\*98. श्री अटल बिहारी वाजपेयी : क्या श्रम तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि ग्रामीण नव युवकों के लिये रोजगार के अवसर बढ़ाने की योजना के अन्तर्गत अब तक क्या कार्यवाही की गई है तथा उसके क्या परिणाम निकले हैं ?

श्रम, रोजगार तथा पुनर्वास मन्त्रालय में राज्य मन्त्री (श्री भागलत भा आजाद) : सरकार के विचाराधीन रोजगार के अवसर बढ़ाने के विभिन्न सुझाव चौथी पंच वर्षीय योजना (1969-74) प्रारम्भ में उद्दिष्टित हैं। वर्ष के अन्त तक चौथी योजना को अन्तिम रूप दिये जाने की संभावना है।

### Deficit in Foodgrains

\*99. SHRI JAI SINGH :  
SHRI HARDAYAL DEVGUN :

Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Starred Question No. 403 on the 7th August, 1969 regarding deficit in Foodgrains and state :

(a) the manner in which the realistic assessment of deficit in foodgrains is made in the absence of a scientific survey of consumption of foodgrains ;

(b) whether any attempt has ever been made to have, as far as possible, a scientific survey of consumption of foodgrains in the country and, if so, when and with what results and, if not, the reasons therefor and whether Government propose to have such a survey in the near future, and

(c) the target of food production in the country which will enable us to stop imports from abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Estimates of foodgrains consumption requirements are worked out after taking into account *per capita* availability in a normal period and estimated population and making allowance for increase in demand resulting from increase in incomes etc. The difference between the estimated production and estimated consumption requirements gives an idea of the deficit in a particular year.

(b) No, Sir. The foodgrains consumption depends on a number of factors, such as, population, extent of material prosperity of the people, their food habits, extent of urbanisation and the availability of subsidiary and substitute foods etc. In a developing economy like India's, most of these factors are constantly changing and a country-wide survey will pose numerous difficulties and may not yield reliable results. However, studies of consumption of a limited nature, restricted to selected areas or groups, have been carried out by some Research Institutes and others from time to time.

(c) The country is expected to be self-sufficient during the Fourth Plan period and it has already been decided that imports of foodgrains under PL 480 would cease after 1971. The target of foodgrains production envisaged under the Draft Fourth Five Year Plan is 129 million tonnes of foodgrains.

### Conversion of A. I. R. into a Corporation

\*100. SHRI KANWAR LAL GUPTA :  
SHRI BANSH NARAIN SINGH :  
SHRI S. M. BANERJEE :  
SHRI YOGENDRA SHARMA :  
SHRIMATI TARKESHWARI SINHA :  
SHRI JAGESHWAR YADAV :  
SHRI HIMATSINGKA :  
SHRI MANIBHAI J. PATEL :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have not taken a decision so far about converting the All India Radio into a Corporation ;

(b) whether it is also a fact that the Minister of State, Shri I. K. Gujral, stated publicly that he was not in favour of a Corporation for the All India Radio, as appeared in the *Indian Express* on the 19th September, 1969 ;

(c) if no decision is taken so far, the reasons why the Minister issued the statement ; and

(d) when the decision about it is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) and (c). The press report in question is rather misleading in so far as my remarks on the subject have been stated out of context.

(d) A final decision of Government will be taken in a few months' time.

#### Nationalisation of Sugar Industry

- \*101. SHRI RABI RAY :  
 SHRI CHENGALRAYA NAIDU :  
 SHRI R. BARUA :  
 SHRI SHIVA CHANDRA JHA :  
 SHRI ISHAQ SAMBHALI :  
 SHRI N. R. LASKAR :  
 SHRIMATI SUSHILA ROHATGI :  
 SHRI K. ANIRUDHAN :  
 SHRI MOLAHU PRASHAD :  
 SHRI RAM SEWAK YADAV :  
 SHRI PRAKASH VIR SHASTRI :  
 SHRI P. N. SOLANKI :  
 SHRI ONKAR LAL BERWA :  
 SHRI CHANDRIKA PRASAD :  
 SHRI S. KUNDU :  
 SHRI KIKAR SINGH :  
 SHRI YASHPAL SINGH :  
 SHRI DEVEN SEN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the persistent public demand to nationalise sugar industry in the country ; and

(b) if so, the steps Government have taken in that direction and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Government are aware of the demand for nationalisation of the sugar industry in Uttar Pradesh.

(b) The various aspects of the question are under examination.

#### Import of Foodgrains

\*102. SHRI HEM BARUA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have decided upon any date-line from which Government would not import foodgrains from abroad as they have been doing at present ; and

(b) if so, the date-line and the specific steps taken by Government so far to reach this position ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Till such time as the country becomes self-sufficient in production of foodgrains, some imports of foodgrains are necessary. With the increase in food production the imports are gradually being reduced. According to the present assessment it is expected that the country may attain self-sufficiency in food production by 1970-71.

#### International Dairy Development Scheme for Self-sufficiency in Milk

- \*103. SHRI DHIRESWAR KALITA :  
 SHRI ESWARA REDDY :  
 SHRI VASUDEVAN NAIR :  
 SHRI RAMAVATAR SHASTRI :  
 SHRI B. K. DASCHOW-DHURY :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Food and Agricultural Organisation of the U. N. has a proposal to undertake an international dairy development

scheme to make the developing countries self-sufficient in the production of milk ;

(b) if so, the main features thereof ;

(c) the estimated cost of the Scheme ; and

(d) how far India will be benefited by the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Government of India are not aware of any such Scheme.

(b) and (c) Do not arise.

(d) In response to a project request made by India, the World Food Programme authorities have agreed to supply, free of cost, during the next five years, in a phased programme, 1,26,000 tonnes of skimmed milk powder and 42,000 tonnes of butter oil at the international valuation of Rs. 41.90 crores. These commodities, when reconstituted into liquid milk, will generate funds worth about Rs. 95.40 crores. These generated funds will be utilised for expanding the milk processing facilities of the four Public Sector dairies in Bombay, Calcutta, Delhi and Madras and for increasing the milk production and procurement in the rural milk shed areas of the four metropolitan cities, through improved breeding, feeding and management of milch animals. As a result of this arrangement, the indigenous production of milk in the milk-shed areas of these cities will be stepped up so that by the time the supply of imported skimmed milk powder is tapered off, the level of supply from the dairies is sustained through increased local milk. The project will also help in salvaging about 1 lakh high-yielding milch animals (and their calves) which are brought to the cities and pre-maturely destroyed after they go dry. The project will also help India's most disadvantaged rural people, namely, the landless, who will be assisted to undertake animal husbandry activities and thereby to increase their earnings through increased milk production.

#### Super Bazars in Delhi

- \*104. SHRI SRINIBAS MISRA :  
SHRI MANGALA-  
THUMADAM :  
SHRI P. VISHWAMBHARAN :

SHRI MUHAMMAD

SHERIFF :

SHRI D. N. TIWARY :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government propose to close down the 'Super Bazars' in Delhi and other places in India which have been financially assisted by Government ;

(b) if so, the reasons thereof ; and

(c) what alternative arrangements have been made to maintain that price line ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : (a) No, Sir, so far as Delhi and other Union Territories are concerned ; in other places, the matter will be the concern of the State Governments.

(b) and (c). Do not arise.

#### आकाशवाणी में प्रोग्राम तथा ट्रांसमिशन एक्जीक्यूटिवों के पदों के लिये अर्हतायें

\*105. श्री मोहन स्वरूप : क्या सूचना और प्रसारण तथा संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) आकाशवाणी में प्रोग्राम तथा ट्रांसमिशन एक्जीक्यूटिवों की नियुक्ति के लिए न्यूनतम आवश्यक अर्हतायें क्या हैं ; और

(ख) लगभग एक-सी अर्हतायें होने पर भी इन दो पदों के वेतनमानों तथा स्तर में अन्तर होने के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुज्जराल) : (क) एक विवरण, जिसमें अपेक्षित जानकारी दी हुई है, सभा पटल पर रख दिया गया है। [प्रणालय में रखा गया। देखिये संख्या LT-2022/69]

(ख) दोनों पदों के लिये न्यूनतम शैक्षणिक अर्हताएं एक जैसी नहीं हैं। इसके अतिरिक्त दोनों पदों के कार्यों तथा उत्तरदायित्वों में भी अन्तर है।

**Memorandum from All India Posts and Telegraphs Pensioners' Association**

\*106. SHRI A. K. GOPALAN :  
SHRI K. RAMANI :  
SHRI VISWANATHA  
MENON :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have received any memorandum from the All India Posts and Telegraphs Pensioners' Association recently ;

(b) if so, the demands made therein ;

(c) whether Government will consider to amend the Pension Act in view of the fall in the value of the rupee ;

(d) if so, when ; and

(e) if not, the reason thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : (a) and (b). It is not clear to which Association the question refers. There are a number of pensioners' associations, not recognised by Government, which have been writing to the P & T Department asking for increase in pensions, medical and other facilities, revision of the Pensions Act and other allied subjects

(c) to (e). No, Sir. The amount of pension admissible in a case is calculated under the relevant pension rules, and not under the provision of the Pensions Act, 1871. This Act, in fact, contains *inter alia* some salutary provisions for the pensioners like freedom from attachment of their pensions. No revision of the Act is at present contemplated.

**Forgery of Money Orders sent from New Delhi**

\*107. SHRI J. AHMED : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that there is a large scale forgery of Money Orders despatched from New Delhi ;

(b) whether it is also a fact that some employees of the Post Office are involved in this racket ;

(c) if so, what is the extent of loss to the public who are affected by this forgery ; and

(d) the steps taken to remove the flaw in the money order system ?

THE MINISTER OF INFORMATION AND BROADCASTING, AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : (a) Only a few cases of preparation of bogus money orders purported to have been issued from a few post offices in Delhi have come to light.

(b) One R. M. S. Sorter of Delhi has been arrested in this connection. The Special Police Establishment are still investigating into the matter.

(c) There is no loss to any member of the public. The total amount lost to the Department in these cases is Rs. 3,635/- and efforts are being made to recover the amounts from the persons to whom the money orders were paid.

(d) There is no flaw in the money order system. These are only stray cases and no revision in the procedure is felt necessary.

**Recommendations of the Agricultural Prices Commission**

\*108. SHRI VIRENDRAKUMAR SHAH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the recommendations of the Agricultural Prices Commission on the price of agricultural products, made from time to time, had always irrefutable economic logic behind them ;

(b) whether several important recommendations of the Commission made in the past have not been accepted by the Government ;

(c) whether there exists a danger of self-respecting persons refusing to serve on such a Commission whose recommendations are repeatedly ignored ; and

(d) the steps taken to see that at least the major recommendations of the Commission will be accepted in future, unless there are sound economic grounds to decide otherwise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The Resolution



setting up the Agricultural Prices Commission envisaged the Commission to be an advisory body. Its recommendations are given due consideration and decisions are taken after considering the various relevant factors, and after consulting the State Governments, wherever necessary.

- (c) No, Sir.
- (d) Does not arise.

**Corporations for News Agencies**

- \*109. SHRI PREM CHAND VERMA :  
SHRI HUKAM CHAND KACHWAI :  
SHRI BEDABRATA BARUA :  
SHRI NIHAL SINGH :  
DR. P. MANDAL :  
SHRI BIBHUTI MISHRA :  
SHRI J. K. CHOUDHURY :  
SHRI UMANATH :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

- (a) whether the Government have since decided to establish Corporations for the news agencies ; and
- (b) if so, whether the schemes for the same have been finalised and if so, what are these and when an announcement may be expected.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). No, Sir. The matter is under consideration.

**'Own Your Telephone' System**

- \*110. SHRI N. K. P. SALVE :  
SHRI TULSHIDAS JADHAV :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

- (a) whether it is a fact that the "Own Your Telephone" scheme of Government has been declared void by a High Court ; and
- (b) if so, the reaction of Government thereto ?

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI I. K. GUJRAL) :

CATIONS (SHRI SATYA NARAYAN SINHA) : (a) No. Sir, but a Senior Division judge at Kolhapur has in his judgement in a Civil Suit declared among other things the OYT Scheme to be illegal and void.

(b) The Government is filing an appeal against this judgement in the District Court.

**Indian Agricultural Delegation to Taiwan**

\*111. SHRIMATI ILA PALCHOU-DHURI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

- (a) whether it is a fact that Government of India sent, early in October, 1969, a high level delegation headed by their Commissioner of Agriculture to Taiwan to study the latest developments in rice research and production there ;
- (b) if so,
  - (i) the composition of the delegation ;
  - (ii) the nature of facilities offered by the Government of Taiwan ;
  - (iii) whether the objective for which the delegation was sent had been achieved ;
  - (iv) the names of other countries, if any, visited by the delegation ;

(c) whether the delegation has returned and submitted its report ; and

(d) if so, the broad details thereof and whether a copy of the report will be placed on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). The facts are as follows :

The Afro Asian Rural Reconstruction Organisation of which India is a contributory member, invited the Government of India to nominate a delegation of technical officials concerned with rice cultivation to undertake an observation tour of Philippines, Japan and Taiwan under the 1969-70 programme of that Organisation. A team led by the Agricultural Commissioner of the Department of Agriculture and consisting of Chief (Agriculture) Planning Commission, Directors of Agriculture from the States of

Andhra Pradesh, Uttar Pradesh, Assam, West Bengal, Tamilnadu and Orissa undertook the visit to Philippines, Hong Kong and Taiwan accordingly from October 5 to 13, 1969.

The delegation made a study of recent developments in rice cultivation and research in the area and has since returned.

All the three countries offered the usual facilities for enabling the team to visit farms, extension centres, Research Institutes and other organisations connected with agricultural production, particularly rice. The report of the team is under preparation and will be placed on the Table of the House, when ready.

#### Wage Structure in Engineering Industry

\*112. SHRI CHANDRA SHEKHAR SINGH :  
DR. RANEN SEN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a tripartite agreement has been successfully concluded on the 25th September, 1969 regarding the wage structure for the engineering Industry in West Bengal ;

(b) whether it is a fact that the wage-level, unanimously agreed to, in the said agreement, is substantially higher than that was recommended by the Chairman and the Independent members of the Engineering Wage Board ;

(c) the reasons why the West Bengal Agreement should not be accepted as the basis for similar agreements in the Engineering Industry in other states ; and

(d) the action, if any, taken by Government to bring about such agreements in other major Engineering centres ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b) A Memorandum of settlement was signed between the representatives of Engineering factories in West Bengal and their workmen on the 25th September, 1969 at the intervention of the State Labour Minister. The terms of settlement are generally more favourable than the recommendations made by the Chairman and the independent members of the Wage Board.

(c) It is for the parties concerned in the other States to decide whether this agreement can be adopted as a basis for settlement elsewhere

(d) The State Governments have already been advised to explore the possibilities of bringing about agreements on regional/State basis.

#### Central Fisheries Corporation

\*113. SHRI B. K. MODAK :  
SHRI BADRUDDUJA :  
SHRI JYOTIRMOY BASU :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the date of establishment of the Central Fisheries Corporation ;

(b) the reasons behind the establishment of such Corporation ;

(c) the reasons for its poor performance ; and

(d) Government's plan for the improvement of its procurement work ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). A statement is placed on the Table of the Sabha. [*Placed in library. Please see No. LT 2023/69*]

#### Rehabilitation of Repatriates from Burma in Mysore

\*114 SHRI S. A. AGADI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government's attention has been drawn to the news items which appeared in 'Deccan Herald' dated the 29th September, 1969 published from Bangalore, that the refugees from Burma are in a very miserable condition at Sagar in Shimoga District of Mysore State without any assistance of rehabilitation ;

(b) if so, the number of Burma refugees proposed to be rehabilitated State-wise and year-wise since 1967 ;

(c) the amount spent on rehabilitation so far on Burma refugees, year-wise since 1967 ; and

(d) the action taken to look after the

refugees at Sagar ; and the number of refugees in Shimoga District of Mysore State ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (d). A statement is laid on the Table of the Sabha. *Placed in library. See No. LT 2024/69]*

#### Food Control Orders

\*115. SHRI RAM KISHAN GUPTA :  
SHRI C. K BHATTA-  
CHARYYA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have considered certain relaxation in the food control orders in the rationing areas of Bombay, Madras and certain areas of West Bengal ; and

(b) if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Relaxations in food control orders in the rationed areas are decided upon by the concerned State Governments in the light of local conditions prevailing from time to time. While the Government of Tamil Nadu and West Bengal have no proposals under consideration for relaxation in the food control orders at present, the Government of Maharashtra have permitted free sales of Maize and Bajri in the rationed areas with effect from 29th June, 1968 and 4th December, 1968 respectively. They have also made relaxations since July, 1969 as regards service of rice by catering establishments and raised the number of guests to be served with foodstuffs at marriage and other social functions.

#### Government Agricultural Farms in Bihar

\*116. SHRI K. HALDER :  
SHRI K. M. MADHUKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total number of Government Agricultural Farms in Bihar ;

(b) their total acreage and the maximum and minimum size of a farm ;

(c) what is the financial gain/loss of Bihar Government from these farms during the years 1965 to 1968 ;

(d) whether Government propose to reorganise these farms into bigger units by abolishing small ones ; and

(e) if so, what are the details of the proposed reorganisation scheme ; and if not, why not ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha as soon as compiled.

#### Samastipur Central Sugar Co. Ltd.

\*117. SHRI BHOGENDRA JHA :  
Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Samastipur Central Sugar Co. Ltd. has been under Government management for the last two years ;

(b) whether this Mill has shown improvement under Government management as compared to previous years and more improvement could not be made due to lack of full supply of cane ;

(c) if so, whether Government are going to order continuation of Government management for the next five years to afford sense of security to cane-growers for planting cane on a large scale ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Every effort has been made to improve the working of the mill for 1967-68 and 1968-69 and its financial position.

(c) and (d). The Central Government have decided to extend the period of control for the present by another one year with effect from the 14th December, 1969. Continuance of Central control beyond that period would depend upon the future

working of the mills and the circumstances then prevailing.

**थाईलैण्ड के साथ चावल के बारे में करार**

\*118. श्री अर्जुन सिंह भदौरिया : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) भारत और थाईलैण्ड के बीच चावल के क्रय के लिये जो करार हुआ था, उस चावल का भारत पहुंचने पर क्या मूल्य होगा ;

(ख) इस करार के अन्तर्गत कुल कितनी मात्रा में चावल खरीदा जाएगा ; और

(ग) इसका लदान कितने दिनों में पूरा होगा ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्ना-साहिब सिन्धे) :** (क) यह मूल्य बनाना जनरल में नहीं होगा ।

(ख) भारत सरकार ने इस वर्ष थाईलैण्ड सरकार से दो करारों के अर्धे 100,000 मीटरी टन चावल खरीदा है । ये करार 2 मई, 1969 और 2 सितम्बर, 1969 को हुए थे ।

(ग) सारी मात्रा का दिसम्बर, 1969 के मध्य तक लदान हो जाने की आशा है ।

**A. I. R. Employees' Share in Income from Commercial Advertisements**

\*119. SHRI P. M. MEHTA :  
SHRI GUNANAND THAKUR :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the staff artistes and employees of the All India Radio have demanded that they should be given share and Bonus out of the income from commercial advertisements ;

(b) if so, reaction of Government and the action taken on it ;

(c) the expected income per year on commercial advertisements ;

(d) whether it is also a fact that Shri K. K. Shah had assured when he was the

Minister of Information and Broadcasting that something would be given to the employees from the Income of the same ; and

(e) if so, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) Does not arise.

(c) The total net income during 1968-69 was Rs. 69,40,177.66. The estimated income during 1969-70 will be about Rs. 1,50,00,000.

(d) Yes, Sir. The Minister stated that the very hard work put in during the introduction of Commercial Service would be compensated.

(e) There was no delay. Honoraria was paid in deserving cases.

**Drought and Famine in Rajasthan**

\*120. SHRI D. N. PATODIA :  
SHRI NAWAL KISHORE SHARMA :  
SHRI SHIV KUMAR SHASTRI :  
SHRI RAM AVTAR SHARMA :  
SHRI R. K. BIRLA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that severe drought and famine conditions are continuing in several parts of Rajasthan, more, particularly in Jalore, Jaisalmer and Bikaner if so, the particulars of the information available with the Government ;

(b) whether it is also a fact that in spite of sufficient warnings, necessary relief measures were not taken and the conditions were permitted to deteriorate ;

(c) whether large scale exodus has taken place of human beings and cattle for want of drinking water, fodder and resources to buy foodgrains ;

(d) the details of assistance extended by the Central Government so far and the steps taken to ensure that the assistance is being properly utilised ; and

(e) whether the Central Government are satisfied with the relief measures adopted in the affected areas of Rajasthan more particu-

lary Jalore District, if not, what further measures are being adopted to provide adequate relief in the area ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (e). A statement is laid on the Table of the Sabha. [Placed in Library. See No. LT-2025/69.]

**Scheduled Tribes Persons Killed Near Mavanoli Village of Rajasthan**

\*125. SHRI SATYA NARAIN SINGH :  
SHRI A. K. GOPALAN :  
SHRI C. K. CHAKRAPANI :  
SHRI BHAGABAN DAS :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether five persons belonging to a Scheduled Tribe were recently killed near Mavanoli village in Rajasthan by a mob of villagers ;

(b) if so, the reasons behind the crime ; and

(c) the action taken by Government to protect the Tribals from such attacks ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). According to information furnished by the State Government, on 20th September 1969 five persons belonging to Scheduled Tribes were killed near Babai-ka-Tibara district Jhunjhuru. 45 persons suspected to be involved in the commission of the offence have been arrested. Investigations are in progress. Intensive patrolling by police has been undertaken in the area.

**सरकारी कर्मचारियों की सेवा निवृत्ति की आयु**

\*126. श्री प्रोम प्रकाश त्रिपाठी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इलाहाबाद उच्च न्यायालय के पूर्ण बेंच द्वारा 29 सितम्बर, 1969 को दिये गये इस निर्णय की ओर दिलाया गया है कि सरकारी कर्मचारी की सेवा-

निवृत्ति की आयु 58 वर्ष है और उसे 55 वर्ष की आयु पर जबरन सेवानिवृत्ति करना गैर-क नूनी है ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान् ।

(ख) इलाहाबाद उच्च न्यायालय के निर्णय की प्रतिनिधि के अभाव में मामले पर विचार करना अभी तक सम्भव नहीं हुआ है । उत्तर प्रदेश सरकार से निर्णय की प्रतिनिधि प्रतीक्षित है ।

**हिन्दी भाषी राज्यों में उच्च न्यायालयों में राष्ट्र भाषा**

\*127. श्री प्रकाशवीर शास्त्री : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या हिन्दी भाषी राज्यों के उच्च न्यायालयों में राष्ट्र भाषा का प्रयोग प्रारम्भ करने सम्बन्धी कोई प्रस्ताव सरकार के विचाराधीन है ;

(ख) क्या इस सम्बन्ध में सम्बन्धित राज्यों से परामर्श भी कर लिया गया है ; और

(ग) यदि हां, तो इस बारे में राज्यों की क्या प्रतिक्रिया है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) राजभाषा अधिनियम, 1963 की धारा 7 के अधीन राज्य के राज्यपाल, राष्ट्रपति से प्राप्त सङ्मति से, उच्च न्यायालय द्वारा दिये गये निर्णयों आदि में अंग्रेजी के अतिरिक्त हिन्दी या राज्य की राजभाषा के प्रयोग के लिए प्राधिकृत कर सकते हैं । इस धारा को लागू करने का प्रश्न सरकार के विचाराधीन है ।

(ख) जी हां, श्रीमान् ।

(ग) हिन्दी भाषी राज्यों में से उत्तर प्रदेश और राजस्थान की सरकारें उपर्युक्त अधिनियम

की धारा 7 को लागू करने के पक्ष में हैं। मार्च, 1965 और मार्च, 1967 में हुई उच्च न्यायाधीशों के सम्मेलन में लिये जा चुके निर्णय के अनुसार, हरियाणा सरकार का मत है कि उच्च न्यायालय की भाषा अंग्रेजी ही रहने दी जाय। मध्य प्रदेश उच्च न्यायालय का मत है कि अभी इस धारा को लागू करने का उपयुक्त समय नहीं है और राज्य सरकार इस मत से सहमत है। बिहार सरकार के विचार अभी प्रत्याशित हैं।

#### Development of Himalayan Region

\*128. SHRI BENI SHANKER SHARMA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have been urged upon for overall development of the Himalayan region extending over 2,400 Km. from Jammu and Kashmir in the west to NEFA in the east ;

(b) if so, the reaction of the Government thereto ; and

(c) the steps proposed to be taken in the matter ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). There is no such proposal but suitable provision would be made in the plans of the respective States/Union Territories for the development of border areas.

#### National Integration Council

\*129. SHRI N. K. SOMANI :  
SHRI S. K. TAPURIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Swatantra, S.S.P. and B.K.D. parties are not represented in the National Integration Council ;

(b) whether it is also a fact that the representation of the Congress on the Council has been reduced to just one faction with Shri Morarji Desai ceasing to be a member and the Congress President having little interest in the Council's activities ;

(c) if so, the reasons therefor ; and

(d) whether Government propose to reconstitute the Council to include unrepre-

sented opposition parties and faction of the Congress Party so that it may be able to play a meaningful role and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No Sir ; the current membership of the National Integration Council includes Shri N. G. Ranga (Swatantra), Shri S. M. Joshi (SSP). Shri Prakash Vir Shastri, originally nominated as a member of the National Integration Council from among Independents, continues to be a member, even though he is now leader of the BKD in Parliament. Representatives of Swatantra and SSP have, however, declined to participate in the deliberations of the Council so far.

(b) and (c). Shri Morarji Desai was an ex-officio member of the National Integration Council representing Government in his capacity as Deputy Prime Minister. When he resigned from that office, he ceased to be an ex officio member of the Council. Shri Nijalingappa, representing the Congress Party, continues to be a member of the National Integration Council and attended its Srinagar meeting in June, 1968.

(d) The present membership of the Council has adequate representation of all interests relevant to its objective and no change is under consideration at present.

#### Indian Citizenship of Sheikh Abdullah

\*130. SHRI KAMESHWAR SINGH : Will the Minister of HOME AFFAIRS be pleased to state ;

(a) whether Sheikh Abdullah is an Indian Citizen and holds Indian passport ;

(b) if so, the issuing office of the passport ; and

(c) the date of the last renewal and the date on which the passport was issued and from which office ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Being a resident of a State of the Indian Union, Sheikh Abdullah is in fact an Indian national. He does not hold an Indian Passport at present.

(b) and (c). Does not arise.

**Off-Loading of Passengers from a Russian Plane at Palam Airport**

- \*131. SHRI MOHAN SWARUP :  
 SHRI M. H. GOWDA :  
 SHRI S. C. SAMANTA :  
 SHRI K. P. SINGH DEO :  
 SHRI D. N. DEB :  
 SHRI VIRENDRA KUMAR  
 SHAH :  
 SHRI H. AJMAL KHAN :  
 SHRI S. P. RAMAMOORTHY ;  
 SHRI D. AMAT :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that some Indian passengers were let off from a Russian service plane on the 2nd September, 1969 at Palam Airport ; and

(b) if so, the reasons for this off-loading of passengers even after their having gone through the Customs and Immigration formalities ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) and (b). Enquiries have been made in the matter and reveal that 11 passengers, comprising two Russians, two of Indian origin but holding British passport and seven Indian nationals, were booked at Bombay by M/s. BASCO Travel Agents who had erroneously marked their tickets as 'confirmed' for the particular flight instead of marking them 'requested'. In view of this, Air-India, as the handling agents for Aeroflot, allowed the passengers through Customs and Immigration before the aircraft actually arrived and availability of accommodation could be verified.

When a check was carried out in the departure lounge it was found that the number of passengers was in excess of the seats available. This resulted in some confusion and the police officer on duty anticipating a breach of peace, informed the Cantonment Police Station who sent the flying squad. However, no untoward incident took place. The passengers who could not be accommodated on the flight were put up at the airline's expense and were accommodated on a later flight.

**Communal Disturbances in Ahmedabad**

- \*132. SHRI D. N. PATODIA : Will

the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have made any assessment of the number of persons who have been rendered homeless as a result of the communal disturbances in Ahmedabad ;

(b) the amount of property lost and the steps that the Central Government have taken to help in solving the problem of rehabilitation of the riot victims ; and

(c) whether it is a fact that rehabilitation work is being hampered because of some of the politicians who are encouraging people not to leave their camps ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) to (c). Facts are being ascertained.

**Refusal by British Cabinet Ministers to attend the 500th Birth Anniversary of Guru Nanak Dev**

\*133. SHRI S. KUNDU : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the West Bengal Governor has expressed his dissatisfaction over the refusal of the British Cabinet Ministers to attend the functions in connection with the 500th Birth Anniversary of Guru Nanak at Albert Hall on the 6th December, 1969 ;

(b) whether it is also a fact that the Governor accused these Ministers of the British Cabinet of betraying the finest traditions of the English culture for a mess of pottage ;

(c) if so, the reaction of Government ; and

(d) whether Government also subscribes to the statement made by the West Bengal Governor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) to (d). Necessary enquiries are being made and the relevant information when available will be placed on the Table of the House.

**Meeting of a Standing Committee of National Integration Council**

- \*134. SHRI DHIRESAWAR KALITA :

SHRI C. JANARDHANAN :  
SHRI SHIVA CHANDRA  
JHA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Standing Committee of the National Integration Council at its recent meeting in Delhi had reviewed the communal situation in the country in the light of the recent riots in Ahmedabad ;

(b) if so, what positive decisions were taken by the Committee to help maintain communal peace and harmony in the country; and

(c) what steps have been taken so far to implement these decisions ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) A copy of the statement adopted by the Standing Committee of the National Integration Council in its meeting on October 16, 1969 is placed on the Table of the House. [Placed in Library. See No LT—2026/69].

(c) (i) An all-party conference of the National Integration Council was convened by the Prime Minister in New Delhi on November 3-4, 1969 in order to consider and decide upon concrete steps for the implementation of a programme of joint mass campaign by all political parties against communal violence suggested in the statement of the Standing Committee.

(ii) The all party conference, while endorsing the statement of the Standing Committee, put forward its own ideas on the detailed content on which the joint mass campaign was to be undertaken ; these are contained in the statement adopted by the all-party conference, copy laid on the table of the House.

(iii) Besides adopting the statement, the all-party conference also laid down the guidelines for organising the campaign immediately. A copy of the guidelines approv-

ed is also laid on the table of the House.

(iv) Further steps in accordance with the statement and guidelines approved are under consideration of Government.

#### Communal Riots in Ahmedabad

- \*135. SHRI R. BARUA :  
SHRI N. R. LASKAR :  
SHRI MAYAVAN :  
SHRI CHENGALRAYA  
NAIDU :  
SHRI E. K. NAYANAR :  
SHRI P. P. ESTHOSE :  
SHRI MOHAMAD ISMAIL :  
SHRI NAMBIAR :  
SHRI K. M. ABRAHAM :  
SHRI K. RAMANI :  
SHRI BADRUDDUJA :  
SHRI JYOTIRMOY BASU :  
SHRI B. K. MODAK :  
SHRI GUNANAND THAKUR :  
SHRI YASHPAL SINGH :  
SHRI KIKAR SINGH :  
SHRI P. N. SOLANKI :  
SHRI A. SREEDHARAN :  
SHRI P. M. MEHTA :  
SHRI DEVEN SEN :  
SHRI LILADHAR KOTOKI :  
SHRI SHARDA NAND :  
SHRI JAGANNATH RAO  
JOSHI :  
SHRI BRIJ BHUSHAN LAL :  
SHRI SURAJ BHAN :  
SHRI RAM CHARAN :  
SHRI B. P. MANDAL :  
SHRI S. K. SAMBANDHAN :  
SHRI HEM BARUA :  
SHRIMATI SUSEELA  
GOPALAN :  
SHRI TULSHIDAS JADHAV :  
SHRI VALMIKI  
CHOUDHARY :  
SHRI RAM AVTAR SHARMA :  
SHRI J. H. PATEL :  
SHRI BEDABRATA BARUA :  
SHRI LATAFAT ALI KHAN ;  
SHRI P. C. ADICHAN :  
SHRI N. SHIVAPPA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that there had been unprecedented communal riots in Ahmedabad recently ;



(b) if so, the total loss of life and property during these riots ;

(c) whether some delegation on behalf of the Prime Minister visited the trouble spots in Ahmedabad ;

(d) if so, whether it is also a fact that they have stated in their report that it was failure on the part of State Government to take action in time and that some foreign elements were responsible for these riots ; and

(e) if so, the action taken by the Union Government in the matter ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) and (b). Attention is invited to the detailed statement laid on the Table of the House by Home Minister on November 17, 1969.

(c) No, Sir.

(d) and (e). Do not arise.

#### Pak. Hand in Communal Riots

\*136. SHRI PREM CHAND VERMA :  
SHRI NAVAL KISHORE  
SHARMA :  
SHRI RAGHUVIR SINGH  
SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have seen the statement of Shri Jaya Prakash Narayan in which he is reported to have stated that Pakistan was fanning riots for a second Pakistan ;

(b) if so, whether Government have been able to get any information indicating Pakistani agents' complicity in the riots at various places and whether Government agree with Shri Narayan's assessment ; and

(c) if so, details thereof and how do Government propose to tackle this dangerous situation ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Government have seen the article of Shri Jaya Prakash Narayan that appeared in the 'Citizen' of October 11, 1969 and a report of an interview with him in the *Statesman* of October 31, 1969.

(b) Government have no evidence regarding the complicity of Pakistani agents in the communal disturbances in the country.

(c) Does not arise.

#### Rowdysm by Students at Ravindra Rangashala New Delhi During Comex Youth Festival

\*137. SHRI N. R. DEOGHARE :  
SHRI JAI SINGH :  
SHRI V. NARASIMHA RAO :  
SHRI YAJNA DATT  
SHARMA :  
SHRI RAM GOPAL  
SHALWALE :  
SHRI NARAYAN SWAROOP,  
SHARMA :  
SHRI RANJEET SINGH ;  
DR. P. MANDAL :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that groups of students and outsiders resorted to rowdysm at the Ravindra Rangashala, New Delhi, on the 8th September, 1969, during the Comex Youth Festival and tried to molest some girls of Delhi University ;

(b) if so, the causes of this ugly incident ;

(c) the steps that had been taken for the prevention of such incidents ;

(d) whether an enquiry was conducted into the matter ; and

(e) If so, the results thereof and the action taken against the persons found responsible for the incidents ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (e). The Festival was organised by Comex (India) a Voluntary Organisation registered under the Societies Registration Act of 1860.

There has been some adverse Press criticism about the inadequate arrangements made by the organisers and there was also a Press report about alleged act of rowdysm and teasing of girls on the evening of 8th September, 1969. Apart from the Press report, no complaint from any source was sent to this Ministry. It was, therefore, not considered necessary to institute any inquiry.

Government are not in favour of holding such Festivals unless these are properly organised and the host organisation is also well equipped to receive them and arrange the programme on a satisfactory basis.

केन्द्रीय सरकार में हिन्दी जानने वाले  
राजपत्रित अधिकारी

\*138. श्री श्रीकारलाल बेरवा : क्या गृह-कार्य मन्त्री यह बनाने की कृपा करेंगे कि :

(क) 1965 में केन्द्रीय सरकार के कितने राजपत्रित अधिकारी हिन्दी जानने थे ;

(ख) 1968-69 में उनकी सं या कितनी थी ; और

(ग) क्या सरकार ने उनको हिन्दी सिखाने के लिए कोई प्रबन्ध किया है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). सूचना एकत्रित की जा रही है और सदन के सभा पटल पर रख दी जायेगी ।

(ग) जी हाँ, श्रीमान ।

Transfer of Middle and Higher Secondary  
Schools from Delhi Municipal Corpora-  
tion to Delhi Administration

\*139. SHRI HIMATSINGKA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether there has been a scheme for the transfer of Middle and Higher Secondary Schools from Delhi Municipal Corporation to the Delhi Administration, if so, the reason for the transfer :

(b) how the question of fixation of seniority of the teachers transferred from Delhi Municipal Corporation to Delhi Administration, and of their pay scales has been resolved ;

(c) whether in the process, a number of teachers are to be rendered surplus ; if so, reasons therefor and the extent of unemployment amongst teachers to be increased thereby ; and

(d) the number of trained Graduate teachers on the live register of Employment Exchanges in Delhi and steps being taken for providing them with employment ?

THE MINISTER OF STATE IN THE  
MINISTRY OF EDUCATION AND

YOUTH SERVICE (SHRI BHAKT DARSHAN) : (a) Yes, Sir. owing to the fact that the Secondary and Higher Secondary education does not fall within the statutory obligation of the Delhi Municipal Corporation, which has requested for this transfer.

(b) The matter is under the examination of the Delhi Administration.

(c) According to the information supplied by the Delhi Administration, no teacher will be retrenched and as such there will be no unemployment among them.

(d) On 31.10.1969, 3,821 teachers (1068 male and 2753 female) were available on the live register of Employment Exchange, Delhi. As soon as any demand occurs, a number of names of the candidates are called for from the Employment Exchange.

Murder of Political Workers in West  
Bengal

\*140. SHRI BAIDHAR BEHERA :  
SHRI SRINIBAS MISRA :  
SHRI SITARAM KESRI :  
SHRI BANSI NARAIN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that more than 500 political workers were murdered during the past eight months in West Bengal ;

(b) if so, whether Government of India have sent any communication to the West Bengal Government expressing concern over the large scale incidents of murders of political workers ; and

(c) the reaction of the State Government thereto ?

THE MINISTER OF HOME AFFAIRS  
(SHRI Y. B. CHAVAN) : (a) The Govern-  
ment of West Bengal have denied that more  
than five hundred political workers have  
been murdered during the past eight months.

(b) and (c). Do not arise.

Report of Jha Committee on National  
Library, Calcutta

\*141. SHRI BHAJAHARI MAHATO :  
Will the Minister of EDUCATION AND  
YOUTH SERVICES be pleased to state :

(a) whether Government have received

the report of V. S. Jha Committee on the National Library, Calcutta :

(b) when this report was received ;

(c) when this report will be published and/or placed on the Table of the House ;

(d) whether his Ministry has allowed the Member-Secretary of the Jha Committee to circulate his Minute of Dissent to the press and to the Librarians before the release of the original report ; and

(e) whether Government have received representations against appointing a retired Librarian of the National Library as the Hony. Library Adviser ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) Yes, Sir.

(b) In the third week of July, 1969.

(c) This matter is under consideration and a decision will be taken soon.

(d) No, Sir.

(e) No, Sir.

**Reservation of Seats for Scheduled Castes and Scheduled Tribes in Central Schools**

\*142. SHRI P. R. THAKUR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of Central Schools so far set up in the various parts of the country ;

(b) the total number of students on roll at present in such schools ;

(c) the number of scheduled caste and scheduled tribe students in their total enrolments ;

(d) whether there is any specific provision for reservation of seats for Scheduled Caste and Scheduled Tribe students in the Central Schools ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICE (SHRI BHAKT DASHAN) : (a) 118 ; however, two more Central Schools have been sanctioned recently for Delhi.

(b) 71,827 as on 1st August, 1969.

(c) 2,399 as on 1st August, 1969.

(d) and (e). A statement is laid on the table of the Sabha. [*Placed in Library. See No. LT—2027/69*]

**Development Work of Tuticorin Harbour Project**

\*143. SHRI K. LAKKAPPA :  
SHRI LAKHAN LAL KAPOOR:  
SHRI MUHAMMAD SHERIFF:  
SHRI M. SUDARSANAM :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Tuticorin deep sea harbour development work has been stayed for sometime past ;

(b) if so, the reasons for the stay ; and

(c) whether Government have fixed any time limit for the completion of this work ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) to (c). There has been no hold up in the execution of the construction works in the Tuticorin Port Project. The works are being progressed on the basis of the allocations made from year to year for the project.

**C. I. A. Hand In Assam Troubles**

\*144. SHRI UMANATH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been any indication of C. I. A. interference in the recent troubles in Assam ;

(b) whether Government have made any enquiries about certain allegations appearing in certain newspapers in Delhi ; and

(c) if so, the result thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Government have no such information.

(b) and (c). Information is awaited from the State Government in this regard.

**बहाज निर्माण में सहयोग के बारे में बातचीत**

\*145. श्री महाराज सिंह भारती : क्या नौबहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) उन देशों के क्या नाम हैं जिनके साथ

जहाज निर्माण में सहयोग के लिए बातचीत चल रही है और क्या किसी देश के साथ कोई करार किया गया है ; और

(ख) क्या किसी देश को सहयोग से निर्माण कार्य प्रारम्भ किया गया है ?

संसद-सचिव श्री नोबहन तथा परिवहन मंत्री (श्री रघुरामैया) (क) और (ख). पांत निर्माण में तकनीकी सहयोग केवल जापान से मांगा जा रहा है जो कोचीन शिपयार्ड परियोजना के लिए है। मेसर्स मिथुविशी हैवी इंस्टीज टोकियो द्वारा प्रस्तुत पुनरीक्षित परियोजना रिपोर्ट सरकार ने स्वीकार कर ली है। इसमें 66000 डी० डब्लू० टी० तक के जहाजों के लिए एक निर्माण डाक और 85000 डी० डब्लू० टी० तक के लिए जहाजों के लिए एक पोत-मरम्मत डाक निर्माण करने का विचार है। मेसर्स मिथुविशी हैवी इंस्टीज के साथ शिपयार्ड निर्माण में उसके तकनीकी सहयोग सलाह और सहायता के बारे में शीघ्र ही एक सरकारी टेका करने का प्रस्ताव है।

शिपयार्ड के निर्माण के 1970-71 में शुरू होने की सम्भावना है यद्यपि भूमि अधि-करण, भूमि और मिट्टी सर्वेक्षण, जल और बिजली की व्यवस्था, सड़कों को मोड़ना इत्यादि, जैसे प्रारम्भिक कार्य पहले ही प्रारम्भ कर दिये गये हैं और वे जारी हैं।

इंडियन एयरलाइन्स कारपोरेशन के एक विमान का एक पाकिस्तानी जेट विमान द्वारा पीछा किया जाना

\*14. श्री श्रीधर मोयल :  
श्री हुकूम खन्व कछवाप :  
श्री भा० सुन्दरलाल :

क्या पर्यटन तथा असेनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है एक पाकिस्तानी जेट विमान ने अगस्त, 1968 में इंडियन एयर-

लाइन्स के एक विमान को, जो पाकिस्तान में नियमित उड़ान पर था, पीछा किया था और उस पर गोली चलाई थी ;

(ख) यदि हां, तो क्या सरकार ने इस सम्बन्ध में एक विरोध पत्र भेजा है ; और

(ग) उस पर पाकिस्तान की क्या प्रतिक्रिया है और भविष्य में ऐसी घटनाओं को रोकने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

पर्यटन तथा असेनिक उड्डयन मंत्री (श्री कर्ण सिंह) : (क) इण्डियन एयर लाइन्स का फाकर फ्रन्डशिप विमान बी० टी०-डी०यूटी० 14, अगस्त 1968 को मार्ग में चण्डीगढ़, अमृतसर और जम्मू में विराम पूर्वक दिल्ली से श्रीनगर की उड़ान परीचालित करते हुए चण्डीगढ़ और अमृतसर के बीच पाकिस्तान के राज्य क्षेत्र में भटक गया। पाकिस्तान के राज्य क्षेत्र में पाकिस्तानी वायु सेना के लड़ाकू विमानों ने उसका पीछा किया और उस पर कुछ गोलियाँ भी चलायीं। सीभाग्यवश विमान को कोई गोली नहीं लगी और वह सुरक्षित अमृतसर लौट आया और आखिर 55 मिनट के विलम्ब में वहाँ भूमि पर उतर गया।

(ख) और (ग). पाकिस्तान सरकार ने उनके वायु-क्षेत्र (एयर-स्पेस) के अतिक्रमण के विरुद्ध एक बड़ा उग्र विरोध-पत्र भेजा। पाकिस्तान सरकार ने एक उत्तर भेजा गया जिसमें उन्हें बताया गया कि विमान खराब मौसम में अलती से पाकिस्तान के राज्य क्षेत्र में प्रवेश कर गया था तथा पाकिस्तान के वायु-क्षेत्र के अतिक्रमण का को इरादा नहीं था। परन्तु उनका ध्यान हम और भी आकृष्ट किया गया कि यह एक बड़े दुर्भाग्य का विषय है कि विमान का पीछा करने वाले पाकिस्तानी लड़ाकू विमानों ने गोलियों का प्रयोग किया जिससे एक बड़ा दुःखद हादसा भी हो सकता था।

### Runway of Trivandrum Airport

\*147. SHRI K. ANIRUDHAN : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the steps being taken to strengthen the runway of the Trivandrum airport :

(b) the improvements so far made to the Trivandrum airport after the Rocket landing station was started in Trivandrum ; and

(c) the proposed steps, if any, to improve the airport ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) to (c). The main runway was recently extended and strengthened to enable operation of Viscounts. However, in view of the plans to develop Kovalam into a seaside resort (not due to rocket landing station) proposals for extending and strengthening the runway, taxi-way and apron at a total cost of Rs. 129.50 lakh are under consideration. The actual inclusion of this project in the IV Plan will, however, depend on the strict priorities that will have to be adopted in view of severe financial contributions.

इंडियन एयरलाइन्स के लिए डी० सी०

9-10 विमान खरीदने के लिए लाल  
समिति की सिफारिशें

\*148. श्री अटल बिहारी वाजपेयी : क्या पर्यटन तथा असेनिक उड्डयन मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि लाल समिति के अध्यक्ष श्री लाल, श्री जे० आर० डी० टाटा, एयर मार्शल अर्जुन सिंह, असेनिक उड्डयन महानिदेशक, एयर इण्डिया और इण्डियन एयरलाइन्स के तकनीकी तथा वित्त विशेषज्ञों का यह मत था कि डी० सी० 9-40 विमान इंडियन एयरलाइन्स के लिए बहुत ही लाभप्रद होंगे ;

(ख) क्या यह भी सच है कि इण्डियन एयरलाइन्स के निदेशक मंडल ने जुलाई, 1968 में सर्वसम्मति से डी० सी० 9-40 विमान खरीदने का निर्णय किया था ;

(ग) यदि हां, तो सरकार ने इस मामले में अब तक क्या कार्यवाही की है ; और

(घ) क्या यह सच है कि विमानों की खरीद के सम्बन्ध में निर्णय करने में देरी होने के कारण इसके लिए अधिक मूल्य देना पड़ेगा ?

पर्यटन तथा असेनिक उड्डयन मंत्री (डा० कर्ण सिंह) (क) से (ग). इण्डियन एयरलाइन्स बोर्ड की एक उप-समिति ने, जिसमें एयर चीफ मार्शल पी० सी० लाल भी सम्मिलित थे, डी० सी० 9-40 विमान खरीदने की सिफारिश की थी। इंडियन एयरलाइन्स ने उप-समिति की सिफारिशें स्वीकार कर ली और तदनुसार सरकार को 1968 में एक प्रस्ताव भेज दिया। प्रस्ताव पर ध्यानपूर्वक विचार किया गया परन्तु नाना कारणों से यह निश्चय किया गया था कि इसका और आगे अध्ययन किया जाये। इंडियन एयरलाइन्स के लिए एक उपयुक्त विमान के चयन के बारे में सरकार को सलाह देने के लिए पर्यटन तथा नागर विमानन मन्त्रालय के सचिव श्री अशोक मिश्र की अध्यक्षता में एक तदर्थ समिति गठित की गई है। यह समिति इस विषय में अपनी सिफारिशें देने से पूर्व कि किस प्रकार का विमान खरीदा जाये और कितनी संख्या में खरीदा जाय। विभिन्न प्रकार के विमानों के सम्बन्ध में किये जाने वाले दावों और उनके रिकार्ड किये गये कार्य-निष्पादन के साथ-साथ उनके मूल्यों पर भी विचार करेगी। समिति की सिफारिशें शीघ्र ही प्राप्त होने की आशा है।

संघ लोक सेवा प्रायोग के माध्यम से  
हिन्दी अधिकारियों की नियुक्ति

\*149. श्री बि० ब० सिंह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संघ लोक सेवा प्रायोग ने जुलाई, 1968 में हिन्दी अधिकारियों के पदों पर नियुक्तियाँ करने के लिए एक परीक्षा आयोजित की थी ;

(ख) यदि हां, तो उस परीक्षा के द्वारा कितने पदों पर नियुक्तियां की जानी थीं ;

(ग) क्या इनमें से कुछ पद अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के कर्मचारियों के लिए सुरक्षित रखे गये थे ;

(घ) यदि हां, तो उन पदों की संख्या कितनी है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) (क) संघ लोक सेवा आयोग द्वारा 19 जुलाई, 1969 की एक लिखित परीक्षा ली गई थी। साक्षात्कार अभी तक नहीं किये गये हैं।

(ख) 11 पद (अनन्तितम)

(ग) जो हां, श्रीमान्।

(घ) 2 पद।

(ङ) प्रश्न नहीं उठता।

**Examination Reforms Undertaken by the National Council of Educational Research and Training**

\*150. SHRI SARJOO PANDEY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have reviewed the progress so far made in implementing the programme of examination reforms undertaken by the National Council of Educational Research and Training ;

(b) if so, with what results ; and

(c) the details of further steps being taken in this direction ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir. The Review Committee appointed by the Government of India to examine the working and the programmes of the National Council of Educational Research and Training, had reviewed the programmes of educational reforms of the Council.

(b) The Committee held that the work done by the Council in the field of examina-

tion reform has been largely confined to the training of paper-setters and examiners for the public examinations at the Secondary stage in setting objective tests. The entire strategy of examination reform, therefore, needs closer review. The Review Committee recommended that the responsibility of the Council should be largely restricted to research, development of new techniques, provision of advanced level training to officials working at State levels, cross-fertilising experience in this field between the States and establishing a continuous dialogue with its counterpart experts at the State level and in the universities. The actual organisation of training programmes should be left to the State level organizations and should not be undertaken by the Council itself. It also recommended that a cost-benefit study of the programmes developed by it should be undertaken. The Committee also urged attention on other important aspects of examination reform such as standardisation of marks, comparability of marks between different subjects and examinations conducted by different authorities and the techniques of internal evaluation.

(c) The National Council of Educational Research and Training is examining the above recommendations. Programmes during the Fourth Plan will be suitably modified taking into account the Review Committee's recommendations.

**Unauthorised Factories without Licence in Delhi**

601. SHRI N. R. DEOGHARE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a number of unauthorised factories are being run without licences in the walled city of Delhi causing great inconveniences to the residents ;

(b) if so, the number of such factories with the name of persons running the factories ; and

(c) the action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) No, in so far as the Factories Act, 1948 is concerned,

(b) and (c). Do not arise.

**Telephone Revenue from Anakapalle,  
Andhra Pradesh**

602. SHRI M. S. MURTI : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the total revenue derived from Trunk Telephone Calls booked from Anakapalle during the calendar year 1968 and from 1st July 1968 to 30th June, 1969 ; and

(b) the total number of effective and ineffective calls booked from Anakapalle (Andhra Pradesh) to places such as Raipur and *via* Raipur-Jabalpur *via* Jabalpur-Nagpur and *via* Nagpur separately ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Information will be collected and placed on the table of the House in due course.

(b) Statistics of effective and ineffective trunk calls according to places to which they are made and routed through are not maintained. Data regarding total trunk calls booked and effective, from Anakapalle during the calendar year 1968 and during the period from 1-7-68 to 30-6-69 will be collected and placed on the table of the House in due course.

**Allotment of Land to Refugees in  
Ganganagar District, Rajasthan**

605. DR. KARNI SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there are any persons in Ganganagar District of Rajasthan who hold verified claims for agricultural lands left by them in Pakistan but whose claims have neither been settled so far nor any land has been allotted to them ;

(b) if so, their number and how long Government would take to settle their claims ;

(c) whether it is a fact that the evacuee lands in the former Patta of Chhatargarh has been illegally appropriated by Government of Rajasthan at the cost of refugees who hold verified claims ;

(d) if so, the steps Government propose to take in this regard ; and

(e) whether Government contemplate to transfer the evacuee land to the State of Rajasthan without settling the claims of the persons holding verified claims ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). There is no person of Ganganagar District holding verified claim for agricultural land to whom no land has been allotted. There are 47 persons who are to be allotted land to make up the deficiency as a result of enhancement of their claims. It will take about three months to settle their claims.

(c) and (d). The Rajasthan Government are of the view that Chhatargarh was a Jagir and, with the coming into force of the Rajasthan Jagir Abolition Act, the land in that Jagir vested in the State Government and the Custodian of Evacuee Property cannot allot this land to displaced persons. The views of the State Government are being examined. The matter is under correspondence with the State Government.

(e) No, Sir.

**Export of Rice**

606. SHRI R. N. DEOGHARE :  
SHRI D. N. PATODIA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government plan to export about 30,000 tons of superior quality rice during the current year ;

(b) if so, which countries this rice will be exported ;

(c) how far the internal consumption of the country will be affected ; and

(d) what will be the impact of the export on the internal prices and the amount of foreign exchange expected to be earned ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Subject to availability, it is proposed to export 30,000 metric tons of superior basmati rice during the current crop year.

(b) It is not possible to say at this stage as to which countries the rice will be exported.

(c) The quantity of superior variety of rice intended to be exported to foreign countries is small as compared to the total estimated production of rice in the country and that is not expected to affect the internal consumption.

(d) Since it is intended to export only basmati and superior varieties of rice, it may not have any impact on the internal price of rice in general.

It is not possible to indicate the amount of foreign exchange likely to be earned at this stage.

#### Telex Service at Nagpur

607. SHRI N. R. DEOGHARE : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether there is any proposal under consideration of the Government to start telex service at Nagpur ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) A Telex exchange is already working at Nagpur. The service was introduced on 30.3.65.

(b) The capacity of the exchange is 100 lines and there were 51 subscribers as on 30.9.69.

(c) Does not arise

#### Cut in the Prices of Cold Drinks

608. SHRI N. R. DEOGHARE : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Delhi Provision Merchants Association has requested Government to enforce a cut in the prices of cold drinks in Delhi as a result of significant fall in the prices of Sugar ; and

(b) if so, what action the Government are taking in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

#### Training in Modern Agricultural Equipment

609. SHRI NARENDRA SINGH MAHIDA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any scheme has been drawn up to impart training in maintenance and servicing of modern agricultural equipment at a few select training institutes in the country ;

(b) if so, the broad details of the scheme ; and

(c) the amount earmarked for it ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes.

(b) A statement giving the broad details of the scheme is attached.

#### Statement

The Scheme for training in the maintenance of agricultural equipment in rural areas is proposed to be organised in selected existing Industrial Training Institutes with hostel facilities as near as possible to the developed areas so that the rural youth can take advantage of the same. The Scheme will be introduced where there is a felt need following sufficient advance in the modernisation of agriculture. The following factors will be kept in view :

(a) Proximity to an agricultural college/university where the entire range of agricultural equipment will be available.

(b) Readiness of such institutions to collaborate in making the programme successful.

(c) Availability of full-time as well as part-time staff.

2. *Skills to be taught.*

(a) General mechanic.



- (b) Engine and Electrical mistry.
- (c) Kharad mistry.
- (d) Tractor Mechanic.

### 3. Implementation.

It is proposed to take advantage of the existing facilities of the Industrial Training Institutes to the fullest extent, in order to minimise the additional expenditure on capital investment. To start with, it is, therefore, proposed to run this programme in a few selected States where mechanised agriculture and electrification have made considerable progress.

### 4. Stipend.

As the training under the Scheme is meant for the trainees from rural areas, stipends to all trainees admitted for training may have to be considered.

### 5. Expenditure.

As the financial and administrative control of the Industrial Training Institutes are now vested in the State Governments, the entire expenditure will have to be borne by the State Governments themselves.

(c) As the financial and administrative control of the Industrial Training Institutes are vested with the State Governments, the entire expenditure on the scheme will have to be borne by the State Governments concerned.

### Recognition of Union Through Secret Ballot

611. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 737 on the 24th July, 1969 and state :

(a) the name of the relevant Act and Sections thereof under which the recognition of trade Unions is done through the secret ballot in Bihar ;

(b) whether Government have also since ascertained complete information on the said subject from all other States ; and

(c) if so, whether brief details thereof will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) There is no Act

governing recognition of unions in Bihar. However, on the recommendation of the Bihar Central Labour Advisory Board, the State Government have constituted a tripartite Independent Board to determine the representative character of trade unions for the purposes of recognition on a voluntary basis. According to the procedure formulated by the Board, recourse is to be taken in the first instance to personal interrogation and secret ballot is resorted to when the above procedure does not succeed.

(b) and (c). There is no law yet in any State/Union Territory governing recognition of unions through secret ballot. The West Bengal legislators have, however, passed a bill entitled 'The Trade Unions (West Bengal Amendment) Bill 1969' providing for "election by secret ballot in the prescribed manner, in order to ascertain which of the applicant Trade Unions has the following of the largest number of eligible workmen employed in the industrial establishment or class of industry in a local area, as the case may be." This bill is awaiting the assent of the President. The Government of Kerala too are considering legislation in the matter.

### Import of Fish from East Pakistan

612. SHRI C. K. BHATTA-CHARYYA :  
SHRI DEVEN SEN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether his attention has been drawn to the following statement made by the Fisheries Minister in the West Bengal Legislative Council on the 12th September :

"The Union Food Minister Mr. Jagjivan Ram had assured him that the Union Government would try to arrange for the import of fish worth Rs. 50 lakhs from east Pakistan ;"

(b) whether the arrangement for the import of fish has been made ; and

(c) what is the quantity of fish being imported now ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) and (c). Although India had remov-

ed the ban on trade with Pakistan in May, 1965 and has made several proposals subsequently for resumption of trade. Pakistan has not yet reciprocated. Efforts, in this direction, are continuing to be made by the Government of India. No fish is being imported at present, as this can be done only if Pakistan agrees to export fish.

**Enquiry into the Working of  
Bharat Sewak Samaj**

613. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) when the report of the one-man commission of J. L. Kapur on the financial irregularities of the Bharat Sewak Samaj will be ready ;

(b) why the terms of enquiry do not include funds given to B. S. S. by Government owned or semi-Government bodies as also loans and advances received by it from the Union Government and other sources ;

(c) the total amount given by the Union Government by way of grants from its inception till December, 1968 and the exact benefits to the Government resulting from these grants ; and

(d) the names of the persons responsible for allegedly wasting valuable funds ; the nature of action proposed to be taken against them ? If no action has been taken the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) :

(a) The term of the Commission of Inquiry into the Affairs and Accounts of the Bharat Sewak Samaj has been extended upto 28-2-1970. The Commission is expected to submit its report by that date.

(b) The funds, loans and advances directly given to Bharat Sewak Samaj by the Central Government fall under the purview of the Commission of Inquiry.

Accordingly, funds loans and advances received by Bharat Sewak Samaj from Government owned or semi-Government bodies will be covered under the terms of enquiry so far as Central Government funds are concerned.

In so far as funds given by State Govern-

ments are concerned, the Bharat Sewak Samaj has to render accounts with regard to those funds direct to them. It is, therefore, for the State Governments to decide whether any inquiry should be held into such accounts.

(c) and (d). Central Ministries and Departments are reported to have sanctioned grant totaling Rs. 2,72,21,402/- to Bharat Sewak Samaj, since its inception upto December, 1968.

The matter is already being looked into by the Commission of Inquiry, Bharat Sewak Samaj, set up under the Commission of Inquiry Act, 1952 and further action will be taken on receipt of Report thereof.

**Interest on Loan given to Mannam Sugar  
Mills Co-operative Ltd.**

614. SHRI A. K. GOPALAN :  
SHRIMATI SUSHILA  
GOPALAN :  
SHRI VISWANATHA  
MENON :  
SHRI E. K. NAYANAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the proposals of the Kerala Government for the immediate clearance of the interest in default on loan given to Mannam Sugar Mills Co-operative Ltd. by the Industrial Finance Corporation have been received ;

(b) if so, the details of the proposals ; and

(c) the steps taken by Government on the proposals ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

**Deaths due to Gas Poisoning at  
Kangapur Mine**

615. SHRI VASUDEVAN NAIR :  
SHRI K. HALDER :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that three persons

died of gas poisoning in a mine at Kangapur near Sen Raleigh Cycle Factory; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) Yes. The accident took place in Kangapur Colliery which was abandoned about 20 years ago.

(b) On 13-9-1969 three villagers went down a narrow opening in the old subsided and abandoned area to dig out coal illegally. The opening was full of black damp and the three villagers lost their lives.

#### Fall in Consumption of Fertilizers

616. SHRI D. N. PATODIA :  
SHRI K. P. SINGH DEO :  
SHRI S. R. DAMANI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the consumption of fertiliser has fallen considerably in the recent months ;

(b) whether this fall in consumption will adversely affect the production targets of foodgrains ; and

(c) if so, what are the reasons for the fall in the fertilizers consumption and the reactions of Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): (a) The consumption in this year's kharif season has increased over that in the previous kharif season according to the estimates of the State Governments. The rate of growth in consumption of fertilisers, however, has been lower than planned. The Government are seized of the problem and taking suitable steps to step up consumption of fertilisers.

(b) and (c). Do not arise.

#### Setting up of Agricultural Commission

617. SHRI N. K. SOMANI :  
SHRI S. K. TAPURIAH :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Government have taken

any decision to set up an Agricultural Commission ;

(b) if so, the composition and the terms of reference of the Commission ; and

(c) the time by which it is likely to be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The Commission will consist of one Chairman and one Member-Secretary who will be full-time officers of the Commission, Besides, the above, there will be 12 other members, 5 of whom work full-time and the remaining 7 will work only part time. The terms of reference of the Commission are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-2028/69.]

(c) The Commission is likely to be set up as soon as the selection of the members is finalised. This is under consideration of the Government.

#### Import of Tractors

618. SHRI TULSHIDAS JADHAV :  
Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of tractors imported during the financial year 1969-70 so far and their distribution among various States ;

(b) whether Government think that this number was sufficient to meet the demand of the farmers ;

(c) the steps taken or proposed to be taken to import more tractors ; and

(d) the number of tractors which Government propose to import during the remaining period of the current financial year ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). 15,500 tractors had been agreed to be imported against the requirements for 1968-69. Of these, 8,000 tractors have since arrived in the country

and the balance are expected by the end of the current financial year, 1969-70. A statement showing distribution of these tractors to various States is appended. Considering the increased requirement of tractors during 1969-70, it has been decided to import substantially a larger number of (35,000) tractors. The allocation of these tractors to various States will be made as soon as the import programme is finalised. The import is not sufficient to meet the overall requirement of tractors in the country. However, owing to constraint of foreign exchange, it is not possible to arrange for still larger imports.

*Statement*

Name of State	No. of Tractors Allotted (1968-69)
1. Andhra Pradesh	1,930
2. Assam	175
3. Bihar	1,445
4. Gujarat	850
5. Haryana	1,010
6. Jammu and Kashmir	165
7. Kerala	400
8. Madhya Pradesh	825
9. Maharashtra	1,190
10. Tamil Nadu	960
11. Mysore	825
12. Orissa	190
13. Punjab	1,650
14. Rajasthan	900
15. Uttar Pradesh	2,035
16. West Bengal	300
17. Nagaland	12
18. Union Territories	280
19. Misc. Allotments	3
20. Reserve	355
<b>Total</b>	<b>15,500</b>

**Opinion of Attorney General on  
Nationalisation of Sugar Mills**

619. SHRI BAIDHAR BEHERA :  
SHRI J. AHMED :  
SHRI RAM KISHAN  
GUPTA :  
SHRI S. KUNDU :

SHRI CHANDRIKA  
PRASAD :  
SHRI A. SREEDHARAN :  
SHRI S. M KRISHNA :  
SHRI K. LAKKAPPA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have sought the opinion of the Attorney-General in regard to the nationalisation of Sugar Industry ;

(b) if so, whether the Attorney-General has given his opinion ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) No reference has been made so far to the Attorney-General.

(b) and (c). Do not arise.

**Paid Holiday for P and T Employees on  
the Death of Dr. Zakir Hussain**

620. SHRI BAIDHAR BEHERA :  
SHRI LAKHAN LAL  
KAPOOR :  
SHRI S. KUNDU :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Central Government employees were given three days paid holidays on the observance of the death mourning of the late President Dr. Zakir Hussain ;

(b) if so, whether these paid holidays were also made available to all the sections of the Posts and Telegraph Department ;

(c) whether the R.M.S. wing of Katihar (Bihar) was excluded from this facility ; and

(d) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) and (b). Yes.

(c) No. They were given benefits of these holidays as per existing rules.

(d) Question does not arise.

**Telephone Facilities at the Residence of M.Ps.**

621. SHRI BASWANT : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of Members of Parliament demanding permanent provision of telephones at their residences ;

(b) how many telephone connections were accordingly provided upto the 31st October, 1969 at the permanent residences of the M.Ps. ;

(c) the number of telephones capacity lying idle in the Telephone Exchange ; and

(d) the reasons for not providing the connections inspite of this capacity ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) to (d). The requisite information is being collected and will be laid on the Table of the House in due course.

**Recommendations of Coal Wage Board**

622. SHRI SATYA NARAIN SINGH :  
SHRI UMANATH :  
SHRI E. K. NAYANAR :  
SHRI P. GOPALAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have accepted the recommendations of the Coal Wage Board in full ;

(b) if not, the reasons thereof ;

(c) which are the recommendations that have not been accepted by Government ;

(d) reason for not accepting them ; and

(e) whether Government propose to accept them now ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SARI BHAGWAT JHA AZAD) : (a) As Mentioned in Government's Resolution No. WB—16(5)/66, dated the 21st July, 1967, it was decided that the recommendations in

respect of the following matters should be accepted :—

- (a) Minimum wage ;
- (b) Dearness allowance ;
- (c) Wage Structure of the time-rated and piece-rated workers except reduction of work-loads in the case of loaders in Madhya Pradesh and Orissa ;
- (d) Pay scale of clerical, technical and supervisory staff ;
- (e) Coal Mines Bonus Scheme, with the retention of the existing condition relating to minimum attendance ;
- (f) Allowances mentioned in Chapter XII of the Report other than underground allowance ;
- (g) Underground allowance without the provision for annual increase of 1 percent recommended by the Wage Board ;
- (h) Sick leave without the provision for accumulation ;
- (i) Paid festival holidays ;
- (j) Leave without pay ;
- (k) Quarantine Leave ;
- (l) Paid leave for T.B., Cancer and injury leave ; and
- (m) Railway fares.

It was also stated in the resolution that a decision on the recommendation relating to gratuity will be taken in due course.

(b) to (d). The remaining recommendations were not accepted because they were not unanimous or near unanimous.

(e) No, Sir.

**Medical Facilities Given To Colliery Workers**

623. SHRI SATYA NARAIN SINGH :  
SHRI P. RAMAMURTI :  
SHRI GANESH GHOSH :  
SHRI MOHAMMAD ISMAIL ;

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the facilities given to the Colliery Workers suffering from T.B., Cancer and other such diseases ;

(b) whether the facilities are the same

as recommended by the Coal Wage Board ; and

(c) if not, the steps taken by Government to force the Colliery owners to give the same facilities as have been recommended by the Coal Wage Board ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Indoor and out-door T.B. patients are treated at the Coal Mines Labour Welfare Fund Hospitals at Dhanbad, Asansol, Searsol and Katras. Beds have also been reserved by the Fund at various Sanatoria for the treatment of colliery T.B. patients. Cancer patients are provided treatment at the General Hospital, Asansol and beds for treatment of such patients have also been reserved at Chittaranjan Cancer Hospital, Calcutta, and Medical College Hospital, Patna. For treatment of Leprosy cases, wards have been maintained at the cost of the Fund at the various Hospitals run by voluntary organisations in the Bihar and West Bengal coal-fields.

Under the Domiciliary T.B. Treatment Scheme, T.B. patients are paid an allowance for special diet, subject to a ceiling of Rs. 50/— per month for a maximum period of 9 months. In addition, dependants of T.B. patients undergoing treatment as in-patients in Hospitals are paid a subsistence allowance not exceeding Rs. 50/— per month for a maximum period of 9 months. Similar diet and subsistence allowance are paid in case of patients suffering from Leprosy.

(b) and (c). The Central Wage Board for Coal Mining Industry have recommended that colliery workers suffering from T.B., Cancer etc., should be granted paid leave for at least a period of 6 months in the first instance and the expenditure incurred on this account should be met from the general fund at the disposal of the Coal Mines Welfare Organisation. It is, however, not for the Coal Mines Welfare Fund to pay leave salary. Payment of leave salary is a matter for the employers. This has accordingly been brought to their attention at the Meeting of the Industrial Committee on Coal Mining held on the 6th November, 1969.

#### Gratuity For Colliery Workers

624. SHRI SATYA NARAIN SINGH :  
SHRI B. K. MODAK :  
SHRI GANESH GHOSH :  
SHRI MOHAMMAD ISMAIL :  
SHRI DEVEN SEN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Colliery workers are paid gratuity after retirement ;

(b) if not, the reason thereof ;

(c) whether it is a fact that Coal Wage Board recommended for gratuity ;

(d) if so, the steps taken by the Government to force the colliery owners to pay the gratuity ; and

(e) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). There is no industry-wise gratuity scheme in existence at present but some employers pay gratuity to their workers.

(c) Yes.

(d) and (e). The matter was considered by the industrial Committee on Coal Mining at its last Meeting held on the 6th November 1969 when it was announced that Government had accepted in principle the need for a *Gratuity Scheme*. Necessary further action is being taken.

#### Report of Registrar of Newspapers on the News Agencies, Etc.

625. SHRI BHAJAHARI MAHATO : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Registrar of Newspapers is discontinuing the practice to report on the working of the recognized news and feature agencies and syndicates ;

(b) whether the Registrar of Newspapers is not including data and observations on news agencies in his annual report ;

(c) whether Government will place an exhaustive statement on the Revenue of the News Agencies and Feature Syndicates from various non-press and non-Indian sources ; and

(d) whether the non-Press subscribers influence the working of the organisations like PTI INFA, etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). The Registrar of Newspapers for India is required to submit a Report every year under Sec. 19G of the Press and Registration of Books Act, read with Rule 11 of the Registration of Newspapers (Central) Rules 1956, containing the information and statistics about Press in India and in particular circulation trends in different categories of newspapers and the trends in the direction of common ownership of more than one newspaper. News Agencies and feature syndicates do not fall within the purview of the Act and the Registrar is not required to study matters pertaining to them.

An effort was, however, made by the Registrar to study the news agencies and feature syndicates by collecting information from them on a voluntary basis. The result of the study was introduced in the Report for the year 1964 but had to be discontinued on account of poor response from the news agencies and feature syndicates in regard to supply of authentic data.

(c) and (d). Government have no information on the subject.

दिल्ली दुग्ध योजना के एक दुग्ध केन्द्र से दूध प्राप्त करने वाले लोग की श्रिसत संख्या

626. श्री अटल बिहारी वाजपेयी :

श्री बृज नूषण लाल :

श्री जगन्नाथ राव जोशी :

श्री सूरज मान :

श्री यज्ञ दत्त शर्मा :

श्री शारदानन्द :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली में दिल्ली दुग्ध योजना के एक दुग्ध केन्द्र के द्वारा श्रिसतन कितनी जनता को दूध दिया जाता है ;

(ख) पुरानी दिल्ली तथा यमुना पार के

क्षेत्रों में श्रिसतन कितने लोगों के लिये एक दुग्ध केन्द्र की व्यवस्था है ; और

(ग) इन दोनों क्षेत्रों में यदि कोई असमानता है, तो उसे दूर करने के लिए तैयार की गई योजना का ब्योरा क्या है ?

खाद्य कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्ना साहिब शिन्डे) : (क) और (ख) एक दुग्ध डिपो में प्रतिदिन श्रिसतन 60 से 700 तक दूध की बोतलें वितरित की जाती हैं, चाहे वह डिपो नई दिल्ली या यमुना-पार या पुरानी दिल्ली क्षेत्र में हो। दूध के डिपो मांग और आपूर्ति के आधार पर बनाये गये हैं और वे क्षेत्रों के श्रिसतन जनसंख्या के आधार पर नहीं बनाये गये हैं।

(ग) असमानता का प्रश्न ही नहीं होता किन्तु अगले चार वर्षों में बम्बई, दिल्ली, मद्रास तथा कलकत्ता की डेरियों से दूध की सप्लाई को बढ़ाने के लिये एक नई प्रायोजना के अंतर्गत, दूध की उपलब्धि उस सीमा तक बढ़ाई जाने की आशा की जाती है कि डिपुओं के स्थानों को ध्यान में न रखते हुए दिल्ली दुग्ध योजना से दिल्ली की समस्त जनता की मांग पूरी की जा सके।

फसल बीमा योजना

627. श्री अटल बिहारी वाजपेयी :

श्री बृज नूषण लाल :

श्री जगन्नाथ राव जोशी :

श्री सूरज मान :

श्री यज्ञ दत्त शर्मा :

श्री शारदानन्द :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या फसल बीमा योजना के सम्बन्ध में कोई निर्णय कर लिया गया है ;

(ख) यदि हां, तो उसका क्या ब्योरा है ; और

(ग) यदि नहीं, तो इस सम्बन्ध में इस प्रसंग धारण विलम्ब के क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्डे) : (क) प्रौर (ख) जी नहीं ; अभी तक कोई अंतिम निर्णय नहीं किया गया है ।

(ग) केन्द्रीय सरकार एक विधेयक बनाने के बारे में विचार कर रही है ताकि राज्य सरकारें 'फसल बीमा' शुरू कर सकें। फसल बीमा पर विधेयक का मसौदा तथा आदर्श योजना को परिचरित किया गया था और आन्ध्र प्रदेश, गुजरात, महाराष्ट्र, मसूर, उड़ीसा, राजस्थान, उत्तर प्रदेश, पश्चिमी बंगाल, पंजाब मध्य प्रदेश के राज्यों और त्रिपुरा तथा हिमाचल प्रदेश संघ क्षेत्रों की राय भी प्राप्त हो चुकी । जीवन बीमा निगम की प्रतिक्रिया का भी पता लगाया जा रहा है। अन्य राज्यों और जीवन बीमा निगम की राय की प्रतीक्षा की जा रही है ।

श्रम कल्याण समिति का प्रतिवेदन

628. श्री अटल बिहारी वाजपेयी :

श्री बृज भूषण लाल :

श्री जगन्नाथ राव जोशी :

श्री सूरज मान :

श्री यश वल्लभ शर्मा :

श्री शारदानन्द :

क्या श्रम तथा पुनर्वास मंत्री 20 फरवरी, 1969 के अतारंकित प्रश्न संख्या 38 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या 1966 में नियुक्त श्रम कल्याण समिति का प्रतिवेदन सरकार को प्राप्त हो गया है ;

(ख) यदि हाँ, तो इसकी मुख्य सिफारिशें क्या हैं तथा उन पर की गई कार्यवाही का व्यौरा क्या है ; और

(ग) यदि नहीं, तो इस प्रसंग धारण विलम्ब के क्या कारण हैं ?

श्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत भा आजाद) : (क) जी हाँ ।

(ख) इस समिति की रिपोर्ट की प्रतियाँ संसद के पुस्तकालय में उपलब्ध हैं। रिपोर्ट के तीसरे खंड में समिति की मुख्य सिफारिशें दी गई हैं। राष्ट्रीय श्रम आयोग द्वारा अपनी सिफारिशें तैयार करते समय इस समिति की सिफारिशों को ध्यान में रखा गया। राष्ट्रीय श्रम आयोग की सिफारिशों पर केन्द्रीय सरकार राज्य सरकारों, केन्द्रीय मंत्रालयों तथा श्रमिकों व नियोजकों के केन्द्रीय संगठनों के परामर्श से विचार कर रही है ।

"रेली राउण्ड दी लीडर" का विज्ञापन

629. श्री अटल बिहारी वाजपेयी :

श्री बृज भूषण लाल :

श्री जगन्नाथ राव जोशी :

श्री सूरज मान :

श्री यश वल्लभ शर्मा :

श्री शारदानन्द :

क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गत जुलाई-अगस्त की अवधि में व्यापारी फर्मों में काम करने वाले युवा अधिकारियों के एक वर्ग के द्वारा अनेक समाचार पत्रों में "रेली राउण्ड दि लीडर" शीर्षक के अन्तर्गत एक विज्ञापन प्रकाशित कराया था ;

(ख) इस विज्ञापन पर कुल कितना धन व्यय हुआ ;

(ग) क्या सरकार इस बात का आश्वासन दे सकती है कि इस विज्ञापन के खर्च की पूरा करने के लिए किसी अन्य देश, सरकारी/अर्ध-सरकारी निकाय, अथवा किसी राष्ट्रीय-



कृत बैंक ने किसी प्रकार का ध्यान नहीं दिया है ;

(घ) क्या डम विज्ञापन के बारे में एक उचित जांच करायी जायेगी तथा क्या इसके निष्कर्षों के बारे में सदन को सूचना दी जायेगी ;  
घौर

(ङ) यदि हां, तो यह कार्य कब तक पूरा हो जायेगा और यदि नहीं, तो इसके क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी, हां ।

(ख) से (ङ). सूचना और प्रसारण मंत्रालय को, विज्ञापन देने वालों या विज्ञापन के लिए धन देने वालों के बारे में कोई जानकारी नहीं है ।

#### Winding up of Suratgarh Farm

630. SHRI JAI SINGH :  
SHRI HARDAYAL DEVGUN :  
SHRI YAJNA DATT SHARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Starred Question No. 668 on the 21st Augst, 1969 regarding winding up of Suratgarh Farm and state :

(a) what are details of the profit and loss for the year 1968-69 and the reasons why the combined investment for Suratgarh and Jetsar Farms are taken into account ;

(b) the circumstances under which the final investment figures for the year 1967-68 are still awaited from the Accountant-General but investment for the year 1968-69 has been shown as complete ; and

(c) what is the total investment in the Farm since its inception, the percentage of profit earned on the investment and the steps taken to achieve better results in future ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The profit and loss account of the Central State Farm, Suratgarh, for

1968-69 has not yet been finalised. During the calendar year 1968, the Suratgarh and Jetsar Farms were functioning as one Unit and hence combined investment was taken into account.

(b) The investment figures for 1967-68 already furnished in reply to part (b) of the Lok Sabha Starred Question No. 668 dated 21.8.69 are final. The final figures awaited from the Accountant General are for the year 1968-69.

(c) The total expenditure incurred on the Farm from its inception upto 30th June, 1968, was Rs. 555.12 lakhs. The Farm earned a net profit of Rs. 4.11 lakhs upto 30.6.1968 excluding a sum of Rs. 41.51 lakhs credited as interest in the accounts. The percentage of profit is worked out in the commercial accounts on the basis of capital employed on an annual basis. The average capital employed during the 12 years ending 30.6.68 was Rs. 99.5 lakhs and the total profit including interest paid was Rs.45.62 lakhs. This works out to Rs.3.82% per annum. The existing accounting procedure of preparing proforma accounts does not seem to be rational as under the existing system, interest on capital is added to the capital employed and losses/profits are deducted from/added to, the capital employed. This does not give a fair picture of either the capital employed or the return on capital. This accounting procedure is under review by the Comptroller and Auditor General of India. As the Farm has been taken over by the State Farms Corporation of India Ltd. (a public Sector Undertaking) from 1.8.1969, accounts on strictly commercial lines will be prepared for future years.

In order to improve the working of the Farm, the method of administration of the Farm has been changed from a department set up to a company set up with effect from 1.8.1969 as stated above. The State Farms Corporation of India Ltd. is taking steps to improve the working of this farm, amongst others.

#### Guerrilla War-fare Films Shown in Kerala

631. SHRI JAI SINGH ;

**SHRI YAJNA DATT SHARMA :**

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 3573 on the 14th August, 1969 and state :

(a) whether the Guerilla Warfare Films shown exclusively to the Communist (Marxist) party workers in Kerala without due certification from the Central Board of Film Censors, have been confiscated ; if not, the reasons therefor ;

(b) whether the Central Government are satisfied with the action taken by the State Government in the matter ; if not, the steps taken or proposed to be taken in the matter ; and

(c) whether any such cases have also come to the notice of the Central Government in the States of West Bengal etc. if so, the details thereof and the action taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The Guerilla Warfare films have not been confiscated as the State Government did not consider it desirable to launch prosecution in this case. According to the State Government, instructions have been given to authorities concerned to warn the licensees of the theaters against the repetition of offence of exhibition of uncertified films.

(b) The Central Government do not propose to take further action in the matter.

(c) No such case of the State of West Bengal has come to the notice of the Central Government. As regards other States, information is being collected and will be laid on the Table of the Sabha in due course.

**भूमिहीन खेतिहर श्रमिकों को बेकार पड़ी भूमि का आबंधन**

632: श्री कंचर लाल गुप्त :

श्री बंश नारायण सिंह :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के किन किन राज्यों में खेती योग्य भूमि बेकार पड़ी है ;

(ख) सरकार द्वारा इस प्रकार की भूमि को भूमिहीन खेतिहर श्रमिकों को न देने के क्या कारण हैं ; और

(ग) इस सम्बन्ध में सरकार ने क्या योजना बनाई है और आगामी दो वर्षों में यह योजना किस सीमा तक क्रियान्वित की जा सकेगी ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहब शिन्डे) :** (क) वर्ष 1966-67 की उपलब्ध जानकारी के आधार पर (अद्यतन उपलब्ध वर्ष) निम्न राज्यों में उपयोग में न लायी हुई पर्याप्त कृषि योग्य भूमि है —

आन्ध्र प्रदेश	पंजाब
असम	राजस्थान
बिहार	उत्तर प्रदेश
गुजरात	पश्चिमी बंगाल
हरियाणा	अन्दमान और निकोबर द्वीपसमूह।
जम्मू और काश्मीर।	दादरा और नगर हवेली
केरल	दिल्ली
मध्य प्रदेश	गोवा, दमन और दीव
तमिलनाडु	हिमाचल प्रदेश
महाराष्ट्र	मणिपुर
मैसूर	पांडिचेरी
नागालैंड	त्रिपुरा
उड़ीसा	

(ख) और (ग). उपलब्ध कृषि योग्य समस्त पड़ती भूमि पर कृषि करना सम्भव नहीं है, क्योंकि इस पर बहुत व्यय होगा। सुगमता से कृषि के अन्तर्गत लाई जाने योग्य भूमि का पता लगाने के लिए एक सर्वेक्षण किया गया था। 1959 में किये गये इस सर्वेक्षण के फलस्वरूप सी-सी एकड़ और उससे अधिक भूमि के ब्लॉकों में लगभग 4.5 लाख हेक्टर क्षेत्र छांटा गया था। 100 हेक्टर से कम क्षेत्र के ब्लॉकों को छांटने के लिये एक अन्य सर्वेक्षण

किया जा रहा है और अब तक 22 लाख हैक्टर पड़ती भूमि को चिन्हित किया गया है। राज्य सरकारों से सामाजिक न्याय के हित में अनुरोध किया गया था कि कृषि क्षेत्र में वृद्धि करने और भूमिहीन श्रमिकों के लिये क्षमता-पूर्ण जीविका साधनों की व्यवस्था के उद्देश्य से इस भूमि का वितरण किया जाये।

2. प्रोत्साहन देने के उद्देश्य से, तृतीय पंचवर्षीय योजना में पड़ती भूमि के सुधार और भूमिहीन कृषि श्रमिकों के पुनर्स्थापन के लिये एक केन्द्रीय प्रायोजित योजना प्रारम्भ की गई थी, जिसके अन्तर्गत राज्य सरकारें भूमिहीन श्रमिकों को कृषि कार्य-कलापों के लिये वित्तीय सहायता प्रदान करती हैं और प्रत्येक परिवार पर व्यय की गई 750 रुपये तक की राशि की प्रतिपूर्ति केन्द्रीय सरकार द्वारा कर दी गयी थी। पड़ती भूमि के सुधार के लिये भी 300 रुपये प्रति एबड़ तक का अनुदान दिया गया। बड़े खण्डों में कृषि करने, आवास बँल, पानी और अन्य आवश्यक सुविधाओं की व्यवस्था के लिये बस्तों स्थापन योजनाएँ प्रारम्भ की गयी थीं और प्रत्येक परिवार पर व्यय होने वाली 5000 रुपये तक की राशि केन्द्रीय सरकार द्वारा प्रदान की गई थी। पड़ती भूमि के सुधार और बैवक्तिक पुनर्स्थापन की योजनाएँ प्राथिक वर्ष 1968-69 व अन्त तक चालू रहीं। 1-4-1969 से यह योजना राज्य सरकारों को हस्तान्तरित कर दी गई है। मार्च, 1969 के अन्त तक इन योजनाओं के अन्तर्गत लगभग 2 लाख हैक्टर भूमि में 1.10 लाख परिवारों को पुनः बसाया गया था। अनुदान और ऋण के रूप में राज्य सरकारों को अभी तक 620 लाख रुपये की राशि की सहायता दी जा चुकी है। आशा की जाती है कि राज्य सरकारें चतुर्थ पंचवर्षीय योजना में राज्य क्षेत्र के अन्तर्गत इन योजनाओं को चालू रखेंगी।

3. उपलब्ध जानकारी के आधार पर निम्न राज्यों ने अपनी सामान्य राज्य विकास

योजनाओं के अंग के रूप में भूमिहीन कृषि श्रमिकों के पुनर्वास की योजनाएँ चालू रखने के लिए अपने राज्य के 196-70 के बजट में प्रावधान कर, लिया है :—

1. बिहार, 2. मध्य प्रदेश, 3. महाराष्ट्र,
4. तमिलनाडु, 5. उत्तर प्रदेश।

#### Trunk Call Bills in Respect of Offices and Residence of Ministers

633. SHRI KANWAR LAL GUPTA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the amount of trunk call bills of the offices and residential telephones of the Prime Minister ; the Minister of Food and Agriculture and the Minister of Industrial Development and Company Affairs, from the 1st July, 1969 to the 15th August, 1969 ;

(b) the names of the places, the number of telephones wherefrom the aforesaid Ministers gave ring during the aforesaid period; and

(c) the bills of their telephones during the corresponding period in 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) The information is being collected and will be placed on the table of the House in due course.

(b) The information is not available.

(c) Same as (a) above.

#### देहातों में टेलीफोन लगाना

634. श्री कंबर लाल गुप्त :

श्री बंश नारायण सिंह :

श्री राम स्वरूप बिष्टाधी :

श्री हरदयाल बेचगुल :

क्या सूचना और प्रसारण तथा संसार मन्त्री यह बताने की कृपा करेंगे कि :

(क)गत 2½ वर्षों में कितने देहातों में टेलीफोन लगाये हैं ;

(ख) देहातों तथा छोटे नगरों में टेलीफोन

सेवा की व्यवस्था करने के लिए सरकार द्वारा बनाई जा रही योजनाओं का व्योरा क्या है ;

(ग) क्या यह सच है कि हरियाणा राज्य में अब तक टेलीफोन की सुविधाएं बहुत कम हैं ; और

(घ) यदि हाँ, तो आगामी दो वर्षों में हरियाणा में क्या अतिरिक्त सुविधाएं दी जायेंगी ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री गेर सिंह) :** (क) पिछले 2½ वर्षों अर्थात् 1-4-1967 से 31-10-1969 तक 837 गांवों में सार्वजनिक टेलीफोन घरों के रूप में टेलीफोन सुविधा प्रदान की गई है ।

(ख) आम तौर पर किसी भी स्थान पर टेलीफोन की सुविधा तभी प्रदान की जाती है जब योजना लाभप्रद हो । अविकसित क्षेत्रों में टेलीफोन सुविधाओं का विस्तार करने के लिए विभाग ने किसी स्थान के प्रशासनिक महत्व, जनसंख्या और टेलीफोन लाइना के सामान्य जाल से उसकी दूरी के आधार पर कुछ श्रेणियों के स्थानों पर घाटे पर भी यह सुविधा प्रदान करने की नीति बनाई है । तीर्थ स्थानों, क्रेपेटन केन्द्रों, कृषि और सिंचाई परियोजना स्थलों और औद्योगिक बस्तियों में भी घाटे के आधार पर टेलीफोन सुविधा प्रदान करने पर विचार किया जाता है । इस नीति के अनुसार चौथी पंचवर्षीय योजना के दौरान पूरे देश में 2,000 सार्वजनिक टेलीफोन घर खोलने का प्रस्ताव है ।

(ग) जी हाँ, देश के अन्य भागों की ही तरह हरियाणा में भी टेलीफोन की सुविधाएं बहुत सीमित हैं । 30 सितम्बर, 1969 को हरियाणा राज्य में 75 टेलीफोन एक्सचेंज, 56 लम्बी दूरी के सार्वजनिक टेलीफोन घर और कुल 14,100 टेलीफोन सेट थे । हरियाणा में भी प्रति व्यक्ति टेलीफोनों की संख्या लगभग वही है जो देश के 8 सबसे बड़े शहरों को छोड़ कर शेष भारत में है ।

(घ) 1969-70-71 के वर्षों के दौरान 35 नये लम्बी दूरी के सार्वजनिक टेलीफोन घरों की व्यवस्था करने का प्रस्ताव है । लगभग 15 कस्बों में मौजूदा एक्सचेंजों का विस्तार करके लगभग 4,000 लाइनों की क्षमता की वृद्धि की जाएगी । चौथी योजना की अवधि के दौरान अम्बाला, हिसार और रोहतक में मुख्य स्वचल एक्सचेंज लगाने की योजना है । रोहतक सोनीपत, गुडगांव और अम्बाला ने दिल्ली के लिए उपभोक्ता ट्रंक डायलिंग की सुविधा प्रदान करने की योजना भी बनाई जा रही है ।

### टेलीफोन शुल्क में वृद्धि

635. श्री कंवर लाल गुप्त :

श्री बंश नारायण सिंह :

श्री रामस्वरूप विद्यार्थी :

क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों में सरकार ने टेलीफोन के किराये, टेलीफोन काल के शुल्क और जमानत की राशि में कितनी कितनी वृद्धि की है ;

(ख) पिछले तीन वर्षों में प्रत्येक वर्ष टेलीफोन विभाग को कितना मुनाफा हुआ ;

(ग) विभाग को मुनाफा होने के बावजूद उक्त वृद्धि करने के क्या कारण थे ; और

(घ) वृद्धि करने से पहिले टेलीफोन प्रयोक्ताओं से परामर्श न करने के क्या कारण थे ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री गेर सिंह) :** (क) पिछले तीन सालों के दौरान टेलीफोन किराये, स्थानीय काल शुल्क और 'ग्रपना टेलीफोन लगाओं' योजना के लिए जमा कराई जाने वाली रकमों में जो परिवर्तन किया गया है, उसका विवरण सभा पटल पर रखा जाता है । [प्रश्नालय में रखा दिया गया । देखिये संख्या LT-2029/69]

- (ख) 1966-67 : रु० 11,04,11,587  
 1967-68 : रु० 8,50,52,965  
 1968-69 : सूचना अभी उपलब्ध नहीं।

(ग) टेल्कोन शुल्क दर में वृद्धि मुख्यतः निम्नलिखित उद्देश्यों से की गई है :

- (i) मजदूरी और सामान की बढ़ती हुई लागत को पूरा करने के लिए।
- (ii) मूल्य हलाम और देय लाभांश और विभाग की दूसरी शाखाओं में यदि कोई हानि हुई हो, तो यथा संभव उसे पूरा करने के लिए।
- (iii) दूर संचार सेवाओं के अनुसंधान और विकास के लिए माधानों की व्यवस्था करने के लिए।

(घ) इन सम्बन्ध में कोई मांविधिक व्यवस्था नहीं है और न ही ऐसी क्रिया विधि उपयुक्त समझी गई है। शुल्क दर में वृद्धि भारतीय नार अधिनियम के खंड 7 के अंतर्गत की जाती है और इस अधिनियम के अंतर्गत जारी की गई अधिमूचनाएं संसद के दोनों सदनो के सामने कुल 30 दिनों की अवधि के लिए रखी जाती है। इस अवधि के दौरान संसद यदि आवश्यक समझे तो इसमें संशोधन के लिये सुझाव दे सकता है। इसे अधिनियम के अंतर्गत बनाए गए नियमों की छान-बीन भी अप्रधान (Subordinate) विधि निर्माण समिति द्वारा की जाती है।

पिछले तीन सालों में जो शुल्क दर में वृद्धि की गई है, वह अनिवार्य रूप से विभाग द्वारा समय समय पर नियुक्त की गई शुल्क दर समिति की सिफारिशों पर ही आधारित है। श्री महावीर त्यागी की अध्यक्षता में जो अतिम डाक तार शुल्क दर जांच समिति नियुक्त की गई थी उसने भी अपनी सिफारिशें देने से पहले व्यापार सघों, व्यापारिक संस्थाओं और समाचार पत्रों आदि के साथ इंटरव्यू किया था।

### Requirement of Tractors in the Country

636. SHRI RABI RAY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have made an assessment about the requirement of tractors in the country ;

(b) if so, in view of its urgent need to step up agricultural production in the country what concrete steps Government have taken to manufacture tractors so as to meet the requirements in the country ; and

(c) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The requirement for tractors has been assessed at 90,000 numbers for the year 1973-74

(b) and (c). With a view to stepping up the production of tractors so as to meet the requirements in the country, the Government of India have taken the following measures :—

- (i) As tractors are included in the list of priority industries, the Government have been able to meet the full requirements of tractors manufacturers for import of components and raw materials in accordance with their phased manufacturing programme.
- (ii) All the tractor manufacturers have been assisted by grant of import licences for additional capital goods required for achieving their licensed capacity.
- (iii) The agricultural wheeled tractor industry has been exempted from the licensing provisions of the Industries (D and R) Act, 1951 with effect from the 7th February, 1968, in order to induce the present tractor manufacturers to diversify their production in the lower H P range and also to induce other intending parties to come into the field to produce cheap tractors. About seven new schemes for manufacture of tractors have been approved in principle and about

6 more schemes are under consideration.

- (iv) It is proposed to manufacture small H P tractors (20 H P) in one of the existing public sector projects in the country for a capacity of 12,000 Nos. per annum.

**Corporations for News Agencies**

637. SHRI RABI RAY :  
 SHRI MRITYUNJAY PRASAD :  
 SHRI PREM CHAND VERMA :  
 SHRI BANSH NARAIN SINGH :  
 SHRI SHRI CHAND GOYAL :  
 SHRI HUKAM CHAND KACHWAI :  
 SHRI BEDABRATA BARUA :  
 SHRI NARAYAN SWARUP SHARMA :  
 SHRI MAYAVAN :  
 SHRI CHENGALRAYA NAIDU :  
 SHRI R. BARUA :  
 SHRI HARDAYAL DEVGUN :  
 SHRI MADHU LIMAYE :  
 SHRI NIHAL SINGH :  
 SHRI P. C. ADICHAN :  
 SHRI N. R. LASKAR :  
 SHRIMATI SUSHILA ROHATGI :  
 SHRI B. K. DASCHOWDHURY :  
 DR. P. MANDAL :  
 SHRI HIMATSINGKA :  
 SHRI BIBHUTI MISHRA :  
 SHRI VIRENDRAKUMAR SHAH :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government have decided to convert Press Trust of India and some other news agencies into Corporations as per the recommendation of the Press Commission ; and

(b) if so, when the decisions are going to be implemented and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). The matter is under consideration.

**Formation of Newspaper Finance Corporation**

638. SHRI RABI RAY :  
 SHRI PREM CHAND VERMA :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Ministers of Information of different States met in a Conference at Srinagar in the month of October ;

(b) if so, whether they decided to form a Newspaper Finance Corporation to finance small and medium newspapers ; and

(c) whether they are going to implement this project and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Yes, Sir. The proposal for setting up of a Newspaper Finance Corporation to finance small and medium newspapers was discussed at the Srinagar Conference.

(c) The details of the proposal are still under examination.

**आकाशवाणी, दिल्ली के कार्यक्रम का गिरता हुआ स्तर**

639. श्री राम सेवक यादव : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी के दिल्ली केंद्र के सभी युवा प्रोड्यूसरों का अन्य स्थानों पर स्थानान्तरण कर दिया गया है ;

(ख) क्या यह भी सच है कि हिन्दी प्रोड्यूसर शारीरिक दृष्टि से अयोग्य हैं और उनका समस्त कार्य हाल में नियुक्त किये गये प्रोडक्शन असिस्टेंट द्वारा किया जा रहा है और इसके फलस्वरूप कार्यक्रम का स्तर बहुत गिर गया है ; और

(ग) यदि उपरोक्त भाग (क) और (ख) का उत्तर स्वीकारात्मक है तो इस बारे में सरकार का विचार क्या कार्यवाही करने का है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :

(क) जी, नहीं।

(ख) जी, नहीं।

(ग) प्रश्न नहीं उठना।

आकाशवाणी, दिल्ली द्वारा अनाउन्सरों आदि की नियुक्ति

640. श्री राम सेवक यादव : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) आकाशवाणी के दिल्ली केन्द्र द्वारा 1968 और 1969 में कितने-कितने अनाउन्सर, प्रोडक्शन एसिस्टेंट और जनरल एसिस्टेंट नियुक्त किये गये ;

(ख) क्या नियुक्त किये गये व्यक्तियों को पहले 10 से 15 दिन तक के लिये ठेके के आधार पर नैमित्तिक कलाकारों के रूप में इसी काम के लिये रखा गया था ;

(ग) क्या इन व्यक्तियों को नैमित्तिक कलाकारों के रूप में पहला ठेका देने की तारीख से पहले किसी अवसर पर किभी भी हैसियत से आकाशवाणी के कार्यक्रमों में भाग लेने के लिये बुलाया गया था ;

(घ) यदि नहीं, तो इन्हीं व्यक्तियों को नैमित्तिक ठेके देने के क्या कारण हैं ; और

(ङ) इन व्यक्तियों की शैक्षिक और तकनीकी अर्हताएं क्या हैं ; और उपरोक्त भाग

(क) में निर्दिष्ट नैमित्तिक कलाकारों के रूप में रखे गये उन व्यक्तियों की शैक्षिक अर्हताओं का ध्यौरा ; और उनके नाम क्या हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :

(क)

(ख) जी, हाँ। उनमें से सात।

(ग) जी, हाँ। भाग (ख) में बताये गये व्यक्तियों में से दो ने दिल्ली के कार्यक्रमों में भाग लिया था।

(घ) पहले का प्रसारण अनुभव तथा कार्यक्रम आवश्यकताएं।

(ङ) अपेक्षित जानकारी सभा-पटल पर रखे गये विवरण में दी हुई है [प्रश्नालय में रख दिया गया। देखिये संख्या LT-2030/69]

आकाशवाणी, दिल्ली के वार्चबय-प्राप्त कर्मचारी

641. श्री राम सेवक यादव : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) आकाशवाणी, दिल्ली में ऐसे प्रोड्यूसरों, एसिस्टेंट प्रोड्यूसरों और प्रोग्राम एग्जीक्यूटिव्स की संख्या कितनी है जिनकी आयु 55 वर्ष है ;

(ख) क्या सरकार को यह विदित है कि वे सभी शारीरिक रूप से अयोग्य हैं और अपने कार्य को दक्षतापूर्वक करने में असफल हैं ;

(ग) क्या सरकार एक उच्च स्तरीय ममिति नियुक्त करके उक्त तथ्यों की जांच करायेंगी ताकि आकाशवाणी के दिल्ली केन्द्र के कार्यक्रमों को सुधारा जा सके ;

(ग) क्या सरकार का विचार इन व्यक्तियों को सेवा निवृत्त करने अथवा अन्य स्थानों पर, जहां प्रोडक्शन कार्य का भार कम है, स्थानान्तरित करने का है ; और

(ङ) जिन कर्मचारियों की आयु 55 वर्ष की हो चुकी है उनके नाम क्या हैं और वे आकाशवाणी के दिल्ली केन्द्र में किस-किस तिथि से कार्य कर रहे हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :

(क) 1. प्रोड्यूसर दो) 1-11-1969  
2. सहायक प्रोड्यूसर एक) की  
3. प्रोग्राम एग्जीक्यूटिव्स दो तिथि

श्रेणी कैलेन्डर वर्ष  
1968/1969

1. अनाउन्सर	1	5
2. प्रोडक्शन एसिस्टेंट	1	4
3. जनरल एसिस्टेंट	1	1

(ख) जी, नहीं।

(ग) तथा (घ). प्रश्न नहीं उठते।

- (ङ) 1. श्री मोहन सिंह सेन्गर  
प्रोड्यूसर, भाषित  
कार्यक्रम हिन्दी। 16-8-1960
2. श्री चिन्तामणि जैन  
प्रोड्यूसर, भारतीय  
संगीत। 25-2-1964
3. श्री एफ०सी० माधुर  
सहायक प्रोड्यूसर,  
नाटक। 16-7-1969

आकाशवाणी द्वारा प्रसारित किये जाने वाले  
समाचारों का संपादन

642. श्री मृत्युञ्जय प्रसाद : क्या सूचना  
और प्रसारण तथा संचार मंत्री यह बताने की  
कृपा करेंगे कि :

(क) आकाशवाणी द्वारा प्रसारित किये  
जाने वाले समाचारों को किस प्रकार एकत्रित  
किया जाता है तथा उनका संकलन किस ढंग से  
किया जाता है ;

(ख) क्या इन समाचारों के संपादन के  
लिये सरकार ने कोई नीति निर्धारित कर  
रखी है ;

(ग) समाचार-संपादकों की नियुक्ति तथा  
पदोन्नति आदि सम्बन्धी नियम क्या है और क्या  
उम्मीदवारों के चयन के लिये लोक सेवा आयोग  
जैसे स्वतंत्र सलाहकारों से सदा परामर्श किया  
जाता है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार  
विभाग में राज्य मंत्री (श्री इ० कु० गुज्जाल) :

(क) आकाशवाणी प्रमुख समाचार एजेंसियों का  
ग्राहक है। इसके अलावा यह विदेशी प्रसारणों  
को मानिटर करता है तथा कई स्थानों पर इसके  
अपने संवाददाता हैं।

(ख) जी, हाँ। समय-समय पर जो आदेश

जारी किये गये हैं वे ये हैं कि समाचारों की प्रस्तुत  
करते हुए पूरी निष्पक्षता बरती जानी चाहिए।

(ग) समाचार प्रभाग में काम करने वाले  
समाचार सम्पादक तथा अन्य सम्पादकीय कर्म-  
चारी केन्द्रीय सूचना सेवा से लिये जाते हैं और  
उन पर केन्द्रीय सूचना सेवा के नियम लागू होते  
हैं। उनकी नियुक्तियाँ तथा पदोन्नतियाँ संघ  
लोक सेवा आयोग के परामर्श तथा स्वीकृति से  
की जाती हैं।

(घ) प्रश्न नहीं उठता।

उत्तर प्रदेश में कृषि क्रान्ति का असफल होना

643. श्री श्रींकार लाल बेरवा : क्या खाद्य  
तथा कृषि मंत्री यह बताने की कृपा करेंगे  
कि :

(क) क्या सरकार का ध्यान उत्तर प्रदेश  
के कृषि मंत्री के इस आशय के वक्तव्य की  
ओर दिलाया गया है कि वहाँ पर कृषि क्रान्ति  
असफल रही है ?

(ख) यदि हाँ, तो इस सम्बन्ध में सरकार  
की क्या प्रतिक्रिया है ; और

(ग) उत्तर प्रदेश में कृषि क्रान्ति के अस-  
फल होने के कारण क्या हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सह-  
कार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब  
शिंदे) : (क) से (ग). राज्य सरकार से जान-  
कारी मांगी गई है और प्राप्त होने पर यथा  
शीघ्र सभा पटल पर रख दी जायेगी।

किसानों को गेहूँ के अधिक उपज वाले किस्मों  
के बीज बेचना

644. श्री श्रींकार लाल बेरवा : क्या खाद्य  
तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पूसा इन्स्टीच्यूट,  
नई दिल्ली ने अधिक उपज वाली गेहूँ के बीज  
की एक किस्म संख्या 1634 तैयार की है ;

(ख) क्या यह भी सच है कि उपर्युक्त बीज  
किसानों को नहीं बेचा गया है ;



(ग) क्या यह भी सच है कि उपर्युक्त बीज किसानों को निश्चित मूल्य की बजाय चोर बाजार में मिल रहा है ; और

(घ) यदि हाँ, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सड़कार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिंदे) : (क) भारतीय कृषि अनुसंधान संस्थान के पास उच्च उपज देने वाली गेहूँ की बहुत सी किस्में परीक्षणार्थीन विकास के विभिन्न स्तरों में हैं। प्रजनकों के रिकार्डों में इन किस्मों में एक की संख्या : 634 है ;

(ख) यह भी सत्य है कि यह किस्म अभी तक कृषकों के लिये नियुक्त नहीं की है ;

(ग) जी नहीं ।

(घ) प्रश्न नहीं होता ।

#### Scarcity of Milk in Bikaner Due to Purchase by Delhi Milk Scheme

645. DR. KARNI SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government are aware that with the purchase of milk by the Delhi Milk Scheme in Bikaner Division, the price of milk has almost trebles with the result that even the poor mothers and children are not getting any milk and the general health of the population is also being affected ;

(b) whether Government are contemplating to embark upon any scheme to give relief to the people of this area so far as the supply of milk is concerned ; and

(c) if so, the details of the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). Government of India have no information that the increase in Milk price in Bikaner is due to the purchases by the Delhi Milk Scheme. It appears that the continuance of drought conditions in that area during the last two years has led to migration of large numbers of milch cattle resulting in shortage of milk and increase in price. During the year

1969-70, the Government of India allotted 80 tonnes of milk powder to Rajasthan. Out of this, 20 tonnes of milk powder were despatched to Collector of Bikaner for free distribution in that district under instructions from the State Government.

#### Arrears of Employees' Provident Fund

646. SHRI DHIRESWAR KALITA :  
DR. RANEN SEN :  
SHRI C. JANARDHANAN :  
SHRI JAGESHWAR YADAV :  
SHRI RAMAVATAR SHASTRI :  
SHRI SARJOO PANDEY :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Employees' Provident Fund arrears are mounting up year by year in spite of prosecutions launched against defaulting companies ;

(b) if so, the reasons therefor ;

(c) the total amount of Employees' Provident Fund arrears due from the companies at present ; and

(d) the steps Government have taken to realise the arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : The Employees' Provident Fund Organisation has reported as follows :—

(a) There has been a rise in the provident fund arrears in respect of the establishments covered by the Employees' Provident Funds Scheme during the last few years.

(b) The increase in arrears has been mainly due to the defaults committed by the establishments in the textile and the engineering industries.

(c) As on the 30th June, 1969, a sum of Rs. 1,396.86 lakhs as arrears of Provident Fund was due from the defaulting unexempted establishments.

(d) The powers to recover dues as arrears of Land revenue have been vested in the State Governments. Prosecution of employers under section 14 of the Employees' Provident Funds Act also requires the previous sanction of the State Governments. Legal action by way of prosecution and/or recovery proceedings has been initiated by

the Organisation in consultation with the concerned State Governments against a number of defaulting establishments. Criminal cases for breach of trust have also been initiated in the Courts against some of the defaulting employer. In the case of establishments which have gone into liquidation, the claims are pending before the Liquidators ; some establishments have also entered into agreements for the payment of arrears along with current dues according to schemes of payment settled with the Organisation.

**Fourth International Film Festival  
in India**

647. SHRI DHIRESWAR KALITA :  
SHRI K. HALDER :  
SHRI JAGESHWAR YADAV :  
SHRI RAMAVATAR SHASTRI :  
SHRI SARJOO PANDEY :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the plans to hold the Fourth International Film Festival in India in the month of December, have been finalised ;

(b) if so, what are the main details thereof ;

(c) how many countries are likely to participate in the festival ; and

(d) whether the festival will be held at more than one centre in India ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) The IV International Film Festival of India will be a competitive and exclusive one recognised by the International Federation of Film Producers' Associations, Paris. The Festival will have a Competitive Section a non competitive section and a film market section. The films entered in the competition will be eligible for awards. A Symposium and a Retrospective of selected Indian films from the silent era upto now will also be organised during the festival.

(c) Uptil now, thirty-one countries have notified their intention to participate :

(d) The Festival will open on the 5th December and will conclude on the 18th December in New Delhi. Some of the films

which are not "official entries" are expected to be screened in Bombay, Calcutta and Madras immediately after the Festival by special arrangements with Producers.

**पोसारा बलदशहर के पोस्ट मास्टर के विरुद्ध  
शिकायत**

648. श्री श्रीकार लाल बेरवा : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रीलाल के डाकघरों के मुपरिस्टेन्डेंट को उत्तर प्रदेश में जिला बुलन्दशहर के गांव पोसारा के पोस्ट मास्टर के विरुद्ध अनियमितताओं की शिकायतें प्राप्त हुई हैं ;

(ख) यदि हाँ, तो इन बारे में क्या कार्यवाही की गई है ; और

(ग) यदि कोई जांच की गई है तो उसके क्या परिणाम निकले हैं ?

**सूचना तथा प्रसारण मन्त्रालय और  
संचार विभाग में राज्य मन्त्री (श्री शेर सिंह) :**

(क) जी नहीं।

(ख) कोई नहीं।

(ग) प्रश्न ही नहीं उठता।

**Introduction of Nudity and Kissing  
in Indian Films**

649. SHRI DHIRESWAR KALITA :  
SHRI HARDAYAL DEVGUN :  
SHRI N. R. DEOGHARE :  
SHRI PREM CHAND VERMA :  
SHRI CHANDRA SHEKHAR  
SINGH :  
SHRI MAYAVAN :  
SHRI CHENGALRAYA  
NAIDU :  
SHRI SAMAR GUHA :  
SHRI SRADHAKAR SUPAKAR :  
SHRI BENI SHANKER  
SHARMA :  
SHRI SHIV CHARAN LAL :  
SHRI NIHAL SINGH :  
SHRI P. C. ADICHAN :  
SHRI N. R. LASKAR :

SHRI BAL RAJ MADHOK :  
 SHRI B. P. MANDAL :  
 DR. P. MANDAL ;  
 SHRI J. M. BISWAS :  
 SHRI DEORAO PATIL :  
 SHRI RAMAVATAR SHASTRI :  
 SHRI RAGHUVIR SINGH  
 SHASTRI :  
 SHRI BEDABRATA BARUA :  
 SHRI R. BARUA :  
 SHRI RAM SEWAK YADAV :  
 SHRI PRAKASH VIR SHASTRI :  
 SHRI N. SHIVAPPA ;

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATION be pleased to state :

(a) whether the Khosla Committee's recommendation on introducing kissing and nude scenes in Indian films has been considered by Government ; and

(b) if so, what decision has been taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). The entire report of the Khosla Committee on Film Censorship is under consideration.

**Exempted Categories of Telephone Subscribers**

650. SHRI SRINIBAS MISRA :  
 SHRI MANGALATHUMADAM :  
 SHRI P VISHWAMBHARAN :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the list of the categories of telephone subscribers exempted from the payment of telephone bills ; and

(b) the annual loss to Government revenue from these exempted telephones for the year 1968 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No subscriber is exempted from payment of telephone bills.

(b) Does not arise.

**Payment of Unemployment Allowance in West Bengal**

651. SHRI SRINIBAS MISRA :  
 SHRI SAMAR GUHA :  
 SHRI MANGALATHUMADAM :  
 SHRI P. VISHWAMBHARAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the West Bengal Government has demanded from the Centre a part of the expenditure that they would be incurring on the payment of allowance to the unemployed persons in West Bengal ;

(b) if so, the details of the proposal and the amount demanded from the Central Government ; and

(c) whether Government have accepted their demand ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) No such proposal has been received from the Government of West Bengal.

(b) and (c). Do not arise.

**Demand for Job Evaluation Committee by Air Staff Artistes**

652. SHRI MOHAN SWARUP :  
 SHRI RAM AVTAR  
 SHARMA :  
 SHRI V. NARASIMHA RAO :  
 SHRI S. KUNDU :  
 SHRI S. M. KRISHNA :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the staff artistes of A.I.R. have demanded appointment of a Job Evaluation Committee to fix salary scales and service conditions ;

(b) if so, whether Government have accepted this demand ; and

(c) the time by which the Committee is likely to be appointed ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir. Some staff artistes have made such a request.

(b) No, Sir.

(c) Does not arise.

**आकाशवाणी में संचार प्रबन्धकों की संख्या**

653. श्री मोहन स्वरूप : क्या सूचना और प्रसारण तथा संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों से आकाशवाणी में कितने संचार प्रबन्धक तदर्थ आधार पर कार्यक्रम प्रबन्धक के रूप में कार्य कर रहे हैं ;

(ख) उन्हें इतनी लम्बी अवधि तक तदर्थ आधार पर रखने के क्या कारण और औचित्य हैं ; और

(ग) उन्हें स्थायी बनाने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) :**

(क) 43.

(ख) प्रोग्राम एक्जीक्यूटिव के पदों संबंधी भर्ती नियमों के बारे में अन्तिम निर्णय लिए जाने तक रिक्त स्थानों को भरने के लिए तदर्थ नियुक्तियां करनी पड़ी ।

(ग) उन्हें स्थायी करने का प्रश्न नहीं उठता, क्योंकि वे तदर्थ आधार पर पदोन्नत किए गए हैं ।

**आकाशवाणी में हिन्दी के स्टेनोग्राफरों को अग्रिम वार्षिक वृद्धियां देना**

654. श्री मोहन स्वरूप : क्या सूचना और प्रसारण तथा संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी में 120 शब्द प्रति-मिनट की गति से शार्टहेन्ड की परीक्षा पास कर लेने पर अंग्रेजी के स्टेनोग्राफरों को चार अग्रिम वार्षिक वृद्धियां दी जाती है जबकि इतनी ही दक्षता रखने वाले हिन्दी के स्टेनोग्राफरों को स्पष्टीकरण मंगाने के बहाने एक

लम्बी अवधि से उक्त लाभ से वंचित रखा गया है ;

(ख) यदि हां, तो विलम्ब के कारण क्या है ;

(ग) क्या 120 शब्द प्रति मिनट की गति से परीक्षा पास कर लेने वाले हिन्दी स्टेनोग्राफरों को भी 28 फरवरी, 1967 से चार अग्रिम वार्षिक वृद्धियां दी जायेंगी जैसा कि अंग्रेजी के स्टेनोग्राफरों के मामले में किया गया है ;

(घ) यदि उपरोक्त भाग (ग) का उत्तर नकारात्मक है, तो निर्णय लेने में विलम्ब होने वाली हानि को सरकार का विचार किस प्रकार पूरा करने का है ; और

(ङ) यदि संचार हिन्दी और अंग्रेजी के स्टेनोग्राफरों के बीच इस असमानता को दूर नहीं करती तो इसकी जिम्मेदारी किस पर है ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) :**  
(क) से (ङ). आकाशवाणी के अर्धानस्थ कार्यालयों के जूनियर अंग्रेजी स्टेनोग्राफरों को निर्धारित गति पर डिक्टेशन टेस्ट पास करने पर अग्रिम वेतन वृद्धियों मंजूर की गई हैं । हिन्दी स्टेनोग्राफरों सहित भारतीय भाषाओं के स्टेनोग्राफरों को भी इसी प्रकार की रियायत देने का प्रश्न सरकार के सक्रिय रूप से विचाराधीन है । क्योंकि यह सामान्य मामला है और इसमें अन्य मन्त्रालयों के साथ विचार विमर्श की आवश्यकता है, अतएव इसमें देरी होना अनिवार्य है ।

**Mode of Granting Earned Leave to Collieries Workers**

655. SHRI A. K. GOPALAN :  
SHRI P. P. ESTHOSE :  
SHRI P. RAMAMURTI :  
SHRI K. ANIRUDHAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the mode of granting earned leave to

surface and underground workers working in the collieries ;

(b) whether it is the same as recommended by the Coal Wage Board ;

(c) if not, the reason thereof ; and

(d) the steps Government propose to take to grant leave to colliery workers as per the recommendations of the Coal Wage Board ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The Mines Act, 1952, lays down the quantum of annual leave with wages admissible to persons employed below ground in a mine and others. The Wage Board for Coal Industry had made certain recommendations for grant of a higher quantum of annual leave with wages and some additional benefits like paid festival holidays, casual leave, sick-leave etc. Government has accepted the recommendations regarding grant of paid festival holidays and sick-leave (without the provision for accumulation). The recommendations relating to grant of casual leave and increase in the present level of annual leave with wages, have not been accepted because of their adverse effect on production and wage costs.

(d) Implementation of the accepted recommendations concerning leave has to be secured in the same manner as in the case of other recommendations of the Wage Board, viz., through persuasion and advice.

#### Non-Broadcast of Bye-Election Result of Malampuzha Constituency in Kerala

656. SHRI P. P. ESTHOSE :  
SHRI K. M. ABRAHAM :  
SHRI E. K. NAYAR :  
SHRI C. K. CHAKRAPANI :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the bye-election result of Malampuzha constituency in Kerala was not announced in Malayalam News Bulletin by A.I.R. ; and

(b) if so, the reasons of keeping silence over the result on such an important provincial news in regional languages news bulletin ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) This news item was broadcast in regional news bulletin in Malayalam from Trivandrum at 1805 hours on 30th September, 1969. But it was not included in the Malayalam bulletin from Delhi.

(b) The omission of this item in the Malayalam news bulletin from Delhi was a lapse for which AIR has been advised to be more careful in future.

#### Recommendations of the Agricultural Prices Commission

657. SHRI VIRENDRAKUMAR SHAH: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the economic logic behind the recommendations of the Agricultural Prices Commission on the price policy of the forthcoming Kharif season is unexceptionable ;

(b) whether he has decided to accept them and will also persuade the State Governments to implement them ; and

(c) if not, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) While recommending the procurement prices the Agricultural Prices Commission no doubt takes into consideration relevant factors like cost of production, crop prospects, weather conditions, deficit or surplus nature of the State, trend in market prices, the requirements of public distribution as well as buffer stock. However, it is possible to have views different from that of the Commission which may also deserve consideration.

(b) and (c). The recommendations of the Commission are discussed in the Chief Ministers' Conference and the prices are ultimately fixed keeping in view the recommendations of the Commission as well as the views of the State Governments.

**Assesment of Food Situation by National Advisory Council**

658. SHRI PREM CHAND VERMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a meeting of the National Advisory Council was held in September last to consider the changed food situation in the country ;

(b) if so, the assessment of the food situation as arrived at by the Council ;

(c) the changes suggested by the Council and the future policy adopted in relation to procurement, import and distribution of foodgrains ; and

(d) which of the recommendations have been implemented and which have not been implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) A meeting of the National Food Advisory Council was held in September, 1969 to review the food situation in the country.

(b) The Food situation was assessed to be comfortable.

(c) and (d). The council generally discussed about relaxations in food control measures, increasing and improving storage facilities, inter-State disparity in paddy prices, premium price for better quality rice supplies, bank loans, export of basmati rice and pulses directly and not through S.T.C., and formation of similar councils in the States.

The scope of National Food Advisory Council is advisory. However, the Government of India have since fixed a premium on procurement prices of rice of superior average quality. The State Governments have also been advised to consider the constitution of food advisory councils in the States.

**Agricultural Graduates**

659. SHRI P. R. THAKUR : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to USQ No. 5312 on the 3rd April, 1969 regarding the Agricultural Graduates and state :

(a) whether the discrepancies observed

in the collected information have since been reconciled ;

(b) if so, the details of the date complied ; and

(c) if not, the reasons for the delay in finalising the information ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The information is required to be collected from Agricultural Universities/Colleges and State Governments. The replies from most of them have been received and reconciled. The remaining institutions have been reminded. Complete information is expected to be laid on the Table of the Sabha shortly.

पश्चिम बंगाल में हड़तालों, तालाबंदी तथा घेराव की घटनाएँ

660. श्री बंश नारायण सिंह :

श्री हुकम चन्द कछवाय :

क्या भ्रम तथा पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) पश्चिम बंगाल में पिछले सात महीनों में औद्योगिक संस्थानों में हड़तालों, तालाबन्दी तथा घेराव की कितनी घटनाएँ घटीं ; और

(ख) इनके परिणामस्वरूप उक्त अवधि में कितने मजदूर बेरोजगार हुए और कितने जन-घंटों की क्षति हुई ?

भ्रम, रोजगार तथा पुनर्वास मन्त्रालय में राज्य मन्त्री (श्री मागबत श्री आजाद) : (क) और (ख). सूचना एकत्र की जा रही है और सभा की मेज पर रख दी जायगी ।

भूमिक संघ गृह निर्माण सहकारी संस्था, उज्जैन

662. श्री बंश नारायण सिंह :

श्री हुकम चन्द कछवाय :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को लक्ष्मी नगर

कालोनी, उज्जैन के निर्माण के बारे में गृह निर्माण सहायकारी संस्था के श्रमिक संघ तथा संसद के कुछ सदस्यों से कुछ पत्र प्राप्त हुए हैं ;

(ख) यदि हां तो सरकार में किन विशेष मामलों के बारे में जांच करने का अनुरोध किया गया है और उनका व्यौरा क्या है ; और

(ग) उस बारे में सरकार ने क्या कार्यवाही की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री डी० एरिंग) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठने ।

#### Incidents of Gheraoes in West Bengal

663. SHRI N. K. P. SALVE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of reports of incidents of gheraoes in various parts of the country particularly in the industrial establishments and coal mines in West Bengal ;

(b) whether Government have examined the implication of this new trend in the labour union activities in the country :

(c) whether Government view these gheraoes as unlawful and violent activities ;

(d) if so, whether Government have suggested to the West Bengal Government to declare these activities illegal ; and

(e) whether it is a fact that some deaths have also occurred due to these gherao activities in West Bengal ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Some reports have come to Government's notice.

(b) to (d). Gheraoes have evident law and order implications, involving as they may criminal offences of various kinds. In that context they are primar the concern of the State Governments. As for their bearing on industrial disputes, the matter came up before the Standing Labour Committee at its meeting in May 1967 and the Committee disapproved of coercive and intimidatory

tactics, including 'Gheraoes' (wrongful confinement), for resolving industrial disputes. The State Governments have been advised accordingly.

(e) Information is being collected and will be laid on the Table of the House after it is received.

#### Loss of Man-Hours due to Strikes

664. SHRI N. K. P. SALVE : Will the Ministry of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of man-hours lost in the country during the period January to July, 1969, on account of strikes in the industrial and commercial establishments in the private sector and the public sector undertakings including the mines ; and

(b) the steps proposed to be taken by Government in consultation with the labour unions and the management to reduce the incidents of strikes in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Separate information as to work stoppages brought about by strikes alone is not collected. According to the available information, which is still incomplete, the figures of man-days lost due to industrial disputes resulting in work-stoppages during the period from January to July, 1969, are as follows :

Sector	Man-days lost (000's)
Public	631
Private	4,290
Total	4,921

(b) Apart from the Industrial Disputes Act, 1947, which is the principal Central legislation providing for the settlement of industrial disputes, and the voluntary arrangements (including bipartite and tripartite agreements) which form the basis of Government's industrial relations policy, no special measures are presently in hand. However, the whole issue of strikes is under Government's consideration in the light of the recommendations of the National Commission on Labour.

**Postal and Tele-communication facilities in Nagaland**

665. SHRIMATI ILA PALCHOU-DHURI : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether a proposal to expand postal and tele-communications facilities in Nagaland and is under the consideration of the Union Government ;

(b) if so, its details ; and

(c) when it is likely to be finalised ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes. The expansion of postal and telecommunication facilities in Nagaland is under continuous consideration of the Government. The position is reviewed from time to time and special attention is paid to accelerate development plans in the State.

(b) and (c). Post Office. (i) Opening

It is proposed to open 17 new post offices during 1969-70, out of which post offices have been opened at the following 5 places :

1. AITERYONG
2. AIZUTO
3. KHONOMA
4. AGRICULTURAL COLONY
5. KHERMAHAL

Opening of the post offices at the following 7 places has since been sanctioned and the offices will be opened shortly.

1. CHICHEMA S O.
2. TIZIT
3. MANKULEMBA
4. KIZOCHA
5. CHAZOUBA S. O.
6. ENGLAN
7. CHUKITANG

With regard to the remaining five post offices at places detailed below action will be finalised before 31-3-1970.

1. MANGMETANG
2. CHAMPANG
3. ONGRANGKONG
4. WOZHURO

**5. TULI**

(ii) *Upgradation*

Ordered for upgradation of PFUTSERO E. D. B. O. has since been issued its upgradation is being effected shortly.

The cases of Chanki, Dimapur Bazar and Longkin are under examination. To expedite the development of postal facilities a Supdt. of Post Offices has since been sanctioned at Kohima.

*Telecommunications*

(1) Following expansions/installations are in progress and are expected to be commissioned in the near future.

- (i) Expansion of the Kohima automatic exchange from 300 to 400 lines.
- (ii) Replacement and expansion of the Dimapur (Manipur Road) 200 lines manual exchange by a 300 lines automatic exchange.
- (iii) Installation of small automatic exchanges 50 lines each at Mon, Phek, Tuensang and Wokha.

All these works are expected to be completed during this financial year.

(2) Installation of 8 channel carrier system in Imphal-Kohima circuit. Expected to be finalised by December, 1970.

(3) Provision of wireless Telegraph facilities at Mon, Phek, Zune boto and Wokha. Schemes have been sanctioned and equipments readily available allotted. The first two stations are likely to be open in about six months.

(4) Extension of Microwave system to Kohima and Dimapur during the 4th Five Year Plan period.

(5) Opening of the Telegraph sub-Division at Kohima to keep better watch on expansion of telecommunications facilities in consultation with State Government, Already sanctioned. Likely to be established by December 1969.

**Unemployment Insurance Scheme**

666. SHRIMATI ILA PAL-  
CHOU DHURI :  
SHRI D. N. PATODJA :  
SHRI DHIRESWAR KALITA :  
SHRI YOGENDRA SHARMA :



SHRI J. M. BISWAS :

SHRI RAM AVTAR SHARMA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a Scheme for Unemployment Insurance has been prepared and is at present under the consideration of Government ;

(b) if so, its main features ;

(c) the approximate number of persons who are likely to be benefited under this scheme ;

(d) the financial implications involved in the execution of the scheme ; and

(e) when it is likely to be finalised and put into effect?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Certain proposals for a scheme of unemployment Insurance in respect of employees who are members of the Employees' Provident Fund are under examination.

(b) to (d). The details have not yet been finalised.

(e) It is not possible to indicate at this stage when a final decision would be taken.

**Report of National Commission on Labour**

667. SHRI CHANDRA SHEKHAR SINGH :  
SHRI YOGENDRA SHARMA :  
DR. RANEN SEN :  
SHRI B. K. DASCHOW-DHURY :  
SHRI SARJOO PANDEY :  
SHRI INDRAJIT GUPTA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the report of the National Commission on Labour has been discussed by the Conference of State Labour Ministers and by the Indian Labour Conference ;

(b) if so, the consensus of opinion, if any, regarding the major recommendations of the National Labour Commission's relating to the industrial relations machinery and the recognition of trade unions ; and

(c) Government's own reaction to the Commission's report ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes, Sir.

(b) Divergent views were expressed on these recommendations. While the Labour Ministers were generally not in favour of setting up Industrial Relations Commissions with the functions proposed by the National Commission on Labour, the Employers' representatives expressed themselves in favour of the recommendation. Some of the worker's representatives were also in favour of the recommendation with some modifications. On the question of recognition, while compulsory recognition was generally agreed to, there was no unanimity of views with regard to how such recognition is to be given.

(c) Government's decision on the various recommendations will be taken only after the consultations, which are at present in progress, are over.

**Failure of Delhi Municipal Corporation to Deposit Provident Fund Contributions of its Employees**

668. SHRI CHANDRA SHEKHAR SINGH :  
SHRI ISHAQ SAMBHALI :  
SHRI JHARKHANDE RAI :  
SHRI RAMAVTAR SHASTRI :  
SHRI J. M. BISWAS :  
SHRI E. K. NAYANAR :  
SHRI K. M. ABRAHAM :  
SHRI K. RAMANI :  
SHRI P. P. ESTHOSE :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Delhi Municipal Corporation has failed to deposit the provident fund contributions of its employees with the Provident Fund Commissioner for the last four months ; and

(b) if so, whether Government have taken any action in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees, an autonomous Organisation under the Employees' Provident Funds Act, 1952

and is not the concern of the Government India. Local Bodies as such are not covered under the Employees' Provident Funds Act, 1952 but 3 establishments under the Delhi Municipal Corporation are covered as they belong to the classes of establishments which are covered by the Act. The provident Fund Authorities have reported that two of these establishments are exempted establishments as they run their own Provident Funds while the third establishment has deposited all the dues up-to-date.

#### Study of Development Staff of the Community Development Programme

669. SHRI CHANDRA SHEKHAR SINGH :  
SHRI BHOGENDRA JHA :  
SHRI ESWARA REDDY :  
SHRI C. JANARDHANAN :  
SHRI JAGESHWAR YADAV :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether a study of development staff of the Community Development Programme at the District and lower levels carried out by the Programme Evaluation Organisation of the Planning Commission has revealed strong trends of deterioration and decay in the whole programme ;

(b) whether the study has also revealed that more money is spent on staff than on development ; and

(c) if so, whether Government intend to review the working of the community development programme in the light of the observations made by the Programme Evaluation Organisation in their recent study ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : (a) The main objective of the study was to enumerate the present strength of staff in different development departments, including Panchayati Raj institutions and other private agencies like Khadi and Village Industries Commission, Handloom Board and Social Welfare Board, etc. at the district, block and village level, and to study the problems of intra and inter-departmental coordination. The study does not, as such, go into the working of Programmes proper. A reference has however, been made to the slow pace of

progress observed in a few Post Stage II Blocks.

(b) The study reveals that 50% to 75% of the total budget is spent on development items. In majority of the districts, two-third of the total budget has been spent on development items.

(c) This study was undertaken by the Programme Evaluation Organisation at the instance of the Planning Commission in connection with preparation of the Draft Fourth Five Year Plan.

#### Development of New Variety of cow Pea

670. SHRI N. SHIVAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a new variety of cow pea (c 67.7) has been developed at the Agricultural Research Centre at Durgapura in Rajasthan ;

(b) if so, whether it has proved more useful than that of Pusa Phaguni ; and

(c) if so, whether Government are in a position to give impetus to this farm ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) The variety is reported to have yielded 431 Kg and 450 Kg. per hectare in experiments conducted in 1968 and 1969 respectively, in Rajasthan.

(c) The Farm belongs to the Rajasthan Government as such the question of giving impetus will have to be considered by the State Government.

#### Import of Foodgrains

671. SHRI N. SHIVAPPA :  
SHRI R. K. BIRLA :  
SHRI SHIVA CHANDRA JHA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the imports of foodgrains during the first half of 1969 ;

(b) the countries from which the food imports were made ;

(c) the amount spent on their imports ; and

(d) the prospects of imports of food-grains during the rest of the year i.e. 1969 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). A statement is laid on the Table of the Sabha.

*Statement*

QUANTITY AND ESTIMATED C AND F VALUE OF FOODGRAINS IMPORTED FROM VARIOUS COUNTRIES FROM JANUARY TO OCTOBER 1969 AND EXPECTED IMPORTS DURING NOVEMBER AND DECEMBER, 1969.

Quantity in '000 M. T  
Value in lakhs of rupees.

S. No.	Country	Imports from January to June		Imports from July to October		Quantity of expected imports of foodgrains during November and December, 1969.
		Quantity	Value	Quantity	Value	
1.	Argentina	118.8	587.0	—	—	—
2.	Australia	15.4	130.5	—	—	70.0
3.	Burma	110.7	1204.8	92.6	1005.6	—
4.	Canada	367.3	2212.1	73.2	437.6	145.8
5.	Denmark	—	—	20.3	116.0	—
6.	E. E. C.	—	—	28.3	160.6	51.6
7.	Thailand	11.0	119.0	59.9	553.5	40.1
8.	U. A. R.	—	—	51.8	499.8	7.8
9.	U. S. A.	1394.9	8609.9	1168.9	7399.8	60.2
Total.		2018.1	12863.3	1495.0	10172.0	375.5

**Storage Capacity of Food Corporation of India**

672. SHRI N. SHIVAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the storage capacity owned by the Food Corporation of India is inadequate ;

(b) if so, the reasons therefor ; and

(c) the steps being taken to own more storage capacity ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CORPORATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. The total storage capacity both owned and hired, available with the Food Corporation of India, is considered adequate for their current needs.

(b) Does not arise.

(c) To meet the increasing requirements of storage as also to remove local deficiencies in certain areas, necessary steps are being

taken to augment the existing capacity by putting up additional godowns. Hiring of additional godowns will also be resorted to as and when considered necessary.

**Expenditure of Food Corporation of India**

673. SHRI N. SHIVAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total expenditure incurred by the Government on the continuance of Food Corporation of India during the last three years ; and

(b) whether Government feel that the work undertaken by the Corporation is satisfactory considering the expenditure incurred upon it by the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Government of India do not incur any expenditure directly in the run-

ing of the Food Corporation of India. During the last three years, they have however provided the Corporation with an equity capital of Rs. 17.19 crores and have also provided working capital in the shape of loans totalling Rs. 209.00 crores.

(b) In view of the fact that there is no direct expenditure incurred by Government in the running of the Corporation, this does not arise. It may, however, be stated that the Corporation has been functioning satisfactorily.

#### Warehouses Owned by Food Corporation of India in Mysore

674. SHRI N. SHIVAPPA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of warehouses owned by Food Corporation of India in Mysore State ;

(b) whether Government have found the storage capacity in Mysore satisfactory ; and

(c) if not, the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) The F. C. I. have, at present, 59,900 tonnes owned storage capacity at 8 centres in Mysore. In addition, 6,250 tonnes capacity is under construction

(b) Yes, Sir.

(c) Does not arise.

#### Repressive Measures Adopted Against the Employees of Coal Mines

675. SHRI B. K. MODAK :  
SHRI JYOTIRMOY BASU :  
SHRI GANESH GHOSH :  
SHRI MOHAMMAD ISMAIL :  
SHRI BHAGABAN DAS :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of cases of local coal mines owners' repressive measures against the workmen and employees in Bihar coalfield that came to the notice of the Govern-

ment during the current President's rule in that State ; and

(b) the action taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). Necessary information is being collected and will be placed on the Table of the House when received.

#### C.B.I. Probe into "Basumati" Affairs

676. SHRI B. K. MODAK :  
SHRI K. HALDER :  
SHRI JYOTIRMOY BASU :  
SHRI GANESH GHOSH :  
SHRI BHAGABAN DAS :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the date on which the affairs of the "Basumati", a Bengali daily published from Calcutta, was handed over to the C.B.I. ;

(b) whether the investigation is complete by now ;

(c) If so, the result of this investigation; and

(d) if the answer to (b) be in the negative ; when the investigation is expected to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) A communication in this regard was sent on 29.3.1968 to the C.B.I. who registered a case against the firm on 7.5.1968.

(b) No, Sir.

(c) Does not arise.

(d) The investigation will take some more time to be completed.

#### Facilities given to Coal Workers by C.M.W.B.

677. SHRI B. K. MODAK :  
SHRIMATI SUSEELA  
GOPALAN :  
SHRI BHAGABAN DAS .

**SHRI VISWANATHA MENON :****Food Production**

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the facilities provided to the coal workers by the Coal Mines Welfare Board ;

(b) whether the same facilities are given to them as are enjoyed by the workers under the Employees State Insurance Scheme ;

(c) if not, whether Government propose to give all the facilities as are given under E.S.I. Scheme ; if so, when ; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Extensive medical facilities for colliery workers and their families are provided, free of cost, by the Coal Mines Labour Welfare Fund. These include, provision and maintenance of hospitals, maternity and child-welfare centres, facilities for treatment of T. B. including domiciliary treatment, dispensary service including Ayurvedic dispensaries and other facilities. The Fund has also reserved beds for patients suffering from T. B., Cancer and Leprosy in other hospitals and Sanatoria. Besides its own Township Schemes, the Fund provides subsidy under its various Housing Schemes for construction of houses. For relieving the chronic water supply problems in the coal-fields, the Fund provides financial assistance to colliery managements and Water Supply Boards so that drinking water becomes fully available. The Fund also provides various educational and recreational facilities for the colliery workers. The activities of the Fund are given in the Annual Report of the Ministry presented to the Parliament before Budget discussions every year.

(b) to (d). The Employees State Insurance Act, 1948 applies at present to factories and provides for certain benefits to employees in cases of sickness, maternity and employment injury. The workers in coal mines get some what similar benefits in such cases under other Acts or through the Coal Mines Labour Welfare Fund. As recommended by the Employees State Insurance Scheme Review Committee, it is proposed to take up the question of extension of the Employees State Insurance Act, 1948 to colliery workers after all factory workers have been covered by the Scheme.

678. SHRI BEDABRATA BARUA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether an estimate has been made of the possible production in the current year ; and

(b) whether this estimate has been lower than the expected growth of food production this year ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No firm estimates of likely production of foodgrains during the current year (1969-70) are available. The All-India Final Estimates of Foodgrain Crops, 1969-70, would become available only after the close of the current agricultural year, i.e. in July-August, 1970.

(b) The Question does not arise.

**Development of Fisheries in Mysore during Fourth Five Year Plan**

679. SHRI S. A. AGADI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the amount earmarked for the development of fisheries in Mysore State during Fourth Five Year Plan ;

(b) the details of the development, District-wise proposed to be taken in Mysore State ; and

(c) whether it is a fact that the Fisheries College started in Mangalore in Mysore State has not admitted the candidates of professional fishermen ; and

(d) the number of boys admitted in Mangalore Fisheries College and the number of boys of hereditary fishermen community ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A sum of Rs. 55 lakhs has been approved for development of fisheries in Mysore State during the Fourth Five Year Plan.

(b) The Plan has been approved by the

Government of India with reference to schemes; formulation of programmes, district-wise, is made by the State Government.

(c) and (d). This information is being collected and will be placed on the Table of the Sabha.

#### Chief Ministers' Conference of Food Policies

680. SHRI RAM KISHAN GUPTA :  
SHRI HUKAM CHAND  
KACHWAI :  
SHRI K. LAKKAPPA :  
SHRI S. M. KRISHNA :  
SHRI DEORAO PATIL :  
SHRI A. SHEEDHARAN :  
SHRI HIMATSINGKA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the nature of decisions taken and recommendations made in the recent Chief Ministers' Conference held in New Delhi on the 27th September, 1969 regarding future Food policies; and

(b) whether the present foodgrain and sugar policies are to be continued in the coming year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A statement showing the recommendations of the Chief Ministers Conference held on 27.9.69 is attached.

(b) Generally the policies in force in 1968-69 season are being continued in 1969-1970 season.

#### Statement

- The targets for procurement recommended by the Agricultural Prices Commission were generally acceptable. However, marginal adjustments will have to be made to allow for shortfall in production in view of change in the course of monsoon after the recommendations of the Agricultural Prices Commission were made.
- The existing procurement prices should be maintained with marginal adjustments.

- The State Governments of Bihar, Kerala, Mysore and West Bengal were in favour of continuing the payment of delivery bonus. The suggestion to eliminate incentive bonus on rice payable to the exporting States was not acceptable to the supplying States.
- The recommendation of the Agricultural Prices Commission for resorting to direct purchases from producers and elimination of intermediaries was acceptable in principle. However, the State Governments would be free to choose the system of purchases best suited to meet the needs of intensifying procurement in their States.
- The recommendations of the Agricultural Prices Commission for deferring part of the price to be paid to the farmers was not accepted.
- The existing policy of partial de-control for sugar would continue for 1969-70.

#### Applications from M. Ps. for Telephone Connections at their usual places of Residence

681. SHRI K. HALDER :  
DR. RANEN SEN :  
SHRI INDRAJIT GUPTA :  
SHRI J. M. BISWAS :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of applications received from Members of Parliament in Delhi for telephone connections at their usual places of residence ;

(b) the number of applications received in August, 1969 for a half telephone connection in Calcutta ;

(c) whether it is a fact that even after a period of a month and a telephone connections were not given in some cases ;

(d) whether it is a fact that complaints were made to the General Manager Telephones Calcutta that he did not acknowledge letters from Members of Parliament ; and

(e) whether complaints were received by

the Minister for the delay ; and if so, the action taken ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) 454.

(b) 26.

(c) Yes ; telephone connections could not be provided in three cases due to non-availability of cables. The work of laying cables is already in progress.

(d) No.

(e) Oral complaints have been made by some M. Ps. about the delay. Necessary steps are being taken to instal the telephones as early as possible.

#### Homestead Lands for Harijans

682. SHRI BHOGEN德拉 JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 795 on the 24th July 1969 regarding Homestead lands for Harijans and state :

(a) whether information regarding the recording of homestead lands in the name of Harijans and other landless peasants and agricultural labourers has since been collected ; and

(b) whether the Union Government are directing the State Governments to ensure the recording or provision of homestead lands to Harijans and other peasants and agricultural labourer owing upto one acre of land during this Gandhi Centenary year, if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. Special instructions have been issued in Bihar and Orissa to record, during Gandhi Centenary year, homestead lands of landless persons in their names. In West Bengal, an Ordinance has been promulgated to acquire land on which homestead has been built by poor people without having any interest therein based on title and for settlement of such land not exceeding 10134 hectares with the person in possession.

In several other States, such as Andhra Pradesh (Telengana area), Gujarat, Kerala, Maharashtra, Mysore, Tamil Nadu and Uttar Pradesh, right have been conferred on tenants of homestead in respect of sites on which they have erected the homestead. State Governments have reported that these provisions are generally being implemented.

(b) Land being a State Subject, the Union Government cannot issue directions to State Governments regarding compulsory recording of homestead lands. Suggestions have, however, been made by the Union Government for consideration of the State Governments for expediting completion of implementation of occupancy rights in respect of homestead land.

#### बल्लोमारान (दिल्ली) में एक सहकारी भण्डार का दिवाला

684. श्री अर्जुन सिंह मधौरिया : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) मुहल्ला बल्लोमारान, दिल्ली में स्थित एक बड़े सहकारी भण्डार को दिवालिये के कारण कुल कितनी हानि हुई; और

(ख) यदि हां, तो विभागीय कर्मचारियों के विरुद्ध क्या कार्यवाही की गई है जिनके कर्मचारों के कारण हानि हुई है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमन्त्री (श्री डी० एरिंग) : (क) मुहल्ला बल्लोमारान, दिल्ली में स्थित दिल्ली स्टेट सेन्ट्रल कोषापरेटिव स्टोर लि०, 2 सितम्बर, 1969 को परिममापन में लिया गया था। पहले की गई सांविधिक जांच से पता चला था कि प्रबन्ध मण्डल के कुप्रबन्ध तथा उसके द्वारा की गई अन्य अनियमितताओं के कारण भण्डार को लगभग 7.13 लाख रु० की अनुमानित हानि हुई थी। भण्डार को दिवालिये के कारण हानि होने का प्रश्न ही नहीं उठता।

(ख) प्रश्न नहीं उठता।

### 'भूमि सेना' बनाना

685. श्री अर्जुन सिंह भदौरिया : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि ;

(क) क्या कृषि मंत्रालय के अन्तर्गत एक 'भूमि सेना' बनाने की कोई स्थायी योजना है;

(ख) यदि हाँ, तो परती भूमि का वितरण किस तरीके से किया जायेगा; और

(ग) क्या यह सुनिश्चित करने की कोई योजना है कि बड़े फार्मों में काम कर रहे खेतिहर मजदूरों को भूमि के वितरण के प्रतिरिक्त उचित परिश्रमिक दिया जायेगा ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिन्डे) : (क) जी नहीं।

(ख) प्रश्न नहीं होता।

(ग) न्यूनतम वेतन अधिनियम, 1948 के अन्तर्गत, खेतिहर मजदूरों के लिए न्यूनतम वेतन नियत करने का उपबन्ध है। कृषि समेत अनुसूचित नौकरियों में न्यूनतम वेतन नियत करने और उनकी क्रियान्वित करने का कार्य राज्य सरकारों को करना है। गत तीन योजनाओं की अवधि में, उन समस्त राज्य सरकारों/संघ राज्य क्षेत्रों में, जिनमें यह अधिनियम लागू होता है, ममस्त राज्य/संघ राज्य क्षेत्रों में कृषि नौकरियों के लिए न्यूनतम वेतन दर नियत कर दिये गये हैं। परन्तु महाराष्ट्र और तमिलनाडु में राज्य के कुछ भागों में ही ऐसा किया गया है। महाराष्ट्र सरकार ने कहा है कि कृषि में विभिन्न कठिनाइयों के कारण सम्पूर्ण राज्य में न्यूनतम वेतन देने का अभी समय नहीं है। तमिलनाडु की सरकार ने लिखा है कि यह मामला अभी विचाराधीन है।

अधिनियम के खण्ड 19 के अन्तर्गत, सम्बन्धित सरकारों को अधिनियम को लागू करने के लिए निरीक्षक नियुक्त करने के अधिकार दिये गये हैं। कुछ राज्यों जैसे मध्य

प्रदेश, असम, उड़ीसा, राजस्थान, पश्चिम बंगाल और दिल्ली को छोड़कर जहाँ पर कि केवल इसी कार्य के लिए कुछ पूर्ण कालिक निरीक्षक नियुक्त किए गये हैं, अन्य राज्यों में अधिनियम के उपबन्धों के अनुपालन का प्राधिकार अन्य श्रम अधिनियमों आदि के अन्तर्गत नियुक्त मौजूदा स्टाफ को दिया गया है। बिहार, मध्य प्रदेश, तमिलनाडु, महाराष्ट्र उड़ीसा, राजस्थान और पश्चिम बंगाल सरकारों ने अधिनियम को पूर्णतः कृषि सेवा में लागू करने के लिए राजस्व और कृषि विभागों के विशेष अधिकारियों को निरीक्षकों के पदों पर नियुक्त किया है।

### चावल और मोटे अनाज की बसूली

686. श्री अर्जुन सिंह भदौरिया : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) कृषि मूल्य आयोग ने 1969-70 की खरीफ फसल के उत्पादन में से चावल और अन्य मोटे अनाज की बसूली के लिए कितने टन का लक्ष्य निर्धारित किया है ; और

(ख) क्या यह बसूली 1968-69 की बसूली की अपेक्षा अधिक होगी अथवा कम ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्डे) : (क) कृषि मूल्य आयोग ने 1969-70 मौसम के लिए 45 लाख मीटरी टन चावल तथा 10 लाख मीटरी टन खरीफ के मोटे अनाजों के अधिप्राप्ति लक्ष्य की सिफारिश की थी।

(ख) अन्तिम उपलब्ध सूचना के अनुसार 1968-69 मौसम में 32 लाख मीटरी टन चावल और 464 हजार मीटरी टन खरीफ के मोटे अनाजों की अधिप्राप्ति की गयी है।

### राज्यों में वर्षा के कारण हानि

687. श्री अर्जुन सिंह भदौरिया : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार, उत्तर प्रदेश, राजस्थान और



महाराष्ट्र में इस वर्ष अत्यधिक वर्षा के कारण हुई वित्तीय हानि का अनुमान क्या है ; और

(ख) भारी वर्षा और बाढ़ के कारण जिन राज्यों की हानि हुई है, उनको दी जाने वाली सहायता का व्यौरा क्या है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिंदे) : (क) और (ख). राज्यों से अपेक्षित जानकारी मांगी गई है और प्राप्त होने पर यथा शीघ्र सभा-पटल पर रख दी जायेगी ।

दिल्ली में 9 सितम्बर 1969 की प्रधान मंत्री के भाषण के अवसर पर चलचित्र बनाया जाना

688. श्री नारायण स्वरूप शर्मा : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 9 सितम्बर, 1969 की दिल्ली में रामलीला मैदान में प्रधान मंत्री द्वारा दिये गये भाषण के अवसर का एक चलचित्र बनाया गया था और 9 सितम्बर, 1969 की रात को इस जलसे के चलचित्र को टेलीविजन पर भी दिखाया गया था ;

(ख) यदि हां, तो क्या ऐसा करना सत्ता-धारी दल द्वारा सरकारी धामन तन्त्र का दुरु-पयोग किया जाना नहीं है ;

(ग) यदि नहीं, तो क्या सरकार का विचार उत सब जलसों के चलचित्र बनाने और उनको टेलीविजन पर दिखाने का है, जो दिल्ली में आयोजित किये जाते हैं तथा जिनमें विरोधी पक्षों के प्रमुख नेताओं द्वारा भाषण दिये जाते हैं ; और

(घ) यदि नहीं, तो इस भेदभाव के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) इस बैठक की कोई फिल्म नहीं बनाई गई

थी । न ही यह घटना दिल्ली टेलीविजन केन्द्र द्वारा चित्रांकित की गई थी । तथापि, इस घटना को 9 सितम्बर की शाम को टेलीविजन पर समाचार बुलेटिन में दिखाया गया था और इस समारोह की एक टेलीविजन रिपोर्ट अगले रोज यानि 10 सितम्बर, 1969 को दिल्ली टेली-विजन केन्द्र में प्रसारित की गई थी ।

(ख) जी नहीं ।

(ग) रेडियो तथा टेलीविजन द्वारा समाचार योग्य सभी घटनाओं के बारे में समाचार दिये जाते हैं ।

(घ) प्रश्न नहीं उठता ।

कपास तथा मूंगफली जैसी औद्योगिक फसलों का उत्पादन

689. श्री नारायण स्वरूप शर्मा :  
श्री रामगोपाल शालबाले :  
श्री रणजीत सिंह :  
श्री घोमप्रकाश त्यागी :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश में औद्योगिक फसलों जैसे कपास, मूंगफली आदि का उत्पादन नहीं बढ़ रहा है ;

(ख) क्या यह भी सच है कि इसके कारण कपड़ा, साबुन, वनस्पति घी उद्योग तथा इनसे सम्बन्धित अन्य उद्योग वीक्षित प्रगति नहीं कर रहे हैं ; और

(ग) यदि हां, तो इन फसलों का उत्पादन बढ़ाने के लिए सरकार क्या उपाय कर रही है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिंदे) : (क) और (ख). कपास, मूंगफली आदि जैसी औद्योगिक फसलों के उत्पादन में वृद्धि का रुख रहा है, यद्यपि वर्ष प्रतिवर्ष मौसम के कारण कुछ उतार-चढ़ाव होते रहे हैं । यथावश्यक आन्तरिक उत्पादन का

संवर्धन सम्बन्धित उद्योगों में प्रयोग के लिए आयात द्वारा किया जाता है।

(ग) (1) उद्योगों के लिए कच्चा माल उपलब्ध करने (2) निर्यात के लिए अधिक मात्रा में माल तैयार करने और (3) आयात एवजी बनाने के लक्ष्यों के साथ व्यापारिक फसलों का उत्पादन बढ़ाने के लिए विशेष कार्यक्रम अपनाये जा रहे हैं।

**डाक तथा तार विभाग के सेवानिवृत्त अधिकारियों की गैर-सरकारी फर्मों में नियुक्ति**

690. श्री नारायण स्वरूप शर्मा : क्या सूचना और प्रसारण तथा संचार मन्त्री यह बताने का कृपा करेंगे कि :

(क) उनके मन्त्रालय, डाक तथा तार विभाग और उनके सम्बद्ध तथा अधीनस्थ कार्यालयों के उन अधिकारियों का व्यौरा क्या-क्या है जिन्होंने गत तीन वर्षों में टाटा तथा बिड़ला की फर्मों तथा फैक्टरियों में नौकरी प्राप्त की है और उनके वेतन क्या हैं तथा नियुक्ति की तिथियां क्या हैं ;

(ख) उनमें से कितने अधिकारियों के विरुद्ध विभागीय या अन्य प्रकार की कोई जांच चल रही है ;

(ग) उनमें से कितने अधिकारी टेलीफोन इंजीनियरिंग सेवा के हैं ; और

(घ) कितने अधिकारियों ने टाटा तथा बिड़ला की फर्मों में सेवा की है और जो अपने नाम में या अपने सम्बन्धियों के नामों में कारोबार कर रहे हैं और ऐसी फर्मों के साथ सरकार के किस तरह के सम्बन्ध हैं ?

**सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मन्त्री (श्री शेर सिंह) :** (क) से (घ). सूचना एकत्रित की जा रही है तथा सभाखण्ड पर रख दी जाएगी।

**Communal Writings in Newspapers**

691. SHRI MAYAVAN :  
SHRI CHENGALRAYA NAIDU :  
SHRI K. LAKKAPPA :  
SHRI R. BARUA :  
DR. SUSHILA NAYAR :  
SHRI D. N. PATODIA :  
SHRI N. R. LASKAR ;  
SHRI YAMUNA PRASAD MANDAL :  
SHRI A. SREEDHARAN :  
SHRI S. M. KRISHNA :  
SHRI JAGESHWAR YADAV :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Press Council of India had given 10 point guide lines for the Press to follow while reporting and commenting on communal relations ;

(b) if so, the main points of the guide-lines ;

(c) whether it is a fact that most of the newspapers would not follow these guide-lines ; and

(d) whether it is a fact that some newspapers are responsible for giving publicity which increases the communal troubles ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The Press Council of India drawn up a 10-point "guide-lines" for the Press to follow while reporting and commenting on communal relations. It is under print and will be shortly issued by the Council.

(b) The "guide-lines" indicate what newspapers should avoid to ensure that communal frenzies or regional passions are not whipped up while performing their legitimate function of ventilating the genuine grievances of different communities and religious or regional groups, and thus promote national unity. They enjoin on journalists to shun distortion or exaggeration, use of intemperate language, encouraging or condoning violence, scurrilous or untrue attack on communities or individuals lending communal colour to incidents, publication of alarming news and provocative comments and making insulting remarks on founders of religions or faiths.

- (c) Government are not aware of it.  
 (d) Yes, Sir.

#### Study of Drought Areas in the Country

692. SHRI MAYAVAN :  
 SHRI CHENGALRAYA  
 NAIDU :  
 SHRI R. BARUA :  
 SHRI K. P. SINGH DEO :  
 SHRI N. R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether at the instance of the Planning Commission, a study has been undertaken by the Government to scientifically map the country's drought areas which will eventually help in planning irrigation, crop patterns and even procurement programmes for individual districts ;

(b) if so, what are the regions selected ; and

(c) when the survey report is likely to be submitted to Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). No, Sir. No specific study at the instance of the Planning Commission for this purpose has been undertaken by the Government of India. However, for the purpose of planning development of chronically drought affected areas, all State Governments were requested by the Ministry of Food and Agriculture to classify their chronically drought affected areas into 'A', 'B' and 'C' categories, based on a total or almost total failure of crops in the area once every three years, six years or ten years respectively. Due to paucity of funds, it was decided to restrict the Centrally Sponsored Scheme of development of chronically drought affected areas to be taken up during 1968-69 to hard core, i.e., 'A' category, areas in the States of Andhra Pradesh, Gujarat, Maharashtra, Madras and Mysore. A list of selected hard core areas in these States is laid on the Table of the House [Placed in Library See No. LT-2031/69] With effect from 1-4-1969, this scheme has been transferred to the State Sector. However, 10% of the Central assistance to States will be available in the Fourth Five Year Plan

period for special problems such as chronically drought affected areas, etc.

Another Centrally Sponsored Scheme of development of desert areas in Rajasthan, Gujarat and Haryana is being continued as Central Sector Scheme in the Fourth Five Year Plan. Due to paucity of funds it has been decided to take up only pilot projects and the approach is to take up specified items of work, depending on the suitability of the area selected, in compact and well defined areas. Schemes of minor irrigation, soil conservation, afforestation, etc. totalling Rs. 12.44 lakhs have been sanctioned for Haryana and Gujarat States under a Central Sector Scheme. Schemes from Rajasthan Government are still awaited.

#### Policy Regarding Foodgrains and Sugar

693. SHRI MAYAVAN :  
 SHRI CHENGALRAYA  
 NAIDU :  
 SHRI R. BARUA :  
 SHRI N. R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government have decided to continue the same policy in regard to foodgrains and sugar as prevalent in the last year inspite of good Kharif harvest ;

(b) if so, the reasons for the same policy ; and

(c) whether there was a great criticism in the Chief Ministers' Conference ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Generally the last season's policy on kharif foodgrains and sugar is being continued during 1969-70 season.

(b) Government is continuing last year's policy in order to maximise internal procurement to build up a sizable buffer stock and reduce imports of foodgrains, to bring about price stabilisation, maintain supplies through public distribution system, and ensure remunerative prices to the producers.

(c) The policy has been decided in consultation with the Chief Ministers.

**Special Agency to deal with  
Problems of Small Farmers**

694. SHRI MAYAVAN :  
SHRI CHENGALRAYA  
NAIDU :  
SHRI N. R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Union Government are considering a proposal to set up a special agency to identify the problems of the small farmer and overcome them ;

(b) if so, whether it is a fact that Government have considered the problems of the small farmers ;

(c) if so, whether agricultural experts have advised Government that there is a category of small farmers who are not economically viable at present ;

(d) if so, the main functions of the agency ; and

(e) how far it is likely to help them ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (e). A statement is attached.

*Statement*

*Broad features of the scheme relating to credit facilities for small farmers :*

Government have approved of a scheme to set up small Farmers Development Agencies to tackle the problems of small farmers.

2. The small farmers who are at or below the level of subsistence and those without a land base are not proposed to be covered under the scheme. But there is another category of small farmers who are not viable and economic today but who can become creditworthy if certain improvements are made to their land and they take to intensive cultivation with High Yielding Varieties of Seeds and other inputs. It is this category of potentially viable small farmers which will be tackled under this scheme.

3. It is proposed to concentrate attention on selected 20 Pilot districts. In these

districts the problems of small farmers will be studied in depth. Their exact requirements will be appreciated first and steps would be taken to make good these deficiencies. The work may be taken up in the different parts of the district from time to time.

4. A separate agency will be set up in each selected area for this purpose. It will utilise the assistance of existing institutions in the field such as the co-operative credit institution, zila parishad and local bodies, agro-industry corporations etc. to indicate the implementation of the programmes found essential for the economic benefit of the small farmers. It will co-ordinate the activities of the State Governments, the local authorities and the above institutions to concentrate on providing facilities such as inputs, supplies, irrigation, land levelling, use of machinery and implements to the small farmers. It will generally indicate programmes to encourage the use of improved technology and multi-cropping, besides programmes of dairy, poultry and agro-industry development.

The agency will provide outright grants to the credit institutions concerned so as to offer them an incentive for extending credit to the small farmers. It will ensure that adequate quantities of inputs are then made available to these farms. It will assist the Institutes in the field, particularly the credit institutions, monetarily and with staff ; but it will not extend credit itself.

6. The short, medium and long term loans for the development of agricultural lands, for creating irrigation facilities, for land levelling and for meeting the requirements of raising High-yielding Varieties and other crops would be provided for by the co-operative sector wherever it is possible. About 50,000 small farmers might be selected and covered during the period of five years in one project. The aggregate quantum of short-term credit that might be provided by the co-operatives during the five years period might be of the order of Rs. 7.5 crores and an equal amount *i.e.* Rs. 7.5 crores might be provided to the small farmers by way of long-term loans during the same period.

6. The approved agency which would co-ordinate the programme and help to render custom services and facilities will be given adequate funds for employing necessary staff to perform all these functions. It is

proposed that each agency might get on an average Rs. 1.60 crores by way of a grant during the 4th Five Year Plan for these purposes. The grants proposed to be given to the approved agency would also cover the risk of advancing loans to the small farmers.

7. The Planning Commission has tentatively approved that the outlay for the scheme may be Rs. 30 crores during the Fourth Five Year Plan period.

8. The scheme has been approved by the E. F. C. Provision of Rs. 2 crores for the year 1969-70 exists in the Central Budget.

**Passing of Bill on Displaced Persons in Jammu and Kashmir Assembly**

695. SHRI MAYAVAN :  
SHRI CHENGALRAYA  
NAIDU :  
SHRI N. R. LASKAR :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that there is a deliberate attempt on the part of the Ruling Party in Jammu and Kashmir not to pass the Displaced Persons Bill in the Jammu and Kashmir Assembly ;

(b) if so, whether it is also a fact that there were wide-spread riots in the city on the day the bill was to be discussed ;

(c) whether both Opposition as well as the Ruling Party were behind the riots ;

(d) whether Government propose to intervene in the matter and decide the issue as the agitation by the refugees was called off on the assurance given by the Central Government ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (e). The information is being collected from the State Government and will be laid on the Table of the House

**Elimination of Intermediaries in Food Trade**

696. SHRI CHENGALRAYA  
NAIDU :  
SHRI MAYAVAN :

SHRI R. BARUA :  
SHRI N. R. LASKAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Union Government are considering to eliminate the intermediaries from the food trade operated by Government and Semi-Government agencies ;

(b) whether the proposed plan was also circulated to the State Governments if so, their reactions ; and

(c) whether the proposed plan was also discussed during the Chief Ministers' Conference on the 27th September 1969 ; and if so, the decisions arrived at ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) It is not possible to eliminate intermediaries from the food trade completely. However, it is the policy of the Government to reduce the number of intermediaries as far as possible.

(b) and (c). The A. P. C. in its report on price policy for kharif cereals for 1969-70 recommended direct purchases of foodgrains from producers and elimination of intermediaries. The Report has been circulated to all State Governments. The recommendation of the Commission was discussed in the Chief Ministers' Conference held on 27.9.69 and was acceptable in principle. However, it was decided that the State Governments would be free to choose the system of purchases best suited to meet the needs for intensifying procurement in their States.

**Theft of Copper Wire in Orissa**

697. SHRI K. LAKKAPPA :  
SHRI S. M. KRISHNA :  
SHRI A. SREEDHARAN :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that there has been many cases of theft of copper wire which is used in the telephone line in many parts of Orissa ;

(b) if so, the number of such cases occurred during the last one year

(c) the estimated weight and value of the stolen wire ; and

(d) the action taken or proposed to be taken to check such thefts ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes.

(b) 1218 (during 1968-69)

(c) Weight : 50911 Kilograms.

Value : Rs. 6.12 lakhs.

(d) (i) Departmental officers have been directed to intensify liaison with the concerned Police authorities.

(ii) The Chief Minister of the State has been addressed to direct the I. G. Police to take steps to prevent copper thefts.

(iii) The telegraph wires (Unlawful Possession) Act, 1950 is proposed to be amended to provide more severe punishment to the culprits.

(vi) At places, copper wire is being replaced by coppercoated steel wire or ACSR wire

#### Report of Gokhale Commission on Job Security in Oil Companies

698. SHRI K. LAKKAPPA :  
DR. SUSHILA NAYAR :  
SHRI YAMUNA PRASAD  
MANDAL :  
SHRI A. SREEDHARAN :  
SHRI S. M. KRISHNA :  
SHRI MAYAVAN :  
SHRI P. C. ADICHAN :  
SHRI N. R. LASKER :  
SHRI R. BARUA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a tripartite meeting was convened by his Ministry to consider the Gokhale Commission Report on job security in foreign oil companies in Delhi during the month of October, 1969 ;

(b) if so, the names and number of persons who participated in the meeting ; and

(c) the decision taken in the meeting and the results achieved ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes.

(b) and (c). A list of persons who participated in the meeting and a copy of the conclusions arrived at are laid on the Table of the House. [Placed in Library. See No. LT-2032/69.] The result of bi-partite discussions is, however yet to be reported to the Ministry.

#### May 1st as Paid Holiday

699. SHRI K. LAKKAPPA :  
SHRI A. SREEDHARAN :  
SHRI S. M. KRISHNA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there has been demand from the Labour Unions of the country for declaring May 1st as a paid holiday for workers throughout the country ;

(b) if so, whether any decision has since been taken by Government in this regard ; and

(c) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). Government have no proposal under consideration for declaring May 1st as a paid holiday for workers throughout the country.

#### Gandhi Postcards and Inland Letters

700. SHRI SUBRAVELU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the drawings of Gandhiji printed on Post Cards and Inland letters are incorrectly depicted with Gandhiji spinning with his left hand ;

(b) if so, the reasons for the same ; and

(c) the action taken by Government against those responsible for the error ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) to (c). The sketch of

Gandhiji spinning the charkha with his left hand as adopted on the inland letter cards, postcards and aerogrammes has been taken from the actual photograph of Mahatma Gandhi while spinning as appeared in the Mahatma Gandhi Album published by the Publication Division of the Government of India.

#### Appointment of Wage Board

701. SHRI K. LAKKAPPA ;  
SHRI LAKHAN LAL  
KAPOOR ;  
SHRI A. SREEDHARAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Government have decided not to appoint any Wage Board of any industry ;

(b) if so, the reasons for change in the policy ; and

(c) the other alternative arrangements made by Government to solve the labour disputes with regard to wages and other conditions ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The Wage Board system was under review by the National Commission on Labour and the Commission has made recommendations suggesting certain changes in the system as operated so far. Pending decision on these recommendations, it is not proposed to set up new Wage Boards. Any disputes on the subject of wages can be resolved, like other industrial disputes, through collective bargaining and failing that through the machinery available under the Industrial Disputes Act, 1947.

#### Fertiliser Control Order

702. SHRI J. K. CHOUDHURY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have any proposal to amend the Fertiliser Control Order to remove the present shortcomings and serve the interests of farmers better ;

(b) whether Government also have planned to set up a fertiliser control laboratory

for analysing the chemical contents to ensure quality ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes, Sir.

(c) The Fertiliser (Control) Order, 1957 has been amended recently to replace the licensing system by registration system in order to ensure freedom in marketing of fertilisers. It is proposed to make further amendments to the Fertiliser (Control) Order in order to (i) introduce unified procedures of drawal of samples and methods of analysis, (ii) revise the schedule by incorporating latest developments in the types and specifications of fertilisers, (iii) provide sale of fertilisers in bulk in certain cases. The question of setting up a Fertiliser Control Laboratory as a laboratory of reference for analysing fertilisers is also under consideration.

#### Demands of Provident Fund Organisation Employees

703. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that some of the demands of the Provident Fund Organisation Employees are still under consideration of Government ; and

(b) if so, what are those demands and whether any step has been taken to finalise these demands by discussion of the same with the representatives of the Provident Fund Organisation Employees ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The All India Employees' Provident Fund Staff Federation has submitted a character of demands containing a list of 20 demands to the Chairman, Central Board of Trustees. With a view to discussing the matter with the Federation's representatives, the Central Provident Fund Commissioner has asked the Federation to send brief memoranda on the demands indicating the principal grounds on which each demand is based. The require-

memoranda are still awaited from the Federation.

**Criticism of the Recommendations of the National Commission on Labour**

704. SHRI S. M. BANERJEE :  
SHRI NARAYAN SWARUP  
SHARMA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether his attention has been drawn to the serious criticism from many trade unions and federations regarding some of the recommendations of the National Commission on Labour ;

(c) if so, whether this report is likely to be discussed in the Indian Labour Conference ;

(c) whether the Central Government Employee's Organisations which are adversely affected by this report, will also be consulted before taking any action ; and

(d) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The Report was discussed at the 26th Session of the Indian Labour Conference held on 12th and 13th November, 1969.

(c) and (d). Thought will be given to the suggestion at the appropriate time.

**Implementation of the Report of Textile Wage Board**

705. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the report of the Second Cotton Textile Wage Board has been implemented in all the textile units ;

(b) whether it is a fact that All India Trade Union Congress has expressed dissatisfaction over this report ;

(c) if so, whether their view points have been considered ; and

(d) if so, the steps taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Agreements for

implementation of the recommendations are reported to have been reached in Gujarat, Maharashtra, Tamil Nadu and West Bengal where bulk of the industry is located. Information from other State Governments is awaited.

(b) to (d). The All India Trade Union Congress had declined to nominate a representative to attend a meeting convened by Government on 25th February, 1969 in connection with the Wage Board's report on the ground that its recommendations were not considered satisfactory by them. This was duly considered before announcing the acceptance of the Wage Board's recommendations on 17-5-1969.

**Early Voluntary Retirement Plans for the Employees of Oil Companies**

706. SHRI S. M. BANERJEE : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the decision of the Oil companies regarding the implementation of early voluntary retirement plans has resulted in growing discontent among the employees of the three oil companies ;

(b) whether one-man Commission comprising of Shri B. N. Gokhale, a former Judge of the Bombay High Court, has given his opinion against it ;

(c) if so, the reaction of Government thereto ; and

(d) the steps taken to rectify such injustice ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Discontent has been expressed by workers and their organisations

(b) Yes, in certain respects.

(c) and (d). A tripartite meeting to consider action on the report of the Gokhale Commission was convened on October 15, 1967. A copy of the Conclusions arrived at in the meeting is laid on the Table of the House. [Placed in Library. See No. LT-2033/69.] The result of the bipartite discussions, however, is yet to be reported to the Ministry.



**Development of New Seeds of Pulses and Non-Food Crops**

707. SHRI RAM AVTAR SHASTRI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the progress made in the development of new seeds with regard to pulses and non-food crops ; and

(b) the steps proposed to be taken to step up the research in developing better and high yielding seeds for pulses and non-crops ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Very good progress has been made with regard to development of better varieties of Pulses and different non-food crops like Cotton, Oilseeds, Jute and fodder crops. The details are given in the statement laid on the Table of the House. [Placed in Library See No. LT-2034/69.]

(b) Breeding of new varieties is a continuous process and improved strains evolved in the earlier years are being progressively replaced by still superior ones. The I.C.A.R. has recently implemented All-India Co-ordinated Projects on Pulses, Cotton, Oilseeds and Jute. A Co-ordinated Project on fodder and forage crops is likely to be implemented shortly.

As a result of the work done under the projects which have been implemented in the different Central Institutes, State Departments of Agriculture, and Agricultural Universities, considerable knowledge has been gathered regarding the factors which are responsible for low yields and appreciable headway has been made in developing techniques to overcome the more important ones among them.

The details are furnished in the statement laid on the Table of the House. [Placed in Library. See No. LT-2034/69.]

**Defects in the Distribution of High Yielding Seeds and Manures**

708. SHRI RAM AVTAR SHARMA :  
SHRI R. K. AMIN :

Will the Minister of FOOD AND AGRICULTURE

be pleased to state :

(a) whether Government's attention has been drawn to the observation made by Dr. Ashok Mitra, the Chairman of the Agricultural Prices Commission on the 11th September, 1969 in Delhi to the effect that "Rich Zamindars often managed to procure large quantities of high yielding seeds and manures distributed in rural areas with the result that the poor farmers continued to suffer" and "Naxalities were none others than these disgruntled peasants" ;

(b) if so, Government's reaction thereon ; and

(c) what steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) and (c). Irrespective of the quantities of high yielding seeds and manures procured by the rich Zamindars, adequate quantities of seeds and manures are still available for the small farmers. In order to facilitate the availability of seeds and manures to the small farmers, the Government have taken measures to ensure that credit is available more easily to them. In the Fourth Plan period there will be an endeavour to orient the policies and procedure of the credit co-operatives in favour of small cultivators. The credit societies would ensure that the needs of small cultivators are met on a priority basis.

रक्षा बन्धन के अवसर पर डाक व तार के कर्मचारियों द्वारा डिलीवरी से पूर्व निफाफों का खोला जाना

709. श्री रामावतार शर्मा : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मन्त्रालय को, रक्षा बन्धन के अवसर पर उक्त मन्त्रालय के डाक-तार कर्मचारियों द्वारा रात्रियों से भरे निफाफों की डिलीवरी से पूर्व खोले जाने के बारे में सिकायतें प्राप्त हुई हैं ;

(ख) यदि हाँ तो क्या इन शिकायतों के बारे में जांच की गई है; और

(ग) दोषी पाये गये व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है।

**सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह):** (क) इस वर्ष केवल दो ऐसी शिकायतें प्राप्त हुई थी;

(ख) जी हाँ।

(ग) चूँकि ये गैर रजिस्ट्री लिफाफे थे, जिनका डाकघर में कोई रिकार्ड नहीं रखा जाता, इसलिए उनके खो जाने के लिए जिम्मेदारी निश्चित करना सम्भव नहीं था। फिर भी ऐसे त्योंहारों के दौरान ऐसी वस्तुओं की सम्भाल के लिए अधिक सतर्कता बरतने के लिए दिशायतें जारी कर दी जायेंगी।

#### **ग्वालियर-आगरा-दिल्ली के बीच माकोवेव सम्पर्क**

710. श्री रामावतार शर्मा : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ग्वालियर-आगरा दिल्ली के मध्य माकोवेव सम्पर्क के किसी प्रस्ताव पर विचार कर रही है ;

(ख) यदि हाँ, तो क्या इस बारे में कोई अन्तिम निर्णय ले लिया गया है तथा इस प्रस्ताव को लागू करने के लिए काम शुरू कर दिया गया है ; और

(ग) यदि हाँ, तो इस काम के कब तक पूरा हो जाने की सम्भावना है ?

**सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) :**

(क) जी हाँ।

(ख) ग्वालियर, आगरा तथा दिल्ली के बीच सूक्ष्मतरंग लाइन बिछाने का प्रस्ताव है। यह दिल्ली तथा नागपुर को चौड़ी लाइन सूक्ष्मतरंग प्रणाली द्वारा जोड़ने की बड़ी परियोजना का

एक भाग है। चौथी योजना अवधि के उत्तरार्द्ध में इस परियोजना को कार्यान्वित किये जाने का प्रस्ताव है जो कि सम्भवतः पांचवीं योजना की अवधि में जाकर पूरी होगी। योजना का अभी प्रारम्भिक चरण है तथा इसे मंजूरी के लिए तैयार किया जा रहा है।

(ग) ग्वालियर, आगरा तथा दिल्ली के बीच प्रस्तावित सूक्ष्मतरंग लाइन बिछाने का कुछ कार्य चौथी योजना की अवधि के अन्त तक पूरा किया जा सकेगा।

#### **Settlement of Cultivable Waste and Fallow Land in Bihar**

711. SHRI YOGENDRA SHARMA :  
SHRI JAGESHWAR YADAV :  
SHRI K. M. MADHUKAR :  
SHRI JHARKHANDE RAI :  
SHRI J. M. BISWAS :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total acreage of cultivable waste/fallow land in Bihar in Government and private possession ;

(b) whether Government have any scheme to settle these lands with Harijans and other agricultural labourers in the Gandhi Centenary year ;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). The information is being collected and will be placed on the Table of the Sabha as soon as possible.

#### **Provisions of the Works Standing Orders of Tata Iron and Steel Company**

712. SHRI YOGENDRA SHARMA :  
SHRI C. JANARDHANAN :  
SHRI RAMAVATAR SHASTRI :  
SHRI SARJOO PANDEY :  
SHRI J.M. BISWAS :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the provisions of the Works Standing

Orders Nos. 29 and 30 of the Tata Iron and Steel Company, Jamshedpur ;

(b) whether these provisions violate the fundamental rights granted under Article 19 of the Constitution ; and

(c) if so, the measures Government propose to take to safeguard the fundamental rights of the Tata Iron and Steel Company Workers ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The information is being collected and will be placed on the Table of the House.

**Price of Kharif Crop As Recommended  
By Agricultural Prices Commission**

713. SHRIMATI TARKESHWARI SINHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the price of Kharif for the coming year as recommended by the Agricultural Prices Commission is acceptable to the Government ; and

(b) if so, how many States have accepted the price ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The prices of Kharif coarsegrains as recommended by the Commission were accepted by Government for purchases for the Central pool. The reduction in the procurement prices of paddy and rice recommended by the Commission was not acceptable to the State Governments. Paddy prices fixed for Andhra Pradesh, Jammu and Kashmir, Orissa and Tamil Nadu and rice prices for Andhra Pradesh, Tamil Nadu and Punjab are the same as those recommended by the Commission.

**Omission of News Reader's Name  
in Arabic Service.**

714. SHRIMATI TARKESHWARI SINHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the name of

the news-reader in Arabic Service of External Services Division of A.I.R. is not read by the news-reader while reading the news ;

(b) if so, the reasons therefor ;

(c) whether this is allowed to be done in other services also ; and

(d) if not, why not ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) It is being read with the effect from 13th November, 1969.

(b) Does not arise.

(c) and (d). The practice of reading the name of the news readers has been adopted in the case of foreign language broadcasts except in Chinese and Tibetan with effect from 13th November.

**Recognition of Union of the Employees  
of the Dolomite Lime Stone Quarry**

715. SHRI D. AMAT : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether there was any inter-union rivalry at Birmatirapur Dolomite Lime Stone Quarry on the 27th September, 1969 causing the death of some workers ;

(b) if so, the total number of deaths ;

(c) whether it is a fact that the reason of the clash was the granting of recognition to one of the Unions of the employees ; and

(d) if so, the steps being taken to grant recognition to the Union which enjoys the majority support in the Dolomite Quarry at Birmatirapur ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). There was a clash on September 27, 1969 owing to rivalry between two unions. Nine persons died following the clash.

(c) and (d). One of the unions is the recognized one. There has been no formal application by the un-recognized union for recognition under the Code of Discipline.

In case such a claim is put forward, it would be looked into in terms of the procedure applicable in such cases.

**Misuse of Newsprint Quota by the  
'Statesman' (P) Ltd.**

716. SHRI BADRUDDUJA :  
SHRI JYOTIRMOY BASU :  
SHRI GANESH GHOSH :  
SHRI MOHAMMAD ISMAIL :  
SHRI BHAGABAN DAS :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the present circulation of "Junior" Statesman, and the newsprint quota allotted to this paper ;

(b) whether Government have received any complaint against the management of the Statesman (P) Ltd., of using newsprint quota for job work and whether Statesman job department undertook work of a foreign High Commission and for that used the quota of newsprint ;

(c) whether the management of the Statesman had an employee called Gomez and whether complaints were received against this employee in that regard ; and

(d) whether it is a fact that content of booklet as mentioned in (b) was also uncomplimentary ; and if so, the action, if any proposed to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) The average circulation of "Junior" Statesman was 12,620 copies per publishing day during 1968 according to the Annual Statesman furnished by the publisher to the Press Registrar. No newsprint quota has been allotted to this weekly.

(b) to (d). No complaint has been received against the management or any employee of the Statesman for the misuse of their newsprint quota for the printing of a booklet of a foreign High Commission. Ministry of I and B have no information about the booklet.

**भूमि सुधार कार्यान्विति समिति की  
सिफारिशों की कार्यान्विति**

717, श्री मोलूह प्रसाद : क्या खाद्य तथा कृषि मन्त्री भूमि सुधार की कार्यान्विति के बारे में 21 अगस्त, 1969 के अतारंकित प्रश्न संख्या 4370 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) भूमि सुधार कार्यान्विति समिति की सिफारिशों के आधार पर गुजरात, केरल, महाराष्ट्र जैसे राज्य ने क्या विशेष कदम उठाये हैं; और

(ख) आसाम, तमिलनाडू तथा पश्चिम बंगाल में किए गए अन्य उपायों के क्या परिणाम निकले हैं तथा कौन-कौन से अन्य राज्यों ने कार्यान्विति धीमी गति से की है तथा इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) राष्ट्रीय विकास परिषद की भूमि सुधार कार्यान्विति समिति की सिफारिशों राज्य सरकारों को इस मूलाव सहित भेज दी गई थी कि राज्य सरकारों को उन पर उचित कार्यवाही करनी चाहिए।

अप्रभावी खरीदों को रोकने के लिये गुजरात में उपबन्धों को सशक्त बना दिया गया है और पट्टेदारों की पूर्ण सुरक्षा के लिये, अधिकारों के रिकार्ड की शुद्धि के लिये एक विशेष आन्दोलन संगठित किया गया है।

केरल में पट्टे की सुरक्षा से संबन्धित उपबन्धों को सशक्त बनाने के लिये एक विधेयक पास कर दिया गया है, जिससे पट्टेदार द्वारा भू-स्वामी को दिये जाने वाले किराये में और कमी की जाये तथा पट्टेदारों को स्वामित्व के अधिकार प्रदान करने के उपबन्धों और विधियों को सरल बनाया जा सके। अधिकारों के रिकार्ड को पूर्ण करने के लिये, एक विशेष अधिनियम भी बनाया गया है।

महाराष्ट्र में जिन काश्तकारों को अनियमित रूप से काश्तों से हटाया गया है उनको बहाल करने के लिये और उन्हें उस पर स्वामित्व के अधिकार प्रदान करने के उद्देश्य से हाल ही में एक विधान बनाया गया है।

(ख) ग्राम में भूमि सुधार के और उपायों के प्रस्ताव विचाराधीन है।

तमिलनाडु में पट्टेदारों के रिकार्ड रखने के लिये एक विशेष विधान बनाया गया है। इन रिकार्डों के पूर्ण होने पर आगामी कदम उठाये जायेंगे।

पश्चिमी बंगाल में, भूमि सुधार संबंधी और उपायों के संबंध में अन्तिम निर्णय होने तक बरगादारों और आबाद भूमि से पट्टेदारों की बेदखली को रोक दिया गया है। अधिशेष भूमि के राज्य अर्जन संबंधी उपबन्धों को दृढ़ता से क्रियान्वित किया जा रहा है।

#### रोजगार के इच्छुक लोगों से प्रमाणपत्र मांगना

718. श्री मोलह प्रसाद : क्या भ्रम तथा पुनर्वास मन्त्री 21 अगस्त 1969 के अनारंकित प्रश्न संख्या 4371 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सभी प्रकार के पदों के लिये रोजगार दफ्तरो द्वारा रोजगार प्राप्त करने वालों से ग्रहंताएं और जातियां दिखाने वाले प्रमाणपत्रों सहित ग्राम प्रमाणपत्र की शर्तें और निम्न ग्राम वाले वर्गों को प्राथमिकता देना समाजवादी ढांचे के समाज के विरुद्ध होगा ; और

(ख) यदि हां, तो किस प्रकार और यदि नहीं, तो क्या समाजवादी ढांचे के समाज की नीति को धोड़ने का प्रस्ताव है ?

भ्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) :

(क) और (ख). यह सुझाव व्यवहारिक नहीं होगा और सरकार द्वारा अनुमोदित

अन्तर्राष्ट्रीय भ्रम संगठन अनुक्रमक सं० 88 की भावना से मेल नहीं खाता। रोजगार कार्यालयों द्वारा उम्मीदवारों का नियोजकों को सुम्प्रेषण, ग्रहंताओं और कुशलताओं के बारे में नियोजकों की आवश्यकताओं के अनुरूप ही करना पड़ेगा।

#### ग्रामीण श्रमिकों के सम्बन्ध में श्रमिक व्यूरो के अध्ययन का प्रतिवेदन

719. श्री मोलह प्रसाद : क्या भ्रम तथा पुनर्वास मन्त्री ग्रामीण श्रमिकों के हितों की रक्षा के बारे में 7 अगस्त, 1969 के अनारंकित प्रश्न संख्या 2565 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) श्रमिक व्यूरो द्वारा किन-किन मदों का अध्ययन किया गया ;

(ख) क्या ग्रामीण श्रमिकों के सम्बन्ध में श्रमिक व्यूरो द्वारा किये गये अध्ययन ने अन्तिम प्रतिवेदन की एक प्रति सरकार को प्राप्त हो गई है ; और

(ग) यदि हां, तो उसका व्यूरा क्या है और यदि नहीं तो विलम्ब के क्या कारण हैं ?

भ्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) लेबर व्यूरो द्वारा किये गये ग्रामीण श्रमिकों के गहन ढंग के अध्ययनों के अन्तर्गत ग्राम विषय संलग्न विवरण में दिए गए हैं।

(ख) जी नहीं,

(ग) एकत्र किये गये प्रांकडों की तालिकायें बनायी जा रही हैं।

#### Drought-Affected Areas in Gujarat

720. SHRI S.M. SOLANKI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the special measures which have been taken by the Government in the drought-affected areas like Banaskantha, Cutch and North Gujarat uptill now ;

(b) what are the works carried out by

the Government to maintain people as well as their animals ; and

(c) the type of aid which has been sanctioned ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The special measures taken by the Government of Gujarat in drought affected areas like Banaskantha, Cutch and North Gujarat uptill now are, construction of relief works, distribution of gratuitous relief and free feeding programmes and supply of grass and concentrates for the cattle in the affected areas. The position on 25.10.1969 was as under :—

No. of relief works	316
No. of persons employed on relief works	96,218
No. of persons receiving gratuitous relief	2,910
No. of persons getting free milk feed	3,600

In addition to above, drinking water is also being supplied through bullock-carts and tankers to the affected villages. A scheme for the migration of 75,000 cattle through panjrapoles is being undertaken at an estimated cost of Rs. 12 lakhs through a subsidy of 40 paise per cattle per day till they reach destination or 40 days, whichever is less. Besides, fodder sales depot have been opened at various places where fodder at subsidized rate of Rs. 15.50 per bale of 100 kgs. is sold.

(b) Relief works include road works, soil conservation works, tanks and other minor irrigation works, wadas, cattle centers, water supply schemes etc

(c) (i) The aid sanctioned by the State Government includes relief works for providing employment to the drought affected people.

(ii) Gratuitous relief for old and infirm people.

(iii) Free milk feeding for children and nursing and expectant mothers.

(iv) Supply of fodder at subsidized rates for cattle and subsidy to panjrapoles. Central financial assistance to the State for drought relief amounts to Rs. 2.5 crores during the current financial year. In

addition, 3,127 tonnes of gift wheat received from World Food Programme has been made available for Food for Work Programmes in the drought-affected areas. Also 250 tonnes of wheat and 50 tonnes of milk powder have been released to the State Government for free distribution in drought-affected areas.

### पोड़ी (जिला गढ़वाल) में आकाशवाणी केन्द्र

721. श्री राम गोपाल शालवाले :

श्री यशपाल सिंह :

क्या सूचना और प्रसारण तथा संचार मन्त्री दिनांक 14 अगस्त 1969 के तारांकित प्रश्न संख्या 561 के उत्तर के सम्बन्ध में यह बताने को कृपा करेंगे कि :

(क) गढ़वाल में पोड़ी के स्थान पर आकाशवाणी केन्द्र के कब तक स्थापित हो जाने की सम्भावना है ; और

(ख) क्या सरकार का विचार इस कार्य में शीघ्रता करने का है ?

सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० जुहराल) : (क) और (ख). पोड़ी-गढ़वाल में रेडियो केन्द्र स्थापित करने की योजना पंच वर्षीय योजना में शामिल कर ली गई है और इस योजना को कार्यान्वित करने का काम चौथी पंच वर्षीय योजना के अंत तक शुरू किये जाने की सम्भावना है।

### High Power Transmission Sets

722. SHRI SHRI CHAND GOYAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether efforts have been made to procure high power transmission sets ;

(b) whether the programme of All India Radio on medium wave is sometimes interrupted by Moscow and Peking Radio Station on account of the lack of high power transmission ; and

(c) the steps under contemplation to improve their functioning ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS : (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

**Exploitation of Coastal Lines for Food Development**

723. SHRI SHRI CHAND GOYAL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the fact that our coastal line has not been properly exploited for the development of food, as has been done in Japan and other countries surrounded by seas ;

(b) if so, whether Government have any proposal under contemplation ; and

(c) the steps taken by Government to encourage the development of fishery ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Government are aware of the fishery resources of the seas around India and several measures are being taken to step up exploitation of these resources.

(b) and (c). The outlay on the development fisheries has been considerably increased in successive Five Year Plans. The outlay on fisheries under the Third Plan was Rs. 28 crores. A provision of Rs. 83.57 has been tentatively earmarked for development of fisheries in the Fourth Plan. Attention is being concentrated on the following main schemes :

(i) *Provision of fishing harbours at major and minor ports.*

An amount of Rs. 19.6 crores has been earmarked for this programme in Fourth Plan. Several small fishing harbours have been completed, others are under construction, and work has been commenced on some large fishing harbours at major ports.

(ii) *Mechanisation of small fishing craft.*

Under a programme of mechanisation of small fishing boats, about 7500 mechanised boats have been introduced. It is proposed to introduce 5500 boats in the Fourth Plan period. Largely as a result of introduction of these boats the shrimp export trade has developed rapidly. The value of exports of fish and fish products mainly of shrimp in 1965-66 was Rs. 7.06 crores. The value of these exports in 1968-69 was Rs. 24.70 crores.

(iii) *Expansion of offshore fishing with larger vessels.*

300 vessels are proposed to introduce during the Fourth Plan. 40 trawlers are under construction in various shipyards in the country and a scheme for import of 30 vessels and construction of a further number of 15 vessels in the country is being implemented. Facilities are also being provided to encourage establishments of the fishing industry in the private and cooperative sectors.

(iv) *Training of personnel.*

Personnel for operation of small mechanised boats are being trained in training centres set up in the maritime States. The Central Government have set up two units for training of operatives of larger fishing vessels.

(v) *Survey of resources.*

The Central Deep Sea Fishing Organisation is being equipped with 24 modern exploratory vessels. These vessels will locate new fishing grounds and determine the extent of resources so as to provide a base for the expansion of the fishing industry.

**Telephone Exchanges in Punjab, Haryana and Chandigarh**

724. SHRI SHRI CHAND GOYAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of Telephone Exchanges in Punjab, Haryana and Chandigarh where there are public call offices ; and

(b) the steps taken or proposed to be taken to increase their number ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS : (SHRI SHER SINGH) : (a) Local Public Call Offices exist in 105 out of 107 exchanges in Punjab ; 65 out of 70 exchanges in Haryana and one out of one exchange at Chandigarh.

(c) Local P. C. Os are provided progressively depending upon public demand. No demands are pending at present.

काश्मीर में इण्डियन टेलीफोन इन्डस्ट्रीज लिमिटेड की एक यूनिट की स्थापना

725. श्री श्रीचन्द गोयल :

श्री हुकम चन्द कछवाय :

श्री भा० सुन्दरलाल :

क्या सूचना और प्रसारण तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या काश्मीर में इण्डियन टेलीफोन इण्डस्ट्रीज लिमिटेड की एक यूनिट स्थापित करने के किसी प्रस्ताव पर सरकार विचार कर रही है ;

(ख) यदि हां, तो इस यूनिट में किस प्रकार के उपकरण बनाये जायेंगे ; और

(ग) प्रस्ताव का अन्तिम रूप कब तक दिया जायेगा तथा उस पर सरकार द्वारा कितना धन व्यय होने की संभावना है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री जे. सिंह) : (क) इण्डियन टेलीफोन इण्डस्ट्रीज लिमिटेड, एक अनुषंगी एकक जम्मू व काश्मीर राज्य में स्थापित कर रही है।

(ख) यह एक कपड़ा चढ़ी बटी हुई डोरी (टेक्सटाइल ब्रैडेड कार्ड) और ढले हुए प्रकार के ग्रनाम पयुज नामक दो प्रकार के उपस्कर का निर्माण आरंभ करेगा।

(ग) इस एकक के लिये भूमि प्राप्त कर ली गयी है तथा भवनों का निर्माण शीघ्र ही आरंभ कर दिया जायगा। इस बीच एक

किराये के भवन में कर्मों-वर्ग को, इस एकक के लिये प्रशिक्षण दिया जा रहा है। इसका अनुमानित पूंजीगत व्यय लगभग 6.70 लाख रुपये होगा।

मध्य प्रदेश में नागदा रेयन कारखाने में तालाबन्दी

726. श्री श्रीचन्द गोयल :

श्री हुकम चन्द कछवाय :

श्री भा० सुन्दरलाल :

क्या भ्रम तथा पुनर्वास मंत्री यह बताने कृपा करेंगे कि :

(क) क्या यह सच है कि अगस्त, 1969 के महीने में मध्य प्रदेश में नागदा के रेयन कारखाने में मिल मालिकों ने तालाबन्दी घोषित कर दी थी ;

(ख) यदि हां, तो इसके क्या कारण हैं ;

(ग) तालाबन्दी कितने दिनों तक रही ;

(घ) कितने उद्योगों तथा कितने मजदूरों पर इसका प्रभाव पड़ा है ; और

(ङ) सरकार ने तालाबन्दी समाप्त कराने के लिये क्या कार्यवाही की थी ?

भ्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री मागवल भा. आजाद) : (क) से (ङ). यह मामला राज्य के क्षेत्राधिकार में आता है।

Theft of Rare Variety seeds from Indian Agricultural Research Institute

727. SHRI HARDAYAL DEVGUN :  
SHRI K. P. SINGH DEO :

Will the Minister of FOOD AGRICULTURE be pleased to state :

(a) whether it is a fact that some 30 kilograms of 'segregating' or 'changing' type seeds, which promise selections of high-yielding strains and which were the result of five years of effort under the Regional Pulses Improvement Programme, were



recently stolen from the Indian Agricultural Research Institute for being smuggled into Pakistan.

(b) if so, whether an enquiry has been made into the incident ; and

(c) if so, the action taken against the person or persons found responsible for the theft of the precious and rare variety of pulse seeds ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No Sir, there has been no case of the theft of seeds from the I. A. R. I. The fact is that a group consisting of Indian Scientists (of ICAR's All India Coordinated Project on pulses) and American Scientists of U. S. Department of Agriculture have been working jointly on a Regional Pulses Improvement Project since 1966 in which a number of other countries are also participating. This is covered by an agreement between the Government of India and Government of U. S. A. Out of the joint collection of seeds of this Project, an American Scientist was carrying some genetic stocks of gram (chick pea) and lentil, which were intercepted at Hussainiwala check post by the Customs Authorities due to non-observance of certain procedural formalities without which such seed materials cannot be sent out of India.

(b) and (c). Since this was not a case of theft, the question of taking action against anybody on that ground does not arise.

The authorities concerned have on the advice of the Department of Agriculture, decided to release the concerned stock, to the Project under the joint custody of both Indian and American technical personnel.

#### New Telephone Connections

728. SHRI MANGALATHUMADAM : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of additional telephone connections envisaged in the next year ;

(b) whether any priority has been fixed to industrial units and other developmental institutions for this purpose ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) 80,000 numbers during 1970-71.

(b) Yes.

(c) The following provision in the rules and procedures of the Department would give facilities for getting a connection earlier for certain categories of applicants :

- (i) At stations where the equipped capacity of telephone exchanges is more than 1,000 lines, OYT scheme has been introduced. In such stations 50 or 70 per cent of the quota available for allotment is reserved for O. Y. T. applicants. Industrial units and others can avail of this quota.
- (ii) Small Scale Industries are eligible to get their demands for telephone registered under the 'Special' category along with medical practitioners, Public Institutions, Press, etc. 15 or 20 per cent of the new connections depending upon the station are earmarked for allotment to 'Special' category.
- (iii) Telephone Advisory Committees (TACs) are formed at stations where the working connections and waiting list together exceed 1500 nos. The TACs can advise giving out of turn connections under OYT and further recommend out of turn connections to the extent of 50% of available capacity in the 'Special Category'.
- (iv) Organisations engaged in increasing production in the country which ultimately would result in saving or earning of foreign exchange to the extent of Rupees five lakhs in a year are given out of turn priority (at OYT stations only under OYT) upto a maximum of three telephones at a station. In addition to this, they are eligible for one additional telephone connection on priority each at Bombay Calcutta, Madras and Delhi.

**Research work done by Coconut  
Research centre at Kayamkulam**

729. SHRI MANGALATHUMADAM : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the research work done by the Coconut Research Centre at Kayamkulam is not of full benefit to the coconut-producing areas in Kerala and on the other hand several coconut trees are being damaged in large scale ;

(b) whether any immediate steps are being taken to prevent this heavy damage to the Coconut trees ;

(c) whether any permanent remedy has been found by this research work to stop the diseases to the coconut trees, thus saving hundreds of trees ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The research work done by the Central Coconut Research Station at Kayamkulam has brought about lots of benefits to the coconut cultivators of Kerala and other States. It is however true that the Station has not yet been able to find an effective remedy for the control of root wilt disease.

The control measures developed by the Station for leaf rot disease, rhinoceros beetle and leaf eating caterpillars have been acknowledged as very effective and these have been taken up by the farmers of Kerala.

(b) Steps had been taken for popularising the results of research obtained so far. During the Fourth Five Year Plan period, work is being further intensified.

(c) and (d). Among the serious diseases affecting coconut trees in Kerala, leaf rot is controlled by fungicidal spraying on the crown. Manurial application and cultural operations, particularly for improving drainage, arrests the decline in yield of the root (wilt) affected trees. For detecting the diseased plants and for ultimately finding out measures to cure them, work has already been taken up in hand by this Institute in consultation with the top-most experts available in the I. C. A. R. The root wilt disease has already been acknowledged by

the I. C. A. R. as a problem of National Importance and is proposed to be talked on a high priority basis during the Fourth Plan period. An all India Coordinated Project has already been drawn up for research on coconut and is expected to go into operation very soon.

Among the serious pests, rhinoceros beetle, leaf-eating caterpillar, red palm weevil and cockchafer beetle are controlled by insecticidal applications and liberation of parasites.

**Revision of Wages in Steel Industry**

730. SHRI MANGALATHUMADAM :  
SHRI P. VISHWAMBHARAN :  
SHRI M. H. GOWDA :  
SHRI VIRENDRAKUMAR  
SHAH  
SHRI YOGENDRA SHARMA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Government propose to constitute a negotiating party of both the employers and the employees in the Steel Industry for the purposes of negotiating the question of revision of wages ;

(b) if so, whether the parties to the dispute have agreed to this decision of Government ; and

(c) if the reply to part (b) above be in affirmative, when Government propose to constitute this party ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). A copy of the conclusions reached on this subject by the Industrial Committee on Iron and Steel at its meeting held on 16th October, 1969 is laid on the Table of the House. [*Placed in Library. See No. LT—2035/69.*] It will be seen that the negotiating party is to be set up by the parties themselves and not by the Government.

**Implementation of the Wage Board  
Award on Engineering Concerns**

731. SHRI MANGALATHUMADAM :  
SHRI LAKHAN LAL KAPOOR :  
SHRI M. H. GOWDA :  
SHRI V. NARASIMHA RAO :

SHRI P. C. ADICHAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the workers of large units of engineering concerns in the districts of Chhota Nagpur, Singhbhum and Dhanbad of Bihar State have served notices on their employers for immediate implementation of the Engineering Wage Board Award ;

(b) if so, whether Government have taken any steps to prevail upon the employers of these engineering concerns to implement the Wage Board Award ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Reports to this effect have appeared in the press.

(b) A tripartite Committee consisting of the Officers of the State Government and the representatives of employers and workers was constituted by the Government of Bihar to work out a mutually acceptable settlement. The Committee has held three meetings so far and its deliberations are still in progress.

(c) Does not arise.

चीनी मिलों की स्थापना

732. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चौथी पंचवर्षीय योजना की अवधि में प्रत्येक राज्य किन्ने चीनी मिल स्थापित करना चाहता है तथा उन्हें कितनी चीनी मिलें स्थापित करने की अनुमति दी गई है ;

(ख) इस तथ्य को देखते हुए कि चीनी मिल भारत में उपलब्ध संसाधनों से स्थापित किये जा सकते हैं चीनी मिलों पर से लाइसेंस प्रणाली को हटाकर इस संबंध में पूरी स्वतंत्रता देने में क्या कठिनाई है ; और

(ग) यदि हा, तो क्या यह सच है कि गन्ने की काश्त के लिये प्रत्येक स्थान पर जलवायु अनुकूल नहीं है परन्तु लाइसेंस प्रणाली के परिणामस्वरूप गन्ने की काश्त प्रतिकूल जलवायु में भी करनी पड़ेगी, और यदि हां, तो क्या इसके परिणामस्वरूप राष्ट्रीय हानि नहीं होगी ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) एक विवरण संलग्न है। इसमें प्राप्त आवेदन-पत्रों की राज्यवार संख्या, राज्य सरकारों द्वारा अभिस्तावित आवेदन पत्रों की संख्या और नई चीनी फैक्ट्रियां लगाने के लिये अब तक जारी किये गये आशय पत्रों की संख्या दी गयी है।

(ख) चीनी मिलें स्थापित करने के लिए लाइसेंसिंग कंट्रोल के हटाने से (1) चीनी उद्योग का अयोजनाबद्ध विकास ; (2) अपेक्षित क्षमता से अधिक उत्पादन क्षमता का सृजन और (3) मुख्यतः सहकारी क्षेत्र में नई चीनी फैक्ट्रियां स्थापित करने की सरकारी नीति का परित्याग होगा।

(ग) गन्ने की खेती के लिए प्रत्येक क्षेत्र की जलवायु काफी अनुकूल नहीं होती है। नई फैक्ट्रियों के लिए लाइसेंस देने हेतु आवेदन-पत्रों की जांच करते समय इस पहलू को ध्यान में रखा जाता है। इसलिए इससे राष्ट्रीय हानि नहीं होती है।

विवरण

राज्यवार प्राप्त आवेदन-पत्रों की संख्या, राज्य सरकारों द्वारा अभिस्तावित आवेदन-पत्रों की संख्या और चौथी योजना (1969-74) के लक्ष्य के प्रति नई चीनी फैक्ट्रियां लगाने के लिए अब तक जारी किये गये आशय पत्रों की संख्या का व्यौरा देने वाला विवरण :—

## प्रावेदन पत्रों की संख्या

राज्य	31-10-69 तक प्राप्त	राज्य सरकार द्वारा अभिस्नाविन	इसके प्रति अब तक जारी किये गये आणय पत्र
1 तामिल नाडू	8	4	2
2 मैसूर	8	9	6
3 आन्ध्र प्रदेश	10	7	3
4 केरल	1	...	...
5 गोआ	2	1	...
6 महाराष्ट्र	34	23	15
7 गुजरात	7	5	5
8 राजस्थान	1	1	...
9 उड़ीसा	2	...	...
10 उत्तर प्रदेश	6	5	3
11 बिहार	12	3	...
12 हरियाणा	1	1	...
13 अडमन	1	...	...
जोड़	113	59	34

## कृषि उद्योग निगम

733. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बतलाने की कृपा करेंगे कि :

(क) कृषि उद्योग निगमों द्वारा राज्यवार अब तक कितनी प्रगती हुई ; और

(ख) किन-किन निगमों ने ट्रैक्टरों तथा उर्बरकों के उत्पादन में अच्छी प्रगति दिखाई है ?

खाद्य, कृषि, सामुदायिक बिकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) विभिन्न राज्यों के कृषि उद्योग निगमों द्वारा की गई प्रगति के बारे में समा-

लोचनात्मक अनुमान लगाना कठिन है, क्योंकि इनको स्थापित हुए ब त थोड़ा समय हुआ है। उनमें से कुछ ने काफी अच्छी प्रगति की है, फिर भी कुछ निगमों को जो हाल ही में स्थापित किये गये हैं, अपने आपको स्थिर वाणिज्यिक आधार पर स्थापित करना है। ये निगम मुख्यरूप से ट्रैक्टरों, फार्म उपकरणों, पम्प सैंटों तथा अन्य कृषि मशीनरी को तत्काल बिक्री और किराया-खरीद के आधार पर सप्लाई करने के मुख्य रूप से लगे हुए हैं। कुछ निगमों ने कृषि मशीनरी किराये पर देने वाले केन्द्रों की स्थापना, भूमिगतजल समन्वेषण, विशेषतः मुख्य सिंचाई परियोजना के कमान्ड एरिया में भूमि सुधार, उर्बरक कणिकायन कारखानों की

स्थापना, मक्का पीसने वाले प्लान्ट तथा फल व सब्जी परिरक्षण कारखानों की स्थापना जैसे कार्यों को भी शुरू किया है। कुछ राज्यों में जहाँ सहकारी क्षेत्रक ने ऋण देने को छोड़कर अपनी गतिविधि को विस्तृत नहीं किया है वहाँ निगमों ने पहले ही उर्वरकों, कीटनाशक औषधियों को और फार्मिंग पद्धतियों पर उल्लेखनीय प्रभाव डालने वाले अन्य प्राधुनिक आदानों के वितरण के कार्य को पहले ही शुरू कर दिया है।

(ख) कोई निगम इस समय ट्रैक्टरों का उत्पादन नहीं कर रहा है। फिर भी उत्तर प्रदेश और हरियाणा कृषि उद्योग निगमों ने आयातित एस०के०डी० पैंक्स से जूट 2011 ट्रैक्टरों को जोड़ना का काम शुरू किया हुआ है। जहाँ तक उर्वरकों के उत्पादन का सम्बन्ध है, महाराष्ट्र राज्य कृषि उद्योग विकास निगम सुपरफास्फेट तथा एन०पी० के उर्वरक प्लान्टों की स्थापना के लिए एक परियोजना बनाने पर लगा हुआ है। आशा है ये प्लान्ट जून, 1970 तक उत्पादन शुरू कर देंगे।

**पोटाश उर्वरक**

73। श्री महाराज सिंह भारती : क्या

खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में पोटाश उर्वरक का कितनी मात्रा में उत्पादन हो रहा है तथा गत तीन वर्षों में देशवार उसका कितनी मात्रा में आयात किया गया : और

(ख) किस एजेन्सी के माध्यम से आयात किया गया है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) गत तीन वर्षों में देश में पोटाश उर्वरक उर्वरकों की निम्न मात्राओं का उत्पादन किया गया :—

1966-67 लगभग 1900 मीटरी टन।

1967-68 लगभग 1400 टोटी टन।

1968-69 लगभग 1700 मीटरी टन।

गत तीन वर्षों में आयात किये गये पोटाश उर्वरक उर्वरकों के देशवार आंकड़े निम्न प्रकार हैं :

(आंकड़े मीटरी टनों में)

वर्ष	देश	एम०ओ०पी०	एस०ओ०पी०	एन०पी०के०
1966-67	पश्चिमी यूरोप	48,094	10,630	...
	जर्मन डेमोक्रेटिक रिपब्लिक	108,541	5,000	...
	रूस	13,915	...	...
	हंगरी	21,454	...	...
	पश्चिमी जर्मनी	...	5,000	...
	<b>कुल</b>	<b>192,004</b>	<b>206,630</b>	<b>...</b>
1967-68	पश्चिमी यूरोप	89,550	...	...
	जर्मन डेमोक्रेटिक रिपब्लिक } और रूस	147,469	...	...
	कनाडा	92,973	...	—
	फ्रांस	27,781	...	...
	अमेरिका	67,00	...	90,592
	पश्चिमी जर्मनी	...	5,000	...
	<b>कुल</b>	<b>424,780</b>	<b>5,000</b>	<b>90,592</b>

1968-69	जर्मन डैमोक्रेटिक रिपब्लिक	214,750	...	...
	पश्चिम जर्मनी	38,012	3,600	
	कनाडा	48,172	—	...
	अमेरिका	12,812	...	94,163
	जापान	...	...	16,000
	रूस	25,245	...	...
	कुल	324,011	3,600	110,163

(ख) पोटैशपूरक उर्वरकों का आयात	1965-66	19,192	31,171
खाद्य और कृषि मन्त्रालय के केन्द्रीय उर्वरक पूल		(अनतिम)	(अनतिम)
और भारत के राज्य व्यापार निगम द्वारा किया जाता है।	1966-67	19,608	32,790
		(अनतिम)	(अनतिम)

### एक ही फसल के अधीन भूमि

735. श्री महाराज सिंह भारती : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में वर्ष-वार ऐसा कितना क्षेत्र बढ़ा है जिससे एक फसल से अधिक फसल उगाई गई है ; और

(ख) क्या इस वृद्धि का सिंचाई की वृद्धि से कोई सम्बन्ध है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्डे) : (क) और (ख). भूमि उपयोग सांख्यिकी पर आधारित एक से अधिक बार बोए गए क्षेत्र तथा सिंचित क्षेत्र के आंकड़े राज्य सरकारों के सामान्यता काफी समय बीत जाने पर प्राप्त होते हैं। 1964-65 से 1966-67 तक के वर्षों (अन्तिम तीन वर्ष जिनका दिक्ता उपलब्ध है) के लिए अखिल भारतीय स्तर पर सुसंगत जानकारी निम्न विवरण में दी गई है :

(हजार हेक्टेयरों में)

वर्ष	एक से अधिक बार बोया गया क्षेत्र	कुल सिंचित क्षेत्र
1964-65	21,111	30,704

यद्यपि 1965-66 तथा 1966-67 में देश के एक बड़े भाग में सूखा पड़ने के कारण सिंचाई गत क्षेत्र में वृद्धि हुई है, तथापि एक से अधिक बार बोए गए क्षेत्र में कमी आई है।

### तिलहनों के उत्पादन में वृद्धि

736. श्री महाराज सिंह भारती :

श्री रा० क० बिड़ला :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में वर्ष-वार तिलहनों के उत्पादन तथा खपत में कितनी वृद्धि हुई है तथा इसकी खेती का क्षेत्र कितना बढ़ा है ; और

(ख) क्या ये वृद्धि अच्छे मौसम के कारण हुई है अथवा अन्य किसी कारण से ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्डे) : (क) तिलहनों के क्षेत्र तथा उत्पादन के आंकड़े और 1968-69 को समाप्त होने वाले तीन वर्षों के अन्तर्गत आंतरिक उत्पादन से उपभोग के लिये खाने योग्य तिलहनों की उपलब्धि नीचे प्रदर्शित की गई है :—

	1969-67 (आंशिक संशोधित)	1967-68	1968-69 (अंतिम)	प्रतिशत बढ़ोत्तरी (+) या कमी (-)	
					1966-67 1967-68 की की तुलना से तुलना से 1968-69 में 1968-69 में
<b>क्षेत्र (000 हेक्टेयर)</b>					
(क) खाने योग्य					
तिलहन@	13,099	13,451	12,49	(+) 2.7	(-) 7.2
(ख) न खाने योग्य					
तिलहन*	1,896	2,216	2,092	(+) 16.8	(-) 5.6
(ग) योग	14,995	15,667	14,585	(+) 4.5	(-) 6.9
<b>उत्पादन (000 मेट्रिक टन)</b>					
(क) खाने योग्य					
तिलहन@	6,055	7,744	6,463	(+) 27.8	(-) 16.6
(ख) न खाने योग्य					
तिलहन*	370	559	463	(+) 51.0	(-) 17.2
(ग) योग	6,425	8,303	6,926	(+) 29.2	(-) 16.6
<b>आंतरिक उत्पादन से उपभोग के लिये योग्य तिलहनों की उपलब्धि (000 मेट्रिक टन)@@</b>					
	5,498	7,003	5,839	(+) 27.3	(-) 16.7

(ख) वर्ष 1967-68 के अन्तर्गत क्षेत्र तथा उत्पादन में बढोत्तरी अच्छे मौसम तथा विकास कार्यक्रमों के कारण हुई। वर्ष 1968-69 के अन्तर्गत मुख्य उत्पादन क्षेत्रों में असामयिक तथा अपर्याप्त वर्षा के कारण कमी हुई।

Outstanding Telephone Bill Arrears

737. DR. RANEN SEN :

SHRI C. JANARDHANAN :  
SHRI JAGESHWAR YADAV :  
SHRI JHARKHANDE RAI :  
SHRI RAMAVATAR SHASTRI :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATION be pleased to state :

(a) what is the total amount of outstanding telephone bill arrears at present ;

(b) how much of these arrears are due from Government subscribers ; and

@मूंगफली, तिल, तोरिया के बीज तथा सरसों से संबंधित है।

\*असली तथा एरण्ड के बीज से संबंधित है।

@@ये अनुमान इन वर्षों के अन्तर्गत कुल उत्पादन से बीजों की मांग तथा तिलहनों के निर्यात की आवश्यकता को कम करके निकाले गये है और मोटे रूप में अनुमान है। तिलहनों के उपभोग के निश्चित आंकड़े प्राप्त नहीं हैं।

(c) what steps have been taken to collect the arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) A sum of Rs. 5.96 crores was outstanding on 1.5.1969 in respect of bills issued upto 31st January, 1969.

(b) Rs. 2.92 crores.

(c) Steps, such as, personal contact and correspondence, disconnection of telephones are taken with a view to recovery.

#### Report of Khosla Commission on the Job Security in Foreign Oil Companies

738. DR. RANEN SEN :  
SHRI JAGESHWAR YADAV :  
SHRI P. C. ADICHAN :  
SHRI JHARKHANDE RAI :  
SHRI RAMAVATAR SHASTRI :  
SHRI SARJOO PANDEY :  
SHRI INDRAJIT GUPTA :  
SHRI YOGENDRA SHARMA :  
SHRI C. JANARDHANAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the tripartite meeting on labour held on the 15th October, 1969 in Delhi and discussed the report of the Khosla Commission on job security in foreign oil companies ;

(b) if so, the decisions taken by the tripartite meeting on the report ; and

(c) the details of Government's final decisions on the report ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) The Report of the Gokhale (not Khosla) Commission of Inquiry of Job Security in Oil Companies (Including Refineries) was discussed at the tripartite meeting on October 15, 1969.

(b) and (c). A copy of the conclusions arrived at the meeting is laid on the Table of the House. [Placed in Library. See No. I.T.—2036/69.] The result of the bipartite discussions is yet to be reported to the Ministry.

#### Allocation of Funds for Irrigation and Agricultural Development Work

739. SHRI SHIVA CHANDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government are planning to allot more funds to irrigation and other agricultural development works in view of the nationalisation of the 14 major banks ;

(b) if so, the details thereof, specially for Bihar in general and Darbhanga district in particular ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHIB SHINDE) : (a) to (c). Since no additional resources have accrued to Government because of nationalisation of banks the question of allotting more funds for any scheme does not arise.

#### Drought in Bihar

740. SHRI SHIVA CHANDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the crops in Darbhanga District in General and Madhubani sub-division in particular in Bihar have been badly affected by drought and water pests ;

(b) if so, the details thereof ;

(c) whether the people of these areas, specially of the Madhubani sub-division have made representation to the Central Government for declaring the Madhubani sub-division area a famine areas ; and

(d) if so, the reaction of the Central Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). The required details have been called for from the Government of Bihar and will be laid on the Table of the Sabha as soon as received.



### Information Centre in Bihar

741. SHRI SHIVA CHANDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government is planning to set up an Information Centre at Jhangharpur Darbhanga District, Bihar ;

(b) if so, when ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) Does not arise.

(c) Lack of resources.

### Closure of Belhwar Post Office, Darbhanga

742. SHRI SHIVA CHANDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government have sent notice to the Belhwar Post Office in Darbhanga District, Bihar, for closing it down ;

(b) if so, the reasons therefor ; and

(c) if not, since when that Post Office is working ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) to (c). The information is being collected and a statement will be laid on the Table of the Lok Sabha.

### Leaving of Jobs by the Colliery Workers in West Bengal

743. SHRI LAKHAN LAL KAPOOR :

SHRI K. LAKKAPPA :

SHRI A. SREEDHARAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a large

number of colliery workers in Sripur and Asansol areas of West Bengal have left the collieries ;

(b) if so, the reasons of their abandoning their jobs and leaving the areas ; and

(c) the steps taken by Government and the employers to restore confidence among the workers to continue in their jobs ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). Information is being collected and will be placed on the Table of the House after it is received.

### Telecasting of Tamil Film in Delhi

744. SHRI SUBRAVELU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that no Tamil feature film has so far been on the Television in Delhi ; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJARAL) : (a) No, Sir. Extracts from the award-winning Tamil Film 'Aalayam' have been shown on television. The full length film will be shown on TV in near future.

(b) Does not arise.

### Food Shortage in Bihar and Rajasthan

745. SHRI KARTIK ORAON : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have been able to get over the food shortage caused by successive droughts for the last few years ; particularly in Bihar and Rajasthan ;

(b) if so, what is the present position ; and

(c) if not, what steps are being taken to augment the food production ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). Yes, Sir. The

general food position in the country is more or less comfortable at present though in parts of Rajasthan drought conditions continued to prevail even during the current year. Government efforts to achieve higher and higher production, however, continue and a number of measures like introduction of high-yielding varieties multi-cropping programmes, increased use of fertilizers, large scale and integrated pest control measures, improvement of irrigation facilities, supply of better seeds, agricultural implements and credit to farmers and grant of incentives to cultivators have been taken.

#### Collection of Paddy Levy in Bihar

746. SHRI KARTIK ORAON : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the paddy levy was collected during the Kharif year 1968-69 in all the districts of Bihar :

(b) if so, the total amount of paddy levy collected, district-wise ; and

(c) if not, whether it is within the knowledge of the Government that there was some collection of paddy levy without specific instructions from the Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. However, the levy on cultivators was withdrawn from 7-1-1969 in palamau district.

(b) A statement is laid on the Table of the House. [*Placed in Library. See No. LT-2037/69.*]

(c) No such instance has come to the notice of the Government.

#### Highlights of Rich Tribal Culture for Emotional Integration

747. SHRI KARTIK ORAON : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government are aware of the rich tribal culture, tradition and religion in various parts of the country ;

(b) if so, whether any attempt has been made to highlight them for the knowledge

of general public so that emotional integration can be worked out ; and

(c) if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Yes, Sir.

(c) Does not arise.

#### Opening of a Post Office at Puso, Ranchi

748. SHRI KARTIK ORAON : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a Post Office, proposed to be opened at Puso at a distance of about twelve miles, in the interior of Sissai Police Station, Ranchi which is completely cut off from other areas during the rainy season has been shifted to Jhargaon at a distance of only two to three miles from Sissai at the instance of the Post Master of Jhargaon ;

(b) if so, the details thereof ; and

(c) if not, why this area has been denied the communication facilities ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No. There is no proposal at present to open a post office at Puso. Therefore, the question of shifting the proposed post office at Puso to Jhargaon does not arise.

(b) Does not arise.

(c) The Postman Masnamo branch post office situated at a distance of 4 miles is serving Puso village twice a week at present. Postmaster General Patna is being asked to examine the question of opening a post office at Puso if the prescribed standards are satisfied.

#### Tool Down Strike by Artisan Trainees of Heavy Engineering Corporation

749. SHRI KARTIK ORAON : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the artisan

trainees of the Heavy Engineering Corporation, Ranchi, have been on tool down strike for about a month and that it has been seriously affecting the production; and

(b) if so, the action taken by the authorities of the Heavy Engineering Corporation Ltd. and the Labour Commissioner of the Government of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) and (b). Information is being collected and will be laid on the Table of the House.

#### Grading of Sugar

750. SHRI MADHU LIMAYE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that there is a practice of grading sugar into A, B, C categories;

(b) whether the prices vary according to the grade;

(c) whether the Government and the consumer have to pay higher price if the grading is not done properly and if lower grades are marked as higher grades;

(d) which are the sugar concerns, co-operative and private, against whom complaints about overgrading has been received; and

(e) whether these concerns have been proceeded against; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO OPERATION (SHRI ANNASAHIB SHINDE): (a) Yes, Sir.

(b) and (c). Government does not allow premia for A and B grades of levy sugar. The three grades command premia in the free market according to consumer preference.

(d) During the current year 1969, complaints of supply of overgraded sugar have been received in respect of the undermentioned sugar factories, all of which are in the private sector:

1. M/s. Saraya Sugar Mills Private Ltd. Sardarnagar.

2. M/s. Ramchand and Sons Sugar Mills Private Ltd. Barabanki.

3. M/s. Ram Luxman Sugar Mills Mohiuddinpur.

4. M/s. Dhampur Sugar Mills Ltd. Dhampur.

5. M/s. Diwan Sugar and General Mills Private Ltd., Sakhoti Tanda.

6. M/s. Kirlampudi Sugar Mills Ltd., Pithaparam.

7. M/s. Bhopal Sugar Industries Ltd., Sehore.

8. Sir Shadi Lal Sugar and General Mills Ltd., Mansurpur.

(e) Samples of sugar received in respect of M/s. Saraya Sugar Mills Private Ltd. Sardarnagar was found to have been correctly graded and, therefore, no action was called for against this factory. Complaints in respect of other factories are under examination

#### Broadcasting by A.I.R. of Propaganda Stuff of China

751. SHRI MADHU LIMAYE:

SHRI HARDAYAL DEVGUN:

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the AIR in one of its news broadcast gave publicity to the wonderful curative effects of Mao's thoughts and Mao's pictures on patients in China.

(b) whether as an attempt at satire/exposure, the news item was not a complete flop; and

(c) whether Government would instruct the AIR not to broadcast propaganda stuff put out by aggressor States like China?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) The news item was intended to expose China's tall and absurd claims.

(b) No. Sir.

(c) Instructions have been issued to use such material in commentary programmes only.

**Telephone and Telegraph Arrangements  
in Bhagalpur, Bihar**

752. SHRI MADHU LIMAYE : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have received any report about the telephone and telegraph arrangements in the Bhagalpur area of Bihar ;

(b) whether the Calcutta and Patna outlets remain out of order approximately for 20 days in a month ;

(c) whether the Bhagalpur District Press Correspondents Association has sent any representation in this regard ; and

(d) the reaction of Government to this ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No.

(b) It is not a fact that outlets to Calcutta and Patna remain out of order for nearly 20 days in a month.

(c) No.

(d) The question does not arise. It is, however, correct that the efficiency of the tele-communication circuits from Bhagalpur to Calcutta and Patna was rather low from May to August 1969. This was mainly due to frequent thefts of copper wire on the routes. The copper wires have since been replaced by aluminium wires and the efficiency level has gone up. In October 1969 it was about normal. An additional circuit is also being provided from Bhagalpur which, on completion, will serve as an alternative route and this will raise the level of efficiency still further.

**Public Call Offices at Asarganj and  
Sangrampur, Bihar**

753. SHRI MADHU LIMAYE : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the latest position in regard to the setting up of Public Call Offices/Telephone installation at Asarganj and Sangrampur in South Monghyr district, Bihar ; and

(b) when will the installation be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Proposals to open Public Call Offices at Asarganj and Sangrampur have been approved. Estimates for the works have been sanctioned. Some important items of stores are still awaited. Matter is being pursued.

(b) The works will be carried out on receipt of stores. Efforts are being made to complete the works by the end of this financial year.

**Survey of Agricultural Labour in  
Multiple Cropping and Dry  
Farming Areas**

754. SHRI MADHU LIMAYE :  
SHRI NARENDRA SINGH  
MAHIDA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Central Government have carried out a new survey of the conditions of employment and total emoluments of agricultural labourers in areas where irrigation enables multiple cropping and areas where dry farming is in vogue ;

(b) whether the Government intend to undertake review of the implementation of the minimum wage laws in respect of the agricultural labourers with a view to raising the minimum and enforcing it in cooperation with the State Governments ; and

(c) if not, the reason for not doing this ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) No. However, 'Intensive Type Studies on Rural Labour' in 21 regions in the country are being made by the Labour Bureau and some information of this type suggested may be thrown up by these studies.

(b) and (c). The National Commission on Labour has made specific recommendations with regard to revision of minimum wages and their enforcement. These recommendations are now before Government. In the circumstances, a further review on the lines suggested is not considered necessary.

### Agricultural University for Himachal Pradesh

755. SHRI HEM RAJ : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Punjab Agricultural University is being divided into three parts and separate Universities are going to be reorganised at Ludhiana for Punjab and at Hissar for Haryana ;

(b) whether the Palampur campus of the Punjab University in Himachal Pradesh is going to be revised to the status of an Agricultural University for Himachal Pradesh ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) It is proposed to dissolve the existing Punjab Agricultural University and have two Agricultural Universities in its place for the present.

(b) The Committee set up by the Government of India to consider the question of division of the existing Punjab Agricultural University has given its recommendations in favour of having separate Agricultural Universities for Haryana, Punjab and Himachal Pradesh. The recommendation was not for raising the Palampur campus to the status of an Agricultural University, but for starting an Agricultural University with the existing Palampur campus as well as the Agricultural College of Solan affiliated to the Punjab University as the nucleus for new Agricultural University. The Government of Himachal Pradesh is considering this proposal. They have not yet decided whether they should have an Agricultural University or a multifaculty University with strong emphasis on agriculture. Until the Himachal Pradesh makes separate arrangements, it has been recommended that the Palampur campus will remain a constituent unit of the new Punjab Agricultural University with headquarters at Ludhiana.

(c) Does not arise.

### Recommendations Regarding Labour Policy by National Commission on Labour

756. SHRI N. K. SOMANI :

### SHRI S. K. TAPURIAH :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have agreed to some of the recommendations made by the National Commission on Labour to give new look to the Labour Policy ; and

(b) if so, what are those and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The Recommendations of the Commission are under consideration in consultation with the interests concerned.

### प्राकाशवाणी के उन कर्मचारियों का स्थानान्तरण जो 5 वर्ष से अधिक समय से दिल्ली में रह रहे हैं

757. श्री राम चरण : क्या सूचना और प्रसारण तथा संचार मंत्री 21 अगस्त, 1969 के अतारंकित प्रश्न संख्या 4323 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उक्त प्रश्न के उत्तर के भाग (ख) तथा (ग) के सम्बन्ध में जानकारी एकत्र कर ली है ;

(ख) यदि हां, तो क्या इसे सभा-पटल पर रखा जायेगा ताकि यह पता चल सके कि क्या उन सभी प्रोग्राम एक्जीक्यूटिवों, ट्रांसमिशन एक्जीक्यूटिवों, सहायक केन्द्र इंजीनियरों, सहायक इंजीनियरों, इंजीनियरिंग सहायकों, वरिष्ठ इंजीनियरिंग सहायकों, सहायक केन्द्र निदेशकों का तबादला कर दिया गया है जो पांच वर्षों से भी अधिक समय से दिल्ली में कार्य कर रहे थे ; और

(ग) यदि नहीं, तो उनका स्थानान्तरण न करने के क्या कारण हैं तथा सरकार का उनको कब तक स्थानान्तरण करने का विचार है और इस सम्बन्ध में किस प्रकार की नीति बनाई जा रही है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) और (ग). स्थिति का पुनरीक्षण किया जा रहा है। क्रमबद्ध कार्यक्रम के अनुसार उन व्यक्तियों के स्थानान्तरण के आदेश दिए जा रहे हैं जो एक ही केन्द्र में दीर्घ समय से काम कर रहे हैं।

#### आकाशवाणी के प्रोड्यूसरों का स्थानान्तरण

758. श्री राम चरण : क्या सूचना और प्रसारण तथा संचार मंत्री 21 अगस्त, 1969 के अनारगैकित प्रश्न संख्या 4331 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सभा-पटल पर रखी गई सूची में उल्लिखित व्यक्तियों में से अब तक कितने व्यक्तियों का स्थानान्तरण किया गया है ; और

(ख) क्या प्रोड्यूसरों के स्थानान्तरण के बारे में सरकार द्वारा किया जा रहा है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) कोई नहीं ; निर्दिष्ट सूची के क्रम संख्या 1, 2, 6, और 18 के सामने दिये गए चार व्यक्ति इस बीच रिटायर हो चुके हैं।

(ख) जी, हाँ।

#### Transfer of Stenography Instructors in Industrial Training Institutes

759. SHRI BENI SHANKER SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 4325 on the 12th December, 1968 and state :

(a) whether it is a fact that most of the Stenography Instructors working in different Industrial Training Institutes in Delhi were transferred in September, 1969 *vide* letter No. F. 4(87)/69 TTA dated the 24th September, 1969 to other Institutes which are far off from their residences and as such they

have been put to great inconvenience in coming from and going to their places of duty ;

(b) the efforts made by Government for posting them to the nearby Industrial Training Institutes ; and

(c) the steps taken by Government for posting such employees who had applied for transfers to the nearby Institutes in order to improve their efficiency in working and avoiding unnecessary inconvenience in coming and going to their places of duty ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Nine Stenography Instructors as against the total strength of 18 Stenography Instructors in the Industrial Training Institutes in Delhi were transferred from one institution to another in September, 1969 due to (a) appointment of two new Stenography Instructors, (b) introduction of Hindi Stenography classes in all Industrial Training Institutes and (c) administrative grounds. It is, however, not a fact that all the nine Stenography Instructors have been transferred to institutes, which are far off from their residence and as such have been put to great inconvenience in coming from and going to their places of duty. In fact, places of duty of some of them have become nearer to their residence.

(b) Besides administrative consideration, places of residence of officials concerned are kept in view while making their transfers. Postings near the places of residence are, however, some time not possible in the over-all interest of public work.

(c) Out of the said nine Stenography Instructors, who had been transferred in September, 1969, only two have applied for their re-transfer. One of them, however, has applied for transfer to an institution, which is farther off from his place of residence as compared to his new place of posting.

#### Conditions of Workers and Use of Child Labour

760. SHRI BENI SHANKER SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the National Labour Com-

mission has submitted its report to Government on the change in the condition of Indian workers and the use of child labour ;

(b) whether the same has been considered ; and

(c) if so, the recommendations accepted and the steps taken to implement the same ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes. The Commission's report contains recommendations concerning child labour and working and living conditions of workers.

(b) These are under consideration in consultation with the interests concerned.

(c) Does not arise.

**Charges against Food Corporation of India for Profiteering**

761. SHRI BENI SHANKER SHARMA :

SHRI B. K. MODAK :  
SHRI N. K. SOMANI :  
SHRI BHAGABAN DAS :  
SHRI BADRUDDUJA :  
SHRI MOHAMMAD ISMAIL :  
SHRI S. K. SAMBANDHAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Food Corporation of India has been charged with profiteering in respect of rice trade in West Bengal by the Calcutta Traders Association and the organisation of the wholesalers in rice in the city ;

(b) whether it is a fact that the Corporation made a gross profit of about Rs. 9.50 crores this year in handling 4,30,000 tons of rice ;

(c) if so, the facts of the case ; and

(d) the reaction of Government thereto with action proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) No, Sir. As the accounts for the year 1968-69 and subsequent period are not

yet ready, it is not possible to state the extent of profit, if any, the Corporation would make out of its operations in rice including West Bengal.

(c) and (d). Do not arise.

**Loans to Farmers from Postal Saving Bank Accounts**

762. SHRI BENI SHANKER SHARMA: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether a suggestion to give loans to farmers from the Savings Bank Accounts in Post Offices is under consideration ;

(b) if so, the decision taken in the matter ; and

(c) the steps taken to implement the same ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No, Sir.

Collection under the small savings schemes, which include deposits in Post Office Savings Bank are not earmarked for any particular purpose but are used for developmental purposes.

(b) and (c). Do not arise.

**Research in Rice Breeding**

763. SHRI BENI SHANKER SHARMA: Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether scientists from eight of the principal rice producing countries and the Food and Agriculture Organisation and the International Atomic Energy Agency met in New Delhi in September, 1969 for the fifth meeting on co-ordination of research on the use of induced mutations in rice breeding ;

(b) if so, the outcome of their meeting ;

(c) the progress made by India in this direction so far ; and

(d) the steps proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The participants at the Co-ordination meeting presented the data gathered under this programme during the preceding year and finalised the programme of work for the next year. It was decided to place emphasis on the development of rice varieties, which should combine yielding ability, resistance to diseases and pest; and good cooking quality. Special emphasis will be placed on quality because of the fact that the earlier dwarf varieties of rice developed in Taiwan and the Philippines have not found wide acceptance due to their poor cooking quality.

(c) Much progress has been made in India especially at the Indian Agricultural Research Institute in the use of mutation breeding in rice improvement. Several promising mutants are now under trial.

(d) Mutation breeding work will be further intensified on the lines of the discussion held at the Co-ordination meeting. The establishment of a Nuclear Research Laboratory at Indian Agricultural Research Institute in collaboration with Bhabha Atomic Research Centre will help to further strengthen such research.

**Tenure of Programme Executives,  
Assistant Station Directors and  
Station Directors of A. I. R.**

764. SHRI SHIV KUMAR SHASTRI : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 3607 on the 14th August, 1969 and state :

(a) the period during which Government propose to transfer the 6 Programme Executives who are in Delhi for over 10 years ;

(b) the normal tenure for Station Directors, Assistance Station Directors, Programme Executives, Transmission Executives and Engineering Staff at a place ; and

(c) the nature of specialisation, administrative and compassionate grounds in respect of each of the 13 persons indicated in part (a) of the reply referred to above which compelled Government to keep them at a place for over 10 years ?

**THE MINISTER OF STATE IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING AND IN THE DEPART-**

**MENT OF COMMUNICATIONS (SHRI  
I. K. GUJRAL) :** (a) Transfer of one has already been ordered and one is engaged on specialised work and, therefore, will not be transferred. Cases of others are under consideration.

(b) There is no fixed tenure for stay at a particular station. Usually persons who have been at a place for 5 years or more, are considered due for transfer. For difficult stations, the tenure is normally two years.

(c) A statement giving the requisite information is laid on the Table of the House. [*Placed in Library See No. LT--2038/69*]

**Development of Fisheries Industry in U. P.**

765. SHRIMATI SAVITRI SHYAM : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the U. P. Government have taken up a big fisheries development scheme under a package programme to be entirely financed by the Central Government ; and

(b) if so, the amount of money Sanctioned for the scheme ?

**THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICULTURE,  
COMMUNITY DEVELOPMENT AND  
CO-OPERATION (SHRI ANNASAHIB  
SHINDE) :** (a) No, Sir. There is no package programme for development of fisheries in U. P. financed by the Government of India.

(b) The question does not arise.

**Selection of Announcers by A. I. R.  
Delhi**

766. SHRI S. M. JOSHI : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 4495 on the 21st August, 1969 regarding the selection of Announcers by Delhi Station of AIR and state :

(a) whether the enquiry indicated in the reply has been completed ;

(b) the names of the officers who have been found responsible for the delay in holding the selections which had to be cancelled ; and



(c) the disciplinary action taken against the Officers concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) to (c). No, Sir. The enquiry report is under examination in the Ministry and a decision will be taken soon.

**Selection of Assistant Producer For University Programmes**

767. SHRI S. M. JOSHI : Will the MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether a selection for the post of Assistant Producer for University Programmes was held in March, 1968 ;

(b) whether it is a fact that there was no verification of age and educational qualifications in respect of the candidates called for interview and the candidates were selected straightaway for appointment ; whether it is also a fact that when the candidate at No. 1 in the list was asked to produce such evidence she left the casual contracts in order to avoid prosecution for furnishing wrong information in the application ;

(c) whether it is also a fact that the next candidate on the list also did not possess the requisite qualification and was engaged without verifying the age and educational qualifications ; and

(d) if so, what action the department has taken against the officials responsible for not following the Prescribed Procedure with regard to such selections ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir

(b) to (d). The facts of the case are being examined in the Ministry and the position will be stated after the examination has been completed.

**Establishment of a Coconut Board**

768. SHRI E. K. NAYANAR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government will consider to constitute a Coconut Board, just like the Rubber Board, to help the Coconut growers and promote the Coconut Industry in India, especially in the Kerala State ; and

(b) whether Government will consider to restrict the Import of Ceylon Copra in India to help the Coconut growers in the Kerala State ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The matter is under consideration.

(b) Import of Copra for the current period (April, 1969—March, 1970) is channelled through the State Trading Corporation and a Committee has been set up under the Ministry of Industrial Development, Internal Trade and Company Affairs to aid and advise the State Trading Corporation on all matters relating to import and distribution of Copra. However import of Copra from Ceylon has been considerably reduced during recent years and has come down to 5488 tonnes valued at Rs. 110 lakhs during 1968-69 as compared with 42892 tonnes valued at Rs. 701 lakhs imported during 1964-65. Any proposal for further restricting the import of Copra from Ceylon is to be considered by the aforesaid Committee.

**A.I.R. Station for Cochin**

769. SHRI E. K. NAYANAR : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government are aware that the Kerala State Board of the All India Manufacturers' Organisation in Cochin urged the Union Government to instal a broadcasting station of A.I.R. at Cochin ; and

(b) if so, the reaction of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Information and Broadcasting Ministry is not aware of any such request.

(b) There is no proposal to set up a radio station at Cochin.

उत्तर प्रदेश में चकबन्दी

770. श्री शिवचरण लाल :

श्री निहाल सिंह :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के कितने जिलों में चकबन्दी का काम पूरा हो चुका है तथा कौन-कौन से जिलों में अभी चकबन्दी नहीं हुई है ; और

(ख) वहाँ पर यह काम कब तक पूरा हो जायेगा ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) और (ख). मुजफ्फरनगर, सुलतानपुर, सहारनपुर, बुलन्दशहर, अलीगढ़, मथुरा, मुरादाबाद, लखनऊ, हरदोई, इलाहाबाद, इटावा, फतेहपुर, बहराइच और पीलीभीत जिलों में जोतों की चकबन्दी सामान्यतः पूर्ण कर दी गई है। अन्य जिलों में चकबन्दी कार्य चल रहा है। आशा की जाती है कि चतुर्थ पंचवर्षीय योजना के अन्त अर्थात् सन् 1973-74 तक, उत्तर प्रदेश राज्य में जोतों की चकबन्दी का कार्य प्रायः पूर्ण हो जायेगा।

संसद सदस्यों की सिफारिशों पर दिल्ली दुग्ध-योजना द्वारा दूध के टोकनों का जारी करना

71. श्री शिवचरण लाल :

श्री निहाल सिंह :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली दुग्ध योजना में दूध के टोकनों

के लिए ऐसे कितने आवेदन पत्र गत 6 मास से लम्बित हैं जिनकी सिफारिश संसद सदस्यों ने की है ; और

(ख) इन आवेदन पत्रों पर कब तक दूध के टोकन जारी कर दिये जायेंगे ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) और (ख). एक परिशोधित रिपोर्ट के अनुसार संसद सदस्यों और अन्य उच्च पदाधिकारियों के माध्यम से दिल्ली दुग्ध योजना को दुग्ध टोकन जारी करने के लिए 3 नवम्बर, 1969 तक 13,732 आवेदन पत्र प्राप्त हुए थे। इनमें से, 3 नवम्बर, 1969 तक 13,090 आवेदनकर्त्ताओं को दुग्ध टोकन तथा प्राधिकार-पत्र जारी किए जा चुके हैं। 31 अगस्त, 1969 तक प्राप्त इस श्रेणी के समस्त आवेदन-पत्रों पर कार्यवाही पूरी हो चुकी है। शेष आवेदन-पत्रों पर भी शीघ्र ही कार्यवाही की जाने की सम्भावना है।

उत्तर प्रदेश में भू-संरक्षण कार्यक्रम के अंतर्गत भूमि अर्जन

772. श्री निहाल सिंह : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश सरकार भू-संरक्षण कार्यक्रम के अंतर्गत विभिन्न जिलों में कितनी एकड़ भूमि अर्जन की है और उन जिलों के नाम क्या हैं ;

(ख) इस भूमि को खेती योग्य बनाने की दृष्टि से सरकार ने भूमिहीन हरिजनों तथा किसानों को कृषि कार्य के लिये कितनी शर्तों पर सहायता दी थी ; और

(ग) चौथी पंचवर्षीय योजना में इस कार्य के लिये सरकार ने कितनी राशि नियत की है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) राज्य सरकार से प्राप्त

रिपोर्ट के अनुसार अलीगढ़, मैनपुरी, आजमगढ़ जौनपुर और गाजीपुर जिलों में लवणीय तथा क्षारीय भूमियों के, जिन्हें स्थानीय रूप से ऊसर कहा जाता है सुधारने के लिये 9482.89 एकड़ भूमि को अर्जित किया गया। तदनन्तर योजना समाप्त कर दी गई क्योंकि भूमि के निष्कालन के लिये अधिशेष पानी का अभाव था ?

(ख) शर्तें निम्न प्रकार थीं :

(1) प्रति एकड़ भूमि के सुधार के लिये पूर्वानुमानित औसत व्यय 450 रु. के में से, 300 रुपये प्रति एकड़ राज्य सरकार वहन करती थी और 6 वर्ष के बाद, सुधार कार्य पूरा होने पर भूमि-राजस्व के बकाया के रूप में नियत भागियों से बाकी 150 रुपये लिये जाते थे।

(2) आक्टन के बाद पहले तीन वर्ष तक भूमि का कोई किराया नहीं लिया जाता था, अगले तीन वर्ष तक भूमि का किराये के रूप में आधा सर्कल रेट लिया जाता था और सातवें वर्ष के बाद से भूमि का किराया पूरा लिया जाता था।

(3) बांध का कार्य फावड़े द्वारा खुदाई, भूमि को समतल करना, नाली तथा सिंचाई, गुले बनाने का कार्य राज्य के कार्य के रूप में किया जाना था।

(4) धान की फसल का सिंचाई का खर्च जिसमें निष्कालन तथा सिंचाई सम्मिलित हैं पहले तीन वर्ष तक राज्य द्वारा वहन किया जाता था, आगामी दो वर्ष तक सिंचाई का आधा खर्च राज्य द्वारा वहन किया जाना था और सातवें वर्ष के बाद से सारा खर्च नियत भागियों द्वारा वहन किया जाना था।

(ग) यह योजना राज्य विकास प्लान के

अन्तर्गत शुरू की गई थी और इसलिये केन्द्रीय सरकार द्वारा सीधी कोई राशि नियत नहीं की गई थी।

### उत्तर प्रदेश में डाकघर

773. श्री निहाल सिंह : क्या सूचना और प्रसारण तथा संचार मंत्री यह बताते की कृपा करेंगे कि :

(क) गत दो वर्षों में उत्तर प्रदेश में कितने नये डाकघर खोले गये ; और

(ख) उन जिलों के नाम क्या हैं, जहाँ वर्तमान डाकघरों में तार सेवा आरंभ करने का विचार है ?

सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मंत्री (श्री शेरसिंह) :  
(क) 812

(ख) बहुत से डाकघरों में तार सुविधा पहले ही उपलब्ध हैं। लेकिन निम्नलिखित जिलों में हुए सुविधा का विस्तार करने के मामले पर विचार किया जा रहा है :

- |               |                |
|---------------|----------------|
| 1. खीड़ी      | 19. फतेहपुर    |
| 2. मीतापुर    | 20. प्रतापगढ़  |
| 3. हरदोई      | 21. मुजफ्फरनगर |
| 4. रायबरेली   | 22. मेरठ       |
| 5. लखनऊ       | 23. बुलंदशहर   |
| 6. फैजाबाद    | 24. बहराइच     |
| 7. बदायूँ     | 25. गोंडा      |
| 8. नैनीताल    | 26. गोरखपुर    |
| 9. विजनौर     | 27. देवरिया    |
| 10. पिथौरागढ़ | 28. आजमगढ़     |
| 11. मुरादाबाद | 29. बस्ती      |
| 12. अल्मोड़ा  | 30. बलिया      |
| 13. रामपुर    | 31. टिहरी      |
| 14. बरेली     | 32. उत्तरकाशी  |
| 16. पीलीभीत   | 33. पौड़ी      |
| 16. बाँदा     | 34. चमोली      |
| 17. इलाहाबाद  | 35. बेहराइन    |
| 18. मुलतानपुर | 36. सहारनपुर   |

- |             |                |
|-------------|----------------|
| 37. मैनपुरी | 45. एटा        |
| 38. हमीरपुर | 46. आगरा       |
| 39. इटावा   | 47. अलीगढ़     |
| 40. फतेहगढ़ | 48. वाराणसी    |
| 41. कानपुर  | 49. गाजीपुर    |
| 42. भांसी   | 50. जौनपुर     |
| 43. जालौन   | 51. मिर्जापुर  |
| 44. उन्नाव  | 52. शाहजहानपुर |

### कांगड़ा जिले (हिमाचल प्रदेश) में डाकघर

774. श्री निहाल सिंह : क्या सूचना और प्रसारण और संचार मंत्री हिमाचल प्रदेश के कांगड़ा जिले में डाकघरों संबंधी 8 मई, 1969 के अतारंकिम प्रश्न संख्या 8932 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या टेलीफोन लगाने तथा तारघर की व्यवस्था करने के सम्बन्ध में निल्लगा नगरोटासूरियान डाकघर का निरीक्षण कर लिया गया है और यदि हां, तो उसका व्यौरा क्या है ;

(ख) क्या यह सच है कि टेलीफोन लगाने के सम्बन्ध में डाक व तार विभाग का सर्कल अधिकारी लोगों से तथा ग्राम पंचायत से धन मांग रहा है और यदि हां, तो उसके क्या कारण हैं ;

(ग) जन विनियोजन के लिये कितने डाकघरों में टेलीफोन सुविधायें दी गई हैं ; और

(घ) यदि हां तो नगरोटा वासियों से धन मांगने के क्या कारण हैं ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) : (क) और (ख). नगरोटा सूरियान में तार और टेलीफोन की सुविधायें प्रदान करने के प्रस्ताव की जांच की गई है। यह योजना घाटे की है और विभाग की मौजूदा नीति के अनुसार इस घाटे की छूट नहीं दी जा सकती। यदि इसमें दिलचस्पी रखने वाली कोई पार्टी विभाग को होने वाले घाटे की पूर्ति करने के लिए तैयार हो तो

केवल किराये और गारंटी के आधार पर इन सुविधायों की व्यवस्था की जा सकती है।

(ग) पंजाब सर्कल में ऐसे डाकघरों की संख्या चार है जहां जनता द्वारा निवेश के आधार पर अर्थात् किराये और गारंटी पर टेलीफोन की सुविधा प्रदान की गई है।

(घ) चूंकि नगरोटा सूरियान में तार और टेलीफोन की सुविधायें प्रदान करने से घाटा होगा, इसलिए ये सुविधाएं प्रदान करने के लिए इसमें दिलचस्पी रखने वाली किसी पार्टी को इस घाटे की पूर्ति करनी होगी।

उत्तर प्रदेश में भूमिहीन हरिजनों तथा भूतपूर्व सैनिकों को ग्राम समाज की भूमि का आबंधन

775. श्री निहाल सिंह : क्या खाद्य तथा कृषि मंत्री यह बतलाने की कृपा करेंगे कि :

(क) वर्ष 1968 में उत्तर प्रदेश सरकार ने भूमिहीन हरिजनों तथा भूतपूर्वसैनिकों को ग्राम समाज की कितनी एकड़ भूमि आवंटित की है ;

(ख) इस राज्य के विभिन्न जिलों में ग्राम समाज के कब्जे में कितनी भूमि है ; और

(ग) क्या यह भी सच है कि कई जिलों में हरिजनों तथा भूतपूर्व सैनिकों को ग्राम समाज की भूमि पट्टे पर नहीं दी गई है और उसे अन्य लोगों को आवंटित किया गया है और क्या सरकार का विचार ऐसी अनियमिततायें करने वाले लोगों के विरुद्ध कोई कार्यवाही करने का है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्यमंत्री (श्री अन्नासाहिब शिंदे) : (क) राज्य की गांव-सभाओं के पास वर्ष 1967-68 के आरम्भ में 22,80,463 एकड़ भू-क्षेत्र किराये पर देने के लिए उपलब्ध था। इसमें से 27,748 एकड़ भू क्षेत्र, शैक्षणिक संस्थानों, भूमिहीन कृषि श्रमिकों आदि जिन में हरिजन और भूतपूर्व सैनिक भी शामिल हैं, किराये पर दिया गया। इस वर्ष में अनुसू-

चित जातियों और कबीलों के लोगों को कुल 8714 एकड़ क्षेत्र आवंटित किया गया था। उत्तर प्रदेश राज्य सरकार के पास भूतपूर्व सैनिकों को दी गई भूमि के बारे में विशेष आंकड़े उपलब्ध नहीं हैं।

(ख) गांव सभाओं के पास 196-68 के अंत में 22,52,715 एकड़ भूमि रह गई थी। उत्तर प्रदेश सरकार के पास ज़िलवार जानकारी उपलब्ध नहीं है।

(ग) यह भ्रम नहीं है कि गांव सभाओं की भूमि हरिजनों और भूतपूर्व सैनिकों को नहीं दी जा रही है। उत्तर प्रदेश जमीनदागी एन्ड भूमि सुधार अधिनियम 1950 के संशोधन के साथ, गांव सभाओं को भूमि आवंटित करने से पूर्व सब-डिवीजन अफसर की अनुमति लेनी अनिवार्य है। इस प्रकार गांव सभाओं द्वारा अधिनियम और नियमों के उपबन्धों का उल्लंघन करके भूमि आवंटन के अवसर मिल्कुल समाप्त हो गये हैं।

### शिक्षित लोगों में बढ़ती हुई बेरोजगारी

776. श्री जगन्मोहन यादव : क्या अन्न, रोजगार तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्ष 1967 तथा 1968 में बेरोजगार व्यक्तियों की संख्या की

अपेक्षा वर्ष 1969 में शिक्षित तथा अशिक्षित बेरोजगारों की संख्या काफी अधिक बढ़ गई है,

(ख) क्या यह भी सच है कि बेरोजगार व्यक्तियों में अनुमूचित जातियों तथा पिछड़ी जातियों की संख्या सबसे अधिक है ;

(ग) क्या यह भी सच है कि गरीब लड़कों को स्थानीय सेवाओं में नहीं लिया जाता है और प्रत्येक को रोजगार का समान अवसर प्रदान करने के लिये भर्ती में कोई नियमों का पालन नहीं किया जाता ; और

(घ) क्या यह भी सच है कि लोगों का चयन करने वाले अधिकारी विशेषतः बांदा जिले (उत्तर प्रदेश) में चयन करने में पक्षपात, भाई भतीजावाद तथा घूस खोरी करते हैं ?

अन्न, रोजगार तथा पुनर्वासि मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) और (ख). एक विवरण संलग्न है।

(ग) उठाए गए प्रश्न राज्य सरकार से सम्बन्धित है।

(घ) हमारे पास ऐसी कोई जानकारी नहीं है। तथापि यह मामला राज्य सरकार से सम्बन्धित है।

### विवरण

1— प्रत्येक वर्ष 30 जून, के अन्त में रोजगार कार्यालयों के ज़ासू रजिस्ट्रार में दर्ज नौकरी चाहने वालों की संख्या

वर्ष	मैट्रिक से कम (अनपढ़ों समेत)	मैट्रिकुलेटस और (इससे अधिक)	योग
1967 (जून)	17,1,253	10,02,648	17,13,901
1968 (जून)	17,11,588	11,6,153	28,79,741
1969 (जून)	17,31,609	14,17,309	31,48,918

चालू रजिस्टर पर दर्ज अनुसूचित जाति और आदिम जाति के उम्मीदवार

वर्ष	अनुसूचित जाति	आदिम जाती	अन्य	वर्ष के अन्त में चालू रजिस्टर में दर्ज उम्मीदवारों की कुल संख्या
1967 (जून)	2,95,320	57,580	23,63,001	27,15,901
1968 (जून)	3,12,538	58,555	25,08,848	28,79,741
1969 (जून)	3,45,680	64,015	27,39,214	31,48,918

नोट :— 1—पढ़ेलिखे, अनुसूचित जाति/आदिम जाति के भी नौकरी चाहने वाले उम्मीदवारों के अंकाडे प्रत्येक वर्ष 30 जून और 31 दिसम्बर को समाप्त होने वाले अर्धवार्षिक अन्तराल में एकत्र किए जाते हैं।

2—अनुसूचित जाति/आदिम जाति के अतिरिक्त पिछड़ी जातियों सम्बन्धी जानकारी उपलब्ध नहीं है।

(ग) क्या यह सच है कि बांदा जिले को इस वर्ष (1969) बुन्देलखण्ड के सूखाग्रस्त जिलों की सूची में शामिल किया गया था और यदि हां तो बांदा जिले के सूखा-पीड़ित व्यक्तियों को राहत देने के लिये कितनी राशि खर्च की गई ; और

घ) क्या यह भी सच है कि उन्हें बांदा जिले में सूखा पीड़ित लोगों को राहत देने के लिये खर्च किये जा रहे धन के बारे में मुझ से एक शिकायत मिली थी और यदि हां, तो क्या उन्होंने इस बारे में कोई जांच की थी और यदि हां, तो उसका क्या जांच-परिणाम निकला है ?

उत्तर प्रदेश में अकाल सहायता के लिये धन

777. श्री जगेद्वर यादव : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्र द्वारा उत्तर प्रदेश को अकाल पीड़ित लोगों की राहत के लिये दिये गये धन का उचित रूप से उपयोग किया गया है ;

(ख) क्या सूखा-ग्रस्त जिलों को राहत देने के लिए वर्ष 1967 में केन्द्र द्वारा दिया गया धन बांदा जिले में भी खर्च किया गया था और यदि हां, तो इस कार्य के लिये बांदा जिले में कितनी राशि खर्च की गई थी ;

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना साहिब शिंदे) : (क) जी हां। राज्य सरकार ने सूचित किया है कि केन्द्र से प्राप्त सहायता का हमेशा ही समुचित उपयोग किया गया है।

(ख) और (ग). जी हां, 1966-67 से 1968-69 के दौरान बांदा जिले में टेस्ट कार्यों और मुफ्त राहत पर दिया गया वास्तविक खर्च क्रमशः 10,70,000 रुपये और 4,20,100 रुपये था। अक्टूबर, 1969 तक टेस्ट कार्यों और मुफ्त राहत पर क्रमशः 3,57,500 रुपये और 97,100 रुपये खर्च हुए थे।

(घ) माननीय सदस्य से प्राप्त शिकायत

राज्य सरकार पास के भेज दी गई थी और राज्य सरकार ने उसकी जांच की थी। टैस्ट कार्य पर 2,090 रुपये के कथित गवन के केवल एक निशिष्ट मामले का उल्लेख किया गया था। माननीय सदस्य की उपस्थिति में इस विशिष्ट मामले की जांच की गयी थी लेकिन इस को सिद्ध करने के लिए कोई प्रमाण प्राप्त नहीं हो सके।

#### **Arrears of Employees' Provident Fund**

778. SHRISRINIBAS MISRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that some employers including the Government of Orissa have not deposited their contributions to the Employees' Provident Fund ; and

(b) the steps Government are taking to realise such arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees, an autonomous organisation set up under the Employees' Provident Funds Act, 1952 and is not the direct concern of the Government of India. The Provident Fund authorities have reported as under :

(a) Some establishments including certain Public Sector Undertakings under the Government of Orissa have not deposited the provident fund contributions ;

(b) Necessary action by way of revenue recovery and prosecution proceedings has been initiated for recovery of provident fund arrears wherever called for. In some cases complaints under sections 406/409 of the Indian Penal Code have been lodged with the appropriate authorities for non-deposit of workers' share deducted from the wages of employees. As regards the public sector enterprises with which the Government of Orissa is concerned, the Government of Orissa has been approached.

#### **Non-Deposit of Employees' Provident Fund of the Employees of General Electrical Divisions of Orissa**

779. SHRI SRINIBAS MISRA : Will

the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Government of Orissa, who is the employer of the workmen in its General Electrical Divisions did not deposit its share of the Employees' Provident Fund Contribution, although the workmen's share was being deducted regularly from their wages during the period such workmen were under the said Provident Fund scheme ;

(b) whether it is also a fact that there was an agreement with the workmen that they would be paid double the amount of their contribution ;

(c) whether it is also a fact that the workmen of the General Electrical Division under the Government of Orissa have now been kept outside the purview of the said Provident Fund scheme and in some cases only the workmen's contribution is being returned to the workmen on the plea that the Government of Orissa has not deposited their contribution ; and

(d) the steps Government are taking to honour the agreement with the workmen ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees, an autonomous Organisation under the Employees' Provident Funds Act, 1952 and is not the direct concern of the Government of India. The provident fund authorities have reported as follows :

(a) The Government of Orissa had initially deposited both the shares of provident fund contributions in respect of workmen of the General Electrical Divisions.

(b) The Provident Fund Organisation is not aware of any such agreement.

(c) It was clarified in 1964 that the Employees' Provident Funds Act, 1952 is not applicable to the General Electrical Divisions of the Government of Orissa. The provident fund contributions received from the establishments were returned to the authorities concerned.

(d) Does not arise.

#### **Worker's Participation in Management**

780. DR. SUSHILA NAYAR :

SHRI YAMUNA PRASAD

MANDAL :

SHRI S. M. BANERJEE :

Will the Minister of LABOUR AND RAHABILITATION be pleased to state :

(a) whether Government have accepted the demand of the workers for participation in the Management in the country ;

(b) if so, the decision taken in the matter ; and

(c) how far it will be beneficial for improvement of relations between the workers and the Management ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). Government have accepted the principle, following consensus at tripartite discussions, of promoting workers' participation in management on a voluntary basis. A scheme for Joint Management Councils in large industrial establishment has been in operation since 1958. Such a scheme is likely to bring about better understanding and cooperation between the management and the workers ; this may lead to improvement in the working of the undertaking.

#### Buildings for New Telephone Exchanges

781. DR. SUSHILA NAYAR :

SHRI YAMUNA PRASAD  
MANDAL :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of new buildings for Telephone Exchanges in the country which are likely to be completed during the year 1969-70 ;

(b) the progress so far made for setting up the equipment to start these exchanges ; and

(c) the financial implications thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) 39 new telephone exchange buildings are likely to be completed during 1969-70.

(b) The equipment for all these telephone exchanges has already been ordered on

M/S. Indian Telephone Industries, Bangalore. They have started supply of equipment for 12 of these exchanges. For the remaining 27 exchanges, the equipment will be supplied from 1970-71 onwards. All the exchanges are likely to be commissioned during the Fourth Five Year Plan.

(c) All the 39 exchange projects are remunerative and the total capital outlay on these exchange projects will be about Rs. 2,760 lakhs.

#### आकाशवाणी से पाकिस्तानी भाषाओं में समाचारों का प्रसारण

782. श्री हुकम चन्द कछवाय : क्या सूचना और प्रसारण तथा मंचार मन्त्री यह बताने की कृपा करेंगे कि

(क) रेडियो पाकिस्तान किन किन भाषाओं में समाचार बुलेटिन प्रसारित करता है ;

(ख) आकाशवाणी किन किन छोटी पाकिस्तानी भाषाओं में समाचार प्रसारित करता है ; और

(ग) क्या पाकिस्तानी प्रादेशिक भाषाओं में, जिनमें इस समय प्रसारण नहीं होता, समाचार प्रसारित करने की सरकार की कोई योजना है ?

सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) : (क) हिन्दी (हिन्दुस्तानी), उर्दू, बंगला, पंजाबी, कश्मीरी, गुजराती तथा तमिल ।

(ख) उर्दू, बंगला, पश्तो, कश्मीरी, पंजाबी, डोगरी, सिन्धी तथा भोजपुरी ।

(ग) जी, हाँ । बलोची भाषा में प्रसारण चालू करने का प्रस्ताव विचाराधीन है ।

#### Propagation of Themes of National Integration

784. SHRI D. N. PATODIA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government gave any assis-



tance to the State Governments for the propagation of themes of national integration ;

(b) if so, the State-wise break-up of the funds allotted by the Centre during the last three years, year-wise, to the different States ;

(c) whether this amount has been fully utilised and if not, the explanations given by the different State Governments for the non-utilisation of the amount ; and

(d) if answer to part (a) above be in the negative, whether Government propose to make such allocation to States particularly in view of the growing incidence of communal incidents in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No financial assistance was given

(b) and (c). Do not arise.

(d) No proposal for giving financial assistance is under consideration.

#### Allocation of Newsprint

785. SHRI D. N. PATODIA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the particulars of the newsprint quotas surrendered every year during the last 3 years by individual newspapers or groups and the reasons for the same ;

(b) whether it is also a fact that some quotas are surrendered because newspapers are unable to use them in time owing to mishandling by Government and the State Trading Corporation by which quotas are, on many occasions, unduly delayed ; if not the details of such cases where quotas were not made available to the newspapers in time ;

(c) whether it is a fact that cases of surrender are more frequent in respect of medium and small newspapers ; if so, the reasons for such frequency in the opinion of Government ; and

(d) considering strict control on newsprint distribution how is it that new editions by newspapers like National Herald have been started in 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Newsprint is allocated to newspapers in accordance with the newsprint allocation policy announced every year. The policy provides for adjustment of the quantity unutilized by a newspaper in the previous year. Details of entitlement of newsprint of various newspapers for the licensing year 1967-68 and the actual quantity utilized by them, have already been furnished to the House on 31.7.69 in reply to Unstarred Question No. 1608. Similar information for 1968-69 is being compiled and will be laid on the Table of the House shortly. Collection and compilation of the data asked for in relation to the year 1966-67 will involve considerable time and labour which will not be commensurate with the results likely to be achieved.

(b) No, Sir.

(c) Instances of under-utilization of newsprint have been noticed in all categories of newspapers, namely, small, medium and big.

(d) No additional quantity of newsprint was allowed for new newspapers brought out by common ownership units in 1967-68. Those units were, however, permitted under the policy to start new newspapers out of authorised quota of the unit as a whole. Associated Journals Ltd., publishers of "National Herald", being a common ownership unit, brought out their Delhi edition in 1967-68 in terms of this provision of the policy.

#### Estimates of the Production of Kharif Crop

786. SHRI D. N. PATODIA :  
SHRI RAGHUBIR SINGH  
SHASTRI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have made any estimate of the production of kharif crop for this year ;

(b) whether the growth rate of production of foodgrains has been maintained ; and

(c) what would be the shortfall, if any, in the stock of foodgrains after taking into

consideration the the Kharif output and to what extent imports will have to be resorted to meet the gap and what is the position of buffer stock ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. Not yet.

(b) It is not possible to say anything definitely at this stage.

(c) It is too early to assess the likely shortfall and to what extent imports will be necessary.

The total stock of foodgrains held by Government, both Central as well as State, on 1-11-1969 was about 4.25 million tonnes.

#### Installation of Computers and Automatic Devices in Railways

787. SHRI P. VISWAMBHARAN :  
SHRI A. SREEDHARAN :  
SHRI S. M. KRISHNA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Government have given an assurance to the representatives of the All India Railwaymen's Federation that no further installation of computers and other automatic devices would be introduced in the Railways ;

(b) if so, the details of the plan ; and

(c) whether Government have taken final decision to abandon the introduction of computers in the Railways ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) No, Sir.

(b) Does not arise,

(c) No.

#### Master Plan for Development of Fisheries in Kerala

788. SARI P. VISWAMBHARAN :  
SHRI E. K. NAYANAR :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have received from the Kerala Government a Master Plan

for development of fisheries in the State ; and

(b) if so, the action taken by Government on the Master Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The Master Plan envisages a total outlay of Rs. 306 crores on development of fisheries in the State over a period of twenty years. A preliminary study of the Master Plan has been made in consultation with the Government of Kerala and certain suggestions have been made to the State Government particularly in regard to the question of mobilization of resources in the private and cooperative sectors to supplement the resources available in the public sector, and correlation of such resources with the formulations in the Master Plan.

#### दूर-संचार सेवाओं का विस्तार

799. श्री चंद्रिका प्रसाद : क्या सूचना और प्रसारण तथा संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में दूर-संचार सेवा का विस्तार करने के लिए सरकार क्या कार्यवाही कर रही है ; और

(ख) इस सम्बन्ध में सरकार का विचार कितन-कितन योजनाओं को क्रियान्वित करने का है ?

सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मन्त्री (श्री शेर सिंह) : (क) देश में दूर संचार सेवाओं के विस्तार एवं प्राधुनिकीकरण के लिए डाक-तार विभाग ने 166.25 करोड़ रुपये की चौथी योजना को योजना आयोग के परामर्श से अन्तिम रूप दे दिया है तथा इस समय उसे क्रियान्वित करने के लिये कदम उठाये जा रहे हैं। चौथी योजना की आवश्यकताओं की पूर्ति के लिए विश्व बैंक तथा अन्तर्राष्ट्रीय विकास संघ से 5.5 करोड़ अमरीकी डालर तथा कनाडा के अन्तर्राष्ट्रीय

विकास संघ से ! करोड़ कनाडा डालर की विदेश मुद्रा सहायता सरकार को मिल गई है।

(ख) चौथी योजना में दूर संचार सेवाओं के विकास के लिए बनाई गई परियोजनाओं में मुख्य रूप से निम्नवर्ती मर्दाने शामिल हैं :—

1. स्थानीय टेलीफोन एक्सचेंजों का विस्तार जिससे कि टेलीफोन कनेक्शनों की संख्या 11 लाख से बढ़ाकर 18 लाख की जा सके।
2. दूर-गामी तार-जाल का विस्तार जिससे कि वाक सारणियों की संख्या 10,000 से बढ़ाकर लगभग 30,000 की जा सके तथा साथ ही सम्बन्धित स्विच व्यवस्था व ग्रन्थ उपस्कर का विस्तार।
3. टेलीक्स जाल का विस्तार जिससे उसकी क्षमता 600 उपभोक्ताओं से बढ़ाकर 18,000 उपभोक्ताओं तक की जा सके।
4. मौजूदा 20 मार्गों के अतिरिक्त उपभोक्ता ट्रंक डायल सुविधा की ग्रन्थ 29 मार्गों पर व्यवस्था। योजना के अन्त तक लगभग 90 स्थानों पर राष्ट्रीय उपभोक्ता डायल सेवा की क्रमशः व्यवस्था।
5. सार्वजनिक टेलीफोन घरों की संख्या 3000 से बढ़ाकर 5000 तथा संयुक्त डाक-तार घरों की संख्या 10,500 से बढ़ाकर लगभग 13,000 तक कर देने की व्यवस्था।
6. बढ़ोतरी की गुंजाइश तथा डाक-तार संचालन की जटिलता के अनुरूप प्रशिक्षण तथा अनुसंधान व्यवस्था का विस्तार तथा प्राधुनिकीकरण।

पूर्वी उत्तर प्रदेश में कुल्सा से धान की फसल को क्षति

790. श्री चंद्रिका प्रसाद :

श्री यशपाल सिंह :

श्री भारद्वाज राव :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश की विशेषतः पूर्वी जिलों की, धान की फसल कुल्सा तथा ग्रन्थ बीमारियों से नष्ट हो गयी ;

(ख) इससे कुल कितनी एकड़ तथा कितने मूल्य की फसल नष्ट हुई है ; और विशेषकर पूर्वी जिलों तथा बलिया में कितनी क्षति हुई है, और इस सम्बन्ध में सरकार क्या कार्यवाही कर रही है ; और

(ग) भविष्य में सरकार द्वारा क्या कार्यवाही करने का विचार है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहब शिन्दे) : (क) जी हाँ। खरीफ के मौसम में उत्तर प्रदेश की धान की फसल जीवाण्विक ब्लाइट (जिसे स्थानीय बोली में भुलसा कहते हैं न कि कुल्सा), ग्रन्थ बीमारियों और जैसिड के संमिश्रित रूप से आक्रांत थी। 26 जिलों में से, आजमगढ़, बलिया, बस्ती, देवरिया, गोरखपुर, जौनपुर, गाजीपुर, मिर्जापुर, फैजाबाद, सुल्तानपुर, रायबरेली और इलाहाबाद के पूर्वी जिले इससे प्रभावित थे।

(ख) उत्तर प्रदेश के इन 26 जिलों में लगभग 2,58,830 एकड़ क्षेत्र इन रोगों से ग्रस्त बताया गया है। कीटाणुओं और रोगों के इस संमिश्रित रूप से आक्रांत पूर्वी जिलों के उत्पादन में आक्रमण की भयानकता, रोग से प्रभावित होने के समय फसल का स्तर, किस्म और पोष संरक्षण के लिये अपनाये गये उपायों के आधार पर 5 से 20 प्रतिशत तक की हानि हुई। हानि को धन के रूप में व्यक्त करना वर्तमान स्थिति में कठिन है।

(ग) राज्य सरकार समस्या से पूर्णतः परिचित है और पोष संरक्षण के विस्तृत आन्दोलनों द्वारा इस प्रकार फैलने वाली मद्दा-

मारियों की पुनः प्रावृत्ति और उससे होने वाली हानि को कम करने के लिये प्रत्येक प्रयत्न कर रही है।

#### Application of Bonus Act to Beedi Workers

791. SHRI LOBO PRABHU : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the reasons for which the provisions of the Bonus Act are not applicable to the Beedi Establishments which employ more than 20 workers including the out-door workers :

(b) whether the out-door workers are not directly employed and paid by the Beedi Establishments ;

(c) if so, whether Government propose to treat the Beedi agents as their employers ;

(d) if not, the steps propose by Government to make the Beedi agents responsible for the payment of bonus to the workers under the Bonus Act as they are responsible for wages of the workers under the Minimum Wages Act ; and

(e) the average break-up of the whole sale price of Beedis in the South Kanara District ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The Payment of Bonus Act, 1965 applies to every factory and every other establishment in which 20 or more persons are employed on any day during and accounting year. The State Governments are the "appropriate Governments" in relation to the Beedi Industry under the Act and it is for them to decide whether any particular employee or person is covered or not.

(d) Does not arise.

(e) Information is not available.

#### Buffer Stock for Foodgrains

792. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 637 on the 24th July, 1969 and state :

(a) whether the estimated annual expenditure of Rs. 9 per quintal of buffer stock includes interest on the purchase price ;

(b) even though they may not be representative, what is the consumption of food-grains in the diet surveys carried ;

(c) what are the figures of the cost of production of wheat and rice with variations between different areas ; what are the reasons for the difference in the procurement prices and cost of production ; and

(d) why was the assurance on procurement prices, as support prices, not limited to the two months following the harvest ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The diet surveys have been carried out in limited areas and cover only certain low income groups. Their results are not at all representative of All-India consumption pattern. The latest information in respect of Diet Surveys is given in Statement-I laid on the Table of the House. [*Placed in Library. See No. LT-2039/69.*]

(c) No All-India investigation into the cost of production of wheat and paddy has been carried out. However, some studies in the economics of farm management have been conducted in certain selected districts of the country at different times which provide information on average cost of production of major crops grown in the concerned districts. The average costs of production per quintal of wheat and paddy estimated from the farm management studies conducted in selected districts of the country are given in the Statement-II laid on the Table of the House. [*Placed in Library. See No. LT-2039/69.*] The variation in the costs between different areas during any particular period may be due to several factors, such as, differences in climate, soil fertility, irrigational facilities and other input factors and crop varieties. The cost of production data are not fully representative. The procurement prices, which are fixed on the recommendations of the Agricultural Prices Commission and in consultation with the State Governments include besides the cost of production, an element of incentive to farmers.

(d) In the interest of maximising procurement and ensuring remunerative prices to the farmers the assurance was not limited to a particular period.

#### Hoarding of Foodgrains

793. SHRI LOBO PRABHU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the permanent guarantee on procurement prices has encouraged the hoarding ;

(b) whether the extent of hoarding has been tested by action under the food control orders ;

(c) whether the State Governments have submitted reports on the seizure of grains under the food control orders ; and

(d) if not, how the Centre satisfies itself that there is no hoarding ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) to (d). The Central Government independently as well as through the State Governments are taking necessary steps to ensure the enforcement of the Food Control Orders so as to prevent hoarding, black-marketing and profiteering etc.

#### Unemployment Problem

794. SHRI LOBO PRABHU : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Starred Question No. 254 on the 31st July, 1969 and state :

(a) whether his Ministry has made available to the Planning Commission the figures of the unemployed persons who are registered with the different employment exchanges to make schemes for their placement ;

(b) whether Government have calculated the labour potential of the different items of the Fourth Five Year Plan ;

(c) whether Government have also considered the quantum of unemployment arising out of the increased mechanisation of agriculture and transport, provision for which

has been made in the Fourth Five Year Plan ; and

(d) the position of wages and employment of the landless labour ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) The Planning Commission is kept regularly informed about the number of work-seekers on the Live Register of Employment Exchanges.

(b) and (c). No estimates have so far been made.

(d) Information collected on the subject is yet to be processed.

#### Construction of Quarters for P & T Staff at Mangalore

795. SHRI LOBO PRABHU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 2557 on the 7th August, 1969 and state :

(a) the percentage of P and T staff in Mangalore provided with Government and rented quarters ;

(b) the percentage of staff which will be provided Departmental quarters on the Lee Well Site ;

(c) since interest is running on the Lee Well Site taken in possession on the 23rd December, 1967, what action has been taken against the officials responsible for the delay in starting the constructions ; and

(d) whether Government propose to take any steps to create cost consciousness in the staff in respect of expenditure for which they are responsible ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) 1.7%.

(b) It is proposed to construct 37 quarters in 1st phase, giving additional 5% quarters.

(c) and (d). While land is acquired with the long term requirements in view, actual construction of staff quarters is taken up subject to availability of resources and priority for different stations. There is thus

always a gap between acquisition of land and construction of quarters. The question of taking action against officials for delay or creating cost consciousness does not arise.

#### World Bank Aid for the Development of Fisheries

796. SHRI J. H. PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether final decisions have been taken for the development of fisheries with the aid of the World Bank ; and

(b) if so, the details of the proposed scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The feasibility of obtaining aid from the World Bank for development of fisheries in India is still under consideration in consultation with the Bank. The projects to be taken up will depend on the decisions reached in regard to the scope and nature of the aid. Aid, if available, is expected to be used to finance harbours, deep sea fishing projects and processing of fish.

#### Proscription of West German Film

797. SHRI S. C. SAMANTA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the attention of Government has been drawn to the permission having been given to a Television and Film unit by the West German Government, to abuse the hospitality of India under cover of making an innocuous feature film, which later turned out to be a slander ; and

(b) whether Government are likely to contact the Government of West Germany to proscribe the film ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir. However, Government would like to look into this

further, if details are given by Hon'ble Member.

(b) Does not arise.

#### Recommendations of the Agricultural Prices Commission on Price Policy

798. SHRI S. C. SAMANTA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) what are the reactions of the State Governments upon the recommendations of the Agricultural Prices Commission on Price policy for the forth coming Kharif season ;

(b) what are the recommendations accepted by the Government ; and

(c) what adequate incentive is being provided for the grower ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a)

(i) The targets of procurement recommended by the Commission were generally acceptable subject to marginal adjustments.

(ii) The reduction recommended in the procurement prices was not acceptable to the State Governments.

(iii) Discontinuance of delivery bonus and incentive bonus were not acceptable to those State Governments paying the delivery bonus and getting the incentive bonus respectively.

(iv) Direct purchases from producers and elimination of intermediaries was acceptable in principle. However the State Governments would be free to choose the system of procurement best suited to meet the needs of intensifying procurement in their States.

(v) Recommendation for deferring payment of part of the price to be paid to the farmers was not accepted.

(b) The recommendations of the Commission are discussed in the Chief Ministers

Conference and decisions are taken there-after.

(c) While fixing the procurement prices, the need for ensuring remunerative prices to producers is taken into consideration.

#### Advertisements over Television

799. SHRI S. C. SAMANTA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether with the profitable experience in introducing advertisement over A. I. R. Vividh Bharati programmes, advertisements are to be introduced over the Television also ;

(b) if so, the details of the programme for this ; and

(c) the likely income from this source ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) and (c). Does not arise.

बिहार में बाढ़ के कारण कृषि उत्पादन में कमी

800 श्री क० मि० मणुकर : क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस वर्ष भारी बाढ़ के कारण बिहार में मुजफ्फरपुर, दरभंगा, मुंगेर, भागलपुर, पूर्णिया और पटना जिलों में कृषि उत्पादन बहुत कम हुआ है ;

(ख) यदि हाँ, तो क्या सरकार ने उत्पादन में कमी होने के कारणों को जानने का प्रयत्न किया है ;

(ग) यदि हाँ, तो कितनी कमी हुई है और केन्द्रीय कोटा से बाढ़ पीड़ित बिहार राज्य को कितनी मात्रा में खाद्यान्न भेजने का विचार है ; और

(घ) यदि सरकार ऐसा करना नहीं चाहती, तो इसके क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अन्ना-साहिब शिन्धे) : (क) और (ख). बिहार में शाहबाद, पटना, मुंगेर, भागलपुर, सहर्सा, पूर्णिया, संथाल, परगना, सारन, मुजफ्फरपुर, चम्पारन तथा दरभंगा जिलों का 3291 वर्ग मील क्षेत्र बाढ़ के अंतर्गत रहा, जिसमें 105 गाँवों के 2920 गाँव तथा 27.17 लाख की जनसंख्या है। इससे 8.1 : लाख एकड़ में भाई तथा अग्रहनी की खड़ी फसलों को नुकसान पहुंचा है। मोटे रूप से यह अनुमान किया गया है कि उपरोक्त क्षेत्र में किसानों को लगभग 22 लाख क्विंटल अनाज, खासकर मकई की क्षति हुई। यह अनुमानित क्षति 17.60 करोड़ रुपये है।

(ग) बिहार से बाढ़ पीड़ित क्षेत्रों की आवश्यकताओं को पूरा करने के लिये हाल ही में कोई खास मांग प्राप्त नहीं हुई है। बिहार में चावल की उत्पादन मात्रा इस समय माँग से अधिक है। बिहार के लिये गेहूँ का कोटा मार्च, 1969 में 30.2 हजार मीटरी टन से अप्रैल 1969 के लिये 40.5 हजार मीटरी टन तक बढ़ाया गया। यह कोटा मई, 1969 के लिये 10,000 मीटरी टन अधिक बढ़ाया गया। बिहार को जून, 1969 से सितम्बर, 1969 तक प्रति माह 55.3 हजार मीटरी टन की दर से गेहूँ आबंटित किया गया। राज्य सरकार की प्रार्थना पर अक्टूबर के लिये बढ़ाकर कोटा 56.1 हजार मीटरी टन कर दिया गया। यह कोटा, बाढ़ पीड़ित क्षेत्रों सहित राज्य की सारी आवश्यकताओं को पूरा करने के लिये पर्याप्त समझा जाता है।

(घ) उपरोक्त (ग) को देखते हुये प्रश्न ही नहीं होता।

#### State Lotteries

801. SHRI N. R. DEOGHARE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether it is a fact that tickets of

various State Lotteries are being sold in other States without their permission though they are not competent to sell these tickets in other States without their concurrence ; and

(b) if so, the action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). It has been reported by some State Governments that lottery tickets of other States are being sold within the State even though no specific permission has been taken for the sale of such tickets.

In such cases, action in accordance with law is taken by State Governments.

In order to ensure that tickets of a lottery run by a State are not sold in another State without the express consent of the State Government concerned it is proposed to amend section 294A of IPC so that sale of tickets, without the consent of the State Government concerned becomes a penal offence.

#### Reduction in Admission in Technical Institutions

802. SHRI VIRENDRAKUMAR SHAH : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that as reported in the Statesman of 24th September, 1969, he wants reduction in admission to technical institutions by 30 to 40 per cent ;

(b) whether he has given due consideration to the plight of those who would be refused admission ; and

(c) whether he is sure that cut in admissions now will not adversely affect the requirements of technical personnel five years hence and if so, the basis on which he has come to such a conclusion ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). A detailed study has been made by the Institute of Applied Manpower Research of the demand for and supply of technical personnel for the Fourth Five-Year Plan. According to this study, it is estimated that for a 5.5 per cent economic growth rate

as visualised for the Plan period there will be a surplus of over 100,000 engineering graduates and diploma-holders by the end of 1974. To minimise the gravity of unemployment, admissions were reduced by about 30 per cent last year, on a selective basis, wherever instructional facilities were not adequate in technical institutions. We also availed ourselves of this opportunity to direct our resources and efforts towards improving the standard and quality of technical education.

After a careful review of the matter again, and in consultation with State Governments, admissions in the current year have been maintained at the same level as in the last year.

The present reduction in admissions, however, is not a part of our long-term policy of technical education. As soon as indications are available of improvement in the economic growth rate, full admissions will be restored. The matter is under constant review.

#### Mizo Rebels Entering Chittagong

803. SHRI C. K. BHATTACHARYYA : SHRIMATI JYOTSNA CHANDA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a band of armed rebels numbering about 130 re-entered Indian Territory from Chittagong Hill Tracts in East Pakistan in the first part of September, 1969 ;

(b) whether security forces tightened vigilance to prevent their re-entry ; and

(c) how did the rebels evade the vigilance of the security forces ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) There is no such information.

(b) The security forces have, however, taken adequate steps to block and intercept such groups as may try to re-enter the Mizo Hills.

(c) Does not arise.



### Airport and Air Strips in Gujarat

804. SHRI NARENDRA SINGH MAHIDA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) The total number of airports and airstrips in operation in Gujarat ;

(b) the number of those which are not in use ;

(c) whether there is any plan to run them for any other purpose, such as starting feeder-lines ;

(d) whether there is any scheme for extending and providing further facilities at the airports already in use ; and

(e) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) There are eight aerodromes belonging to the Civil Aviation Department in operation in the State of Gujarat, *viz.*, Ahmedabad, Bhuj, Kandla, Baroda, Bhavnagar, Porbandar, Keshod and Rajkot.

(b) One (namely Deesa).

(c) No, Sir.

(d) and (e). Provision for development of the runway at Keshod and improvement of terminal facilities at Ahmedabad exists in the Fourth Five Year Plan of the Civil Aviation Department.

### Cases Pending in Gujarat High Court

805. SHRI NARENDRA SINGH MAHIDA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the number of pending cases in the Gujarat High Court is increasing ;

(b) if so, the reasons therefor ;

(c) the number of pending cases as on the 31st December, 1968 in the said High Court ;

(d) the number of cases out of them which are pending for the last five or more years and reasons for delay in disposing them of ; and

(e) the steps Government propose to make to ensure that the cases are disposed of quickly in the High Court ?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Disposals could not keep pace with institutions.

(c) 15,955.

(d) 2,033. The reasons for pendency are reported to be increase in institutions and inadequacy of Judge strength :

(e) State authorities have been advised to take the following measures :

(i) the Judge strength in the High Court should be increased to the extent necessary, taking into account the institutions and disposals and the arrears to be cleared ;

(ii) the vacancies in the High Court should be filled without delay ; and

(iii) whenever a serving Judge is diverted to other duties and he is not likely to come back to the High Court within six months, an additional or *ad hoc* Judge should be appointed in his place so that the work in the High Court does not suffer.

A Committee of 3 Judges with the Chief Justice of India as Chairman has been constituted to go into the question of arrears in the High Courts and to suggest further remedial measures.

### Open loan to Indian circus companies going abroad

806. SHRI A. K. GOPALAN :  
SHRI VISWANATHA MENON ;  
SHRI P. GOPALAN :  
SHRI NAMBIAR :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government propose to consider granting open loan to the Indian Circus Companies, when they visit abroad ;

(b) whether Government have received any memorandum from Indian Circus Federation recently ;

(c) if so, what are their main demands ; and

(d) whether Government have considered their demands and reaction of Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) At present there is no scheme with the Government for providing loan to Circus Companies, when they visit abroad.

(b) to (d). No Memorandum has been received from the Federation in the recent past. A memorandum was, however, received in July, 1968, requesting for the establishment of a Central Training Institute, Institution of National Awards and facility of L.I.C. coverage for Circus artists etc. To examine the proposal, certain additional information was called for from the Federation, which, despite repeated reminders, has not been received upto now.

**दिल्ली प्रशासन के लिये योजना में निर्धारित धनराशि**

807. श्री हुकम चन्द कछवाय : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने दिल्ली प्रशासन के लिए योजना में निर्धारित भारी धन राशि को देने से इन्कार कर दिया है ;

(ख) वर्ष 1969-70 के लिये गृह-कार्य तथा वित्त मंत्रालयों के प्रतिनिधियों ने दिल्ली प्रशासन को कितनी धनराशि देने की सिफारिश की थी ;

(ग) धन राशि देने से इन्कार करने के क्या कारण हैं ; और

(घ) दिल्ली प्रशासन को धन उपलब्ध कराने के बारे में सरकार क्या कार्यवाही कर रही है ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं, श्रीमान दिल्ली बिना विधान-मण्डल के एक संघ-शासित क्षेत्र होने के नाते, इसकी अपनी कोई पृथक संचित निधि नहीं है। दिल्ली प्रशासन के लिए केन्द्रीय बजट में प्रदत्त राशियों का संचालन प्रशासन को सौंपी गई शक्तियों के अर्धीन स्वयं प्रशासन द्वारा किया जा सकता है।

(ख) ग्रारम्भ में दिल्ली के लिये 1969-70 के लिए 23.40 करोड़ रुपयों के योजना परिव्यय का निर्णय किया गया था। इस परिव्यय को अभी-अभी 24.40 करोड़ रुपयों तक बढ़ाया गया है। इसके अतिरिक्त, 69 लाख रुपयों की स्कीमें भी, जो कि गत वर्ष कार्यान्वित नहीं की गई थी, स्वीकृत की जायेंगी यदि यह व्यय चालू वित्तीय वर्ष के दौरान किया जा सके।

(ग) और (घ), प्रश्न नहीं उठता।

**पहलगांव विश्रामालय**

808. श्री झुंजन सिंह मदीरिया : क्या पर्यटन तथा असेनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि :

(क) पहलगांव विश्रामालय पर कितना व्यय किया गया है ; और

(ख) जम्मू तथा काश्मीर सरकार तथा केन्द्रीय सरकार ने इस व्यय का कितना-कितना भाग वहन किया है ?

पर्यटन तथा असेनिक उड्डयन मन्त्री (डा० करण सिंह) : 49,000 रुपये।

(ख) व्यय पूर्ण रूप से राज्य सरकार द्वारा वहन किया गया।

**Nationalisation of Indian Circus**

809. SHRI K. ANIRUDHAN :  
SHRI P. RAMAMURTI :  
SHRI E.K. NAYANAR :  
SHRI C.K. CHAKRAPANI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government propose to nationalize the Indian Circus ; and

(b) if so, when and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN): (a) No, Sir, there is no such proposal.

(b) Does not arise.

## State Lotteries

810. SHRI VASUDEVAN NAIR :  
DR. RANEN SEN :  
SHRI JAGESHWAR YADAV :  
SHRI PREM CHAND  
VERMA :  
SHRI BHOGENDRA JHA :  
SHRI V. NARASIMHA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

- (a) how many States have so far launched lotteries to raise additional resources ;  
(b) what is the revenue raised by each State so far from these lotteries ; and  
(c) the purpose for which the additional income from lotteries is being used by the States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Governments of Assam, Haryana, Kerala, Jammu and Kashmir, Madhya Pradesh, Maharashtra, Mysore, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal have so far launched State lotteries.

(b) and (c). A statement giving the required information received from the Governments of Assam, Haryana, Kerala, Jammu and Kashmir, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal is laid on the Table of the House. [Placed in Library. See No. LT-2040/69] The information from the Governments of Madhya Pradesh and Mysore is awaited and will be laid on the Table of the House on receipt.

## भारतीय हाकी के स्तर का गिरना

811. श्री चंद्रिका प्रसाद : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय हाकी का स्तर जो विश्व भर में मान्य था, अब गिरता जा रहा है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या भारत सरकार का विचार इस खेल को नया नेतृत्व प्रदान करने का है ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री मन्त बर्मान) : (क) और (ख). मेक्सिको ओलिम्पिक में भारतीय हाकी टीम की असफलता के बाद अखिल भारतीय खेल परिषद द्वारा स्थापित हाकी समिति ने इस मामले की व्यापक रूप से जांच की है। रिपोर्ट की प्रतियां संसद पुस्तकालय में उपलब्ध हैं।

(ग) इस मामले का संबंध मुख्य रूप से, भारतीय हाकी संघ से है, जिससे समिति द्वारा की गई विभिन्न सिफारिशों पर अमल करने के लिए तुरन्त उपयुक्त कदम उठाने के लिये अनुरोध किया गया है।

## भारतीय क्रिकेट टीम

812. श्री चन्द्रिका प्रसाद : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्व विख्यात भारतीय क्रिकेट टीम का स्तर गिरता जा रहा है और इससे टीम में बहुत अस-नोब फैल गया है ; और

(ख) यदि हां, तो इस के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री मन्त बर्मान) : (क) और (ख). इस बारे में मतभेद है कि क्या भारतीय क्रिकेट के स्तर में कोई गिरावट आई है। केवल मैच में हार जाने से यह सिद्ध नहीं होता कि स्तर में गिरावट आई है।

क्रिकेट का स्तर और ऊंचा उठाने के लिए भारतीय क्रिकेट नियंत्रण बोर्ड कदम उठा रहा है।

## Allotment of Land for Airstrip to Mysore Cements Ltd.

813. SHRI A. SREEDHARAN :  
SHRI S. M. KRISHNA :  
SHRI K. LAKKAPPA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

- (a) whether it is a fact that the Mysore

Cements Ltd. applied for Land in the State of Mysore to have an airstrip ;

(b) if so, whether the Government of Mysore have accorded the permission with the approval of the Central Government ; and

(c) when and under what circumstances the permission was accorded to this factory ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :**  
(a) to (c). No reference from the State Government has been received in this regard. The Director General of Civil Aviation, now-ever, received a request in August, 1969 from the Associated Cement Co. Ltd., Shahabad, Mysore, seeking approval for the construction of an airstrip near village Sannur in District Gulbarga on land owned by them. The firm has also requested for issue of a private accordance licence for the proposed airstrip. The Civil Aviation Department is arranging for inspection of the site.

**Harijans Killed in Nagla Mubarakpur  
Village of Janasatha in  
Uttar Pradesh**

814. **SHRI VASUDEVAN NAIR :**  
**SHRI JAGESHWAR YADAV :**  
**DR. RANEN SEN :**  
**SHRI INDRAJIT GUPTA :**  
**SHRI SARJOO PANDEY :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether five Harijans were killed in Nagla Mubarakpur village of Janasatha tehsil in U. P. on the 17th September, 1969 when a group of caste Hindus attacked the Harijans of the village ;

(b) if so, the action taken by the U. P. Government to punish the offenders ;

(c) whether it is a fact that the incidence of attacks on Harijans is on the increase in the country ; and

(d) if so, what steps are being taken by the Central and State Governments to protect the Harijans from such attacks ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) and (b). According to the information furnished by

the Government of Uttar Pradesh, on 17th September, 1969 one Attar Singh Jat and his party including some Harijans clashed with Mohan Singh Harijan and others resulting in the death of two persons on the spot and three persons subsequently in the hospital. All the 32 accused persons have been apprehended and charge-sheet is being submitted to the court.

(c) and (d). Information is being collected from all the State Governments.

**Raising of Status of Judicial  
Commissioner's Court**

815. **SHRI C. K. CHAKRAPANI :**  
**SHRI K. RAMANI :**  
**SHRI K. ANIRUDHAN :**  
**SHRIMATI SUSEELA  
GOPALAN :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have any proposal for raising the status of Judicial Commissioner's court to that of a High Court ;

(b) if so, when it is likely to be done ; and

(c) if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) No, Sir.

(b) Does not arise.

(c) The volume of work arising in the Judicial Commissioner's Courts does not justify any change.

**Setting Up of a Bench of Rajasthan High  
Court at Jaipur**

816. **SHRI SHRI CHAND GOYAL :**  
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received a demand for setting up a Bench of Rajasthan High Court at Jaipur ;

(b) whether it is a fact that the Bar Council of India has supported that demand ; and

(c) if so, the response of Government to that demand ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) **Repre-**

sentations from Bar Associations in Rajasthan have been received urging the need to establish a Bench of the High Court at Jaipur.

(b) No communication has been received from the Bar Council of India.

(c) The Bench of the Rajasthan High Court at Jaipur was abolished in 1958 on the recommendation of the Rajasthan Capital Enquiry Committee. There is no change in the circumstances to warrant reconsideration of the decision.

#### Industrial Security Force

817. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Industrial Security Force has since been constituted :

(b) if so, whether consultations have been held with the State Governments for the deployment of the Force ; and

(c) if so, the industrial installations in the States where the Force will be utilised ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDRA CHARAN SHUKLA) : (a) Yes. Sir.

(b) Since the Force is deployed in Government of India Undertakings only, the question of consultation with the respective State Governments does not arise.

(c) The Force will be utilised for the protection and security of Industrial Undertakings owned by the Central Government and industrial undertaking in the Public Sector.

#### Cultural Agreement with Philippines

818. SHRI B. K. DASCHOW-DHURY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Foreign Minister of the Philippines visited India in the month of September, 1969 and whether any cultural agreement was signed between the two countries ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND

YOUTH SERVICES (SHRIMATI JAHNARA JAIPAL SINGH) : (a) Yes, Sir.

(b) The Agreement provides for cooperation between the two countries in the fields of Education, Science, Art and Culture, Radio and Television and Sports through exchange of personnel and materials, award of Scholarships to students, etc.

#### Illegal Stay of Pakistanis in India

819. SHRI KANWAR LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) total number of Pakistanis living in India as on the 31st October, 1969 ;

(b) number of such Pakistanis whose Visas are expired but they are still staying back in India ;

(c) the number of such Pakistanis in Delhi, Gujarat and Bombay ;

(d) the number of Pakistanis who have been living in India for one year, two years and three years after the expiry of their visas with the figures separately ; and

(e) the reasons for their stay and the action to be taken for sending them back to Pakistan ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (e). The information is being collected and will be laid on the Table of the House.

#### Allegation of Corrupt Practices Against Academy of General Education, Mysore

820. SHRI SARJOO PANDEY :  
SHRI K. HALDAR :  
SHRI K. M. MADHUKAR :  
SHRI JAGESHWAR YADAV :  
SHRI YOGENDRA SHARMA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Prime Minister has received a letter from the General Secretary of the All India Students Federation regarding the corrupt practices of the 'Academy of General Education' south Canara District Mysore and demanding immediate action against that institution ;

(b) the charges raised in that letter about that institution ; and

(c) the steps Government propose to take against that institution ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) The Federation has represented against the excessive tuition fees and capitation fees charged by the Academy in its medical and engineering colleges.

(c) As for the engineering college, the Ministry of Education and Youth Services has requested the State Government to persuade the Academy to come under the State Grant-in-aid code and to discontinue collection of capitation fees. According to the report received from the State Government the State Government is pursuing the matter with the Academy.

As for the medical college, the Ministry of Health, Family Planning, Works, Housing and Urban Development has taken up the matter with the State Government.

हिन्दी के प्रयोग से सम्बन्धित निर्णयों का कार्यान्वित न किया जाना

821. श्री नारायण स्वरूप शर्मा : क्या शिक्षा तथा युवक सेवा मंत्री यह बनाने की कृपा करेंगे कि :

(क) मंत्री महोदय ने अधिकतर निर्णयों को, विशेषकर भूतपूर्व शिक्षा मंत्री डा० त्रिगुण सेन की अध्यक्षता में 17 सितम्बर, 196८ को हुई केन्द्रीय हिन्दी समिति की तीसरी बैठक में लिये गये निर्णय संख्या 12 को किन कारणों से अस्वीकार कर दिया है ; और

(ख) क्या यह भी सच है कि डा० सेन के शिक्षा मन्त्रालय के सभी प्रशासनिक आदेशों को मूलतः हिन्दी में जारी करने के आदेशों को भी वह कार्यान्वित नहीं कर रहे हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) प्रधान मंत्री की अध्यक्षता में 17 दिसम्बर, 1968 को हुई केन्द्रीय हिन्दी समिति की तीसरी बैठक में लिये गये निर्णयों में से जिनका सम्बन्ध शिक्षा तथा युवक सेवा मन्त्रालय से है पर अमल किया

जा रहा है। उस बैठक की कार्यवाही में निर्णय संख्या 12 जैसा कोई निर्णय नहीं है। भूतपूर्व शिक्षा मंत्री (डा० त्रिगुण सेन) उम समिति के सदस्य थे।

(ख) भूतपूर्व शिक्षा मंत्री (डा० त्रिगुण सेन) ने ऐसा कोई आदेश जारी नहीं किया था, क्योंकि राजभाषा (संशोधन) अधिनियम, 1967 की धारा 3 की उपधारा- 3 में व्यवस्था है कि उप-धारा (i) में दिये गये तर्कों के बावजूद हिन्दी और अंग्रेजी दोनों भाषाओं का प्रयोग निम्नलिखित बातों के लिये किया जायेगा।

(i) केन्द्रीय सरकार अथवा किसी मन्त्रालय, विभाग अथवा उसके किसी कार्यालय अथवा किसी निगम अथवा केन्द्रीय सरकार द्वारा नियंत्रित अथवा उसके अधिकार में किसी निगम अथवा कम्पनी द्वारा जारी किये गये अथवा तैयार किये गये संकल्प, आदेश, निगम, अधिसूचनाएं, प्रशासकीय अथवा अन्य रिपोर्टें अथवा प्रैस विज्ञप्तियां।

(ii) किसी सदन अथवा संसद के सदन में रखे गये प्रशासकीय और अन्य रिपोर्टें तथा सरकारी कागज।

उपर्युक्त मामलों में से सम्बन्धित इस मन्त्रालय के विद्यमान आदेश, अधिनियम के उपबन्धों के अनुरूप है।

#### Recognition of Employees Union and Constitution of Pay Commission

822. SHRI N. K. SOMANI :  
SHRI S. K. TAPURIAH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether in view of the President's advice to the Central Government employees to unite and strengthen the trade union movement, Government will recognise their banned unions ; and

(b) whether another pay commission will be constituted to go into their latest

demands for the review of their pay scales etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Government have already issued instructions regarding the grant of fresh recognition to the federations/associations/unions of Government employees which were derecognised for their participation in the Central Government Employees' Strike of September 19, 1968.

(b) The question of setting up of another Pay Commission is under the consideration of the Government.

#### Evolving National Policy for Declaration of Holidays

823. DR. SUSHILA NAYAR :  
SHRI S. M. KRISHNA :  
SHRI YAMUNA PRASAD  
MANDAL :  
SHRI K. LAKKAPPA :  
SHRI A. SREEDHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some suggestions have recently been submitted to the Government by the Council of Indian Employees in regard to evolving a national policy regarding declaration of holidays in the country ;

(b) if so, the details of the suggestions ; and

(c) Government's decision thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) No such suggestions have been received.

(b) and (c). Do not arise.

#### Judicial Enquiry into Charges against Chief Minister of Rajasthan

824. SHRI MADHU LIMAYE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister has received any communication from a Member of Parliament about the need for an independent judicial inquiry into the charges against Shri Sukhadia submitted by the Rajasthan Legislators, charges regarding the

Chhoti Sadri gold case and also about the Bhilwara Defence Fund case ;

(b) whether Government's attention has been drawn to the statements of Shri Sukhadia in which he has expressed his willingness to have the charges examined ;

(c) whether in view of these communications and statements of the Chief Minister, Government propose to appoint a judicial inquiry to be presided over by a Judge of the Supreme Court ; and

(d) if not, the reasons for not conceding the demand for an inquiry ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) According to reports published in some newspapers, the Chief Minister of Rajasthan is stated to have asked the Hon'ble Member to prove his charges.

(c) and (d). The Central Bureau of Investigation are already holding a preliminary enquiry in the Chhoti Sadri gold case. The question of having a judicial inquiry into the matter could be considered only if there is a *prima facie* case.

#### Communal Riots in Bihar

825. SHRI S. M. KRISHNA :  
SHRI A. SREEDHARAN :  
SHRI K. LAKKAPPA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that communal riots broke out in Bihar during September/October, 1969 ;

(b) if so, the number of persons killed and injured due to the riots in that State ;

(c) the estimated loss of property as a result thereof ; and

(d) the steps taken or proposed to be taken by Government to curb communal riots in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). Facts are being ascertained from the State Government.

(d) The problems was discussed in all its aspects by the Standing Committee of the

National Integration Council on 16th October, 1969, and the all party conference on 3rd and 4th November. The Government are of the view that a joint mass campaigning and education by all political parties in favour of communal amity and harmony will go a long way in strengthening the forces of good will and in preventing the outbreak of communal clashes in future. The Central Government also remain in constant touch with the State Governments to review the action taken by them to implement the agreed decisions.

#### **Rounding up of Pak-Trained Mizo Guerillas**

826. SHRI MANIBHAI J. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there have been reports about a number of Pakistan-trained Mizo Guerillas who sneaked, on their way back from East Pakistan, into India through Mizo hill District border with arms supplied by their Pakistani friends ; and

(b) if so, the steps which Government have taken or propose to take to round them up ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Government have no such information. The security forces however continue to maintain utmost vigilance.

#### **Anti-National Elements attacking Military Personnel in Srinagar**

827. SHRI BAL RAJ MADHOK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that anti-social and anti-national elements have been attacking military trucks and man-handling military personnel in the city of Srinagar ;

(b) whether it is also a fact that civil authorities have failed to do their duty in bringing such elements to book ;

(c) whether it is also a fact that there is severe resentment in the Security Forces which are bound by discipline and cannot take any defensive action against such rowdy elements ; and

(d) if so, the steps Government propose to take to prevent the situation from taking an uglier shape ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) In the course of some demonstrations in Srinagar, there have been incidents of Army vehicles being attacked and Army personnel being injured by stone throwing etc.

(b) No, Sir. The Government of Jammu and Kashmir have been taking serious notice of such incidents, making inquiries and prosecuting the accused persons if sufficient evidence was secured.

(c) and (d). While these incidents can cause annoyance, it is not correct to say that there is any resentment among the security forces on this account. Steps have been taken to reduce the possibility of the occurrence of such incidents.

#### **Pakistani and Chinese Agents in India**

828. SHRI BAL RAJ MADHOK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Pak and Chinese agents are active in different parts of the country ;

(b) whether it is also a fact that Army had to be deployed in Ahmedabad and many other places to maintain law and order which was disturbed by the activities of such elements ;

(c) whether it is also a fact that the object of such elements is to divert the attention of Army from its normal duties so that it may facilitate the aggressive action by Pakistan and China ; and

(d) if so, the steps being taken to liquidate such elements from the defence point of view ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Government have no such information.

(d) Vigilance is maintained by all concerned agencies of the Government to detect and curb such activity.



### Prime Minister's Tour of Assam

829. SHRI HEM BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Prime Minister cancelled her proposed visit to Assam just on the eve of it ; and

(b) if so, the specific reasons for the cancellation of this visit ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The visit was cancelled on the advice of the State Government.

### Khan Abdul Ghaffar Khan's visit to India

830. SHRI PREM CHAND VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the purpose for which Khan Abdul Ghaffar Khan was invited to visit India ;

(b) whether the Prime Minister has had talks with Badshah Khan on the communal trouble in the country before he went to Ahmedabad and whether the work that he was doing had the approval of the Prime Minister and of Government ; and

(c) if so, whether Badshah Khan rendered any advice to Government and if so, what was the advice and whether Government had accepted it ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). Khan Abdul Ghaffar Khan's journey to India after 22 years has been made with the object of renewing acquaintances, to participate in the Gandhi centenary celebrations and to receive the Jawahar Lal Nehru Award for International Understanding. The Prime Minister had the opportunity of talking to Badshah Khan on several occasions. However, advice was neither sought nor given. Khan Abdul Ghaffar Khan has expressed his views publicly and openly as befits Mahatma Gandhi's disciple and follower.

### Racketeering in Sending Indians Abroad

831. SHRI S. C. SAMANTA : Will

the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken or being taken against racketeers promising Indian Citizens to settle in Canada or some such other country, extracting thousands of rupees from innocent citizens ;

(b) whether it is a fact that racketeers have been operating in like manner, luring citizens to settle in U. K. till the Government of that country made entry into that country more difficult ; and

(c) the number of victims traced so far and the sums of money extracted so far since the racketeers started campaign for settlement in Canada ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Two cases (from the period 1965 upto date) in which passport racketeers had extracted various amounts from the Indian citizens promising them to obtain employment vouchers from U. K. and/or passports, to enable them to proceed to U. K. came to the notice of C. B. I. Both these cases were investigated and the accused were charge-sheeted and prosecuted. No other case of racketeers promising Indian nationals to get them settled in Canada etc. and extracting thousands of rupees from innocent Indian citizens came to the notice of the C. B. I. or was investigated by them.

The State Governments of Gujarat, Haryana, Nagaland and Punjab and the Union Territories of Andaman and Nicobar Islands, Himachal Pradesh, L. M. and A. Islands, NEFA and Manipur have informed that no such case has come to their notice. Information in respect of the remaining States Union Territories is being collected and will be laid on the Table of the Sabha on receipt.

### Demarcation of Boundary between Punjab and Haryana

832. SHRI S. C. SAMANTA :  
DR. P. MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the reaction of the Government of India to the idea of a new Commission to re-demarcate the boundaries of the disputed areas between Haryana and Punjab ;

(b) whether the Government spokesmen of Haryana and Punjab have given any indication of their approval or disapproval of the idea ; and

(c) if the idea of a Commission of the nature described above does not find favour, what other steps are being taken to settle the various claims ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). It is not proposed to appoint a new Commission to go into these disputes. Government propose to continue their efforts to find an agreed solution to this issue, failing which Government will announce its decision before the budget session of Parliament.

#### **Bombay Port Trust Railway Worker's Union**

833. SHRI P. VISWAMBHARAN :  
SHRI A. SREEDHARAN :  
SHRI S. M. KRISHNA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Bombay Port Trust Railway Workers' Union has submitted a memorandum demanding reservation of vacancies for backward class people ;

(b) if so, whether there is any provision for reservation of certain number of vacancies for the backward class people in the Bombay Port Trust Railways ; and

(c) if there is no provision, what are the reasons for this special concession to Bombay Port Trust authorities ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). A representation was received by the Bombay Port Trust from the Bombay Port Trust Railway men's Union on the subject of reservation of posts in the Port Trust for members of Scheduled Castes and Scheduled Tribes. The representation did not contain any request for reservation of vacancies for backward classes. Even under the Central Government there is no provision for reservation for "backward" classes as such. The Bombay Port Trust does provide for reserva-

tion for Scheduled Castes and Scheduled Tribes in their services.

(c) Does not arise.

#### **Creation of Road Board on Pattern of Railway Board**

834. SHRI DHIRESWAR KALITA :  
SHRI HEM RAJ :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Indian Road Congress has demanded more funds for road development and the creation of a Road Board with independent budget on the pattern of the Railway Board ; and

(b) if so, Government's reaction thereto ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes, Sir.

(b) The present Fourth Plan Allocation for roads stands at Rs. 829 crores. It has not been possible so far to increase it to Rs 1150 crores as suggested by the Indian Road Congress. The proposal to constitute a Central Road Board as proposed by the Indian Roads Congress has also not been accepted so far.

#### **Recommendations of the I.G.P's Regarding Police Entry into University Campus**

835. SHRI DHIRESWAR KALITA :  
Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have received the recommendations of the 1966 Conference of Inspectors-General of Police regarding police entry into University Campuses ; and

(b) if so, Government's views thereon ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) The matter is under consideration of the Government.

#### **Communal Riots**

836. SHRI R. BARUA :  
SHRI N. R. LASKAR :

**SHRI CHENGALRAYA NAIDU :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that he has made certain statements alleging that Jan Sangh is responsible for spreading of communal riots in the country and the speeches of the ex-President of the Jan Sangh were responsible for the communal riots in September, 1969 through out the country ;

(b) if so, how far this statement is true ;

(c) whether any action is being proposed to be taken against the Jan Sangh or its ex-President for spreading communal riots ; and

(d) if not, the reasons thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) and (b). Addressing a meeting of the Delhi Congressmen on September 28, 1969 the Home Minister condemned the activities of parties and individuals who preached communalism and carried on a tirade against the Muslims.

(c) A case under section 153-A of the Indian Penal Code has been registered in Delhi in respect of the speech delivered by Shri Balraj Madhok on September 27, 1969 at Vithal Bhai Patel House and is being investigated according to law.

(d) Does not arise.

#### Enquiry into Communal Riots in Gujarat

837. **SHRI R. BARUA :**  
**SHRI N. R. LASKAR :**  
**SHRI RABI RAY :**  
**SHRI K. P. SINGH DEO :**  
**SHRI SHIVA CHANDRA JHA :**  
**SHRI BENI SHANKER SHARMA :**  
**SHRI RAM AVTAR SHARMA :**  
**SHRI CHENGALRAYA NAIDU :**  
**SHRI S. M. BANERJEE :**  
**SHRI DEVEN SEN :**  
**SHRI PRAKASH VIR SHASTRI :**  
**SHRI S. M. SOLANKI :**  
**SHRI VALMIKI CHOUDHURY :**  
**SHRI BIBHUTI MISHRA :**  
**SHRIMATI JYOTSNA CHANDA :**  
**SHRI D. N. TIWARY :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the State Government of Gujarat has appointed a Supreme Court Judge to head the 3 man Commission to go into the communal riots in Gujarat State ;

(b) if so, whether the Centre has agreed to assist the Commission ; and

(c) when the Commission is likely to submit its report ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :** (a) Yes, Sir.

(b) The Central Government always extend. Such reasonable assistance as may be sought.

(c) It is hoped that the Commission will submit its report by February 28, 1970.

#### Opening of Indian Hotels in Ceylon Nepal and Iran

838. **SHRI N. R. LASKAR :**  
**SHRI R. BARUA :**  
**SHRI MAYAVAN :**  
**SHRI CHENGALRAYA NAIDU :**  
**SHRI A. SREEDHARAN :**  
**SHRI S. M. KRISHNA :**  
**SHRI K. LAKKAPPA :**

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to State :

(a) whether it is a fact that an agreement was reached between the Government of India and Governments of Ceylon, Nepal and Iran to open Indian Hotels in these countries ;

(b) if so, whether these countries have agreed to repatriate the profits to India ;

(c) if so, whether these hotels will be in the private or public sector ; and

(d) whether similar negotiations are also being held with Ghana, Singapore and Fiji ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :** (a) to (d). No such agreement has been entered into by the Government. The Oberoi Hotels Private Ltd. have, however, sought Government approval to their agreement with the Cooperative Wholesale Establishment, Colombo, which is a statutory corpora-

tion owned by the Ceylon Government, to provide technical assistance for the construction/operation of a Western style hotel to be located in Colombo. They have been advised to ensure that the repatriation of payments made to them will be permitted.

It is understood from Oberoi Hotels Private Ltd., that they have entered into an agreement with Soaltee Hotel Private Ltd. in Nepal on more or less the same basis which also provides that their share of the profits will be repatriated, and that similar negotiations are in progress with Iran, Ghana, Singapore and Fiji.

#### Row Over Selection of Director National Museum

839. SHRI N. R. LASKAR :  
SHRI R. BARUA :  
SHRI CHENGALRAYA NAIDU :  
SHRI K. P. SINGH DEO :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact the Union Government had a row over a selection made by the U. P. S. C. for the post of Director, National Museum ;

(b) if so, whether some favour was shown by the U. P. S. C. by selecting an unqualified man for the post and rejecting qualified persons ;

(c) if so, what steps were taken by Government in this regard ; and

(d) whether the U. P. S. C. has been asked to function independently and above board ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) No, Sir.

(b) and (d). Do not arise.

#### Clashes between Students and D.T.U Staff

840. SHRI R. BARUA :  
SHRI S.P. RAMAMOORTHY :  
SHRI K. LAKKAPPA :  
SHRI OM PRAKASH TYAGI :  
SHRI RAM GOPAL  
SHALWALE :  
SHRI N.R. LASKAR :  
SHRI RAGHUVIR SINGH  
SHASTRI :

SHRI ARJUN SINGH  
BHADORIA :  
SHRI D. AMAT :  
SHRI LAKHAN LAL KAPOOR :  
SHRI N.K.P. SALVE :  
SHRI C. MUTHUSAMI :  
SHRI V. NARASIMHA RAO :  
SHRI A. SREEDHARAN :  
SHRI RAM AVTAR SHARMA :  
SHRI S.M. BANERJEE :  
SHRI N. SHIVAPPA :  
SHRI VIRENDRAKUMAR  
SHAH :  
SHRI J.K. CHOUDHARY :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that during the months of August and September last, there were a number of clashes between the students of Delhi University and the D.T.U. staff ;

(b) whether it is also a fact that on some of the occasions, the bus services in the capital were suspended without a proper notice with the result that the people had to face a lot of inconvenience ;

(c) if so, what were the main disputes between the two sections and the reasons why no action was taken by the Central Government for their settlement ; and

(d) whether Government will make proper arrangements in future when such an emergency arises ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) There was temporary stoppage of bus services on a few occasions.

(c) According to the Delhi Transport Undertaking the main dispute was due to the reluctance on the part of students to buy tickets. Necessary action has been taken by the Delhi Administration to resolve the disputes.

(d) The D.T.U. are taking every step possible to avoid inconvenience to the travelling public and to ensure that there is no break-down of transport services in the city.

**Probe into Mahatma Gandhi's  
Assassination**

841. SHRI R. BARUA :  
SHRI PREM CHAND VERMA :  
SHRI N. R. LASKAR :  
SHRI YAMUNA PRASAD  
MANDAL :  
DR. SUSHILA NAYAR :  
SHRI MAYAVAN :  
SHRI V. NARASIMHA RAO :  
SHRI INDERAJIT GUPTA :  
SHRI BENI SHANKER  
SHARMA :  
SHRI CHANGALRAYA  
NAIDU :  
SHRI DEVEN SEN :  
SHRI D. N. PATODIA :  
SHRI N. K. SOMANI :  
SHRI S. K. TAPURIAH :  
SHRI RAGHUVIR SINGH  
SHASTRI :  
SHRI BHARAT SINGH  
CHAUHAN :  
SHRI HUKAM CHAND :  
KACHWAI :  
SHRI D. N. TIWARY :  
SHRI RAM SEWAK YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the one-man Commission appointed to probe into the conspiracy to assassinate Mahatma Gandhi has submitted its report ;

(b) if so, the main points mentioned in the report ; and

(c) whether Govt. propose to lay a copy of the Report on the Table of the House ; and

(d) what action is being taken by Government as a result of the findings of the Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) to (d). The report is under consideration of the Govt.

**शिक्षा मन्त्रालय में हिन्दी स्टेनोग्राफर  
तथा हिन्दी स्टेनोग्राफिस्ट**

842. कुमारी कमला कुमारी :  
श्री बलराज मधोक :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) उनके मन्त्रालय में कितने हिन्दी स्टेनोग्राफर और कितने स्टेनोग्राफिस्ट हैं ;

(ख) उनमें से कितनों ने संघ लोक सेवा आयोग तथा शिक्षा निदेशालय दिल्ली की हिन्दी स्टेनोग्राफी की परीक्षा पास की है और तत्सम्बन्धी ब्यौरा क्या है ; और

(ग) उन स्टेनोग्राफरों तथा स्टेनोग्राफिस्टों में से अनुसूचित जातियों तथा अनुसूचित जन जातियों के कर्मचारियों का क्या ब्यौरा है जिन्होंने उक्त परीक्षा पास कर ली है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० बी० के० शार० बी० राव) : (क)

हिन्दी स्टेनोग्राफर — 3

हिन्दी स्टेनोग्राफिस्ट — 1

(ख) तीन हिन्दी-स्टेनोग्राफर में से दो ने संघ लोक सेवा आयोग की परीक्षा उत्तीर्ण कर ली है। तीसरा स्टेनोग्राफर राज्य-मन्त्री के व्यक्तिगत स्टाफ में है और मन्त्री जी के विवेक पर उसका चयन किया गया है। संघ लोक सेवा आयोग अथवा शिक्षा निदेशालय, दिल्ली द्वारा संचालित परीक्षा उसने उत्तीर्ण नहीं की है। जून, 1966 में मन्त्रालय द्वारा ली गई विभागीय परीक्षा के आघार पर उसे नियुक्त किया गया था। हिन्दी स्टेनोग्राफिस्ट ने शिक्षा निदेशालय, दिल्ली द्वारा परिचालित की गयी हिन्दी आशुलिपि-परीक्षा उत्तीर्ण कर ली है।

(ग) कोई हिन्दी स्टेनोग्राफर अनुसूचित जाति तथा अनुसूचित जन सम्प्रदाय का नहीं है। फिर भी, हिन्दी स्टेनोग्राफिस्ट अनुसूचित जाति का है।

**Purchase of Aircrafts of I.A.C.**

843. SHRI PREM CHAND VERMA :  
SHRI P. C. ADICHAN :  
SHRI SITARAM KESRI :  
DR. RANEN SEN :

SHRI N. SREEKANTAN NAIR :  
 SHRI MADHU LIMAYE :  
 SHRI D. N. PATODIA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether a decision has been taken for the purchase of aircraft for Indian Airlines and if so, which aircraft has been approved ;

(b) the price of each plane to be purchased as compared to the other makes of aircraft available and their comparative capacity to carry passengers and performance ;

(c) what is proposed to be done with the old aircraft which would become surplus ; and

(d) the advantages of the deal ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR KARAN SINGH) :

(a) to (d) An 'ad hoc' Committee has been constituted under the chairmanship of the Secretary, Ministry of Tourism and Civil Aviation to advise Government on the selection of a suitable aircraft for Indian Airlines. This Committee will consider the claims and recorded performance of various types of aircraft offered to Indian Airlines before making their recommendations in regard to the type and number of aircraft to be purchased.

#### Greater Control by State Governments Over IPS Officers

844. SHRI PREM CHAND VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether he has received any communication from the West Bengal Government asking for more powers to deal with I. P. S. Officers ;

(b) if so, what exactly is the nature of the demand and whether the Central Government have considered the matter ;

(c) if so, what is the attitude of the Central Government on the issue raised and whether they are prepared to allow greater control by the State Government over I.P.S. Officers ;

(d) whether this will not affect the position of other All India Services ; and

(e) if so, how the matter is proposed to be resolved ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

(c) and (d). The State Governments already have adequate control over the All India Service Officers. They are competent to initiate disciplinary action against officers serving under the State Governments and to arrange their postings. They can in consultation with the Union Public Service Commission impose all penalties except of dismissal, removal and compulsory retirement.

(e) In view of the answers above, question does not arise.

#### Discovery about Operation of a Spying in Northern India

845. SHRI N. R. DEOGHARE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Punjab Intelligence Department discovered a spying in Northern India and some valuable maps, charts and a transmitter have been recovered from a spy who was disguised as a Cobbler near an important airport ;

(b) if so, for how long this spying has been operating in the Northern India ;

(c) whether its activities have been confined only to Northern India or whole of the country ; and

(d) what action has been taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (d). Facts are being ascertained.

#### Mao Posters in Trichur Town

846. SHRI N. R. DEOGHARE :  
 SHRI MANIBHAI J. PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Mao posters asking the people to organise uprising were found pasted on the walls in Trichur Town on the 8th October, 1969 ;

(b) if so, who was responsible for the pasting of such posters ; and

(c) what action Government have taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). Facts are being ascertained from the State Government.

#### Increase in I. A. C. Fares

847. SHRI N. R. GEOGHARE :  
 SHRI N. R. LASKAR :  
 SHRI S. C. SAMANTA :  
 SHRI MAYAVAN :  
 SHRI CHENGALRAYA  
 NAIDU :  
 SHRI D. N. PATODIA :  
 SHRI MURASOLI MARAN:  
 SHRI BENI SHANKER  
 SHARMA :  
 SHRI RAM AVTAR  
 SHARMA :  
 SHRI MUHAMMAD  
 SHERIFF :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the reasons in detail leading to an increase in air fare of Indian Airlines ;

(b) the expected impact of the increase in fare on the quantum of traffic ; and

(c) annual increase in returns as a result of increase in fare ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) The raise was necessitated among other factors by increased expenditure on aviation fuel and oil due to increased taxation and increased cost of passenger and labour amenities, insurance, rental charges, etc.

(b) No adverse effect is expected on the quantum of traffic.

(c) Rs. 300.00 lakh approximately.

#### Simplification of Formalities at International Airports

848. SHRI HIMATSINGKA :  
 SHRI K. P. SINGH DEO :  
 SHRI R. BARUA :  
 SHRI N. R. LASKAR :  
 SHRI M. SUDARSANAM :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have agreed to simplify the equalities at the country's international airports ;

(b) if so, the precise decisions taken in this regard ; and

(c) how the revised procedure for handling traffic at the international airports in the country compares with other countries ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) and (b). Yes, Sir. Government is seized of the problem of facilitation which has two aspects ; (i) provision of added facilities at airport terminals, and (ii) simplification of paper work relating to frontier formalities such as customs, immigration and health clearance.

On (i) above, a Committee under the chairmanship of Shri J.R.D. Tata has recently examined the matter and made important recommendations towards modernising the terminal and other facilities at international airports in India for consideration by Government.

As regards (ii), a high level interdepartmental committee for facilitation under the chairmanship of Civil Aviation Secretary and including senior representatives of Customs, Immigration, Health and Civil Aviation, has been meeting periodically to look into the various policy aspects of frontier formalities to ensure that decisions are taken on a broader basis and implemented without delay.

Some of the suggestions put forward by a Facilitation Team of IATA, which have been accepted for implementation, are :—

- (i) Introduction of DDVP system of disinsection of aircraft whereby the aircraft could be disinsected during flight ;
- (ii) Channeling of arriving passengers so as to enable faster clearance of those without dutiable articles ;
- (iii) Elimination or simplification of the forms for personal declaration of health and origin from arriving passengers ;
- (iv) Abolition of the system of issue of gate passes by Customs authorities in respect of passenger's baggage.

(c) There is considerable room for improvement in regard to the handling of traffic at our international airports and it is hoped that with the new structures that are being planned and implemented it will be possible to substantially improve this aspect of passenger service.

#### Second Shipyard at Cochin

849. SHRI HIMATSINGKA :  
SHRI E. K. NAYANAR :  
SHRI BENI SHANKAR  
SHARMA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the second shipyard at Cochin is not likely to be completed by 1971 ;

(b) if so, the reasons of the protracted delay ; and

(c) by what time the shipyard is likely to be completed according to the revised schedule ; and

(d) the steps being taken to ensure that at least the revised schedule is strictly adhered to ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). The Government have approved in October, 1969, the Revised Project Report prepared by M/S Mitsubishi Heavy Industries of Japan on Cochin Shipyard. It envisages the construction of one building dock for ships upto 66,000 DWT and a shiprepair dock to accommodate ships upto 85,000 DWT. The estimated cost of the project is Rs. 45.42 crores.

Even prior to the receipt of the Revised Project Report, preparatory works like acquisition of land, land and soil surveys, provision of water and electricity, diversion of road etc. had been taken in hand and are in progress. Action has also been initiated to enter into an agreement with M/S Mitsubishi Heavy Industries covering technical collaborative consultancy and assistance to be rendered by them in the construction of the shipyard. A project organisation will be set up shortly and the actual construction of the Shipyard is expected to commence in

1970-71. It is too early to state when the project will be completed as the work on the project will be progressed on the basis of the allocation of funds from year to year.

#### Excavation of Statue of Lord Shiva in New Delhi

850. SHRI HIMATSINGKA :  
SHRI MOHAN SWARUP :  
SHRI S. M. KRISHNA :  
SHRI S. KUNDU :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether a 2-feet tall statue of Lord Shiva of immense antique value has been excavated recently from a roadside tea-stall at Andrews Ganj, New Delhi ;

(b) if so, the precise nature and its value in archaeological terms ; and

(c) where the statue is likely to be installed ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) A one-meter high statue of Lord Shiva was recovered from a road-side tea stall and not excavated.

(b) The sculpture depicts a three-legged diety with four arms having Saivite Sectarian mark on the forehead, and has been identified as *Tripada* Bhairava. On stylistic grounds, it seems to belong to circa 15th-16th Century A. D. Known examples of such images are mostly found in South India.

(c) The sculpture will be handed over to the National Museum for display.

#### Abolition of Ceiling on Tourist Charter Flights

851 SHRI HIMATSINGKA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have lately decided to abolish the ceiling on tourist charter flights in the country ;

(b) the extent to which tourist traffic is likely to be increased as a result of this decision ;

(c) the actual increase in the tourist charter flights per month since the decision has been taken ; and



(d) the extent of additional foreign exchange likely to be earned as a result of the additional tourist traffic ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir. The former limit of 50 charters per year has been removed as this had tended to act as a psychological deterrent.

(b) to (d). The decision to liberalise our charter regulations having been taken only last September, it is too early to assess the actual or potential increase in the traffic and the earnings in foreign exchange. The increase is, however, expected to be substantial as has happened in many countries in Europe and, nearer home, in Ceylon and Thailand.

#### Taking over of private Shipping by Government

852. SHRI BAIDHAR BEHERA :  
SHRI S. M. KRISHNA :  
SHRI S. KUNDU :  
SHRI R. K. BIRLA :  
SHRIMATI ILA PALCHOU-  
DHURI :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that Government propose to take over the control of all private shipping in the country ;

(b) if so, what are the details of this plan ; and

(c) since when Government purpose to take over the Shipping Industry ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

#### Education Problems of Scheduled Castes/ Scheduled Tribes and other Backward Classes

853. SHRI P. R. THAKUR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that one of the Study Groups of the Education Commission (1964-66) examined the educational problems

of the Scheduled Castes, Scheduled Tribes and other Backward Classes :

(b) if so, the details of the recommendations made in the report of this Study Group ; and

(c) whether the Government propose to lay a copy of this Report on the Table or in the Parliament Library ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) and (c). Five copies of the Report of the Study Group were placed in the Parliament Library in October, 1968. The details of recommendations have been given in the Report.

#### Resolution on Scheduled Caste and Scheduled Tribe Scientists in Council of Scientific and Industrial Research

854. SHRI P. R. THAKUR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Unstarred Question No. 5353 on the 20th December, 1968 regarding scientists in Council of Scientific and Industrial Research and other institutes and state :

(a) the details of the specific rules or orders of the Government under which all Class I and Class II (Scientific and Technical) posts in the Council of Scientific and Industrial Research are exempted from the purview of the reservation orders for Scheduled Caste and Scheduled Tribes ;

(b) whether there is any proposal to revise those inequitable rules/orders in view of the negligible representation of the Scheduled castes and Scheduled Tribes ; and

(c) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) The Scientific and Technical posts in the Council of Scientific and Industrial Research and its National Laboratories/Institutes are exempted from the purview of the reservation orders for Scheduled Castes and Scheduled Tribes in pursuance of the orders contained in the Ministry of Home Affairs O. M. No. 9/2/63-SCT-I dated the 2nd November, 1963 a copy of which is laid on the Table of the House. [Placed in Library. See No. LT-2041/69]

(b) and (c). There is no such proposal under consideration. The Council of Scientific and Industrial Research follows in such matters instructions and orders issued by the Ministry of Home Affairs from time to time.

**Facilities to Scheduled Castes and Scheduled Tribes Students Regarding Admission to Graduate and Post-Graduate Courses by Delhi University**

855. SHRI P. R. THAKUR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the University of Delhi provides any special facilities to Scheduled Caste and Scheduled Tribe students in the matter of admission to graduate and post-graduate courses ;

(b) if so, the details thereof ;

(c) whether seats are reserved for each course and distributed to different colleges every year ;

(d) if not, how the implementation of special provisions is ensured ;

(e) the particulars of relaxations for Scheduled Caste and Scheduled Tribe students in the course prescribed by the University ;

(f) whether it is a fact that these relaxations and other facilities for such students are not mentioned in the Bulletins of Information issued by the University ; and

(g) if so, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) :

(a), (b) and (c). There is a reservation of seats up to 15% for Scheduled Castes and 5% for Scheduled Tribes of the total seats in each College/Department. In making admissions to these seats, a concession of 5% marks is allowed to candidates belonging to these categories to improve their eligibility for admission.

(c) Seats are reserved in each course in all the colleges and teaching departments.

(d) Does not arise.

(f) and (g). The information appears in the Bulletin for the Faculty of Law, and the same has been communicated by the University to all the Colleges for their guidance.

The question of inclusion of the information in the Bulletins for other Faculties will be considered by the University at the time of printing of Bulletins for the next academic session.

**Strength of Judicial Posts in States**

856. SHRI P. R. THAKUR : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6127 on the 11th April, 1969 regarding the strength of Judicial posts in States and state :

(a) whether similar information covering the same period for the remaining States will be collected and laid on the Table of the House ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information will be collected and laid on the Table of the House.

**Murder of I. A. F. Officer in Ramakrishnapuram**

857. SHRI K. LAKKAPPA :  
SHRI LAKHAN LAL KAPOOR :  
SHRI A. SREEDHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that an officer of the Indian Air Force residing in the Multi-storeyed flats in Ramakrishnapuram, New Delhi was suddenly killed due to a fatal blow by another officer of the Central Intelligence Bureau residing in the same flats in the first week of September 1969 ; and

(b) if so, what are the details of the incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). No such incident came to the notice of Delhi Police. Delhi Police have, however, reported that an officer of the Civil Aviation Department was taken to the Safdarjang Hospital on 10th September 1969. He expired while on way to the Hospital. The inquest proceedings and the post mortem report revealed that the death was due to heart failure.

**Foreign Money used in Last General Elections**

858. SHRI K. LAKKAPPA :  
SHRI A. SREEDHARAN  
SHRI S. M. KRISHNA :  
DR. SUSHILA NAYAR :  
SHRI YAMUNA PRASAD  
MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have since received the report of the CBI regarding the use of foreign money in the last General Elections ;

(b) if so, the nature of action taken or proposed to be taken by Government against the political parties which received foreign money and disturbed political system in the country during the last General Elections ; and

(c) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Reference is invited to the statement made in the House by the Home Minister on May 14, 1969, in regard to the report of the Intelligence Bureau on the use of foreign money in the last General Elections and for other purpose.

**Allegation against Working of University Grants Commission**

859. SHRI K. LAKKAPPA :  
SHRI S. M. KRISHNA :  
SHRI A. SREEDHARAN :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Government have received some allegations against the working of the University Grants Commission ;

(b) if so, whether it is also a fact that Government have appointed a Committee to inquire into these allegations ;

(c) if so, the names of members of the Committee ;

(d) the terms of reference of the Committee ; and

(e) the time by which the Committee will submit its report to Government ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir.

(b) to (e). Do not arise.

**Complaints against Bangalore University**

860. SHRI K. LAKKAPPA :  
SHRI S. M. KRISHNA :  
SHRI A. SREEDHARAN :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have received some complaint/allegations made by the students against the University of Bangalore ;

(b) if so, the nature of allegations made ;  
(c) whether Government propose to hold any inquiry into the allegations ; and

(d) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). A telegram praying redressal of grievances of students of Bangalore University without indicating the exact nature of grievances, was received. The Vice-Chancellor was requested to send a report which is awaited.

(c) and (d). The matter concerns the State Government.

**Corrupt Officers in Delhi Police Force**

861. SHRI A. SREEDHARAN :  
SHRI K. LAKKAPPA :  
SHRI S. M. KRISHNA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is great resentment among the general public of Delhi in regard to the attitude of Delhi Police for the last more than one year ;

(b) if so, whether it is also a fact that some senior Police Officers are involved or were found involved in several corruption cases during the same period ;

(c) the names and number of Officers against whom such cases have been registered ; and

(d) the nature of action taken or proposed to be taken against such officers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) to (d). During the period from 1-1-1968 to 31-10-1969, 39 cases of corruption were registered against police personnel in Delhi Police. A statement giving the names of the persons against whom cases have been registered is laid on the Table of the House. [Placed in Library. See No. LT—2042/69].

Whenever corruption cases come to notice, the persons are prosecuted in a court of law if adequate evidence is forthcoming. Departmental proceedings and other administrative measures are also taken wherever necessary, depending on evidence available.

**Inquiry into the Death of Mr. J. B. X. D' Cruz**

862. SHRI UMANATH :  
SHRI NAMBIAR :  
SHRIMATI SUSHEELA GOPALAN :  
SHRI B. K. MODAK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Commission of Inquiry on the death of Mr. J. B. X. D' Cruz, has submitted its report ;

(b) if so, whether a copy of the same will be placed on the Table of the House ; and

(c) what is the punishment proposed to all those who have been found directly responsible for his death and also to those who have been found criminally negligent in not providing adequate medical facilities to Mr. D' Cruz ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c). The report is under examination by the Government of Goa, Daman and Diu.

**अमरीकी पर्यटकों को आकर्षित करने के लिये सस्ते किराये वाले चार्टर विमान चलाना**

863. श्री महाराज सिंह भारती : क्या

पर्यटन तथा प्रसैनिक उड्डयन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इटली में बड़ी संख्या में अमरीकी पर्यटकों को बहुत सस्ते किराये पर चार्टर विमान चला कर आकर्षित किया जा रहा है ;

(ख) यदि हाँ, तो क्या भारत में लाखों अमरीकी पर्यटकों को आकर्षित करने के लिए सस्ते किराये पर चार्टर विमान चालू करने के लिए प्रयास किये जा रहे हैं ; और

(ग) प्रति यात्री किस दर से रियायत देने का विचार है ?

**पर्यटन तथा प्रसैनिक उड्डयन मंत्री (डा० कर्ण सिंह) :** (क) इस विषय में हमारे पास कोई सूचना नहीं है।

(ख) और (ग). अवकाशकालीन चार्टर यातायात को आकर्षित करने तथा विशेष रूप से यूरोप और अमेरिका में हमारी सम्भावित मार्केटों के आधार का विस्तार करने के लिए भारत के लिए अनुसूचित चार्टर उड़ानों के परिचालन को नियंत्रित करने वाले विनियमों को ढाल ही में अधिक उदार कर दिया गया है। भारत के लिए चार्टर उड़ानों पर लगाई गई अधिकतम सीमा को समाप्त कर दिया है। इन देशों में पर्यटन परिचालक पहले ही अन्तर्राष्ट्रीय हवाई परिवहन संस्था (आई० ए० टी० ए०) द्वारा अनुमोदित अनुसूचित तथा प्रोत्साही किरायों से बहुत कम दरों पर भारत के लिए अवकाशकालीन चार्टरों को प्रोत्साहित कर रहे हैं।

**ग्राम युवक कल्याण योजना**

864. श्री महाराज सिंह भारती : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि ग्राम युवक कल्याण योजना में अब तक कितनी प्रगति हुई है ?

**शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) :** युवक संगठनों, युवक

सेवा एजेंसियों और युवक नेताओं के प्रति-निधियों के सम्मेलन की सिफारिश के पश्चात सरकार ने गैर-विद्यार्थी युवकों के लिए जिनमें ग्रामीण युवक भी शामिल हैं, युवक सेवाओं के वास्ते राष्ट्रीय कार्यक्रम के विकास से सम्बन्धित एक योजना तैयार की है। योजना पर अभी विचार किया जा रहा है।

**चौथी योजना के अन्त में तकनीकी शिक्षा प्राप्त कर रहे छात्र**

865. श्री महाराज सिंह भारती : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में चौथी योजना के अन्त में छात्रों की लगभग कुल कितनी संख्या होगी और उनमें से तकनीकी शिक्षा प्राप्त करने वालों की कितनी प्रतिशतता होगी ; और

(ख) क्या यह सच है जि बहुत ज्यादा संख्या में छात्र केवल क्लर्क बनने के लिए शिक्षा प्राप्त करेंगे और तकनीकी शिक्षा प्राप्त करने वाले छात्रों की संख्या कम होगी ?

शिक्षा तथा युवक सेवा मन्त्री (डा० बी० के० धार० बी० राव) : (क) चौथी पंचवर्षीय योजना (1967-74 के अन्त में विभिन्न स्तरों पर अनुमानित भर्ती निम्नांकित होगी :—

स्तर	कुल भर्ती तकनीकी शिक्षा के लिए	भर्ती (लाखों में)
प्राथमिक (6-11 आयु वर्ग)	683.4	कुछ नहीं
मिडिल (11-14 आयु वर्ग)	184.80	कुछ नहीं
माध्यमिक (14-17 आयु वर्ग)	105.0	1.50 (1.4%)
द्वि-विद्यालय	28.16	1.56 (5.6%)

(ख) यह कहना सही नहीं होगा कि अधिकतर विद्यार्थी क्लर्क बनने के लिए शिक्षा पा रहे होंगे क्योंकि सामान्य शिक्षा का उद्देश्य विद्यार्थियों को नागरिकता के साथ-साथ रोजगार के विभिन्न क्षेत्रों के लिए तैयार करना है। फिर भी यह सचाई है कि तकनीकी शिक्षा पाने वाले कम संख्या में होंगे। यह मजबूरी है क्योंकि सामान्य शिक्षा की सुविधायें उन सभी के लिए प्रदान की जाती हैं जो उन्हें चाहते हैं तकनीकी शिक्षा की सुविधाएं, मोटे तौर पर, रोजगार क्षमता के अनुसार नियंत्रित की जाती हैं जिनका समय-समय पर पता लगाया जाता है।

**Preaching of Cessation in Kashmir by Plebiscite Front**

866. SHRI SHRI CHAND GOYAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the Plebiscite Front's active preaching of cessation in Kashmir ;

(b) whether it is a fact that the Front is getting monetary help from Pakistan and some other countries ;

(c) whether it is also a fact that State Government has proved ineffective to check these anti-national activities ; and

(d) if so, the steps which Government are contemplating to check the activities ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Plebiscite Front has been demanding the right of self-determination for the people of Jammu and Kashmir State.

(b) Such information as Government have regarding receipt of financial assistance from Pakistan is derived from intelligence reports which it would not be in the public interest to disclose.

(c) and (d). Government of Jammu and Kashmir and the Central Government are vigilant against anti-national activities.

ग्रानन्द मार्ग संस्था को विदेशी सहायता

867. श्री श्रीबन्ध गोयल :

श्री हुकम चन्द कछवाय :

श्री भ्मा० सुन्दर लाल :

श्री भारत सिंह चौहान :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने अपने साधनों से कोई सूचना प्राप्त की है कि पश्चिम बंगाल में पुरुलिया जिले की ग्रानन्द मार्ग संस्था ने विभिन्न विदेशी साधनों से बड़ी मात्रा में धन प्राप्त किया है ;

(ख) यदि नहीं, तो क्या सरकार यह पता लगाने के लिये उच्च उस्तरीय जांच करवायेगी कि क्या इस संस्था को विश्व स्वास्थ्य एवं जनसंस्था संकट समिति, न्यूयार्क, मोरल एंड प्रोग्राम और ईसाई ट्रेड यूनियनों के अन्तर्राष्ट्रीय बोर्ड से कोई धन प्राप्त हुआ है ;

(ग) यदि नहीं, तो ऐसा न करने के क्या कारण हैं ;

(घ) यदि हां, तो क्या सरकार को उन विभिन्न विदेशी साधनों के व्योरे की जानकारी प्राप्त हुई है, जहां से इस संस्था को वित्तीय सहायता प्राप्त हुई है और इस सहायता का व्योरा क्या है ; और

(ङ) यह सुनिश्चित करने के लिये सरकार का क्या कार्यवाही करने का विचार है कि इस संस्था को विदेशी धन न मिलने पाये ?

गृह-कार्य मन्त्रालय में उप-मन्त्री (श्री के० एस० रामास्वामी) : (क) से (ङ). तथ्य मालूम किये जा रहे हैं ।

**Retention of Present Status of Chandigarh**

868. SHRI SHRI CHAND GOYAL :  
SARI ARJUN SINGH  
BHADORIA :  
SHRI OM PRAKASH TYAGI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received representations from the people of the Union Territory of Chandigarh that its present status must be retained ; and

(b) if so, the reaction of Government to the above demand ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) Government are continuing their efforts to find an agreed solution to the Chandigarh issue. In any case, a decision will be taken on this matter before the budget session of Parliament,

**Prosecution of Shri Bal Raj Madhok, M. P.**

869. SHRI K. ANIRUDHAN :  
SHRI P. GOPALAN :  
SHRI GANESH GHOSH :  
SHRI K. RAMANI :  
SHRI RAGHUVIR SINGH  
SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Law Ministry have advised that Shri Balraj Madhok M. P. can be prosecuted under the Indian Penal Code for some of his observations on the communal situation ;

(b) if so, the action taken by Government ; and

(c) if not the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) It was advised by the Ministry of Law that the speech of Shri Balraj Madhok, delivered at a public meeting held in Vittal Bhai Patel House, New Delhi on September 72, 1969, was *prima-facie* actionable under section 153A IPC.

(b) A case has been registered by Delhi Police and is under investigation.

(c) Does not arise.

**Construction of Calicut Airport**

870. SHRI K. ANIRUDHAN :  
SHRI E. K. NAYANAR :

SHRIMATI SUSEELA  
GOPALAN :  
SHRI A. K. GOPALAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the detailed statements and the land plan of the area to be acquired for the construction of Calicut Airport submitted by the Kerala Government are still pending approval of the Director General of Civil Aviation ;

(b) the date when it was submitted ;

(c) the reasons for the delay in approval; and

(d) when the construction work is likely to be started ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

(a) No, Sir. The plan has since been finalised and sent to the Government of Kerala on 17.9.1969.

(b) The Government of Kerala had forwarded preliminary plans and statements to the Civil Aviation Department in August 1968.

(c) The requirements of land had to be assessed at site more than once and modifications to the layout made to avoid ponds, steep slopes, etc.

(d) The work will be started as soon as the project has been sanctioned and the land acquisition proceedings have been completed.

केन्द्रीय सरकार के कर्मचारियों के लिए अग्निवार्य मध्यस्थता के लिए व्यवस्था

871. श्री छटल बिहारी वाजपेयी :

श्री यज्ञवल्त शर्मा :

श्री जगन्नाथ राव जोशी :

श्री बृज भूषण लाल :

श्री शारदा नन्ब :

श्री सूरज मान :

क्या गृह-कार्य मंत्री 25 जुलाई, 1969 के अतारंकित प्रबन्ध संख्या 877 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के कर्मचारियों के लिये संयुक्त परामर्श तथा अग्निवार्य मध्यस्थता

के लिए की जाने वाली सांविधिक व्यवस्था की मुख्य-मुख्य बातें क्या हैं ; और

(ख) इस सम्बन्ध में संसद में कब तक विधेयक प्रस्तुत कर दिया जायेगा ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) गृह मंत्रालय में मंत्री ने 16 दिसम्बर, 1968 को लोक सभा में अग्निवार्य सेवा अनुरक्षण विधेयक, 19 8 पर हुई बहस के सम : इस प्रस्ताव की रूपरेखा बताई थी। उक्त वक्तव्य का निष्कर्ष सभा पटल पर रखे गये विवरण में संलग्न किया जाता है। [प्रन्धालय में रखा गया। देखिये संख्या LT-2043/9]

(ख) विधेयक संसद में यथा शीघ्र पुरः स्थापित किया जायेगा।

युवक सेवा के लिये राष्ट्रीय सलाहकार बोर्ड गठित करने की योजना

8 2. श्री छटल बिहारी वाजपेयी :

श्री शारदा नन्ब :

श्री यज्ञवल्त शर्मा :

श्री जगन्नाथ राव जोशी :

श्री बृज भूषण लाल :

श्री सूरज मान :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या युवक सेवा के लिये राष्ट्रीय सलाहकार बोर्ड गठित करने की कोई योजना सरकार के विचाराधीन है ; और

(ख) यदि हां, तो उसका व्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी०के० आर०बी० राव) : (क) और (ख). युवक सेवाओं पर राष्ट्रीय सलाहकार बोर्ड स्थापित करने का प्रस्ताव विचाराधीन है।

पश्चिम बंगाल में लोक न्यायालयों  
(पीपल्स कोर्ट्स) की गतिविधियों

873. श्री अटल बिहारी वाजपेयी :

श्री शारदा नन्द :

श्री यज्ञवन्त शर्मा :

श्री जगन्नाथ राव जोशी :

श्री बृज भूषण लाल :

श्री सूरज भान :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 2 सितम्बर, 1969 के 'मार्गनाइजर' में प्रकाशित इस समाचार की ओर दिलाया गया है कि एक लोक-न्यायालय (पीपल्स कोर्ट्स) द्वारा सम्मन जारी किया गया है ;

(ख) क्या उसी लेख में दी गई इस रिपोर्ट की ओर भी सरकार का ध्यान दिलाया गया है कि उपर्युक्त 'लोक-न्यायालय' और आतंकवादियों की गतिविधियों के विरुद्ध कोई कार्य-बाही नहीं की जा रही है क्योंकि वे 'राजनीतिक कार्यकर्ता' हैं ; और

(ग) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री के० एस० रामास्वामी) : (क) और (ख). सरकार ने प्रेस रिपोर्ट देखी है ।

(ग) राज्य सरकार से तथ्य मालूम किये जा रहे हैं ।

#### Chinese Made Mortar Rockets In Rajkot

874. SHRI ATAL BIHARI

VAJPAYEE :

SHRI SHARDA NAND :

SHRI YAJNA DATT SHARMA :

SHRI JAGANNATH RAO

JOSHI :

SHRI BRIJ BHUSHAN LAL :

SHRI SURAJ BHAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has

been invited to a news item published in the 'Organiser' dated the 19th July, 1969 to the effect that 6 Mortar Rockets of 15x3 inches each and stated to be of Chinese make, were found in an old well located in a Muslim Kabristan in Rajkot (Gujarat) ; and

(b) if so, the results of the enquiry conducted and details of the action taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The Government of Gujarat have reported that eight objects shaped like hand-grenades and measuring 6 inches to 15 inches in length were found while deepening a well, which was not in use for several years, in the Bohra Community Cemetery at Rajkot. These objections were old and rusted and their make and origin could not be ascertained. The material was found unserviceable and was destroyed under instructions from the Inspector of Explosives Bombay. Further enquiry is in progress.

पश्चिम बंगाल में साम्यवादी दल  
द्वारा सेना की स्थापना किया  
जाना

875. श्री यज्ञ वन्त शर्मा :

श्री अटल बिहारी वाजपेयी :

श्री जगन्नाथ राव जोशी :

श्री बृज भूषण लाल :

श्री सूरज भान :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 23 अगस्त, 1969 के "मार्गनाइजर" (दिल्ली) में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि पश्चिमी बंगाल में साम्यवादी दल अपनी निजी सेना स्थापित करने में जुटा हुआ है ;

(ख) यदि हां, तो उसका व्यौरा क्या है ; और

(ग) इस संबन्ध में सरकार ने अब तक



क्या कार्यवाही की है और भविष्य में क्या कार्यवाही करने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान् ।

(ख) और (ग). राज्य सरकार से प्राप्त सूचना के अनुसार पश्चिम बंगाल में साम्यवादी दल (मार्क्सवादी) पचास हजार व्यक्तियों के एक प्रशिक्षित स्वयंसेवी दल का संगठन कर रहा है। स्थिति पर निगरानी रखी जा रही है।

हरियाणा के मुख्य मंत्री के विरुद्ध आरोप

876. श्री यज्ञ दत्त शर्मा :  
श्री अटल बिहारी वाजपेयी :  
श्री शारदा नन्द :  
श्री जगन्नाथ जोशी :  
श्री बृज नृपण लाल :  
श्री सूरज भान :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत के राष्ट्र-पति को एक ज्ञापन प्राप्त हुआ है जिसमें हरियाणा के मुख्य मंत्री के विरुद्ध कुछ आरोप लगाये गये हैं ;

(ख) यदि हां, तो उस में लगाये गये प्रमुख आरोप क्या हैं तथा ज्ञापन पर हस्ताक्षर करने वालों के नाम क्या हैं ; और

(ग) यह ज्ञापन कब दिया गया था तथा उम बारे में की गई कार्यवाही तथा प्रस्तावित कार्यवाही का व्यौरा क्या है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हां, श्रीमान् ।

(ख) आरोपों का सम्बन्ध तथाकथित कदाचार अद्वैत कार्यो, अनियमितताओं पक्षपात कुनबा परस्ती तथा अधिकार के दुरुपयोग से हैं। ज्ञान में उल्लिखित नामों की सूची सत्रा पटल

पर रखी जाती है। [सम्बालय में रख दी गई। देखिये संख्या LT— 2044/9]

(ग) राष्ट्रपति को उक्त ज्ञापन 19 मई, 1969 को प्राप्त हुआ और उसे हरियाणा के मुख्य मंत्री को उस पर विचार जानने के लिए भेजा गया है जिनकी प्रतीक्षा की जा रही है। इस अवस्था में आगे की कार्यवाही का पूर्वानुमान लगाना सम्भव नहीं है।

Arrangement for Tourists coming in connection with Inauguration of Vivekananda Rock Memorial

877. SHRI SHARDA NAND :  
SHRI ATAL BIHARI  
VAJPAYEE :  
SHRI YAJNA DATT  
SHARMA :  
SHRI JAGANNATH RAO  
JOSHI :  
SHRI BRIJ BHUSHAN LAL :  
SHRI SURAJ BHAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that tourists from all over India and abroad would be coming and going in connection with the inauguration of Vivekananda Rock Memorial in Kanya Kumari (Cape Comorin) in March-April next year and thereafter ; and

(b) if so, the steps to be taken to encourage tourists and make their journey and stay pleasant and comfortable ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :  
(a) The Vivekananda Rock Memorial in Kanya Kumari is expected to be ready by March, 1970 and the inauguration has been tentatively fixed for the 11th September, 1970. A large number of tourists from all over the country are expected to participate. At this stage, no firm indication is available of the number of foreign tourists who are likely to come.

(b) A high-powered committee has been set up in Tamil Nadu with the Governor as Chief Patron and the Chief Minister as a Patron to organise facilities so that the journey and stay of visitors is made comfortable,

आनन्द मार्ग तथा अन्य संगठनों में सरकारी कर्मचारियों द्वारा भाग लिया जाना

878. श्री शारदा नन्द :

श्री प्रदल बिहारी बाजपेयी :

श्री यज्ञ वत्त शर्मा :

श्री जगन्नाथ राव जोशी :

श्री बृज भूषण लाल :

श्री सूरज मान :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) आनन्द मार्ग तथा अन्य ऐसे ही संस्थाओं के नाम क्या हैं जिन में सरकारी कर्मचारियों द्वारा भाग लिए जाने को राजनैतिक गतिविधि समझा जाता है ;

(ख) इस सम्बन्ध में दी गई लेख याचिका पर सर्वोच्च न्यायालय द्वारा दिये गये आदेशों का ब्यौरा क्या है ; और

(ग) उसके फलस्वरूप सरकार द्वारा आनन्द मार्ग तथा अन्य संगठनों के बारे में क्या कार्यवाही की गई है अथवा भविष्य में करने का विचार है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री बिद्याचरण शुक्ल): (क) केन्द्रीय सिविल सेवाएं (प्राचरण) नियम, 1964 के नियम 5 के उप-नियम (1) के अनुसार, कोई भी सरकारी कर्मचारी किसी राजनैतिक दल का अथवा राजनीति में भाग लेने वाले किसी संगठन का सदस्य नहीं होगा अथवा अन्य प्रकार से उससे सम्बद्ध नहीं होगा और न ही किसी राजनैतिक आन्दोलन अथवा गतिविधि में भाग लेगा और न सहायताार्थ चन्दा देगा अथवा न किसी अन्य तरीके से उसकी सहायता करेगा। उपरोक्त नियम 5 के उप-नियम (3) के अनुसार, यदि कोई ऐसा प्रश्न उपस्थित हो कि क्या इस नियम की परिभाषा के भीतर कोई दल राजनैतिक दल है, अथवा क्या कोई संगठन राजनीति में भाग लेता है, तो इसका निर्णय केन्द्रीय

सरकार करेगी। इस नियम के अनुसरण में यह स्पष्ट किया गया है कि किसी सरकारी कर्मचारी द्वारा राष्ट्रीय स्वयं सेवक संघ, जमात-ए-इस्लामी तथा आनन्द मार्ग के नाम से ज्ञात आन्दोलन अथवा इसके किसी संगठन का सदस्य बनना अथवा इनकी गतिविधियों में भाग लेना केन्द्रीय सिविल सेवाएं (प्राचरण) नियम, 1964 के नियम 5 के उप-नियम (1) के अन्तर्गत आ जावेगा। आगे यह भी स्पष्ट किया गया है कि सरकारी कर्मचारियों को ऐसे किसी संगठन का, जिसके बारे में थोड़ा सा भी सन्देह होने का कारण हो कि संगठन का राजनैतिक पहलू है, गतिविधियों में न तो भाग लेना चाहिए और न ही उससे सम्बद्ध होना चाहिए।

(ख) उक्त लेख्य याचिका का अन्तिम रूप से निपटान नहीं हुआ है। सर्वोच्च न्यायालय ने, उसके समक्ष दायर की गई लेख्य याचिका तथा स्थान के लिए उपस्ताव के एक नोटिस पर आदेश जारी कर दिये हैं कि सरकार, स्थगन के लिए उपस्ताव के नोटिस को अन्तिम रूप से निपटा जाने तक आनन्द मार्ग अथवा उसके किसी भी संगठन के बारे में गृह मन्त्रालय द्वारा जारी किये गये अनुदेशों के उपबन्धों को लागू न करे।

(ग) आनन्द मार्ग अथवा उसके किसी भी संगठन के बारे में इस प्रश्न के भाग (ख) के उत्तर में उल्लिखित सर्वोच्च न्यायालय के आदेशों के देखते हुए अनुदेश जारी कर दिये गये हैं।

इंडियन एयरलाइन्स कारपोरेशन द्वारा नए विमानों की खरीद

879. श्री प्रकाशबीर शास्त्री : क्या पर्यटन तथा असेनिक इंडियन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या इण्डियन एयर लाइन्स की अन्तर्देशीय सेवाओं के लिए कुछ नये विमान खरीदे जा रहे हैं ;

(ख) यदि हां, तो क्या इस सम्बन्ध में विशेषज्ञों के परामर्श से निर्णय किए जाने की सम्भावना है; और

(ग) क्या यह सच है कि कुछ राजनैतिक दबाव में कुछ विशेष देशों के साथ विमानों की खरीद के बारे में बातचीत चल रही है?

**पर्यटन तथा प्रसैनिक उड्डयन मंत्री (डा० कर्ण सिंह):** (क) से (ग). इंडियन एयरलाइन्स के लिए एक उपयुक्त विमान के चयन के बारे में सरकार को सलाह देने के लिए पर्यटन तथा नागर विमानन मंत्रालय के सचिव की अध्यक्षता में एक तदर्थ समिति गठित की गई है। यह समिति इस विषय में अपनी सिफारिशें देने से पूर्व कि किस प्रकार का विमान खरीदा जाये और कितनी संख्या में खरीदा जाये विभिन्न प्रकार के विमानों के सम्बन्ध में किये जाने वाले दावों और उनके रिकार्ड किये गये कार्य-निष्पादनों पर विचार करेगी।

**इण्डियन एयर लाइन्स कारपोरेशन की कुछ सेवाओं का घाटे पर चलना**

880. श्री प्रकाशवीर शास्त्री: क्या पर्यटन तथा प्रसैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या इण्डियन एयरलाइन्स की कुछ सेवाएं घाटे पर चल रही हैं;

(ख) यदि हां, तो इस घाटे को कम करने के लिये क्या कार्यवाही की गई है; और

(ग) क्या 1 नवम्बर, 1969 से किराये में की गई वृद्धि से यह हानि कुछ हद तक पूरी हो जाने की सम्भावना है?

**पर्यटन तथा प्रसैनिक उड्डयन मंत्री (डा० कर्ण सिंह):** (क) और (ग). जी, हां।

(ख) इण्डियन एयरलाइन्स ने ऐसी कई रियायतें, जैसे सात दिन के रियायती वापसी किराये, बीच में यात्रा भंग करने की सुविधा इत्यादि, देकर अपने बिक्री को बढ़ावा देने के प्रबल प्रयत्न पहले ही प्रारंभ कर दिये हैं।

तथाच, कुछ सैक्टरों (खण्डों) पर पर्याप्त याता-यात पैदा होने में समय लगता है। जोकि सामान्य आर्थिक प्रगति इत्यादि कई तत्वों पर निर्भर करता है।

**बनारस हिन्दू विश्वविद्यालय में शरारती तत्वों की गतिविधियां**

881. श्री प्रकाशवीर शास्त्री: क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बनारस हिन्दू विश्वविद्यालय में अब भी कुछ शरारती तत्व सक्रिय हैं;

(ख) क्या इसके पीछे कुछ राजनैतिक दलों का हाथ है; और

(ग) यदि हां, तो क्या विश्वविद्यालय की प्रतिष्ठा को बनाये रखने के लिये कोई अप्रैत प्रभावी कार्यवाही करने का विचार है?

**शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० वी० राव):** (क) विश्वविद्यालय में सामान्य रूप में कार्य हो रहा है और न तो विद्यार्थियों द्वारा और न ही बाहरी व्यक्तियों द्वारा किसी शरारत की कोई रिपोर्ट मिली है।

(ख) और (ग). प्रश्न नहीं उठना।

**शिक्षा मंत्रालय में लिपिकों की वरिष्ठता-सूची**

882. श्री जि० ब० सिंह: क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि उनके मंत्रालय ने एक सूची प्रकाशित की है जिसमें 1 अगस्त 1969 को लिपिकों की वरिष्ठता दिखाई गई है;

(ख) यदि हां, तो क्या यह भी सच है कि ऐसे कुछ कर्मचारियों की जिन्होंने शिक्षा मंत्रालय में प्रारम्भ से ही 10 से 15 वर्ष तक सेवा की है, नियुक्ति की तारीख नहीं बनाई गई है;

(ग) यदि हां, तो क्या यह प्रशासन की अकुशलता तथा अकर्मण्यता के कारण हुआ है;

(घ) क्या ऐसी उपेक्षा बरतने वाले कर्मचारियों के विरुद्ध कार्यवाही की जायेगी ; और

(ङ) यदि हां, तो ऐसी कार्यवाही का श्यौरा क्या है तथा उनके विरुद्ध कब तक ऐसी कार्यवाही की जायेगी, और यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) : (क) जी हां ।

(ख) सूची में, सभी मामलों में सरकारी सेवा में नियुक्ति की तारीख दी गई थी, सिवाय 24 मामलों के, जिनमें व्यक्तियों को अन्य कार्यालयों को स्थानान्तरित कर दिया गया था और उनके सेवा अभिलेख भी उन कार्यालयों को भेज दिये गये थे । इन 24 मामलों में से 16 मामलों में उनकी नियुक्ति की तारीख के सम्बन्ध में अपेक्षित सूचना प्राप्त हो गई है और शेष 8 मामलों के बारे में जानकारी प्राप्त करने के प्रयत्न किये जा रहे हैं ।

(ग) से (ङ). सूची तैयार करते समय मंत्रालय में 24 व्यक्तियों के सेवा अभिलेख उपलब्ध न हो सकने के कारण नियुक्ति की तारीख के बारे में प्रपिष्टियां नहीं की जा सकीं । इसलिये अक्षमता और सुस्ती का प्रश्न नहीं उठता ।

शिक्षा मंत्रालय द्वारा ली गई हिन्दी आशुलिपियों की परीक्षा

843. श्री जि० ब० सिंह : क्या शिक्षा तथा युवक सेवा मंत्री 22 अगस्त, 1969 के अतिरिक्त प्रश्न संख्या 446 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) हिन्दी आशुलिपियों की परीक्षा एक अंग्रेजी आशुलिपिक द्वारा लिये जाने के क्या कारण हैं जब कि उनके मंत्रालय में विशेष अधिकारी (हिन्दी) हिंदी अधिकारी, हिंदी सहायक तथा हिंदी अनुवादक विद्यमान हैं ।

(ख) क्या यह सच है कि परीक्षक और

परीक्षार्थियों ने समान प्रशिक्षण प्राप्त किया हुआ था ;

(ग) यदि हां, तो इसके क्या कारण हैं ;

(घ) क्या इस परीक्षा में चुने गये उम्मीदवार को उनके निजी कर्मचारीवृन्द में नियुक्त किया गया था ;

(ङ) क्या यह भी सच है कि परीक्षा के पत्रों की जांच अंग्रेजी आशुलिपिक ने की थी और न कि विशेष अधिकारी (हिन्दी) अथवा हिन्दी अधिकारी द्वारा ; और

(च) यदि हां, तो इसके क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्री डा० बी० के० आर० बी० राव) : (क) परीक्षा, बरिष्ठतम आशुलिपिक द्वारा ली गई थी, जो हिन्दी आशुलिपि में अहंता प्राप्त है । क्योंकि परीक्षा की दृष्टि से आशुलिपि में डिक्टेसन देने के लिए कुछ विशेषज्ञ जानकारी की आवश्यकता होती है, इसलिए परीक्षा को किसी अन्य अधिकारी के सुपुर्द करने का प्रश्न ही नहीं उठता । प्रथम श्रेणी के एक अधिकारी की व्यक्तिगत निगरानी में परीक्षा ली गई थी ।

(ख) और (ग). जिस के आशुलिपिक ने डिक्टेसन दिया था वह अंग्रेजी और हिन्दी दोनों आशुलिपियों में पूर्ण रूप से अहंता प्राप्त है ।

(घ) जी नहीं । परीक्षा के आचार पर चुने हुए व्यक्ति की सेवाओं को यथावश्यक मन्त्री जी ने उपयोग किया और आम फूल में भी उसका उपयोग किया गया ।

(ङ) और (च). जिस आशुलिपिक ने डिक्टेसन दिया था, उसी ने परीक्षा-पत्रों की जांच की क्योंकि यह ठीक पद्धति है । इसलिए परीक्षा-पत्रों को विशेषाधिकारी (हिन्दी) अथवा हिन्दी अधिकारी से जांच कराने का प्रश्न ही नहीं उठता ।

गवाहों तथा अपराधी व्यक्तियों के साथ पुलिस का व्यवहार

884. श्री अशोक प्रकाश त्यागी :

श्री बलराज मधोक :

श्री रामस्वरूप विद्यार्थी :

श्री प० मु० सईद :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली पुलिस के इन्स्पेक्टर जनरल ने अनुदेश जारी किये हैं कि थानों में किसी गवाह, संदिग्ध व्यक्ति का अपराधी के साथ किसी प्रकार का दुर्व्यवहार नहीं किया जाना चाहिये और इस सम्बन्ध में दोषी पाये गये कर्मचारी अथवा अधिकारी को कठोर दंड दिया जायेगा ;

(ख) यदि हां, तो क्या सरकार का विचार इस आदेश की एक प्रति सभा-पटल पर रखने का है और क्या लाजपत नगर की घटनाओं में दोषी अधिकारियों पर इस आदेश के अनुसार कार्यवाही की जायेगी ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग) पुलिस महानिरीक्षक, दिल्ली, ने जांच के दौरान गवाहों, संदिग्ध व्यक्तियों या अभियुक्तों को बुलाने के सम्बन्ध में स्टेशन हाउस अधिकारियों को अनुदेश जारी किये हैं। ये अनुदेश दिल्ली पुलिस के सदस्यों का ध्यान दंड प्रक्रिया संहिता और पंजाब पुलिस नियमावली के संबंधित उपबन्धों की ओर आकृष्ट करते हैं और पुलिस बल के सदस्यों को इन उपबन्धों का दृढ़ता से पालन करने के लिये प्रबोधित करते हैं। ऐसे उपबन्ध दंड प्रक्रिया संहिता की घटनाएं 155 (2), 160 और 175 हैं। चूंकि ये नेमी विभागीय अनुदेश हैं, इसलिए इन आदेशों की प्रतिलिपि सभा-पटल पर रखनी आवश्यक नहीं समझी गई है।

श्री केवल कृष्ण श्री मृत्यु की घटना, जो लाजपत नगर पुलिस स्टेशन पर घटी थी, की जांच एक सब-डिवीजनल मजिस्ट्रेट द्वारा की गई थी। इस जांच से यह प्रगत हुआ कि श्री

केवल कृष्ण की मृत्यु पुलिस स्टेशन की दूसरी मंजिल से जान-बूझ कर कूदने से हुई।

मजिस्ट्रेट ने तफ्तीश अधिकारी की कुछ प्रक्रिया सम्बन्धी भूलें प्रवलीकित की हैं। स्टेशन हाउस अधिकारी के विरुद्ध अनुशासनिक कार्यवाही शुरू की गई थी किंतु उनकी अज्ञानक मृत्यु के कारण मामले को समाप्त करना पड़ा।

राज्यों में लाटरियों को धारम्भ करने का औचित्य

885. श्री श्रीम प्रकाश त्यागी :

श्री रामस्वरूप विद्यार्थी :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राज्यों द्वारा चलाई जा रही लाटरियों के औचित्य के सम्बन्ध में गृह-कार्य, विधि तथा वित्त मंत्रालय ने अलग-अलग राय व्यक्त की है ;

(ख) यदि हां, तो दोनों मंत्रालयों की अलग अलग राय क्या है ;

(ग) इन लाटरियों के चलाये जाने का लक्ष्य क्या है और क्या इन लाटरियों से, जिनसे पूंजीपतियों के एक नए वर्ग का निर्माण हो रहा है, समाजवाद के सिद्धान्तों का हनन नहीं होता है ; और

(घ) क्या सरकार प्रथम पुरस्कार की अधिकतम राशि की कोई सीमा निर्धारित करने पर विचार करेगी ?

गृह-कार्य मंत्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) जी नहीं, श्रीमान्।

विषय के सभी पत्र-सुत्रों को ध्यान में रखते हुए केन्द्रीय सरकार ने राज्य सरकारों को सूचित किया कि यदि वे चाहें तो राज्य लाटरियां इस शर्त पर चला सकते हैं कि ऐसी किसी लाटरी के टिकट किसी दूसरे राज्य में बिना उस राज्य की सरकार की स्पष्ट महमति के नहीं बेचे जायेंगे।

(ख) प्रश्न नहीं उठता ;

(ग) राज्यों द्वारा लाटरियाँ सामान्यतया बचत को बढ़ावा देने और अपनी विकास योजनाओं आदि के लिए धन जुटाने के लिए चलाई जाती हैं।

(घ) यह मामला राज्य सरकारों से सम्बन्धित है क्योंकि पुरस्कारों की राशि उनके द्वारा नियत की जाती है।

**काश्मीर में "जनमत संग्रह मोर्चा" की गतिविधियाँ**

886. श्री शोम प्रकाश त्यागी : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शेख अब्दुल्ला स्वयं को भारतीय नागरिक नहीं मानते तथा उनके द्वारा संचालित "जनमत संग्रह मोर्चा" संस्था काश्मीर को भारत का अंग नहीं मानती तथा उसे भारत से विच्छिन्न करने का प्रयत्न कर रही है ;

(ख) क्या यह भी सच है कि शेख अब्दुल्ला ने यह घोषणा की है कि उनकी संस्था अपने उद्देश्यों की पूर्ति के लिए काश्मीर में, नगर निगमों के चुनावों में भाग लेगी ; और

(ग) यदि हाँ, तो शेख अब्दुल्ला तथा उनकी संस्था के उक्त निर्णय के बारे में भारत सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) शेख अब्दुल्ला भारतीय संघ के एक राज्य के निवासी होने के कारण वास्तव में भारतीय नागरिक हैं। जनमत-संग्रह मोर्चा जम्मू व काश्मीर के लोगों के लिए आत्म-निर्णय के अधिकार की माँग कर रहा है।

(ख) जम्मू व काश्मीर सरकार ने सूचित किया है कि जनमत संग्रह मोर्चा का नगर-पालिका तथा नगर क्षेत्र के चुनाव लड़ने का हुरादा है।

(ग) सरकार संविधान अथवा राज्य के कानूनों के अधीन किये गये विभिन्न चुनावों में भाग लेने वाले लोगों का स्वागत करती है।

**वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग और केन्द्रीय हिंदी निदेशालय द्वारा शिक्षा मंत्रालय को भेजी गई योजनाओं पर विचार किया जाना**

887. श्री शोम प्रकाश त्यागी : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग और केन्द्रीय हिंदी निदेशालय ने अपने कार्यालयों के बारे में बहुत सी योजनाएँ उनके मंत्रालय को अनुमोदनार्थ भेजी हैं ;

(ख) यदि हाँ, तो वे योजनाएँ क्या हैं और वे किन किन तारीखों को उनके मंत्रालय को भेजी गई थी ;

(ग) उपर्युक्त योजनाओं में से प्रत्येक योजना के सम्बन्ध में क्या निर्णय किया गया है ;

(घ) अब तक विचाराधीन योजनाओं के बारे में कब तक निर्णय कर लिया जायेगा ; और

(ङ) शीघ्र निर्णय करने में बिलम्ब के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त बशान) : (क) जी हाँ।

(ख) से (ङ). वैज्ञानिक तथा तकनीकी शब्दावली आयोग और केन्द्रीय हिन्दी निदेशालय द्वारा निम्नलिखित नई योजनाएँ, सरकार के अनुमोदनार्थ भेजी गई हैं :—

**बैज्ञानिक तथा तकनीकी शब्दावली आयोग**

प्राप्ति की तारीख	ग्राज की स्थिति
1. विश्वकोशों का निर्माण और अनुवाद बेबेस्टर-किस्म के शब्दकोश का निर्माण	29.8.1 69 29.8.1969 सक्रिय रूप से विचाराधीन है सक्रिय रूप से विचाराधीन है

**केन्द्रीय हिन्दी निवेशालय**

1. ऐसे त्रिभाषी शब्दकोशों को तैयार तथा उनका निर्माण करना जिनका आधार हिन्दी अथवा क्षेत्रीय भाषाएं हो	—	24.10.1969 को अनुमोदित कर दी गई है।
2. हिन्दी प्रयोगों का शब्दकोश	21.7.1969	विचाराधीन है।
3. शब्द संग्रहों का पुनरीक्षण	17.7.1969	विचाराधीन है।
4. हिन्दी के प्रचार के लिये विस्तार कार्यक्रम	11.6.1969	विचाराधीन है।
5. हिन्दी, अंग्रेजी शब्दकोश का संशोधित तथा बृहत संस्करण तैयार करना।	19.7.1969	विचाराधीन है।

प्रत्येक मामलों की सक्षम वित्तीय प्राधिकारियों के परामर्श से जांच की जानी होती है और कुछ मामलों की आयोजना आयोग के साथ भी। फलस्वरूप, निर्णय लेने के लिये, कोई तारीख निश्चित करना कठिन है। किंतु, षीघ्र निर्णय लेने के लिये हमेशा प्रयत्न किये जाते हैं।

**Re-Organisation of National Council of Educational Research and Training**

888. SHRI SARJOO PANDEY :  
SHRI BHOGENDRA JHA :  
SHRI CHANDRA SHEKHAR  
SINGH :  
SHRI C. JANARDHANAN :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have drastically modified the proposals for reorganisation of the National Council of Educational Research

and Training made by the Review Committee headed by Dr. Nag Chaudhuri ;

(b) if so, what are the modifications made ; and

(c) what are the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (c). No, Sir. Decisions taken by Government on the major recommendations made by the Review Committee have been published in a resolution and a comparative statement is laid on the Table of the House. [Placed in Library. See No. LT-2045/69.] In respect of other recommendations, of a subsidiary character, the Council has been asked to examine and take necessary decisions.

**Development of Telengana Region**

889. SHRI SARJOO PANDEY :  
SHRI J. M. BISWAS :  
SHRI K. HALDER :

SHRI INDRAJIT GUPTA :  
SHRI C. JANARDHANAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any progress has been made in implementing the eight-point plan enunciated by the Prime Minister in relation to the development of Telengana region in Andhra Pradesh ; and

(b) the further efforts made to accelerate the economic development of the Telengana region ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See No. LT-2046/69.*]

**Decision to Impose President's Rule in Manipur**

890. SHRI SARJOO PANDEY :  
SHRI J. M. BISWAS :  
SHRI C. JANARDHANAN :  
SHRI ISHAQ SAMBHALI :  
SHRI CHANDRA SHEKHAR SINGH :  
SHRI YOGENDRA SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Centre has decided to impose President's Rule in Manipur despite the fact that the United Front of Opposition parties had majority support in the Territorial Assembly and was prepared to form an alternative Government ; and

(b) if so, what were the reasons that prompted the Centre to take such decision ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Administrator of Manipur prorogued the Assembly on 24th September, 1969. Thereafter he had discussions with the person chosen as leader of the United Front to assess the possibilities of forming a stable Government in that Union territory. His final assessment was that in the situation as developed no party was in a position to provide a stable Government in Manipur. In the circumstances, the President issued an order on 16th October, 1969 suspending the

provisions of the Government of Union Territories Act, 1963, relating to the Legislature and Council of Ministers in Manipur for a period of one year and also dissolved the Manipur Legislative Assembly.

**Bhargava Committee Report on Telengana**

891. SHRI ESWARA REDDY :  
SHRI SARJOO PANDEY :  
SHRI C. JANARDHANAN :  
SHRI CHANDRA SHEKHAR SINGH :  
SHRI ATAL BIHARI VAJPAYEE :  
SHRI SHARDA NAND :  
SHRI YAJNA DATT SHARMA :  
SHRI JAGANNATH RAO JOSHI :  
SHRI BRIJ BHUSHAN LAL :  
SHRI SURAJ BHAN :  
SHRI D. N. PATODIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Bhargava Committee set up to go into surplus of Telengana region has submitted its report ;

(b) if so, what are the main recommendations made by the Committee ; and

(c) what decisions have been taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The report of the Bhargava Committee has been received and is being examined.

**साम्प्रदायिक दंगे**

892. श्री रामगोपाल शालवाले : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय एकता के लिए किये गये सभी प्रयास निष्फल सिद्ध हुए हैं और इन प्रयत्नों के बावजूद देश के विभिन्न राज्यों में साम्प्रदायिक दंगे हो रहे हैं ; और

(ख) यदि हां, तो उनके बारे में सरकार की क्या प्रतिक्रिया है और इन दंगों के कारण क्या हैं ?



गृहकार्य मंत्रालय में राज्य मंत्री (श्री किद्या चरण शुक्ल) : (क) यह खेदजनक है कि राष्ट्रीय एकता परिषद द्वारा किये गये प्रयत्नों के बावजूद देश में साम्प्रदायिक घटनाएं होती रही हैं।

(ख) हाल में हुए साम्प्रदायिक दंगों के कारणों की जांच तीन पृथक मायोग इस समय कर रहे हैं।

#### गढ़वाल में विश्वविद्यालय की स्थापना

894. श्री राम गोपाल शालवासे :

श्री अर्जुन सिंह भदौरिया :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गढ़वाल में इस समय कोई विश्वविद्यालय नहीं है जब कि पड़ोसी कुमाऊँ जिले में एक कृषि विश्वविद्यालय है ;

(ख) यदि हाँ, तो क्या सरकार का विचार वहाँ एक विश्वविद्यालय खोलने का है ताकि गढ़वाल के छात्रों को अध्ययन के लिये गढ़वाल से बाहर न जाना पड़े ;

(ग) यदि हाँ, तो उस विश्वविद्यालय को कब तक खोला जायेगा ; और

(घ) यदि नहीं, तो उसके क्या कारण हैं?

शिक्षा तथा युवक सेवा मंत्री (डा० बी०के० शार० बी० राव) : (क) गढ़वाल जिले में कोई विश्वविद्यालय नहीं है। एक कृषि विश्वविद्यालय (उ० प्र० कृषि विश्वविद्यालय पन्तनगर) नैनीताल जिले में स्थित है।

(ख) से (घ). भारत सरकार ने गढ़वाल समेत उत्तर प्रदेश के पहाड़ी क्षेत्र की शैक्षिक आवश्यकताओं को पूरा करने के लिये, नैनीताल में विश्वविद्यालय स्थापित करने के राज्य सरकार के प्रस्ताव को प्रांच 1969 में स्वीकृत कर दिया था। विभिन्न जिलों के दावों और जबानी दावों को देखते हुए राज्य सरकार इस बात पर पुनर्विचार कर रही है कि विश्वविद्यालय

स्थापित करने के लिये क्षेत्र का कौन सा स्थान सबसे अधिक उपयुक्त होगा। इस प्रश्न की जांच करने के लिये विशेषज्ञों की एक समिति स्थापित की गई है।

#### Formation of New Districts of Bihar

895. SHRI P. C. ADICHAN :  
SHRI K. M. MADHUKAR :  
SHRI BHOGENDRA JHA :  
SHRI YOGENDRA  
SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry's attention has been drawn to a long-standing popular demand for reorganisation of districts in Bihar ;

(b) whether any step has been taken in this direction and if so, the details thereof ;

(c) whether a new district is proposed to be formed with its headquarters at Begusarai in a view of the developing industrial complex of all India importance in Begusarai-Barauni area ;

(d) if so, the details thereof ; and

(e) if not, the reason therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) to (e). It is intended to create six new districts Begusarai, Madhubani, North Santhal Parganas, Gaya West, Giridih and Gumla. The districts will be according to a phased programme which is being drawn up. Details regarding headquarters of the new districts and other matters are being worked out.

#### Communal Incidents in the Country

896. SHRI P. C. ADICHAN :  
SHRI CHANDRIKA  
PRASAD :  
SHRI YASHPAL SINGH :  
SHRI RAMAVTAR SHASTRI :  
SHRI INDRAJIT GUPTA :  
SHRI CHANDRA SHEKHAR  
SINGH :  
SHRI JHARKHANDE RAI :  
SHRI SHEOPUJAN SHASTRI :

**SHRI SITARAM KESRI :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of communal incidents which have taken place in the country during the first 10 months of 1969 ;

(b) whether it is a fact that the number and extent of such incidents shows a rising trend as compared to 1967 and 1968 ;

(c) the number of casualties, dead and injured, during 1969 ; and

(d) whether Government propose to take any specific steps, legal and administrative, to suppress communal parties and organisations whose activities have been directly and indirectly responsible for the deteriorating situation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). A settlement based on information received from state governments/Union territory administrations, is laid on the Table of the House. [*Placed in library. See No. LT-2047/69.*]

(d) Close watch is kept on such steps activities.

**Introduction of Honours Courses in Evening Colleges in Delhi**

897. SHRI P. C. ADICHAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Honours Courses have been introduced in the Evening Colleges in Delhi ;

(b) if so, in which subjects and the number of seats created in respect of each subject ;

(c) whether it is proposed to introduce Science subjects in the evening colleges and institutes of Delhi University ; and

(d) if so, the decision in this regard, and if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). Yes, Sir. Honours classes in the evening have been started by the following colleges with effect from 1969-70. The subjects and the number of students admitted in each class are given in Cols. 2 and 3 respectively.

Name of College	Course	No. of Students Admitted
(1)	(2)	(3)
Deshbandhu College	English	16
	Hindi	11
Hastinapur College	English	10
	Hindi	19
Delhi College	English	18
	Hindi	15
	Political Science	18
	B. Com.	38
P. G. Dav College	B. Com.	34
	Hindi	21
	Mathematics	14
Dayal Singh College	English	20

(c) and (d). The University had decided to start B. Sc. (General) Group 'A' Course in evening in one or two colleges on experimental basis during the current academic year. This decision could not, however, be implemented as all the students, who had registered their names for admission to this course, were absorbed either in the day Colleges or in the Correspondence Courses. However, applications will again be invited from the Colleges which are running B. Sc. (General) Group 'A' in the day classes and are also interested to run this course in the evening.

**Abolition of Senior Cambridge System**

898. SHRI P. C. ADICHAN : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government, in order to secure a uniform pattern of education propose to abolish the Senior Cambridge system and replace it by Central Higher Secondary Education Scheme in all institutions, particularly in the Union Territories ;

(b) if so, the steps taken and being taken in that direction ; and

(c) if the answer to part (a) above be in the negative the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) There is no system called

the 'Senior Cambridge System' prevalent in India. Some of the Public and other schools are, however, affiliated to the Council for Indian School Certificate Examinations, New Delhi, and the name of the examination, which the council conducts, is the Indian School Certificate Examination. There is no proposal to abolish the Scheme of Indian School, School Certificate Examinations.

(b) and (c). Do not arise

**Police Officials in Himachal Pradesh Involved in Corruption Cases**

900. SHRI NIHAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of police officials, Police Inspectors, Sub-Inspectors and Head Constables and Constables who were caught red-handed while taking bribes, in the Union Territory of Himachal Pradesh District-wise, during the last two years ;

(b) the number of persons out of them, against whom complaints were lodged by the Members of Parliament and the public with the Central Government and with the Himachal Pradesh Government ; and

(c) the action taken by Government against them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The information is being collected and will be laid on the Table of the House.

**फरीदाबाद के कांग्रेस अधिवेशन के लिये मंत्रियों द्वारा स्टाफ-कारों का उपयोग**

901. श्री निहाल सिंह : क्या गृह-कार्य मंत्री 8 अगस्त, 1969 के अतारंकिन प्रश्न संख्या 2801 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या फरीदाबाद में होने वाले कांग्रेस अधिवेशन के दौरान मंत्रियों द्वारा स्टाफ-कारों के बारे में जानकारी एकत्रित कर ली गई है ;

(ख) यदि हां, तो उसका व्योरा क्या है ; और

(ग) यदि नहीं, तो उसके क्या कारण है ?

गृह-कार्य मंत्रालय में उप मंत्री (श्री के० एस० रामास्वामी) : (क) जी हां, श्रीमन् । सूचना सदन के सभा-पटल पर रखने के लिये पहले ही संसदीय कार्य विभाग को भेजी जा चुकी है ।

(ख) स्टाफ कार नियमों में भुगतान पर गैर-सरकारी काम के लिये स्टाफ कार का प्रयोग करने की व्यवस्था है । सबने नहीं केवल नौ केन्द्रीय मंत्रियों ने फरीदाबाद में हुए कांग्रेस महा अधिवेशन में उपस्थित होने के लिये स्टाफ कार का प्रयोग किया था । इन यात्राओं को निजी माना गया और मंत्रियों से आवश्यक भाड़ा वसूल किया गया ।

(ग) प्रश्न नहीं उठता ।

**केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग में अनुसंधान सहायक के लिये विभागीय परीक्षा**

902. श्री निहाल सिंह :

श्री शिव चरण लाल :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय हिन्दी निदेशालय और वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग में कार्य करने वाले अनुसंधान सहायकों के लिये विभागीय परीक्षा पास करने हेतु 50 प्रतिशत अंक प्राप्त करने की आवश्यकता से सम्बन्धित नियम गृह कार्य मंत्रालय से परामर्श करके बनाये गये थे ;

(ख) क्या यह भी सच है कि बहुत से विषय-विद्यार्थियों में एम० ए० अथवा एम० एस० सी० की परीक्षाओं पास करने के लिये 36 प्रतिशत अंकों की आवश्यकता होती है ; और

(ग) यदि उपर्युक्त भाग (क) का उत्तर स्वीकारात्मक है तो स्वेच्छा से इस प्रकार के नियम बनाये जाने के क्या कारण है ?

शिक्षा तथा युवक सेवा मंत्रालय में राज्य मंत्री (श्री भक्त बर्षान) : (क) केन्द्रीय हिन्दी

निदेशालय और वैज्ञानिक तथा तकनीकी शब्दावली आयोग में सहायक शिक्षा अधिकारी/अनुसंधान अधिकारी के पदों पर भर्ती नियमों (जो गृह मंत्रालय और संघ लोक सेवा आयोग के परामर्श से बनाये गये थे) के अनुसार इन पदों पर ऐसे अनुसंधान सहायकों को पदोन्नत करके नियुक्तिर्था की जाती है, जिन्की सेवा उक्त ग्रेड में तीन वर्ष की है, बशर्ते वे निर्धारित विभागीय लिखित परीक्षा में उत्तीर्ण हो जाएं। इन परीक्षाओं को, किस प्रकार लिया जाय, इसकी जिम्मेदारी विभागीय प्राधिकारियों की है। इन पदों पर पदोन्नति के लिए पात्र, अनुसंधान सहायकों को अनुवाद, अनुवाद पुनरीक्षण तथा हिन्दी की वैज्ञानिक तथा तकनीकी शब्दावली के निर्माण में बहुत ही उच्च स्तरों की दक्षता की आवश्यकता होती है; इसलिए, उनसे निर्धारित परीक्षा में अंक उच्च प्रतिशत में प्राप्त कर उतीर्ण होने की आशा की जाती है। फलस्वरूप पदोन्नति के लिए पात्र होने हेतु उम्मीदवार को कुल अंकों के न्यूनतम 50 प्रतिशत प्राप्त करना अनिवार्य करने का निर्णय किया गया था।

(ख) जी हां। यद्यपि उतीर्ण होने के लिये अंकों की प्रतिशतता, अलग अलग विश्वविद्यालयों की अलग अलग होती है।

(ग) क्योंकि अनुसंधान सहायकों के लिये निर्धारित परीक्षा, उपर्युक्त (क) में उल्लिखित प्रयोजन को लिये होती है इसके स्तर की तुलना विश्वविद्यालयों द्वारा एम० ए० अथवा एम० एस० सी० के लिये निर्धारित उतीर्ण अंकों से नहीं की जा सकती।

#### **Validity of Identity Cards Issued to Members of Parliament for Entering Offices of Ministries**

903. SHRI NIHAL SINGH :  
SHRI SHIV CHARAN LAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that identity

cards issued to Members of Parliament, which enable them to enter Parliament House ; are not valid for entering the offices of the Ministries ;

(b) whether it is also a fact that the Members of Parliament are stopped from entering the offices of Ministries by the sentry when they go to see a Minister in his Ministry ; and

(c) if so, the action being taken by Government to make the Identity Cards of Members of Parliament valid for entry into the office of all the Ministries ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). No, Sir.

(c) Passes issued to Members of Parliament by Lok Sabha/Rajya Sabha are valid for entry into offices of the Ministries other than Defence Ministry. All visitors entering the security zone are requested to show their identity cards to the Sentries on duty. For reasons of special security, entry into offices of the Defence Ministry is being specially regulated through the Defence Reception Organisation. However, instructions have been issued to the Reception Officers in Defence Headquarters that when Members of Parliament call at such offices to see Ministers or Heads of Departments, they should be given the highest priority and escorted to the Minister or officer concerned without any delay.

#### **Defective System of Primary Education**

904. DR. P. MANDAL : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact while inaugurating a mobile exhibition arranged by the National Council of Educational Research and Training in September this year, he stated that dull and uninteresting system of primary education was largely responsible for a large number of children dropping out before completing their primary education ; and

(b) if so, whether this is applicable in the case of primary education in Union Territories as well ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) and (b). While inaugurating

the All India Conference on Audio-Visual Education at New Delhi, the following observations were made :—

“Education at this level (Primary and Middle School Education) takes the form of memorisation, repetition and as such (becomes) dull and uninteresting to the child. In our country it is even more important to look to this problem of making education interesting because out of every 100 children that join the Ist Class, hardly 45 children come to Class V”.

A study of wastage and stagnation carried out by the National Council of Educational Research and Training indicates that schools which organise a larger number of co-curricular activities have a lower rate of dropouts.

Though no detailed study of wastage and stagnation in all the Union Territories has been made so far, the observation made will apply, in a general manner to schools in the Union Territories also.

#### Purchase of Douglas Planes by India

905. SHRI S. M. KRISHNA :  
 SHRI A. SREEDHARAN :  
 SHRI K. LAKKAPPA :  
 SHRI MADHU LIMAYE :  
 SHRI C. JANARDHANAN :  
 SHRI D. N. PATODIA :  
 SHRI V. NARASIMHA RAO :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have seen the press reports in the *Blitz* dated the 2nd October, 1969 wherein it has been stated that an American Viman Co. offered 75,000 dollars to an Indian agent Shri J. P. Kozarek of Bombay Engineering Co for purchase of Douglas Planes by India ;

(b) if so, whether Government have instituted an inquiry into the allegation ; and

(c) if so, the details thereof and action taken or proposed to be taken in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :  
 (a) to (c). The C. B. I. has completed the investigation of the alleged offer of bribe and it is found that there is a *prima facie* case against the persons implicated. Charge

Sheets have accordingly been filed in the Court against Shri J. P. Kozarek and Capt R. P. Huilgoil.

#### Cost of Tanker 'Jawaharlal Nehru'

906. DR. P. MANDAL : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) the tasks assigned to the giant Tanker 'Jawaharlal Nehru' constructed by Yugoslavia for India ;

(b) the cost of the tank and its running costs ?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :  
 (a) and (b). The Tanker 'Jawaharlal Nehru' is intended to be utilised for the transporation of crude oil from West Asia Gulf to Madras for the Madras Refinery. Since the outer harbour of the Madras port is expected to be ready to accommodate this tanker only sometime next year, the tanker has been given on time charter for a period of one year to M/s. British Petroleum, London. The cost of the tanker is Rs. 654 lakhs and its standing costs are estimated to be about Rs. 28,000/- per day.

#### Political Murders in Bihar

907. SHRI HARDAYAL DEVGUN :  
 SHRI JAI SINGH :  
 SHRI YAJNA DATT SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his attention has been invited to the statement of Shri Sidheshwar Prasad Singh, M. L. A., Secretary of the INTUC-affiliated Colliery Mazdoor Sangh, to the effect that as many as eight political murders have been committed by Marxist Communist during the last few months in Bihar collieries and that hired goondas, armed with lethal weapons, had been deputed in these areas to terrorize workers with a view to seeking their allegiance by force ;

(b) if so, whether an enquiry has been made into the alleged murders ; and

(c) if so, the results thereof and the action taken against the culprits ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Govern-

ment have seen Press reports about such a statement.

(b) and (c). Inquiries are being made from the State Government.

#### Increase in Incidence of Human Sacrifice

908. SHRI HARDAYAL DEVGUN :  
SHRI JAI SINGH :  
SHRI YAJNA DATT SHARMA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the incidence of human sacrifice has shown an upward trend during the recent years ;

(b) if so, the number of such cases during the last three years, year wise ; and

(c) the steps taken or proposed to be taken to exterminate the evil ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). According to information received from state governments/Union territory administrations, except Andhra Pradesh, Bihar, Gujarat, Jammu and Kashmir, Kerala, Madhya Pradesh, Maharashtra, Uttar Pradesh and Darda and Nagar Haveli no case of human sacrifice took place in 1967, three took place in 1968 and one in 1969. Information from the remaining States/Union territories is awaited.

(c) The State Governments have been advised to ensure prompt investigation under senior police officers, so that persons responsible for such heinous crimes are speedily brought to trial.

#### Communal Riots in Ahmedabad

909. SHRI HARDAYAL DEVGUN :  
SHRI JAI SINGH :  
SHRI YAJNA DATT SHARMA :  
SHRI BHOGENDRA JHA :  
SHRIMATI ILA  
PALCHOUDHURI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government had fore knowledge of the recent communal riots in Ahmedabad and other towns of Gujarat ;

(b) if so, the reasons for not taking

preventive steps in time to forestall the riots ;

(c) the main causes of the riots and the names of the persons held responsible for the same ; and

(d) the steps taken by Government to check the recurrence of such riots and for giving compensation to the victims of the riots ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) While the Government were aware of the trends in Gujarat indicative of the prevalence of communal tension there was no specific prior information about the possibility of riots at Ahmedabad.

(b) The Union Home Secretary had written to the Chief Secretary of Gujarat on April 22, 1969, drawing his attention to the trends in the communal situation in Gujarat and to the need for utmost vigilance and alertness.

(c) The matter is under inquiry by the Commission appointed by the state government.

(d) the problem was discussed in all its aspects by the Standing Committee of the National Integration Council on October 16, 1969 and the all-Party Conference on November 3, and 4, 1969. The Government are of the view that joint mass campaign and education by all political parties in favour of communal amity and harmony will go a long way in strengthening the forces of good will and in preventing of breakout of communal clashes in future. The Central Government also remain in constant touch with the state government to review the action taken by them to implement the agreed decisions.

Regarding the measures taken for the relief and rehabilitation of riot victims in Gujarat attention is invited to the detailed statement laid on the Table of the House on November 17, 1969.

#### Expenditure on A. I. C. C. Session at Faridabad

910. SHRI HARDAYAL DEVGUN :  
SHRI JAI SINGH :

SHRI YAJNA DATT SHARMA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2743 on the 8th August, 1969 and state :

(a) whether the information from the State Government regarding Government expenditure on AICC Session at Faridabad have since been ascertained ;

(b) if so, the details thereof ;

(c) if not, the reasons for the delay and the time by which the same will be collected;

(d) whether the Central Government had incurred any expenditure in organising stalls there and on the T. A. and D. A. that had been paid to the officers ; and

(e) in case the expenditure has been incurred, the type of information that is being ascertained from the Haryana Government for supplying the information to the House ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b), (c) and (e). According to information furnished by the State Government no expenditure was incurred by the State Government departments in making arrangements for the Congress leaders in connection with the A. I. C. C. Session at Faridabad. A sum of Rs. 4,38719.57P was spend by the State Government in putting up stalls at the exhibition. A statement showing the details of the T. A. and D. A. paid to officers of the various departments in connection with the putting up of the exhibition, is laid on the Table of the House [*Placed in Library.* See No. LT—2048/69.]

(d) Facts are being ascertained.

#### Award on Chandigarh and Bhakra Nangal

911. SHRI HARDAYAL DEVGUN :  
SHRI JAI SINGH :  
SHRI N. R. LASKAR :  
SHRI R. BARUA :  
SHRI CHENGALRAYA  
NAIDU :

SHRI YAJNA DATT SHARMA :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Starred Question No. 701 on the 22nd August, 1969 and state :

(a) the stage at which Prime Minister's award on Chandigarh and Bhakra Nangal projects stands at present ;

(b) the steps taken by Government towards the solution of this problem ; and

(c) the steps taken by the Central Government to meet the highly tense and explosive situation at present in the States of Punjab and Haryana and the type of assistance rendered or proposed to be rendered by the Central Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). In the absence of agreement between the Governments concerned the proposal for arbitration on these issues could not be pursued. However, discussions were held with persons belonging to various shades of public opinion in Punjab and Haryana with a view to finding agreed solutions and efforts in this direction are continuing. If these efforts do not succeed Government will take and announce its decision before the budget session of Parliament.

#### Provision for Owning and Flying Private Aircrafts

912. SHRI MEETHA LAL MEENA :  
SHRI PILOO MODY :  
SHRI J. MOHAMED IMAM :  
SHRI K. M. KOUSHIK :  
SHRI R. K. AMIN :  
SHRI MAHENDRA MAJHI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the provision if there is any, for people owning aircraft of their own and flying them ;

(b) whether cheap aircraft are available to such people ;

(c) if so, what is the cost of the cheapest aircraft ; and

(d) whether such small civil aircraft is being built in any of the State Aircraft Construction companies ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) Anybody can own an aircraft in his private capacity. However, for flying it he has to comply with the requirements of Aircraft Rules, 1937, in regard to registra-

tion, possession of an appropriate pilot's licence and area restrictions.

(b) Yes, Sir. An ultra light two-seater aircraft called Pushpak, powered by a 90 HP Continental engine, is available for civil use.

(c) Pushpak is currently priced at Rs. 47,500.00 only.

(d) Yes, Sir. The aircraft has been designed and developed at the Hindustan Aeronautics Limited and is being manufactured by their Bangalore Division.

**Ban on Recruitment of Goan Seamen by Captains of Foreign Ships**

913. SHRI MEETHA LAL MEENA :  
SHRI PILOO MODY :  
SHRI J. MOHAMED IMAM :  
SHRI K. M. KOUSHIK :  
SHRI R. K. AMIN :  
SHRI MAHENDRA MAJHI :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that an order has been issued at Goa banning the recruitment of Goan seamen by the Captains of foreign ships calling to Marmagao ;

(b) whether it is also a fact that such recruitment has been going on for years ; and

(c) whether as a result of such a ban, valuable experience in seamanship would not be lost to the country and a fruitful source of employment among the coastal people also blocked ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH).

(a) and (b). No orders banning recruitment of Goan Seamen at Marmagao have been issued. Prior to liberation of Goa and immediately thereafter, Goan seamen were being engaged by foreign shipowners on the basis of 'Cedulas Longo Curso', an equivalent of the Indian CONTINUOUS DISCHARGE CERTIFICATE, issued by the Portuguese Government. However, their recruitment is now being regulated in accordance with the procedure laid down in the Merchant Shipping Act, 1958 and rules framed there under.

(c) No. The employment of Goan sea-

men has not been blocked as Indian Continuous Discharge Certificates are being issued to them in deserving cases in lieu of the Portuguese Cedulas Longo Curso.

**Illegal entry of Pakistanis into Ajmer**

914. SHRI MEETHA LAL MEENA :  
SHRI VIRENDRAKUMAR  
SHAH :  
SHRI ARJUN SINGH  
BHADORIA :  
SHRI NIHAL SINGH :  
SHRI SHRI CHAND GOYAL :  
SHRI BANSI NARAIN SINGH:  
SHRI HUKAM CHAND  
KACHWAI :  
SHRI BHARAT SINGH  
CHAUHAN :  
SHRI K. P. SINGH DEO :  
SHRI RAM GOPAL  
SHALWALE :  
SHRI NAVAL KISHORE  
SHARMA :  
SHRI J. K. CHOUDHARY :  
SHRI PRAKASH VIR SHASTRI:  
SHRI RAM SEWAK YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some Pakistanis visited Ajmer some time in August/September this year to attend the Urs festival without visas and other travel documents ;

(b) whether it is a fact that they were accompanied by the Union Deputy Minister Shri Mohd. Shafi Qureshi ;

(c) whether when challenged by the local authorities, the Union Deputy Minister intervened saying that they had left papers in Delhi and that no arrest should be made ;

(d) whether his intervention was against the rules and that an exception to this effect was also taken in the Rajasthan Assembly ; and

(e) if so, the reaction of Government in regard to the incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (e). One Pir Mir Azizullah Haqqani, his wife and two children, Pakistani nationals, came to India on 20th August, 1969, with Pakistani passport and Indian visa valid for stay



till 19th November, 1969, at Delhi. They left Delhi for Ajmer for pilgrimage on 31st August, 1969, in the company of the Union Deputy Minister for Steel and Heavy Engineering and reached Ajmer in the morning of 1st September, 1969. They left behind their passport at Delhi. They were questioned by the police at Ajmer. On an undertaking given in writing that on their return to Delhi, they would produce the travel documents before appropriate authorities for such action as may be found necessary, they were allowed to return to Delhi. The matter was raised in the Rajasthan Assembly on 3rd September, 1969 when the Rajasthan Home Minister made a statement giving the facts of the case. On an examination of Shri 'Haqqani's travel papers, it was found that his visa had not been endorsed for Ajmer. Hence he was prosecuted for violation of the provisions of the Foreigners Act, 1946. He was found guilty by the court on 22nd October, 1969. The court, however, came to the conclusion that there was no *mala fide* intention on the part of the accused to deceive the authorities or to take undue advantage of the visa issued to him. Further taking into consideration the fact that the accused had confessed his guilt, he was sentenced to undergo imprisonment till the rising of the court and to pay a fine of Rs. 400/- or in default of payment of fine, to undergo simple imprisonment for six months. He paid the fine.

#### Riots in Srinagar

915. SHRI N. R. LASKAR :  
SHRI CHENGALRAYA NAIDU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is fact that there were riots and attacks on the Central property in Srinagar city of J and K State on the 7th October, 1969 ;

(b) if so, whether it is also a fact that these riots were organised by the ruling party as well as by the opposition ;

(c) whether these riots were to result in communal riots in that State as reprisal against what happened in Ahmedabad ; and

(d) if so, what steps were taken by the Union Government to crush the moment in time ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). Government of Jammu and Kashmir have intimated that a hartal was observed in Srinagar on the 7th October in response to a call by the Plebiscite Front to express protest against the Displeased Persons (Permanent Settlement) Bill which was being discussed in the State Legislative Assembly, and that no Central Government property was attacked but some miscreants pelted stones on State Government buildings, in a part of which a Central Government office was housed. Necessary steps were taken by the State Government to deal with the situation.

#### Chinese Propaganda Leaflets in Nefa

916. SHRI MANGALATHUMADAM :  
SHRI SRINIBAS MISRA :  
SHRI P. VISWAMBHARAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a large number of Chinese leaflets with photograph of Mao Tse-Tung were distributed to the residents of Buridheh near Tirup in NEFA ;

(b) if so, the contents of the leaflets ; and

(c) the names of the persons who distributed these leaflets ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). According to information furnished by the NEFA Administration some Chinese leaflets were found in Bardumsa area of Tirup District on 27th September, 1969 presumably dropped from air. One type of pamphlets contained portraits of Chaing Kai-shek. Another type contained portraits of Khrushchev and Mao-Tse-Tung and stated that Mao's ideas were not different from those of Russians. The third type contained a cartoon ridiculing the communist regime. No persons were found distributing these leaflets.

Offer for Donation of the shares held by the Chairman, Jayanti Shipping Company to Gandhi Memorial Trust

917. SHRI MANGALATHUMADAM :

SHRI SRINIBAS MISRA :  
SHRI P. VISWAMBHARAN :  
SHRI D. N. PATODIA :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the former Chairman of the Jayanti Shipping Company has expressed his desire to donate his share worth Rs. 2.12 crores in the Company to the Gandhi Memorial Trust ;

(b) if so, whether Government have made any arrangements for the transfer of the money to the Gandhi Memorial Trust ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) : There was a letter published in the *Blitz* of 2nd August, 1969, purporting to have been written by Dr. Teja, former Chairman of the Jayanti Shipping Company, in which he said that his "desire always has been to donate his shares in Jayanti to the Gandhi Memorial Trust in perpetuity".

(b) The question of Government making any arrangements for the transfer of the money to the Gandhi Memorial Trust does not arise since Government has received no offer from Dr. Teja in this regard. In any case, his entire shareholding in Jayanti Shipping Company stands attached under orders of the Bombay High Court.

(c) Does not arise.

#### Recall of C. R. P. From Certain States

918. SHRI MANGALATHUMADAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of States where the Central Reserve Police has been stationed and the duration of its stay in each State ;

(b) the strength of each contingent of Central Reserve Police in each State ; and

(c) in view of the objections from certain State on its continued stay, whether Government propose to recall the Central Reserve Police from certain States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). For convenience of reaching contingents of the Central Police force to various parts of the country where their assistance may be required by the State Governments for maintenance of law and order, CRP contingents of two to four battalions have been located or are proposed to be located at convenient places, a list of which is given in the statement showing the authorised strength of each centre is laid on the Table of the House. [*Placed in Library. See No. LT—2049/69*]

Regarding duration of stay, the contingents of varying strength are sent from time to time for varying durations for internal security and law and order duties and are withdrawn as soon as the State Government, wherever they had requisitioned their services, released them.

(c) Central Reserve Police contingents are stationed at convenient centres in the country to enable the State Governments to draw on them in an emergency. Where a State asks for withdrawal of the CRP units, the State Government are informed that these units should be treated as no longer available to them. The question of recalling such units from certain State does not arise.

#### Observance of National Solidarity Day by West Bengal Government

919. SHRI MANGALA THUMADAM :  
SHRI SRINIBAS MISRA :  
SHRI P. VISAMBHARAN :  
SHRI R. BARUA :  
SHRI RAM GOPAL SHALWALE :  
SHRI NARAIN SWARUP SHARMA :  
SHRI RANJEET SINGH :  
SHRI OM PRAKASH TYAGI :  
SHRI VIRENDRA KUMAR SHAH :  
SHRI RAGHUVIR SINGH SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the West

Bengal Government ignored the circular of the Central Government to observe the 2nd October as National Solidarity Day ;

(b) whether it is also a fact that the West Bengal Government objected to certain wording in the said Circular ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). No, Sir.

The Central Government had requested all State Governments in their letter of July 1, 1969 to make arrangements for the national integration pledge on October, 2, 1969 emphasising its significance this year in view of the Gandhi Centenary ; the pledge itself was, however, worded as in previous years.

In the Meanwhile, the Prime Minister had suggested in her letter dated September 18, 1969 that a pledge dedicating themselves to Gandhian ideals may be taken by the public at mass public meetings to make the Gandhi Centenary Year. Though the text of the pledge suggested by the Prime Minister was somewhat different from the national integration pledge and represented a different and higher set of values, both were meant to express similar sentiments

The West Bengal Government while making arrangements for the pledge in the Prime Minister's letter to be taken at the State and District levels through the appropriate local Gandhi Centenary Committees (of which the Governor is the President at the State level) eventually decided not to take separate steps to get the national integration pledge campaign arranged in accordance with our letter.

They have neither ignored the Circular of the Central Government nor have they raised any objection to the wording of the Circular.

(c) Does not arise.

#### Selection and Recruitment for Central Reserve Police Service

920. SHRI MANGLATHUMADAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the mode of selection and recruitment of candidates for the Central Reserve Police ;

(b) whether candidates from all the States are selected for the Central Reserve Police ;

(c) if so, the percentage of representation from each State in all ranks ; and

(d) the reasons for not recruiting men for the Central Reserve Police in the respective States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The candidates are appointed to the various ranks of the Central Reserve Police from all over the country by :—

- (i) direct recruitment from open market or through employment exchanges and army recruiting offices ;
  - (ii) deputation from the Army and State Services ; and
  - (iii) re-employment of retired or released army and police personnel.
- (c) The information is being collected and will be laid on the table of the House.

(d) The Central Reserve Police Force, as the name implies, is a Central Force and has an all-India service liability. The recruitment to the Force is, therefore, made on an all-India basis.

#### Abolition of Privy Purses

921. SHRI J. AHMED :  
 SHRI BAIDHAR BEHERA :  
 SHRI MOHAN SWARUP :  
 SHRI DHIRESWAR KALITA :  
 SHRI P. C. ADICHAN :  
 SHRI ARJUN SINGH  
 BHADORIA :  
 SHRI E. K. NAYANAR :  
 SHRI RAM SEWAK YADAV :  
 SHRI P. VISWAMBHARAN :

DR. P. MANDAL :  
 SHRI S. C. SAMANTA :  
 SHRI MAHARAJ SINGH  
 BHARATI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken any final decision regarding the abolition of Privy Purses of the Indian Princes ;

(b) if so, the details thereof ; and

(c) since when these are being implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). Certain proposals on the subject have already been formulated. However, discussions with the rulers have not yet been concluded. It is hoped to complete this process, if possible, by the end of this year and to finalise decisions soon thereafter.

**Reconstruction of Laboratories of Bose Institute of Science, Calcutta**

922. SHRI J. AHMED :  
 SHRI MOHAN SWARUP :  
 SHRI C. K. BHATTACHARYA :  
 SHRI S. KUNDU :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Laboratories of the Bose Institute of Science, Calcutta, were recently destroyed by fire ;

(b) whether Government had declared this Institute as a National Institute ; and

(c) if so, whether Government have any plans to restore this Institute to its original position ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSAN) : (a) According to the report received from the Bose Institute, only the Photochemistry Unit of the Chemistry Department was badly damaged by fire on the 20th September, 1969

(b) No, Sir. This Institute, however, is receiving grant-in-aid from the Central Government.

(c) No request has so far been received from the Institute for assistance for rebuilding the Laboratory. The Laboratory had been insured and the Insurance Company is assessing damage.

**Foreign Aid to Social and Cultural Agencies in India**

923. SHRI RAM CHARAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some agencies in the name of social and cultural institutions/societies/associations, are functioning in the country on international basis ;

(b) if so, what are the names of all such agencies ;

(c) whether it is a fact that these agencies are being financed directly or indirectly by the Foreign Missions/countries ; and

(d) if so, what is the usefulness of these agencies to our country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). Facts are being ascertained.

**Murder of Harijans in Bihar**

924. SHRI RAM CHARAN :  
 SHRI GUNA NAND THAKUR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that some Harijans have been murdered recently in the State of Bihar ;

(b) if so, the number of those killed and reason of the disputes, and the names of the parties who fought against each other ; and

(c) action taken by Government in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). Facts are being ascertained from the State Government.

**Facilities for Travelling to and from Ratnagiri by sea**

927. SHRI MOHAN SWARUP :  
SHRI LAKHAN LAL KAPOOR :  
SHRI NATH PAI :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government propose to provide additional facilities to the several lakhs of people travelling to and from Ratnagiri by sea in Maharashtra State ;

(b) whether it is a fact that this traffic has the highest rate of passenger traffic in the world ; and

(c) in view of the development of these facilities whether Government propose to locate a free trade zone area in this part ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) The Maharashtra Government have a project for the development of Ratnagiri port. With the completion of this project, facilities for passenger traffic to and from Ratnagiri are likely to improve.

(b) Ratnagiri port is served by Konkan coastal shipping service and there are three other ports served by that service itself where the passenger traffic during 1968-69 is indicated below :

Name of port	Number of passengers
(1) Panaji	1,27,164
(2) Malvan	51,248
(3) Dabhal and	48,924
(4) Ratnagiri	45,378

(c) No, Sir.

**केन्द्रीय सरकार के कर्मचारी**

928. श्री मोलहू प्रसाद : क्या गृह-कार्य मंत्री 25 जुलाई, 1969 के अनारगकित प्रश्न संख्या 887 के उत्तर के सम्बन्ध में यह बनाने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के कर्मचारियों के बारे में संघराज्य क्षेत्रों को सरकारों से जानकारी

मिलनी थी और जिसकी प्रतीक्षा की जा रही थी क्या वह सूचना इस बीच प्राप्त हो गई है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है और यदि नहीं, तो इतनी अधिक देरी के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी हां, श्रीमान् ।

(ख) 30-6-68 तक कोई ऐसा मामला नहीं है जिसमें संघ राज्य-क्षेत्रों के किसी कर्मचारी को गृह मंत्रालय में कार्यालय जापन सं० 9/45/60-सिब्बदी (घ) दिनांक 20 अप्रैल, 1961 से लाभ हुआ हो ।

**Communal Riots**

929. SHRI GANESH GHOSH :  
SHRI BADRUDDUJA :  
SHRI BHAGABAN DAS :  
SHRI JYOTIRMOY BASU :  
SHRI K. HALDER :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) number of communal riots that took place in each state during the last three years ;

(b) number of lives lost due to communal riots in each state during the last three years ;

(c) value of properties destroyed in each State during the last three years as a result of these riots ;

(d) whether Government consider it desirable to institute a detailed public probe in these riots ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). A statement, based on information received from the state governments/Union territory administrations, is laid on the Table of the House. [Placed in library. See No. LT-2050/69]

(d) and (e). Inquiries are already being held into certain disturbances of 1967, by

the Commission of Inquiry into Communal Disturbances and into the recent Indore and Gujarat disturbances by the Commissions appointed by the respective state governments.

**राष्ट्रीय शैक्षणिक अनुसंधान तथा प्रशिक्षण परिषद् द्वारा तैयार की गई पाठ्यपुस्तकों**

930. श्री मोलहू प्रसाद :

श्री रामावतार शर्मा :

क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राष्ट्रीय शैक्षणिक अनुसंधान तथा प्रशिक्षण परिषद् विभिन्न प्रकार की पाठ्यपुस्तकों तैयार करती है ; और

(ख) यदि हां, तो वर्ष 1968-69 में कितनी पुस्तकों हिन्दी में तैयार की गई और इस परिषद् द्वारा इन पाठ्यपुस्तकों को प्रकाशित कराने का उद्देश्य क्या है ?

**शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर० बी० राव) :** (क) और (ख). राष्ट्रीय शिक्षा अनुसंधान और प्रशिक्षण परिषद् स्कूल स्तर पर की मूलक पाठ्यपुस्तकों तथा दूसरी सामग्री तैयार करता है। वे पाठ्यपुस्तकों राज्य सरकारों तथा क्षेत्र शासित संघों को अंगीकरण और अनुकूलन के लिये प्रस्तावित की जाती हैं। 1968-69 के दौरान परिषद् द्वारा हिन्दी में प्रकाशित पुस्तकों की संख्या 30 थी। उनके

शीर्षकों को दिखाने वाली सूची सभा पटल पर रखी जाती है। [ग्रन्थालय में रख दी गई। देखिये संख्या LT-2051/69]। ये पाठ्यपुस्तकों केन्द्रीय विद्यालय संगठन और दिल्ली प्रशासन द्वारा अपनाई गई हैं। कुछ पुस्तकों पाठ्य सामग्री निर्देश पुस्तकों आदि के प्रयोग के लिये राज्य सरकारों तथा दूसरे संघ शासित क्षेत्रों द्वारा भी स्वीकार की गई है।

**आरक्षित पदों का अनारक्षित पदों में बदलना**

931. श्री मोलहू प्रसाद : क्या पर्यटन तथा असेनिक उद्भयन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गृह-कार्य मंत्रालय के 28 जनवरी, 1969 के कार्यालय ज्ञापन संख्या 8/1/69-इस्टेब्लिशमेंट (एस०सी०टी०) के अनुसार आरक्षित पदों को अनारक्षित पदों में बदलने के लिये गृह-कार्य मंत्रालय की स्वीकृति लेना अनिवार्य है ;

(ख) यदि हां, तो उक्त नियम के अन्तर्गत गृह-कार्य मंत्रालय की स्वीकृति के लिये कितने मामले उसे भेजे गये और उनका ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

**पर्यटन तथा असेनिक उद्भयन मंत्री (डा० कर्ण सिंह) :** (क) जी, हां।

(ख) मामलों का ब्यौरा नीचे दिया गया है :

संगठन	पद संज्ञा	अनुसूचित जाति	अनुसूचित जनजाति	गृह मंत्रालय को निदिष्ट किये गये या नहीं
1	2	3	4	5
मंत्रालय (मुख्य)	(i) केन्द्रीय सचिवालय आशुलिपि सेवा के आशुलिपिक ग्रेड II	1	—	हां
	(ii) भ्रवर श्रेणी लिपिक	1	1	हां
नागर विमानन	(iii) महिला गृह प्रबंधक अधिकारी (लेडी हाउस कीपिंग आफिसर)	1	---	हां

1	2	3	4	5
भारत	मौसम (iv) वैज्ञानिक सहायक	16	5	हां
विज्ञान	विभाग (v) प्रवर प्रेक्षक	22	4	हां
	(vi) मौसम विज्ञान विद् ग्रेड II (भर्ती)	2	1	हां
	(vii) मौसम विज्ञान विद् ग्रेड II (पुष्टि)	—	1	हां

(ग) प्रश्न नहीं उठता ।

**Introduction of Feeder Air Service to Calicut from Cochin-Coimbatore and Mangalore**

932. SHRI P. GOPALAN :  
SHRI K. M. ABRAHAM :  
SHRI K. RAMANI :  
SHRI A. K. GOPALAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Government of Kerala had written to the Chairman of the Indian Airlines Corporation with regard to the introduction of a feeder air service to Calicut from Cochin, Coimbatore and Mangalore ; and

(b) if so, the reaction of Government thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir.

(b) The Corporation will airlink Calicut when the aerodrome there is completed.

**Acquisition of Land for Construction of Calicut Airport**

933. SHRI P. GOPALAN :  
SHRI E. K. NAYANAR :  
SHRI C. K. CHAKRAPANI :  
SHRI VISWANATHA MENON :  
SHRI A. K. GOPALAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Government have not yet sanctioned the requisite funds for the acquisition of the land to start the construction of Calicut Airport ; and

(b) if so, the reasons for the delay ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :  
(a) and (b). The estimates for acquisition of land are under scrutiny for according financial sanction.

**President's Rule in Bihar**

934. SHRI B. P. MANDAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how long the President's Rule is to be continued in Bihar ;

(b) whether in view of the Congress Party being disinclined to form a Ministry in Bihar, there is any chance of inviting other political parties for forming government ; and

(c) if formation of popular Government is not possible in Bihar, the reason why the Assembly is not being dissolved instead of being suspended ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The Governor of Bihar is continuously exploring the possibility of a stable government and will consult the leaders of political parties at the appropriate time. Hence the Legislative Assembly has also not been dissolved.

**Arrest of Indian National holding British Passport**

935. SHRI MOHAN SWARUP :  
SHRI S. KUNDU :  
SHRI M. H. GOWDA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that an Indian national holding a British Passport was

arrested at Santa Cruz Airport on the 23rd September, 1969 ;

- (b) if so, the reasons of his arrest ;
- (c) whether any documents were recovered from his person ; and
- (d) details of the incident ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Government of Maharashtra have intimated that no Indian national holding a British Passport was arrested by Bombay Police at Santa Cruz Airport on or about 23rd September, 19 9.

- (a) to (d). Do not arise.

#### Acquiring of Land for Haldia Port

936. SHRI S. C. SAMANTA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

- (a) whether all the lands required for the Port of Haldia have been acquired as scheduled ;
- (b) if not, the reasons therefor ;
- (c) whether it is a fact that lands already notified are not going to be acquired; and
- (d) how many land acquisition cases are still pending ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). The Government of West Bengal issued a notification in 1959 under Section 4 of the Land Acquisition Act, 1894 for the acquisition of 17.52 square miles of land for the Haldia Project. The acquisition proceedings commenced in 1963. Out of the 14 square miles of land finally decided to be acquired for the project, possession of approximately 8 square miles of land has been received by the Calcutta Port Commissioners. The acquisition of the balance area is held up due to civil rules and injunctions issued by the Calcutta High Court.

#### Reorientation of Educational System

937. SHRI S. C. SAMANTA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state

the steps that are being taken to re-orientate the educational system in the country in terms of job-orientation, work experience, and the production of skills and attitudes that would make for self-employment rather than merely a search for jobs, as suggested by the Education Minister at Madurai University on September 1, 1969 while delivering Convocation address ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : It is proposed to initiate pilot projects in selected areas to try out meaningful experiments in the fields. The details of the scheme are being worked out.

#### Grant of Loans to Owners of Sailing Vessels In Kerala

939. SHRI E. K. NAYANAR :  
SHRI VISWANATHA  
MENON :  
SHRIMATI SUSEELA  
GOPALAN :  
SHRI A. K. GOPALAN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

- (a) whether it is a fact that Kerala Government have requested for granting loans to owners of sailing vessels for purposes of mechanisation of their existing vessels and for the construction of new mechanised sailing vessels of approved modern scientific designs ;
- (b) if so the decision that has been taken by Government in this regard ; and
- (c) if no, decision has been taken, the reasons for delay ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) and (b). The Kerala Government had requested for the grant of a loan of Rs. 2.03 lakhs for the construction of a mechanised sailing vessel by a sailing vessels owner and this was sanctioned, by the Government of India in February 1969.

- (c) Does not arise.



**अहमदाबाद में बम विस्फोट**

940. श्री रघुवीर सिंह शास्त्री :  
श्री वेङ्कटीनम्बन पाटीबिया :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अहमदाबाद में साम्प्रदायिक दंगों के समाप्त होने के बाद अक्टूबर, 1969 में कई बम विस्फोट हुए थे जिससे यह पता लगता है कि वहाँ पर बम बनाये जाते हैं ;

(ख) यदि हाँ, तो इन बम विस्फोटों में अन्तर्ग्रस्त व्यक्तियों के क्या नाम हैं ; और

(ग) इस सम्बन्ध में गिरफ्तार किये गये व्यक्तियों के क्या नाम हैं तथा उनके विरुद्ध क्या कार्यवाही की गई है ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) राज्य सरकार से प्राप्त सूचना के अनुसार अहमदाबाद में दो विस्फोट, एक 17 अक्टूबर, 1969 को और दूसरा 21 अक्टूबर, 1969 को हुए ।

(ख) और (ग). घटनाओं के सम्बन्ध में मामले दर्ज किये गये और क्रमशः 24 तथा 28 व्यक्तियों को उन मामलों में गिरफ्तार किया गया । मामलों की जांच-पड़ताल की जा रही है । गिरफ्तार किये गये व्यक्तियों के नाम राज्य सरकार से मालूम किये जा रहे हैं ।

**पश्चिम बंगाल में विधि तथा व्यवस्था की स्थिति**

941. श्री रघुवीर सिंह शास्त्री :

श्री समर गुह :

श्री बेरौल्लाकर शर्मा :

श्रीमती इला पासचौधरी :

श्री चण्डीकाश्रम त्रिटाचार्य :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान पश्चिम बंगाल की तेजी से बिगड़ती हुई विधि तथा

व्यवस्था की स्थिति और सत्तारूढ़ संयुक्त मोर्चे के एक संघटक बंगला कांग्रेस द्वारा अक्टूबर, 1969 में पास किये गये उस संकल्प की ओर दिलाया गया है जिममें इस सम्बन्ध में चिन्ता व्यक्त की गई है ; और

(ख) यदि हाँ, तो राज्य में जन धन की रक्षा के लिये केन्द्रीय सरकार ने क्या उपाय किये हैं ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) जी हाँ, श्रीमान् ।

(ख) घटनाओं की सावधानी से निगरानी की जा रही है ।

**हिन्दी में विधेयक तैयार करना**

942. श्री चन्द्रिका प्रसाद :

श्री यशपाल सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत अक्टूबर में जयपुर में हुए विधि मन्त्री सम्मेलन में यह निर्णय किया गया कि भविष्य में सभी विधेयक हिन्दी में तैयार किये जायें ;

(ख) क्या केन्द्रीय सरकार भी अपने विधेयक हिन्दी में तैयार करायेगी ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) हिन्दी भाषी राज्यों के विधि और भाषा मन्त्रियों के 13 और 14 अक्टूबर, 1969 को जयपुर में हुए सम्मेलन ने अग्र्य बातों के साथ-साथ यह सिफारिश की कि हिन्दी भाषी राज्य यह सुनिश्चित करने के लिए कदम उठाएँ कि राज्य की विधान सभाओं में प्रस्तावित विधेयकों के मसौदे मूल रूप से हिन्दी में तैयार किये जाते हैं और यह कि वे अग्रजों मसौदों के रूपान्तर नहीं हैं ।

(ख) राजभाषा अधिनियम की धारा 5(2) को शीघ्र लागू करने की सुविधा के लिए पर्याप्त प्रशासनिक प्रबन्ध करने की व्यवस्था के

लिए कदम उठाये जा रहे हैं। अधिनियम को उपर्युक्त धारा को कार्य में लाने के अनुभव का लाभ उठाने के बाद विधेयकों को मूल रूप से हिन्दी में भी प्रस्तावित करने की कानून के अधीन व्यवस्था करने के प्रश्न पर विचार किया जायेगा।

(ग) कठिनाइयों की सूची का विवरण संलग्न है।

### विवरण

1. विधेयकों के हिन्दी में मसौदे तैयार करने के लिए अपेक्षित तकनीकी कामिकों की कमी है।
2. इस समय हिन्दी में पर्याप्त छपाई की क्षमता उपलब्ध नहीं है। इसको बढ़ाने के लिए कदम उठाये जा रहे हैं।
3. सभी केन्द्रीय अधिनियमों और नियमों का हिन्दी अनुवाद उपलब्ध नहीं है। इन प्रकाशनों के अधिकांश भाग का अनुवाद अभी भी हिन्दी में किया जाने को है और उसे प्राधिकृत रूप दिया जाना है। यह कार्य भी प्रगति पर है। यह असंगत होगा यदि ऐसे अधिनियम का, जिसका कोई हिन्दी अनुवाद प्रकाशित नहीं हुआ है, संशोधन करने का विधेयक हिन्दी में प्रस्तावित किया जाता है।
4. हिन्दी में कानूनी शब्दावली का पर्याप्त भंडार जटिल विचारों को विधेयकों के रूप में प्रस्तुत करने के लिए अंतिम रूप में उपलब्ध नहीं है। इसलिए यदि राजभाषा (विषयी) आयोग बाद में किसी खास अर्थ को बसाने के लिए कोई खास शब्द या शब्दावली अपनाते हैं, तो प्रत्येक ऐसे अवसर पर अधिनियम के हिन्दी रूप के लिए संशोधन जारी करने की आवश्यकता होगी। इस सम्बन्ध में आवश्यक कार्य प्रगति पर है।

5. चूंकि हिन्दी में मसौदा अभी तक तैयार नहीं किया जाता है, प्रारूपकार द्वारा किसी विधेयक को हिन्दी से तैयार करने में सावधानी बरतने पर भी न्यायालय द्वारा विधेयक के खास उपबन्ध में लगाये गये अर्थ उससे भिन्न हो सकते हैं, जो न्यायालय द्वारा उसके अंग्रेजी रूप में लगाये गये हैं। ऐसी परिस्थिति में विवाद को निपटाना असम्भव होगा, जब तक कानून के द्वारा यह व्यवस्था न कर दी जाये कि किसी विशेष भाषा में मूल पाठ, प्राधिकृत रूप होगा।

बक्सर (विहार) में पुल का निर्माण

944. श्री चन्द्रिका प्रसाद :

श्री गणपाल सिंह :

क्या नौवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) बिहार में बक्सर के निकट गंगा नदी पर प्रस्तावित पुल के निर्माण में विलम्ब के क्या कारण हैं ;

(ख) इस सम्बन्ध में अब तक क्या प्रगति हुई है ; और

(ग) इसके कब तक निर्मित हो जाने की सम्भावना है तथा इस पर अनुमानतः कितना व्यय होगा ?

संसद् कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह): (क) से (ग). 221 लाख रुपये के पुनरीक्षित अनुमान हाल ही में मंजूर किये गये हैं। ठेकेदारों का चयन कर लिया गया और राज्य सरकार से मासूम हुआ है कि निर्माण कार्य का ठेका देने के लिए उद्देश्य-पत्र जारी कर दिया गया है। वर्तमान अनुमानों के अनुसार निर्माण कार्य के तीन वर्ष की अवधि में पूरा होने की सम्भावना है।

**उत्तर प्रदेश और बिहार को मिलाने वाली घग्घर नदी पर नौका पुल की व्यवस्था**

945. श्री चन्निा प्रसाद :  
श्री यशपाल सिंह :

क्या नौवहन तथा परिवहन मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्री वी० के० आर० वी० राव ने उत्तर प्रदेश तथा बिहार को मिलाने के लिए मांझी तथा बकुलहन के बीच घग्घर नदी पर एक नौका पुल बनाने के सम्बन्ध में बलिया में अश्वसन दिया था ; और

(ख) यदि हाँ, तो इस सम्बन्ध में क्या कार्यवाही की जा रही है और अब तक कितनी प्रगति हुई है ?

संसद कार्य विभाग और नौवहन तथा परिवहन मन्त्रायय में उप-मन्त्री (श्री इकबाल सिन्धु) : (क) और (ख). जी नहीं। चूँकि प्रस्तावित पुल राज्य सड़क में पड़ता है अतः स्थानीय लोगों से तत्कालीन पोतपरिवहन तथा परिवहन मन्त्री को अभ्यावेदन प्राप्त होने पर भारत सरकार ने राज्य सरकार से प्रस्ताव किया था कि सड़क पुल के पूरा होने पर पीपों को दोहरी घाट से मांझी में उधार के रूप में स्थान्तरित कर दिया जाय। प्रस्ताव अभी राज्य सरकार के विचाराधीन है।

**संसद सदस्यों के विदेशों के दौर**

946. श्री मृत्युंजय प्रसाद : क्या संसद कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) 1 अप्रैल, 1967 से 31 मार्च, 1968 तक, 1 अप्रैल, 1968 से 31 मार्च, 1969 तक तथा 1 अप्रैल, 1969 से 31 अक्टूबर, 1969 तक की अवधियों में विदेशों के दौर पर गये संसद सदस्यों के नाम क्या हैं और प्रत्येक वर्ष में प्रत्येक सदस्य ने कितनी कितनी बार विदेशों की यात्रा की ;

(ख) प्रत्येक संसद सदस्य द्वारा की गई प्रत्येक यात्रा के बारे में निम्नलिखित जानकारी क्या है :—

(1) यात्रा किस देश की थी और किस संस्था अथवा व्यक्ति के आमंत्रण पर की गई ;

(2) क्या संसद सदस्य रमणीय स्थान देखने गये अथवा उद्योग या व्यापार से सम्बन्धित मामलों के सम्बन्ध में गये थे ;

(3) उस विशिष्ट बैठक, सम्मेलन संघ आदि का नाम क्या है जिस में भाग लेने के लिए प्रत्येक सदस्य को केन्द्रीय सरकार अथवा राज्य सरकार द्वारा प्रातिनिधि के रूप में भेजा गया था ;

(4) क्या यात्रा इलाज कराने के लिये की गई थी ; अथवा

(5) विदेश यात्रा किन अन्य प्रयोजनों के लिये की गई थी ;

(ग) प्रत्येक विदेश यात्रा के संबंध में विदेशों में विमान यात्रा का किराया, विदेशों में गाड़ी का किराया, होटल में रहने का खर्च तथा अन्य प्रासंगिक व्यय किसने किया और उमका कितना-कितना भाग अनिधियों, केन्द्रीय सरकार, राज्य सरकारों तथा सदस्यों द्वारा वहन किया गया ; और

(घ) प्रत्येक विदेश यात्रा के लिये प्रत्येक संसद सदस्य को कितनी विदेशी मुद्रा मंजूर की गई और वापसी पर प्रत्येक संसद सदस्य द्वारा लाई गई विदेशी वस्तुओं का मूल्य कितना-कितना था ?

संसद कार्य और नौवहन तथा परिवहन मन्त्री (श्री रघुरमैया) : (क) से (घ). दोनों मन्त्रियों में 757 संसद सदस्य हैं। सदस्य गण सरकारी, अर्ध सरकारी और निजी दौरों पर प्रायः विदेशों में जाते हैं परिणामतः सूची गई जानकारी का इकट्ठा करना सम्भव नहीं होगा।

**Promotion of Laboratory Assistants in National Institute of Oceanography**

947. SHRI P. P. ESTHOSE :  
SHRI BHAGABAN DAS :  
SHRI P. RAMAMURTI :  
SHRI SATYA NARAIN SINGH :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the total number of Laboratory Assistants working in the National Institute of Oceanography since 1963 ;

(b) how many have been promoted ;

(c) whether it is a fact that the Director has been given special concessions in the pool of officers ;

(d) whether it is a fact that there is no provision to promote the Assistants automatically ;

(e) if so, whether Government propose to amend the provisions ; and

(f) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Out of 14 Senior Laboratory Assistants only one is working since 1963.

(b) None, Sir.

(c) No, Sir.

(d) All appointments to the scientific and technical posts are made by open advertisements and selections by duly constituted Selection Committees in accordance with the procedure laid down in the Rules and Regulations and Bye-laws of the C. S. I. R.

(e) and (f). There is no such proposal under consideration. Selections to the scientific/technical posts are made through advertisements and the incumbents working in the organisation are free to apply for the post (s).

**Second States' Reorganisation Commission suggested by Members of Parliament**

948. SHRI B. K. DASCHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any suggestion from Members of Parliament for the setting up of a second States Reorga-

nisation Commission to find out whether there was need for the creation of small States ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Government have not received any communication from Members of Parliament suggesting the setting up of such a Commission.

(b) Government's policy in this matter has been made clear in reply to unstarred Question No. 2790 answered in the House on 8th August, 1969.

**New Executive Council of Banaras Hindu University**

949. SHRI B. K. DASCHOWDHURY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the new Executive Council of the Banaras Hindu University was appointed by the President in the month of September, 1969 ;

(b) if so, the names of the personnel appointed on the Committee ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) The following are the names of persons appointed on the Committee :—

1. Pt. H. N. Kunzru,
2. Shri Justice G. D. Khosla,
3. Shri R. D. Bhandare, M. P.,
4. Shri K. G. Salyidain,
5. Dr. M. S. Gore,
6. Dr. Atma Ram,
7. Dr. K. N. Udupa and
8. Dr. S. S. Saluja.

**Expansion of Services of Shipping Corporation of India through Hong Kong**

950. SHRI B. K. DASCHOWDHURY : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Shipping Corporation of

India is likely to expand its services through Hong Kong in the near future; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHURAMIAH): (a) and (b). Since May, 19 8, the Shipping Corporation of India has expanded its services through Hong Kong by providing regular monthly calls as part of its service from India to the Pacific Coasts of U. S. A. On the return voyages also the vessels plying in this sector in the service cover Hong Kong/India sector. The Corporation expects to commence a new monthly service from India to Great Lake Ports/Canada very soon and intends to operate this service, *inter alia*, via Hong Kong.

उत्तर भारत के छात्रों में असंतोष की भावना

951. श्री राम स्वरूप विद्यार्थी: क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि उत्तर भारत के अधिकतर छात्रों में असंतोष की भावना पाई जाती है;

(ख) यदि हां, तो क्या इसका कारण यह है कि शिक्षा मन्त्रालय, विश्वविद्यालय अनुदान आयोग, तथा योजना आयोग के द्वारा केन्द्रीय विश्वविद्यालय ने अतिरिक्त उत्तर भारत के विश्वविद्यालयों की तुलना में दक्षिण राज्यों एवं उनके विश्वविद्यालयों की अपेक्षाकृत अधिक सहायता देता है जिसके परिणामस्वरूप अखिल भारतीय प्रतियोगिताओं में दक्षिण के छात्र अधिक संख्या में उत्तीर्ण हो पाते हैं;

(ग) यदि हां, तो क्या दक्षिण भारत तथा उत्तर भारत के विश्वविद्यालयों को उनके छात्रों का संख्या के आधार पर वित्तीय सहायता प्रदान करने का कोई प्रस्ताव है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० झा० बी० राव): (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

(ख) और (घ). विश्वविद्यालयों को केवल छात्रों की संख्या के आधार पर आर्थिक सहायता देने की कोई योजना नहीं है। विश्वविद्यालय अनुदान आयोग द्वारा अनुदान, विश्वविद्यालयों की वर्गित प्राथमिकताओं के आधार पर तथा विभिन्न अनुशामनों की भी उनके वैश्विक प्रौद्योगिक और दूसरी सम्बन्धित बातों के आधार पर निश्चित किये जाते हैं।

#### Expenditure on Prime Minister's Bihar Tour

952. SHRI MADHU LIMAYE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total amount of money spent advanced by the Bihar and Central Government on the Prime Minister's Tour in Bihar in September, 1969;

(b) whether little boys and girls were forcibly and compulsorily lined up along the route in hot sun in Ranchi and holiday was declared in schools and colleges in that city on the occasion; and

(c) whether Government would forthwith stop this wasteful expenditure on tours and this practice of using school children and college students for swelling the numbers of those welcoming the VIP's?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Communal Situation

953. SHRI MADHU LIMAYE:  
SHRI MAYAVAN:  
SHRI CHENGALRAYA  
NAIDU:  
SHRI MANIBHAI J. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to his statement that the Central Government had issued a general warning to the States about the deteriorating communal situation and a more specific warning

to the Government of Gujarat in particular ;

(b) if so, the nature of this warning and the preventive measures suggested by Government at that time ;

(c) whether the Centre has got evidence in its possession to know that the Gujarat Government either wilfully or out of indolence neglected this warning ; and

(d) if so, the steps proposed by Government to prevent the State Governments from ignoring such warning in future ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Union Home Secretary had written to the Chief Secretary of Gujarat on April 22, 1969 drawing his attention to the trends in Gujarat indicative of the prevalence of communal tension and to the need for utmost vigilance and alertness. The Home Minister had also written on July 7, 1969 to the Chief Ministers of States on the communal situation in the country and had urged upon them to take immediate action for the setting up to Citizens' Committees at various levels to deal with group tensions.

(c) No, Sir.

(d) Does not arise.

#### Controversy about Appointment of Vice-Chancellor of Delhi University

954. SHRI MADHU LIMAYE ;  
SHRI V. NARASIMHA RAO ;  
SHRI R. BARUA ;  
SHRI CHENGALRAYA  
NAIDU ;  
SHRI N. R. LASKAR :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether there has been a controversy about the appointment of Vice-Chancellor of Delhi University ;

(b) if so, the nature thereof ;

(c) whether Dr. K. N. Raj represents those who wish to oppose Hindi medium and continue the English medium ; and

(d) if so, what is the policy of Government in regard to this issue ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V.

RAO) : (a) and (b). Prior to the appointment of Dr. Raj as Vice-Chancellor of Delhi University, some M.P.'s issued a statement to the Press making certain allegations against him and urging that he should not be appointed to that office. There was a counter statement issued by some teachers protesting against political interference in the affairs of the University and expressing their support for Dr. Raj. The appointment of Dr. Raj was, however, made in accordance with the provisions of the Act and the Statutes of the University after taking into consideration the standing and eminence of Dr. Raj in the academic world and other relevant factors.

(c) No, Sir.

(d) Does not arise.

#### Reinstatement of Student Leaders Suspended and Removed from Kashi Vishva Vidyalaya

955. SHRI MADHU LIMAYE : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government/PRIME MINISTER has received a communication from a Member of Parliament about the reinstatement of the student leaders suspended and removed from Kashi Vishva Vidyalaya ;

(b) whether it is a fact that the Gajendragadkar Committee has held that these leaders were proceeded against without giving them an opportunity to explain their conduct ;

(c) whether these procedures are not against the principles of natural justice ;

(d) whether in view of this patent injustice the students will be reinstated ; and

(e) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) and (c). The Banaras Hindu University Inquiry Committee has observed that it would have been better if the Vice-Chancellor had given an opportunity to two students (Shri Majumdar and Shri Ravi Shankar Singh) before he expelled them, to explain their past conduct and to show cause why they should not be expelled. In respect of another student (Shri Sinha) the Committee

has stated that consideration of natural justice required that he should have been told what the additional charge against him was and should have been given an opportunity to defend himself.

(d) and (e). The Executive Council of the University has appointed a Committee under the chairmanship of the Vice-Chancellor, to review the cases of the expelled students. Meanwhile, five expelled students have been allowed provisionally to appear at the next examination as ex-students.

#### Recommendations of 5th Orientation Seminar for Legislators

956. SHRI ISHAQ SAMBHALI :  
SHRI CHANDRA SEKHAR SINGH :  
SHRI K. HALDER :  
SHRI C. JANARDHANAN :  
SHRI J. M. BISWAS :  
SHRI HEM RAJ :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) whether the Fifth Orientation Seminar for Legislators held recently at Nainital has suggested that the legislators should not interfere with the day-to-day activities of the autonomous and statutory bodies and instead they should confine themselves in laying down broad policies and principles alone ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) and (b). The Institute of Constitutional and Parliamentary Studies which organised the Seminar has been requested to furnish the proceedings, which are awaited.

#### Pending Cases in Various High Courts

957. SHRI SRINIBAS MISRA :  
SHRIMATI SUSHILA ROHATGI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases which are pending in different High Courts for delivery of judgement for more than six months after the arguments are heard and the number

of such cases pending for more than a year ; and

(b) the main reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). There are no cases pending for more than six months after arguments were heard in the High Courts of Mysore, Patna, Orissa, Bombay and Jammu and Kashmir. Information in respect of other High Courts is being collected and will be laid on the Table of the House.

#### Appointment of Primary School Teachers in Andaman and Nicobar

958. SHRI MOHAMMAD ISMAIL :  
SHRI NAMBIAR :  
SHRI K. M. ABRAHAM :  
SHRI GANESH GHOSH :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the posts of primary school teachers in Andaman and Nicobar are reserved only for local candidates and settlers ;

(b) whether it is also a fact that the Education Officer at Andaman and Nicobar refuses interview for the post of primary school teachers to those who are not the local candidates and settlers ; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSAN) : (a) to (c). It has been decided that all appointments to class III and class IV posts under the Andaman and Nicobar Administration shall, in future, be primarily made locally. If suitable candidates are not locally available, then only the Administration can fill up the posts by recruiting candidates from the mainland, after getting the approval of the Government of India.

#### Student Population

959. SHRI MOHAMMAD ISMAIL :  
SHRI GANESH GHOSH :  
SHRI K. HALDER :  
SHRI BADRUDDUJA :

**SHRI JYOTIRMOY BASU :**

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the size of student population as on 1-1-1968 State-wise ;

(b) facilities, for their diet, study, recreation and games in each State ;

(c) whether there is any arrangement for career counselling at every level starting from the school level ;

(d) whether Government have published any book on career selection for students ; and

(e) if not, the reasons thereof ;

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) :** (a) to (c). As statement is laid on the Table of the House. [Placed in Library. See No. LT—2052/69]

(d) Yes Sir.

(e) Does not arise.

**Offer of Off-record Fare cut by some International Airlines**

960. **SHRI MOHAMMED ISMAIL :**  
**SHRI GANESH GHOSH :**  
**SHRI BHAGABAN DAS :**  
**SHRI JYOTIRMOY BASU :**  
**SHRI B. K. MODAK :**

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that most of the International Air Lines in India offer off-record fare cut even to the extent of 50 per cent ;

(b) if so, whether Government have enquired how they offer all these concessions and yet make profits ;

(c) who fixes the air fare structure ;

(d) whether it is a fact that air fare between the East and Europe is much higher per man-mile compared with the fare-structure between Europe and America ; and

(e) if so, the reasons thereof ?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :**

(a) and (b). Government are generally aware that certain airlines have been under-cutting official air fares on certain international routes, which results in diversion of

considerable traffic to such airlines to the detriment of Air India and consequent loss of foreign exchange. This involves breach of the I.A.T.A. regulations as well as offences against the Foreign Exchange Regulation Act. Several steps are being taken to check the loss of foreign exchange on this account.

(c) Fares on international routes are determined by airlines through the machinery of the IATA (International Air Transport Association).

(d) and (e). The comparative rates per mile on economy class normal fares on the India/Europe and Europe/America sectors are as follows :

(Bombay/London : 7.86 cents)

(Bombay/Rome : 8.20 cents)

against

(Rome/New York : 6.74 cents)

(London/New York : 6.08 cents)

On promotional fares, the lowest per mile are :

(Bombay/London : 3.73 cents)

(Bombay/Rome : 3.90 cents)

against

(Rome/New York : 2.59 cents)

(London/New York : 2.53 cents)

While rates per miles on USA/Europe sectors are lower, the comparison does not reflect the true picture since airlines do not establish fares on a standard or descending rate per mile basis. Factors that are taken into consideration for determining rates by IATA are economics of operation both direct and indirect, traffic patterns, economic/market conditions and competition from non-scheduled operators.

शिक्षण मंत्रालय द्वारा खरीदे गये 'नवीन',  
किस्म के 'कूलर'

961. श्री राम स्वरूप विद्यार्थी : क्या शिक्षण तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967 और 1968 के प्रसंगत उनके मन्त्रालय द्वारा खरीदे गये 'नवीन' मार्क के कूलरों की संख्या क्या है ;

(ख) खरीदे गये प्रत्येक कूलर का मूल्य क्या है तथा इन पर कुल कितना व्यय आया ;



(ग) उक्त खरीद के लिए उत्तरदायी अधिकाधिकारियों के नाम क्या हैं ;

(घ) क्या मन्त्री महोदय का एक समिति नियुक्त करने का विचार है जो यह जांच करे कि (1) क्या 'नवीन' कूलर का निर्माण करने वाली कम्पनी को बाजार मूल्य से अधिक मूल्य नहीं दिया गया था ; (2) क्या निर्धारित सरकारी छूट की राशि से घटा दिया गया था तथा क्या सरकार ने जिस मशीन के लिये मूल्य चुकाया था उन कूलरों में वही मशीन लगाई गई थी, और (3) क्या केवल इसके बाह्य स्वरूप के आधार पर ही मूल्य चुकाया ।

(ङ) यदि हां, तो कब ?

शिक्षा तथा युवक सेवा मंत्री (डा० बी० के० आर वी० राव) : क) से (ङ) 1968 के वर्ष के दौरान इस मन्त्रालय द्वारा 183 'नवीन' रूम-कूलर खरीदे गये थे । 1967 में में कोई खरीदारी नहीं हुई । छोटे कूलर का मूल्य 1,540 रुपये था । और बड़े कूलर का मूल्य 1,790 रुपये था । इन दरों में स्टैंड तथा सम्भारण के खर्च भी सम्मिलित थे । कुल 3,14,405 रुपये खर्च हुए ।

मन्त्रालय का प्रशासन प्रभाग इस क्रम के लिए उत्तरदायी थी और निम्नतम टैंडर देने वालों से भाव मंगाने के बाद तथा वित्तीय सहमति प्राप्त करने के बाद क्रय का अनुमोदन किया गया । लोक-निर्माण विभाग द्वारा यह प्रमाणित किये जाने पर कि पूर्ण निर्धारित विशिष्टाओं के अनुरूप हैं, मुग्तान किया गया । चूंकि क्रय के मामले की कार्यवाही में कई अधिकारियों ने भाग लिया, जिसमें टैंडरों का मांगना, प्राप्त हुए टैंडरों की संवीक्षा करना, वित्तीय प्राधिकारियों से परामर्श करना, सम्मिलित थे, उन अधिकारियों के नाम लेना कठिन है जिन्हें उक्त क्रय के लिए उत्तरदायी ठहराया जाय ।

चूंकि क्रय कार्यावधि के अनुसार तथा केन्द्रीय लोक-सेवा विभाग द्वारा प्रमाणित करने

पर, जैसा कि ऊपर वर्णित है, किया गया था, तथा इस आधार पर क्रय निम्नतम टैंडरों के आधार पर किया गया, समिति नियुक्त करने का प्रश्न नहीं उठता ।

✓ काश्मीर में भारत विरोधी नारे

962. श्री बंश नारायण सिंह : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि श्रीनगर में एस० पी० कालेज के छात्रों ने 15 अक्टूबर को अपने कालेज के प्रंगण में 'पाकिस्तान जिन्दाबाद' 'भारतीय कुत्तो वापस जाओ' इत्यादि इत्यादि जैसे भारत विरोधी नारे लगाये थे ; और

(ख) इस सम्बन्ध में सरकार द्वारा क्या कार्यवाही की गई है ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्याधर राव शुक्ल) : (क) और (ख). जम्मू और काश्मीर सरकार ने बताया है कि उस अवसर पर राष्ट्र विरोधी नारे लगाये थे और कई व्यक्तियों को हिरासत में लिया गया था ।

काश्मीर के लिए संविधान के बारे में शेख अब्दुल्ला की घोषणा

96 . श्री बंश नारायण सिंह :  
श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शेख अब्दुल्ला ने अक्टूबर, 1969 में काश्मीर में हुए एक प्रेस सम्मेलन में काश्मीर के लिए स्वतंत्र संविधान के बारे में घोषणा की थी ;

(ख) क्या सरकार को इस बीच अपने स्रोतों से घोषित संविधान का एक प्रामाणिक प्रति प्राप्त हो गई है ।

(ग) क्या सरकार इस कार्य को राष्ट्र-विरोधी कार्य समझती है ; और

(घ) सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : (क) और (ख). सरकार ने शेख अब्दुला द्वारा जारी की गई वह रिपोर्ट देखी है जिसमें जम्मू और काश्मीर राज्य जन-सम्मेलन की स्टीयरिंग कमेटी द्वारा स्वीकृत की गई जम्मू और काश्मीर राज्य के आन्तरिक संविधान के ढांचे की मोटी रूपरेखा बताई गई है।

(ग) और (घ). सरकार कोई कार्यवाही आवश्यक नहीं समझती है।

#### Prosecution of Shri Bal Raj Madhok

964. SHRI BANSI NARAIN SINGH :  
SHRI KANWAR LAL GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Home Minister declared in a Congress meeting that Professor Balraj Madhok will be prosecuted for allegedly promoting enmity between classes of people ;

(b) whether it is also a fact that Government of India took initiative in taking action against him ;

(c) whether it is also a fact that the Judicial Secretary for Delhi Administration also give the opinion that Prof. Madhok could not be prosecuted for his speech at New Delhi ; and

(d) if so, the reasons why a case was registered against him before the enquiry by the Police as required under the Punjab Police Rules ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Addressing a meeting of the Delhi Congressmen on September 28, 1969 the Home Minister had generally criticised the activities of political parties and individuals who preached communalism and carried on a tirade against the Muslims. Reference to Madhok's propaganda was made.

(b) and (c). The text of the speech delivered by Shri Balraj Madhok at a public meeting on 27th September, 1969, at Vithal-

bhai Patel House, New Delhi was examined by the Government of India at the instance of the Delhi Administration. The Central Government were of the view that the speech *prima facie* would appear to be actionable under section 153A IPC and section 505 IPC. The Delhi Administration was accordingly advised.

(d) Offences under sections 153A and 505 IPC now being cognizable, the Delhi Police registered a case in respect of the speech and it is being investigated according to law.

#### C. B. I. Raids on Cable and Wire Manufacturing Firms

965. SHRI BANSI NARAIN SINGH :

SHRI KANWAR LAL GUPTA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names and addresses of cable and wire manufacturers whose offices or factories were raided by C. B. I. in the last three months ;

(b) the details of records and documents seized from each firm ;

(c) the names of the Managing Director and other Directors of each firm or company ;

(d) the action taken by Government against the companies ; and

(e) what was the complaint against these companies ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) A statement is placed on the Table of the House. *Placed in Library. See No. LT—2053/69]*

(b) to (d). A case has been registered for alleged contravention of the provisions of the Imports and Exports (Control) Act. As investigation in the case is still continuing it is not desirable to furnish any details at this stage.

(e) The companies were alleged to have unlawfully disposed of the imported raw materials, namely, copper, polyethylene, titanium dioxide etc. in contravention of the terms and conditions of actual users' import licences.

**Parachute Found Near Dhanbad District**

966. SHRI P. VISWAMBHARAN : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2811 on the 8th August, 1969 regarding parachute found near Dhanbad district and state ;

(a) whether the facts have since been collected from the State Government ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) and (b). According to the information received from the Government of Bihar a parachute was discovered suspended on a tree in the jungle area of Sitalpur, district Dhanbad on July 2, 1969. A foam box containing an apparatus with the battery was found attached to it. Some Chinese leaflets bearing Pro-K. M. T. and anti-Mao propaganda material were also found.

According to enquiries made so far this equipment appears to have been used by Formosa to scatter KMT propaganda literature and some other articles on the mainland China and seems to have drifted to India caught in chance air currents.

**महाराजा खालियर की सम्पत्ति**

967. श्री शशि भूषण : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इस तथ्य की ओर दिलाया गया है कि इन समय महाराजा खालियर के वास्तविक अधिकार में जितनी भूमि है वह सम्पत्ति सूची में दर्ज भूमि से बहुत अधिक है ;

(ख) यदि हां, तो इस सम्बन्ध सरकार की क्या प्रतिक्रिया है ;

(ग) सम्पत्ति सूची में उल्लिखित भूमि से अधिक भूमि को वापस लेने के लिए सरकार द्वारा क्या कार्यवाही की गई है ;

(घ) सम्पत्ति सूची में उल्लिखित भूमि का क्षेत्रफल तथा उसका मूल्य कितना है ;

(ङ) सम्पत्ति सूची में उल्लिखित भूमि से

फालतू भूमि का क्षेत्रफल और उमका मूल्य कितना है ; और

(च) उन्होंने फालतू भूमि किस प्रकार प्राप्त की ?

गृह-कार्य मंत्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (च). राज्य सरकार द्वारा पूछे जाने पर यह स्पष्ट किया गया था कि जब तक कोई ऐसी विशेष परिस्थितियाँ प्रतिकूल नियाँय को न्यायोचित नहीं ठहरती हैं जिनमें किमी वर्गनात्मक सूची और एक योजना अथवा एक नक्शे के बीच अन्तर होता है, तो उम सूची को मूल दस्तावेज के रूप में स्वीकार किया जाता है।

**महाराजा खालियर की सम्पत्ति**

968 श्री शशि भूषण : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराजा खालियर के बाड़ा में गौरखी मन्दिर के सामने वाली दूकानों के मालिक नहीं हैं लेकिन फिर भी उन्होंने इन दूकानों को किराये पर उठा रखा है और उनसे किराया वसूल कर रहे हैं ;

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है और उन पर की गई कार्यवाही का व्योरा क्या है ;

(ग) क्या यह सच है कि जगराराजा उच्चतर माध्यमिक स्कूल की छात्रायें गौराखी मन्दिर के पाम के गेट से गुजरा करती थीं लेकिन अब महाराजा ने आदेश दिये हैं कि उनको उस रास्ते से जाने की अनुमति न दी जाय ;

(घ) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ;

(ङ) क्या महाराजा ने उक्त सम्पत्ति को उनके द्वारा सरकार को पेश की गई सम्पत्ति सूची में सम्मिलित किया था ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री श्री विद्याचरण शुक्ल) : (क) श्री (ख). मध्य प्रदेश सरकार द्वारा प्रेषित सूचना के अनुसार खालियर के महाराजा ने उक्त दूकानों पर मालिकाना अधिकार का दावा किया है। राज्य उस दावे का जाँच कर रही है।

(ग) राज्य सरकार ने बताया है कि यह सच है।

(घ) मामला राज्य सरकार के विचाराधीन है।

(ङ) सरकार इसे उचित नहीं समझती है कि उन सम्पत्तियों के मूल्य अथवा व्योरे को जिन्हें नरेशों की निजी सम्पत्ति माना गया है, सार्वजनिक रूप में प्रकट किया जाए।

#### ✓ Pak. Hand in Communal Riots

969. SHRIMATI SUSHILA ROHATGI : Will the Minister of HOME AFFAIRS be pleased to state .

(a) whether a spokesman of the External Affairs Ministry accused Pakistan of inciting communal tension in India ; and

(b) whether the Pakistan High Commission had sought permission to send one of its officers to visit the disturbed areas of Gujarat ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Pakistan acting High Commissioner delivered a note on September 23, 1969, to the Ministry of External Affairs expressing Pakistan's deep concern at the Ahmedabad disturbances and sought permission for the Deputy High Commissioner or Counselor of Pakistan Mission to make an on the spot study of the situation. The permission was not given. Making reference to the contents of the Pakistan High Commission's note the spokesman of the Ministry of External Affairs had said that Pakistan was trying to exploit the situation for its own ends.

#### All India Whip's Conference

970. SHRIMATI SUSHILA ROHATGI :

SHRI RABI RAI :  
SHRI RAMAVTAR SHASTRI :  
SHRI HEM BARUA :  
SHRI R. BARUA :  
SHRI N. R. LASKAR :  
SHRI N. SHIVAPPA :  
SHRI P. VISWAMBHARAN :  
SHRI CHANGALRAYA  
NAIDU :  
SHRI SHRI CHAND GOYAL :

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state :

(a) whether it is a fact that a meeting of the All India Whips. Conference took place in Madras in September last ; and

(b) if so, what are the main recommendations made and decisions taken by the Conference ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : (a) Yes, Seventh All India Whips Conference was held at Madras from 21st to 23rd September, 1969.

(b) A copy of the recommendations adopted at the Conference is placed on the Table of the House. [Placed in Library. See No. LT—2054/69]

#### Convention of New Communist Party at Hyderabad

971. SHRIMATI SUSHILA ROHATGI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Naxalite leaders are planning a convention of the New Communist Party at Hyderabad in December ;

(b) whether this is intended to intensify their armed activities on a national scale ; and

(c) whether Government could allow such a convention to be held in the Nation's interest ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) The Government of Andhra Pradesh have no such information.

(b) and (c). Do not arise.

**Main Features of New Technical Education Policy**

972. SHRIMATI SUSHILA ROHATGI :

SHRI RAM SEWAK YADAV :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the main features of the New technical education policy ; and

(b) how far does it seek to provide employment potentialities to the jobless engineering graduates and diploma-holders ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The Fourth Five-Year Plan of Technical Education is aimed mainly at improving quality and standards. For this purpose, the Plan provides for faculty development, reorganisation of curriculum, preparation of instructional materials including textbooks and, diversification of courses. It is also proposed to examine the entire question of polytechnic education and prepare a plan for its reorganisation on a long-term basis, *vis-a-vis*, the requirements for technicians.

Special programmes are proposed to train engineering graduates and diploma-holders for setting up small-scale industry.

मन्त्रालयों में हिंदी प्राशुलिपिक और अनुसूचित जाति/अनुसूचित आदिम जाति के लिये प्रारक्षित पद

973. श्री राम सिंह अय्यरवाल :

श्री बलराज मधोक :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के प्रत्येक मन्त्रालय तथा अधीनस्थ कार्यालयों में पृथक-पृथक कितने हिन्दी प्राशुलिपिक हैं ;

(ख) उनमें से पृथक-पृथक कितने प्राशुलिपिक अनुसूचित जाति तथा अनुसूचित आदिम जाति के हैं ;

(ग) क्या अनुसूचित जाति तथा अनुसूचित आदिम जाति के लिये प्रारक्षित पदों का कोटा पूरा किया गया है ;

(घ) यदि नहीं, तो क्या सरकार का

विचार उस कोटे को पूरा करने के लिये अनुसूचित जाति तथा अनुसूचित आदिम जाति के कर्मचारियों के लिये हिन्दी प्राशुलिपिक पदों के लिये पृथक परीक्षा करने का है ;

(ङ) यदि हां, तो यह परीक्षा कब ली जायेगी और यदि नहीं, तो उसके क्या कारण हैं ; और

(च) यदि इन पदों के सम्बन्ध में कोई प्रारक्षण नहीं किया गया है तो उसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (च). अपेक्षित सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जाएगी ।

**हिंदी प्राशुलिपिकों की भर्ती**

974. श्री राम सिंह अय्यरवाल :

श्री बलराज मधोक :

श्री जि० ब० सिंह :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार अंग्रेजी प्राशुलिपिकों की भांति हिन्दी प्राशुलिपिकों की भर्ती के लिए संघ लोक सेवा आयोग द्वारा परीक्षाएँ कराने के प्रश्न पर विचार कर रही है ;

(ख) यदि हां, तो उसकी रूप रेखा क्या है और कब तक इसे कार्यान्वित किया जायेगा ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं और हिन्दी भाषा-भाषी क्षेत्रों के अंग्रेजी न जानने वाले शिक्षित युवकों को किस प्रकार इस सेवा में लिया जायेगा ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) से (ग). हिन्दी सलाहकार समिति ने 28 जून, 1969 को हुई अपनी बैठक में सिफारिश की थी कि जिस प्रकार

संघ लोक सेवा आयोग द्वारा अंग्रेजी आशुलिपिकों की भर्ती के लिये हर वर्ष परीक्षाएँ ली जाती हैं उसी प्रकार हिन्दी आशुलिपिकों के लिये हर वर्ष परीक्षाएँ ली जानी चाहिए। सिफारिश विचाराधीन है।

### हिन्दी स्टेनोग्राफर

975. श्री राम सिंह अग्रवाल :

श्री बलराज मधोक :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार के प्रत्येक मन्त्रालय तथा उन के सम्बन्ध में कार्यालयों के उन अवर श्रेणी लिपिकों की संख्या कितनी है जिन्होंने हिन्दी स्टेनोग्राफी तथा टाइपिंग के प्रशिक्षण केन्द्रों से स्टेनोग्राफी की परीक्षा पास की है ?

(ख) परीक्षा उत्तीर्ण कर्मचारियों में अनुसूचित जाति तथा अनुसूचित आदिम जाति के कर्मचारियों की अलग-अलग संख्या का ब्योरा क्या है ;

(ग) क्या सरकार का विचार परीक्षा उत्तीर्ण अवर श्रेणी लिपिकों की वरीयता सूची अलग से बनाने और इस वरीयता सूची के अनुसार ही हिन्दी स्टेनोग्राफरों के पदों को भरने का है ;

(घ) यदि नहीं, तो प्रशिक्षण देने का उद्देश्य क्या है ; और

(ङ) हिन्दी स्टेनोग्राफरों की भर्ती के लिये सरकार द्वारा अपनाई गई प्रक्रिया का ब्योरा क्या है ?

गृह कार्य मन्त्रालय में राज्य मन्त्री (श्री बिष्णुचरण शुक्ल) : (क) और (ख). मार्च, 1969 में 4 निम्न श्रेणी लिपिक ऐसे थे जिन्होंने सचिवालय प्रशिक्षण स्कूल से हिन्दी आशुलिपि पाठ्यक्रम सफलतापूर्वक पूरा किया था और जिनमें से 4 अनुसूचित जाति के हैं।

(ग) जी नहीं, श्रीमान्।

(घ) हिन्दी आशुलिपि में प्रशिक्षण, संघ के विभिन्न सरकारी प्रयोजनों के लिए हिन्दी का उत्तरीतर प्रयोग सुनिश्चित करने के लिए दिया जाता है।

(ङ) बड़ी संख्या में प्रशिक्षित कर्मचारियों को, जो पहले ही उपलब्ध हैं अथवा जो हिन्दी आशुलिपि तथा हिन्दी टंकण में प्रशिक्षित किये जाएंगे, ध्यान में रखते हुए मन्त्रालयों। विभागों को मार्च, 1968 में सलाह दी गई थी कि तत्पश्चात् हिन्दी आशुलिपिकों के किसी भी निःसर्वग पद का सृजन न किया जाय और यह कि हिन्दी-कार्य की अपेक्षाएं श्रेणी—II आशुलिपिकों अथवा हिन्दी आशुलिपि/हिन्दी टंकण में प्रशिक्षित निम्न श्रेणी लिपिकों में से पूरी की जायें।

हिन्दी आशुलिपिक-परीक्षा पास करने वाले निम्न श्रेणी के लिपिकों की सेवाओं को उपयोग में लाना।

976. श्री तुकम चन्द कछवाय :

श्री बलराज मधोक :

क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) उनके मन्त्रालय के कितने निम्न श्रेणी के लिपिकों ने जनवरी, 1969 तक हिन्दी आशुलिपिक प्रशिक्षण केन्द्र की हिन्दी आशुलिपिक परीक्षा पास की थी।

(ख) अनुसूचित जाति तथा अनुसूचित आदिम जाति के कितने कर्मचारियों ने उक्त परीक्षा पास की थी ;

(ग) सफल कर्मचारियों में से कितनों को हिन्दी स्टेनोग्राफिस्ट तथा हिन्दी आशुलिपिक के पदों पर नियुक्त किया गया है और इन नियुक्त किये गये कर्मचारियों में से अनुसूचित जाति तथा अनुसूचित आदिम जाति के कितने कर्मचारी हैं ;

(घ) क्या यह भी सच है कि ये कर्मचारी

वास्तव में हिन्दी प्राशुलिपिकों का कार्य नहीं कर रहे हैं ; और

(ड) यदि हां, तो उनकी सेवाओं का उपयोग न किये जाने के क्या कारण हैं ?

शिक्षा तथा युवक सेवा मन्त्री (डा० बी० के० द्वार० बी० राव) : (क) तीन

(ख) एक (अनुसूचित जाति)

(ग) एक निम्न श्रेणी लिपिक इस मंत्रालय में स्टेनोग्राफिस्ट (हिन्दी) नियुक्त किया गया है और एक एल० डी० सी० विधि मंत्रालय में दो भाषाओं के प्राशुलिपिक के पद पर नियुक्त किया गया है। इस मंत्रालय में स्टेनोग्राफिस्ट के रूप में नियुक्त किया गया निम्न श्रेणी लिपिक अनुसूचित सम्प्रदाय का है।

(घ) जी, नहीं।

(ड) प्रश्न नहीं उठता।

भारत में पाकिस्तानी नागरिक

976. श्री हुकम चन्द कछवाय :

श्री भारत सिंह चौहान :

श्री श्रीचन्द गोयल :

क्या गृह-कार्य मन्त्री 8 अगस्त, 1969 के प्रतारकित प्रश्न संख्या 2828 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश के सागर तथा देवास जिलों में छिपकर रहने वाले प्राठ पाकिस्तानी नागरिकों को किस किस तारीख को रजिस्टर किया गया था ;

(ख) उन्होंने कितनी बार अपने पास पत्रों की भ्रवधि को बढ़ाया और ऐसी प्रत्येक वृद्धि की भ्रवधि क्या है ; और

(ग) उनके नाम क्या हैं और उनको निर्वासित करने के लिये सरकार द्वारा क्या कार्यवाही लिये जाने का विचार है ?

गृह-कार्य मंत्रालय में राज्य मन्त्री (श्री विद्यावरण शुक्ल) : (क) से (ग). सूचना

एकत्रित की जा रही है और यथा समय सदन के सभा पटल पर रखी जायगी।

**Residential Accommodation to Employees of National Council of Educational Research and Training**

978. SHRI P. ANTONY REDDY : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the number of houses acquired and allotted to its employees, class wise, by the National Council of Educational Research and training ;

(b) whether it is also a fact that the rule of seniority has not been followed in allotting these houses ;

(c) whether it is also a fact that no scale of plinth area has been followed for renting these houses from private landlords and in some cases the landlords are charging more than what they would normally charge ;

(d) whether it is a fact that when an employee leaves the house the same is not allotted to another employee but is surrendered to the landlord ; and

(e) if so, the reasons thereof, and steps taken to remove the grievances of the low-paid employees in getting the advantage of this allotment scheme ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) to (d). If any employee of the National Council of Educational Research and Training wishes to hire for his residential purposes accommodation outside the Campus of the Council but within a radius of 8 Kilometers from the Campus, the Council, on application from the employee, enters into an agreement with the landlord for the house proposed by the employee, and meets rent from its resources upto a maximum limit of 25% of the salary of the employee. Under these arrangements 91 private residential houses have been taken on rent. A statement showing the distribution class-wise is laid on the Table of the House. [*Placed in Library. See No. LT—2055/69*]. The question of seniority of allotment rules under this arrangement does not arise. The area of accommodation in each case is restricted to the maximum of entitlement under Government of India rules and the amount payable

by the Council is restricted to the maximum of the amount admissible as House Rent Allowance to the employee concerned. If an employee vacates a house and if another employee wishes to occupy it, the latter can contact the landlord and the Council and get a fresh lease deed signed in his favour.

(c) Houses suitable for Class IV employees are not readily available on rent in the area. Some Class IV quarters have been constructed within the National Council of Educational Research and Training Campus and are being allotted. Measures to secure additional houses on rent are also under examination.

#### Nehru University, New Delhi

979. SHRI BAL RAJ MADHOK :  
SHRI R. K. BIRLA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the Nehru University in New Delhi has started functioning ;

(b) whether it is also a fact that so far Jamia Millia Islamia, Indian Institute of Medical Sciences and Indian Institute of Technology, New Delhi have not been affiliated to it ; and

(c) if so, what is the difficulty in bringing all these institutions within the purview of Nehru University ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) Yes, Sir.

(b) and (c). The University Act provides only for association or recognition of institutions of higher learning. There is no provision for affiliation as such. The question of association of some institutions with the University is under consideration of the University authorities.

#### Riots in Ahmedabad—Calling of Army

980. SHRI BAL RAJ MADHOK :  
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the army had to be called in at Ahmedabad to quell the riots there in September, 1969 ;

(b) whether it is also a fact that a

number of battalions of the Central Reserve Police have been posted there ; and

(c) if so, what is the situation in Ahmedabad and how much force of the C. R. P. is still there ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir.

(c) The situation in Ahmedabad is under control. Two battalions of CRP are available to the State Government for maintenance of order.

#### Communal Situation in Delhi

981. SHRI BAL RAJ MADHOK :  
SHRIMATI ILA PAL  
CHOUDHURI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chief Executive Councillor of Delhi has written to the Home Minister bringing to his notice incident of provocation by communal and pro-Pak elements and sought his co-operation for maintaining communal peace in Delhi ; and

(b) if so, the action taken by Government on that letter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir

(b) The specific incident referred to in his letter was inquired into but it had not been possible to identify such elements. Strict vigilance is, however, maintained in Delhi to ensure that communal harmony is not disturbed.

#### Development of Kovalam Beach (Kerala) as a Major Tourist Resort

982. DR. RANEN SEN :  
SHRI VASUDEVAN NAIR :  
SHRI C. JANARDHANAN :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the scheme to develop the Kovalam beach in Kerala as a major tourist resort has been finalised by Government ;



- (b) if so, the main features thereof ;
- (c) the estimate cost of the scheme ;
- (d) when the work on the scheme is expected to begin ; and
- (e) the time it will take to complete the scheme ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :  
 (a) Final approval has yet to be given to the plans and estimates submitted recently by the architect.

(b) The salient features of the project are the construction of a 100-room hotel, 20 cottages, a beach centre with cafeteria and shops and provision of recreational facilities.

(c) Rs. 90 lakhs to be shared by the Department of Tourism and the India Tourism Development Corporation Limited.

(d) The scheme will be ready for implementation soon after overall clearance has been obtained from the Expenditure Finance Committee.

(e) The scheme is expected to be completed during the Fourth Five Year Plan period.

#### Complaint by Officers of Telengana Cadre

983. DR. RANEN SEN :  
 SHRI K. HALDER :  
 SHRI BHOGENDRA JHA :  
 SHRI C. JANARDHANAN :  
 SHRI CHANDRA SHEKHAR SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have looked into the complaints made by officers of the Telengana Cadre regarding their appointments and promotions since the formation of Andhra Pradesh ; and

(b) if so, the action taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). In the response to a circular issued by the Government of Andhra Pradesh in March 1969, 879 representations from gazetted officers and 2,600 representations from non-gazetted employees of the State Government

were received. These representations were referred to the Central/State Advisory Committee established under the States Reorganisation Act, for their consideration and advice. As on the 15th November 1969, decisions have been communicated to the State Government on 530 representations from gazetted officers and on 862 representations from non-gazetted employees. The remaining representations are expected to be disposed of at an early date.

#### Non-Availability of Books Prescribed by Central Schools for the Middle Classes

984. DR. RANEN SEN :  
 SHRI A. N. MULLA :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the books prescribed by the Central Schools for the middle classes, especially the 8th class, are not readily available in the market ;

(b) if so, the reason therefor ;

(c) whether the Government are aware that the books are made available many months after the academic session starts ;

(d) whether it is a fact that the courses are not completed partly because the books are not available and partly due to the indifferent attitude of the teachers ; and

(e) whether the heads of the schools and the Principals especially of Andrews Ganj School in New Delhi do not ensure that the coaching in the classes is going on according to the schedule and syllabus and that the courses are completed well in time ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) No, Sir.

(b) In view of (a) above the question does not arise.

(c) Except the following 9 text books, all other text-books were made available at the beginning of the academic session 1969-70 :—

- (i) 2 text-books in Hindi for class II.
- (ii) 1 text-book for Hindi for class VI.
- (iii) Hindi edition of 3 text-books in Science for class VIII.

(iv) Hindi editions of 2 text-books in Mathematics for class VIII.

(v) Hindi edition of 1 text-book in Social Studies for class IX.

(d) Except for the course in the subject of Mathematics in class VII, there is no information of any course not having been completed by any of the Kendriya Vidyalayas in any class in the session 1968-69. The course in Mathematics in class VII could not be completed, mainly because the prescribed course was found to be too much for an average child in that class and it was neither due to the indifferent attitude of teachers and nor to non-availability of text-books.

(e) But for the above-mentioned exception, the heads of Schools and Principals, including that of the Andrews Ganj Kendriya Vidyalaya, do make sure that coaching goes on according to the schedule and that syllabi and courses are completed in time.

#### Site for Indian Oceanic Directorate

985. SHRI C. K. CHAKRAPANI : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) the reasons for rejecting Cochin as the site for the Indian Oceanic Directorate, which has now been shifted to Goa ;

(b) the amount spent so far on this project for more improvements and better research programmes ; and

(c) whether it is not possible to utilise the Cochin Harbour for this research ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) The Indian Ocean Biological Centre of the National Institute of Oceanography continues to function at Cochin. The Headquarters of National Institute of Oceanography has been located at Goa on the recommendation of an Expert Committee which was accepted by the Governing Body of the Council of Scientific and Industrial Research.

(b) Rs. 56.09 lakhs.

(c) Cochin Harbour is already being utilised like other ports on the Indian Coast for carrying out Indian Oceanographic Studies by the National Institute of Oceanography.

दिल्ली में सितम्बर 1969 में हुए कामेक्स युवक समारोह में गड़बड़ी

986. श्री अर्जुन सिंह भवोरिया : क्या शिक्षा तथा युवक सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में सितम्बर 19.9 के पहले सप्ताह में हुए कामेक्स युवक समारोह में हुई कुछ गड़बड़ी के कारण दिल्ली के छात्र नेताओं में व्याक्त रोष का क्या कारण है ;

(ख) क्या उनको छात्र नेताओं द्वारा दिए गये ज्ञापन में निम्नी शिकायतों की जानकारी है ; और

(ग) ऐसे समारोहों में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

शिक्षा तथा युवक सेवा मंत्री (श्री वी० के० आर० बी० राव) : (क) सरकार को किसी ऐसे रोष की जानकारी नहीं है ।

(ख) कोई ज्ञापन प्राप्त नहीं हुआ ।

(ग) सरकार ऐसे भ्रमण के पक्ष में नहीं है, जब तक कि इनका समुचित संगठन न किया जाय तथा अनियेय संगठन उनके सत्कार के लिए भली प्रकार साज सज्जा सहित तैयार नहीं और कार्यक्रम का सन्तोष प्रद ढंग से प्रबन्ध न कर सके ।

चम्बल और यमुना नदियों पर पुलों का निर्माण

987 श्री अर्जुन सिंह भवोरिया : क्या नौबहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश और मध्य प्रदेश को मिलाने के लिये इटावा और भिन्ड के बीच चम्बल और यमुना नदियों पर बनाये जा रहे पुलों का निर्माण-कार्य कब तक पूरा हो जाने और यातायात के लिये खोल दिये जाने की सम्भावना है ; और

(ख) क्या भारत सरकार उत्तर प्रदेश सरकार से माग्रह कर रही है कि उक्त पुलों से

सम्बन्धित कार्य में तेजी लाने के लिए वह ठेकेदारों पर दबाव डाले ताकि यह कार्य नियत अवधि के अन्दर पूरा हो जाये ?

संसद् कार्य विभाग और नौवहन तथा परिवहन मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) यमुना पार और चम्बल पुर्तों के क्रमशः 1-12-1970 और 1-2-1972 में यातायात के लिये खोले जाने की संभावना है।

(ख) संबंधित राज्यों के मुख्य मंत्रियों से निर्माण कार्य को तेजी से करने के लिए अनुसंधान किया गया है।

राजस्थान में पाकिस्तानी जासूस की गिरफ्तारी

988. श्री अर्जुन सिंह मवोरिया : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(ज) क्या यह सच है कि राजस्थान पुलिस ने 31 सितम्बर, 1969 को जैसलमेर में एक होटल मालिक साल मुहम्मद को गिरफ्तार किया था; जिस पर पाकिस्तान के लिये जासूसी करने का आरोप है; और

(ख) क्या पाकिस्तानी जासूस साल मुहम्मद की गिरफ्तारी के बाद भारत में पाकिस्तानी जासूसों के कुछ और केन्द्रों का पता लगाया गया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख). राजस्थान सरकार से सूचना प्रतीक्षित है।

#### Ahmedabad Riots

990. SHRI YAMUNA PRASAD  
MANDAL :

DR. SUSHILA NAYAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of persons killed, or otherwise seriously injured in the Ahmedabad riots and elsewhere in Gujarat and Maharashtra States during the last two months ;

(b) whether army had to be called out in several places several times because of the

breakdown of the law and order situation in those states ;

(c) whether the army units were deployed with the concurrence of the Central Government or at the initiative of the State Government; and

(d) whether the Government of India have examined the implications of the frequent use of army in aid of civil authorities in the maintenance of law and order in those States ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI VIDYA CHARAN SHUKLA) : (a) Regarding the number of persons killed or injured in communal incidents in Gujarat during the last two months attention is invited to the detailed statement laid on the Table of the House on November 17, 1969. According to information received from the Government of Maharashtra no person has been killed or injured in that State in communal incidents during the last two months.

(b) and (c). Army was not called out in Maharashtra during the last two months. The assistance of the Army was obtained by the Government of Gujarat during the recent disturbances. The Government of India were kept informed by the Government of Gujarat.

(d) While the Government appreciate that it is not desirable to make frequent use of Army in aid of civil authorities for the maintenance of public order. There cannot be any objection to the use of all resources to put down serious communal disturbances.

#### Implementation of Recommendations of Education Commission

991. SHRI YAMUNA PRASAD :  
DR. SUSHILA NAYAR :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether the Education Commission's recommendations made in their report which was submitted to Government on the 29th June, 1966 have since been fully implemented by Government ;

(b) if not, the reasons thereof ; and

(c) the number of recommendations

which have been implemented so, for and which have not been implemented ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT—2056/69].

### भारत में विश्वविद्यालय

992. श्री गुरगानम्ब ठाकुर : क्या शिक्षा तथा युवक सेवा मन्त्री यह बताने की कृपा करेंगे कि :

(क) देश में विश्वविद्यालय विद्यार्थियों की कुल संख्या कितनी है.

(ख) क्या यह सच है कि देश में शिक्षा का स्तर बहुत गिर गया है ;

(ग) यदि हाँ, तो क्या सरकार का विचार शिक्षा के स्तर को ऊँचा उठाने के लिये कोई ठोस कार्यवाही करने का है ; और

(घ) यदि हाँ, तो इसका व्यौरा क्या है ?

शिक्षा तथा युवक सेवा मंत्री (डा० वी० के० शार० वी० राव) : (क) 1968-69 के दौरान विश्वविद्यालय स्तर पर अनुमानित दाखिला (जिसमें हाईस्कूल तथा इंटरमीडियट शिक्षा बोर्ड, उत्तर प्रदेश के अन्तर्गत इंटर-मीडियट की कक्षाओं का दाखिला भी शामिल है) 24.77 लाख था ।

(ख) स्पष्टतः यह कहना ठीक नहीं होगा कि देश में शिक्षा की कोटि गिर गयी है । शिक्षा आयोग में जिसने इस समस्या की हाल ही में जाँच की थी बताया है, कि सम्पूर्ण स्थिति उन्नति और अवनति और कुछ क्षेत्रों में कोटि के सुधार की मिली हुई भाषा निराशा का चित्रण है । जिसमें ग्रन्थ क्षेत्रों की कोटि की तुलनात्मक गिरावट भी सम्मिलित है । (रिपोर्ट का पृष्ठ 40) यह भी कहा जा सकता है कि छात्रों की अनुशासन हीनता, समाजिक सांस्कृतिक, आर्थिक, शैक्षिक तथा राजनैतिक कारणोंसे मिल कर उत्पन्न होती है और यह केवल कोटि में गिरावट के कारण नहीं होती ।

(ग) और (घ) सीमित धन को ध्यान में रखते हुए, भारत सरकार तथा विश्वविद्यालय अनुदान आयोग विश्वविद्यालय स्तर पर, कोटि उच्च करने के लिए कई कदम उठा रहे हैं । इनमें शामिल है, उन्नत अध्ययन के केन्द्र स्थापित करना, पुनरीक्षण समितियों की नियुक्ति, ग्रीष्म संस्थानों का आयोजन, परीक्षा सुधार, अध्यापकों के वेतन-मानों में संशोधन, छात्र-वृत्तियों तथा अधि-छात्र वृत्तियों को देना विद्यार्थियों और अध्यापकों के लिए सुविधाओं की व्यवस्था आदि ।

### Hindi knowing Staff/Use of Hindi in Home Ministry

993. SHRI RAM SWARUP VIDYARATHI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of sections and units in his Ministry ;

(b) the names of the sections and units etc. which have 50 percent and 80 percent employees respectively possessing working knowledge of Hindi ;

(c) the time by which noting and drafting in Hindi is proposed to be started in the sections and units etc which have 50 to 80 per cent Hindi knowing employees ; and

(d) the measures proposed to be taken to remove the obstacles in doing so ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) 99, in the main Ministry.

(b) Two statements giving the required information are laid on Table of the House. [Placed in Library. See No. LT—2057/69].

(c) The Central Government employees are free to use Hindi for noting and drafting without reference to the percentage of Hindi-knowing employees in a particular Section. The over will, however, be a gradual one and it is not possible to indicate the date by when noting and drafting in Hindi will be started in sections having 50 to 80 percent Hindi knowing employees.

(d) Preparatory measures to facilitate the progressive use of Hindi for official purposes which are receiving attention are

the provision of Hindi typewriters, augmentation of the translation staff, Hindi translation of books, manuals, codes, regulations, forms, Acts etc. teaching of Hindi to those Central Government employees who do not know Hindi and teaching of Hindi typing and Hindi stenography.

### बिहार में सहरसा-महेशलुट सड़क का निर्माण

994. श्री गुणानन्द ठाकुर : क्या नौबहन तथा परिवहन मन्त्री यह बनाने की कृपा करेंगे कि :

(क) बिहार में सहरसा-महेशलुट सड़क के निर्माण में कितनी प्रगति हुई है ;

(ख) क्या यह मन है कि इस सड़क के न होने से सहरसा बिन के लोगों को बहुत कठिनाइयाँ होनी हैं और इससे सरकार को भी असुविधा होती है ; और

(ग) यदि हाँ, तो अब तक इस सड़क का निर्माण करने का सरकार का विचार है ?

ससङ्काय विभाग और नौबहन तथा परिवहन मन्त्रालय में उप मन्त्री (श्री इकबाल सिंह) : (क) से (ग). अपेक्षित सूचना राज्य सरकार से एकत्रित की जा रही है और प्राप्त होते ही सभा-घटल पर रख दी जाएगी ।

### मिथिला विश्वविद्यालय, दरभंगा (बिहार)

995. श्री गुणानन्द ठाकुर : क्या शिक्षा तथा युवक सेवा मन्त्री यह बनाने की कृपा करेंगे कि :

(क) मिथिला विश्वविद्यालय के स्थापना के काम में कितनी प्रगति हुई है ;

(ख) क्या सरकार को इस संबंध में इस बीच राज्य सरकार को सिफारिशें प्राप्त हो गई हैं ; और

(ग) यदि हाँ, तो उत्तर बिहार के पिछड़े-पन और जनसंख्या देखते हुए कब तक मिथिला विश्वविद्यालय स्थापित करने का सरकार का विचार है ?

शिक्षा तथा युवक सेवा मन्त्री (डा० बी० के० प्रार० बी० राव) : (क) से (ग). विश्व-विद्यालय अनुदान आयोग द्वारा नियुक्त की गई समिति की रिपोर्ट पर राज्य सरकार की टाका की प्रती भी प्रतीक्षा की जा रही है ।

### Assistance to Youth Festivals Organised in India

996. SHRI VASUDEVAN NAIR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is the policy of the Government of India to give material assistance to any other youth festival organised in India with the participation of youth and students from abroad for creating better understanding and cooperation among the youth ; and

(b) if so, Government's stand in this regard ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). The International Youth Exchange Programme is a desirable venture and every request will be considered on merit. At present, however, there is no budget provision for grant of financial assistance to such festivals.

### Assistance to Delegates of Comex III Festival

997. SHRI VASUDEVAN NAIR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Comex III delegates came from abroad and were given financial assistance as well as other facilities to visit different Universities in India ; and

(b) if so, the details of the nature of the assistance given ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) and (b). Comex III consisting of a contingent of about 500 youth from U. K. arrived in India on 22nd August, 1969. They belonged to various Commonwealth and other countries and were studying/working in U. K. This Ministry did not agree to provide financial assistance to Comex India which was responsible for

organising the Comex III's visit to cover the deficit. However, a grant of Rs. 5,000/- was made to Comex India out of Education Minister's discretionary fund as a special case. Comex III visited certain universities in the country on their own.

#### Comex III Youth Festival

998. SHRI VASUDEVAN NAIR : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is fact that the Youth Festival (Comex III) is known as Commonwealth Youth Festival ;

(b) the names of Commonwealth countries which sent their representatives ;

(c) whether it is a fact that no representative from the African countries in Commonwealth came to attend it ; and

(d) if so, whether it is due to the racial discrimination policy of the United Kingdom as well as of the organisers ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) to (d). Comex UK, as far as is known, is a private organisation and the Comex III was their third expedition which included a contingent of about 500 youth from UK. They belonged to various Commonwealth and various other countries including African countries studying/working in UK. It is understood that no Commonwealth country officially deputed any of their representative to join Comex III. Comex India organised a festival in which Comex III participated along with students from Indian Universities which was called by them as Commonwealth Youth Festival.

According to the information made available to this Ministry by Comex India, it appears that the invitations to join the Festival was sent by them to the Commonwealth countries through the commonwealth Missions situated in India. But there was no response. Consequently, the question of racial discrimination does not arise.

#### Scheme for Development of Kakinada Port

999. SHRI M. S. MURTI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that the Govern-

ment of Andhra Pradesh have submitted a Scheme costing Rs. 251 lakhs to develop the Kakinada port ;

(b) if so, whether the scheme is likely to be included in the Fourth Plan as a Centrally sponsored scheme ;

(c) if not, the reasons therefor ; and

(d) if the above scheme is included in the Fourth Plan the money allotted for the year 1969-70 for this scheme ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) Yes.

(b) to (d). The proposals of the various State Government for development of minor ports under Centrally Sponsored Schemes are under examination by Government.

#### कर्मचारियों का स्थानांतरण

1000. श्री रामस्वरूप विद्यार्थी : क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने कार्यालय जापान अथवा परिपत्र जारी किया है, जिम के अनुसार विभिन्न मंत्रालयों और कार्यालयों के कर्मचारियों का, जो तीन या चार वर्षों से निरन्तर एक ही अनुभाग अथवा प्रभाग में कार्य कर रहे हैं, स्वच्छ प्रशासन कार्यक्षमता और दूसरे लोगों को सब प्रकार के कार्यों का अनुभव प्राप्त करने का अवसर देने के लिए अन्य अनुभागों अथवा प्रभागों में स्थानान्तरित किया जाना चाहिए ;

(ख) यदि हां, तो उनकी संख्या और तिथि क्या है और उनके मंत्रालय ने इस निर्णय को किसी सीमा तक लागू किया ;

(ग) यदि नहीं, तो क्या उनके मंत्रालय का का विचार कोई ऐसा परिपत्र जारी करने का है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) 30 अगस्त, 1957

को विभिन्न मन्त्रालयों के संगठन तथा पद्धति अधिकारियों की बैठक में पहुँचे निष्कर्षों में से एक निष्कर्ष यह था कि मन्त्रालय के सहायकों और सम्बन्धित व्यक्तियों (डीलिंग हैंड्स) को उनके अनुभागों से प्रथवा कम से कम उनके स्थानों (सीट) से तीन वर्षों में एक बार बदला जाना चाहिए ताकि विभिन्न श्रेणियों के व्यक्ति अपने कर्तव्यों का यथासम्भव विविध तथा विस्तृत अनुभव ग्रहण करें। ऐसे अन्य निष्कर्षों के साथ इस निष्कर्ष को तत्कालीन निदेशक के अर्ध शासकीय पत्र संख्या 11/3/57 ओ० एण्ड एम० दिनांक 6 सितम्बर, 1957 द्वारा सभी मन्त्रालयों और सम्बद्ध कार्यालयों को परिचालित किया गया।

(ख) कर्मचारीवर्ग के परिक्रमण की आवश्यकता को ध्यान में रखा जाता है और प्रशासनिक आवश्यकताओं के अनुसार यथासंभव ऐसे स्थानांतरण किये जाते हैं।

(ग) और (घ). इस विषय पर कोई नये अनुदेश आवश्यक प्रतीत नहीं होते। अनुभागों के अर्ध-वार्षिक निरीक्षण के लिए प्रस्तावली में निरीक्षण अधिकारियों से निश्चित रूप से इस बात पर रिपोर्ट देने की अपेक्षा की जाती है कि क्या योग्यता नियंत्रण के हित में परिक्रमण के सिद्धान्त को ध्यान में रखा गया है।

CORRECTION OF ANSWER TO USQ  
3581 DT. 14.8.1969 RE. A.I.R. NEWS  
BULLETIN IN SINDHI.

THE MINISTER OF STATE IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING AND IN THE DEPART-  
MENT OF COMMUNICATIONS (SHRI  
I.K. GUJRAL) : In answer to part (a) of  
Question No. 3581 given on 14.8.1969 in the  
Lok Sabha, it was stated that :

"No, Sir. Sindhi news bulletins are  
broadcast from Delhi, Bhub and  
Ahmedabad in addition to Bombay and  
Jaipur".

The correct position, however, is that  
though the news bulletins in Sindhi originate  
from News Services Division of All India

Radio, Delhi, these are not broadcast/relayed  
from Delhi Station of All India Radio.  
The answer stands corrected to the following  
extent :

"No, Sir. Sindhi News Bulletins  
are relayed by Bhub and Admedabad in  
addition to Bombay and Jaipur".

CORRECTION OF ANSWER TO USQ  
5160 DT. 28.8.1969 RE. IMPORTED  
TRACTORS ALLOTTED TO MADHYA  
PRADESH.

THE MINISTER OF FOOD AND  
AGRICULTURE AND LABOUR, EMP-  
LOYMENT AND REHABILITATION  
(SHRI JAGJIWAN RAM) : In Lok Sabha  
Unstarred Question No. 5160 answered in  
the Lok Sabha on the 28th August, 1969,  
information on the following points was  
sought :

- (a) the number of tractors given to  
Madhya Pradesh out of those im-  
ported from USSR and other  
countries during the financial years  
1967-68 and 1968-69 ;
- (b) the number of tractors proposed to  
be given to Madhya Pradesh during  
the financial year 1969-70 ; and
- (c) the number of tractors demanded  
by the Madhya Pradesh Govern-  
ment from the Central Government  
for the development of agriculture  
in the State and the action proposed  
to be taken by the Central Govern-  
ment in regard to the supply of  
these tractors to them ?

In reply to the above questions, the  
following information was given :

- (a) 775 tractors out of those imported  
from USSR and other countries  
during the financial years 67-68 and  
68-69 were allotted to Madhya  
Pradesh. The details are as  
under :

	Nos.
Zetor-2011	400
DT-14B	300
Byelarus	75
	<hr/>
	775

- (b) and (c). The State Government  
has asked for 2,400 tractors this

year. They have intimated their Fourth Five Year Plan requirements to be 8,500. The State Government's requirements of tractors would no doubt be met to some extent by indigenous production. The Government is also considering import of additional tractors which will at least partially meet the rest of the requirements keeping in view the tight foreign exchange position.

However, the information given in reply to part (a) of the question pertains only to year 1968-69. The correct position in regard to the number of tractors given to M.P. out of those imported from U.S.S.R. and other countries during the financial years 1967-68 and 1968-69 is as follows :

During 1967-68, tractors were imported from U.S.S.R. and Czechoslovakia. U.S.S.R. tractors were distributed through the various agents in the private sector on regional basis and not State-wise. These agents catered to the requirements of different States including Madhya Pradesh. The tractors which were imported from Czechoslovakia, were not allotted to the State during 1967-68.

During 1968-69, the following imported tractors of various makes were allotted to the Madhya Pradesh State :

	Nos
Zetor-2011	400
DT-14B	300
Byelarus	75
	775

The information given in reply to parts (b) and (c) remains unchanged.

**CORRECTION OF ANSWER TO USQ 7733 DT. 19.4.1968 RE. ARCHEOLOGICAL MONUMENTS.**

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) :** In reply to Unstarred Question No. 7733 asked by

Shri Bharat Singh Chauhan, M.P. in the Lok Sabha on 19th April, 1968, the then Minister of State in the Ministry of Education (Prof. Sher Singh) had stated that certain forts including the Hari Parbat Fort in Jammu and Kashmir and the Fort at Tellicherry in Kerala, were under military occupation. On investigation it has been established that the Hari Parbat Fort and the Fort at Tellicherry are not under military occupation.

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12.00 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**Appointment of Pay Commission for Central Government Employees**

**SHRI SURENDRANATH DWIVEDI (Kendrapara) :** I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he or she may make a statement thereon :

"Reported decision of the Government to appoint another Pay Commission for Central Government Employees".

**SHRI S. M. BANERJEE (KANPUR) :** We want that she should make the statement.

**THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) :** Mr. Speaker, Sir, the question of appointing a Pay Commission to review the pay structure and other conditions of service of Central Government Employees has been under examination for sometime. Government have taken a decision, in principle, to appoint a new Commission for the purpose. Questions like its composition, cover age and terms of reference are under active examination and as soon as these details are finalised, an announcement will be made, if possible in the course of the current session.

**SHRI S. M. BANERJEE :** The recommendations were not implemented.

The previous Commission, namely the Second Pay Commission, gave its report in August, 1959. Since then, the National



Commission on Labour has made the following recommendation in its Report submitted in August, 1969 on the approach to the question of wage policy in respect of industrial employees of the Government covered by its terms of reference :

"We feel that the conditions have changed so much since the setting up of the last Pay Commission, that there is a strong case for setting up another Pay Commission to review the wages and other conditions of service of industrial employees of Government and we recommend the setting up of such a Commission without delay."

This recommendation has direct application to about 21 lakh Central Government industrial employees constituting more than 84% of the total civilian strength of Central Government employees. Government are, however, of the view that instead of sectoral approach in respect of departments or categories of Government employees, the new Pay Commission should go into questions that may be referred to it in respect of Central Government employees as a whole.

**SHRI KANWAR LAL GUPTA :** Including employees of Union Territories.

As has been stated earlier, the coverage and terms of reference of the new Commission have yet to be finalised. However, the new Commission will be expected to take into account not only all relevant developments since the previous Commission reported in 1954, but also various important factors, such as the requirements of the Plan, the additional demands on resources that may be entailed on this and other inescapable account, and possible repercussions on State Governments, Local Bodies, Public Sector Undertakings. All these matters are under consideration.

**SHRI SURENDRANATH DWIVEDI :** The statement is welcome in the sense that at long last Government have agreed in principle to the appointment of a Pay Commission. In view of the fact that even after ten years, the recommendations of the Second Pay Commission have not been fully implemented and since Government here have accepted in principle a need-based wage, will the new Commission be given a time-limit for the submission of their final report and

will a time-limit also be set for its implementation? Also, will this Commission go into the question of the determination of scales of wages taking a need-based wage as the basis?

**SHRIMATI INDIRA GANDHI :** Government had made it clear in the last session that Government regard a need-based wage to be an important objective of their socio-economic policy and that it could be said that the Gajendragadkar Commission on labour was seized of the question. That Commission has since made its report, and on this particular question the Commission has expressed the view that the principle of a national minimum wage to be determined in monetary terms is not practicable. They have also accepted in principle that the capacity to pay will be relevant consideration in determining a need-based minimum. They have also stated that they are not in a position to quantify a need-based wage in money terms or to assess Government's capacity to pay. These matters have been left by them to be gone into by a pay commission.

As I said in the statement, the terms of reference of the new Pay Commission are under consideration. However, it is our intention that it should be open to the Commission to consider this question in all its aspects. The previous Commission also considered similar issues.

The House is aware that our general sympathy on this issue is with the workers, but the question is a rather complicated one in terms of what is possible and practicable. The matter was considered by the Second Pay Commission, but they neither accepted nor rejected the demand. So, we would like this question to be considered in all its aspects by the new Pay Commission as was recommended by Shri Gajendragadkar.

Some hon. Members said that the previous Commission's recommendations had not been accepted. As far as I know, seeking subject to correction, by and large they were accepted, and in fact, in regard to some aspects like family pension, we went beyond the recommendation.

**SHRI SURENDRANATH DWIVEDI :** I want a clarification. It is not very clear whether the Government is going to put a time-limit for the submission of the report, and whether they are prepared to give any interim relief to the employees.

SHRIMATI INDIRA GANDHI : The matters to be considered are very complicated. It is very difficult for us to give a time-limit. We can only say that the last Commission, as hon. members know, took about two years.

श्री एस० एम० जोशी (पुना) : अध्यक्ष महोदय, पिछले साल केन्द्रीय कर्मचारियों ने यह मांग रखी थी, जे० सी० एम० जिसको कहते हैं उसमें चर्चा भी हुई, कि जो पहले कर्मचारियों, मजदूरों के साथ एग्रीमेंट हुआ था उसको अमल में नहीं लाया गया—वह एग्रीमेंट यह था कि अगर फैसला नहीं होता है तो हम इस सवाल को आर्बिट्रेशन के पास भेजेंगे और अजीब बात यह है कि इस हुकूमत ने जब हमारे साथ एग्रीमेंट किया तो उसका अर्थ लगाने का काम भी अपने जिम्मे लिया और जज सदन के सामने कहा गया कि क्या सुप्रीम कोर्ट के जज के सामने जायेंगे तो उसको भी होम मिनिस्टर ने इनकार कर दिया। जब वह हमारा अधिकार था उस समय हमको कहा गया कि नेशनल लेबर कमीशन बैठा हुआ है इसलिये इसपर कोई विचार नहीं कर सकते हैं। तो जो हमारा आर्बिट्रेशन का हक था उसको छीनने के लिए अब पे कमीशन का ढकोसला खड़ा किया गया है। मैं प्रधान मंत्री महोदया से पूछना चाहता हूँ कि क्या वे यहां पर दो बातें कहने के लिए तैयार हैं—एक तो जो टर्म्स ऐन्ड रेफ्रैन्सेज बनाये जायेंगे उसमें मजदूरों के जो प्रतिनिधि हैं उनके साथ भी सलाह मशविरा किया जायेंगा और दूसरे—नीड बेस्ट वेज के तारे में आर्बिट्रेशन के पास जाने का जो हमारा हक था उस बारे में जो भी पे कमीशन की राय होगी उसको एक आर्बिट्रेशन का एवार्ड समझकर उसपर अमल करने का आश्वासन देने के लिये सरकार तैयार है ?

श्रीमती इंदिरा गांधी : ऐसा कोई कैंटो-गारीकल ऐश्वोरेंस तो नहीं दे सकते हैं (व्यवधान)

श्री आर्ज फरनेडीज (बम्बई दक्षिण) : वहीं

पुरानी नीति आप चल रही है। नयी व्यवस्था आप क्या लाने जा रही हैं।

श्रीमती इंदिरा गांधी : पहले तो इसी पर झगड़ा था कि पे कमीशन होगा कि नहीं...

श्री रवि राय (पुरी) : हम पे कमीशन की अर्थी नहीं उठाना चाहते।

श्री आर्ज फरनेडीज : आर्बिट्रेशन होना चाहिये, पे कमीशन नहीं...

MR. SPEAKER : After all, the hon. Members must have some patience.

श्री आर्ज फरनेडीज : हम नहीं भूल सकते जो पिछले साल किया गया।

SHRIMATI INDIRA GANDHI : What I was saying was this. I do not know whether they want an answer or not.

SHRI NAMBIAR (Tiruchirapalli) : Answer and some relief also.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अब फरनेडीज साहब क्यों लड़ रहे हैं प्रधान मंत्री के साथ पहले तो आप उनके साथ थे।

SHRIMATI INDIRA GANDHI : If I can start speaking, I can take up the points. If I am not allowed even to begin replying, obviously I cannot give a reply. Perhaps I used the wrong word, I do not mean 'jhagra' in that sense. One of the main demands was for a pay commission...

SOME HON. MEMBERS : No ; for arbitration.

SHRIMATI INDIRA GANDHI : Government had not agreed to it. Now we have agreed to it. As far as possible we try to accept the recommendations. In this case we shall certainly try to do so but it is not possible to give assurance. (Interruptions.)

As far as interim relief is concerned... (Interruptions.)

अध्यक्ष महोदय : आप जबाब तो अपने दीजिये। जरा सुनिये तो उनको क्या कहना है।

श्री एस० एम० जोशी : ऐसा माझूम होता है कि कुछ गलतफहमी है। सवाल आर्बिट्रेशन का था, एग्जीमेंट का था। मगर इंटक वालों ने एक समझौते के बतौर पे कमीशन रखा था...

श्री स० मो० बनर्जी : इंटक नहीं मानता। क दलाल है।

अध्यक्ष महोदय : इतना हाउस को ब्राप डिस्टर्व करते हैं कि न तो कोई किसी की बात सुन सकते हैं और न किसी को बोलने देते हैं। ऐसे कैसे काम चलेगा। मैं सर्वश्री फरनेंडीज और बनर्जी से बार बार रिक्वेस्ट करता हूँ कि वे सदन की कार्यवाही को इंटरप्ट न करें। I request you not to interrupt the Prime Minister repeatedly.

SHRI S. M. BANERJEE : I wanted some clarifications.

SHRIMATI INDIRA GANDHI : There is some slight difference between arbitration and the question of having a pay commission ; they are not exactly the same. I was referring to interim relief.

श्री एस० एम० जोशी : मैं कहता हूँ कि पे कमीशन की जो सिफारिश आयेगी उसको वाइंडिंग समझ कर मानने के लिये क्या ब्राप तैयार है।

What about the binding nature of the findings ?

SHRIMATI INDIRA GANDHI : We are not discussing arbitration on this question ; we are discussing the proposed pay commission. Question was asked about interim relief (Interruptions)

MR. SPEAKER : I have not been able to listen to Mr. Joshi's words because of this noise. If the question is not heard, what reply will he get ? Will he repeat his question ?

श्री एस० एम० जोशी : पिछले साल जो हड़ताल हो गई वह इस चीज को लेकर हो गई, हमारी नीड बेस्ड मिनिमम वेज की मांग थी। जे० सी० एम० उसके लिए मशीनरी बनी थी।

कोई पे कमीशन का सुझाव नहीं था। लेकिन जब आर्बिट्रेशन के पास जाने के लिए इन्कार किया गया तब इंटक के साथ सब लोग वापस चले गये और जे० सी० एम० का वायकाट किया और हड़ताल हुई। बाद में समझौता करने के लिए इंटक ने पे कमीशन वाली चीज रखी।

अब दो बातें हैं जो मैं प्रधान मंत्री से जानना चाहता हूँ। एक तो यह कि क्या मजदूरों के प्रतिनिधियों के साथ सलाह मशिवरा करके टर्म्स ब्राफ रेफरेंस रखे जायेंगे, और दूसरे यह कि नीड बेस्ड मिनिमम वेज के बारे में जो पे कमीशन की सिफारिश आयेगी उसको वाइंडिंग ब्रवाईड समझ कर मानने के लिये क्या ब्राप तैयार है।

श्रीमती इंदिरा गांधी : जहाँ तक ब्रापका रिप्रजेन्टेशन ब्राफ दी एम्प्लॉईज का सुझाव है उस पर जरूर ध्यान दिया जायगा।...

श्री कंधार लाल गुप्त : ध्यान दिया जायगा, इसका क्या मतलब है। ब्राप उनको कंसल्ट करेंगे कि नहीं ?

श्रीमती इंदिरा गांधी : दूसरी बात यह है कि इसको ब्रवाईड नहीं माना जा सकता। लेकिन मैं ने कहा है कि पूरी गम्भीरता से उस पर विचार किया जायगा। जहाँ तक हो सकेगा उसको मानेंगे। लेकिन उसको ब्रवाईड नहीं कह सकेंगे।

Coming to the question of interim relief, I think we should leave this a matter also to the Pay Commission not to wait for the final report but to take interim recommendations. (Interruptions)

SHRI J. M. BISWAS (Bankaura) : Because the cost of living has risen, we want to know whether the Prime Minister is considering interim relief.

SHRI S. KUNDU (Balasore) : On a point of order, Sir The Prime Minister assured us that it is difficult to give a time-limit to the Pay Commission. (Interruptions)

MR. SPEAKER : There is no point of order.

SHRI J. M. BISWAS : The country is eagerly awaiting for her declaration about interim relief, because the cost of living index has gone up. It has nothing to do with the Pay Commission. (*Interruption*) She is prepared to reply, Sir.

MR. SPEAKER : I do not allow you ; I am calling the next member.

SHRI J. M. BISWAS : Don't allow me, but allow the Prime Minister to speak.

श्री कंबर लाल गुप्त : क्या यही समाज-वाद है आपका। कोरी बातें हैं, नारेबाजी है, यह प्रधान मंत्री के दोस्तों को जल्दी ही पना लग जायगा।

SHRI N. SHIVAPPA (Hassan) : Considering the nature of the discussion that went on between Mr. Joshi and the Prime Minister...

SHRI S. M. BANERJEE : You are the tallest member of the House.

SHRI N. SHIVAPPA : Thank you. The time when this announcement has been made by the Prime Minister as a piece of propaganda for her Government...

MR. SPEAKER : What is the question ?

SHRI N. SHIVAPPA : I am coming to the question. The Administrative Reforms Commission is there and it has given certain categorical recommendations on various aspects of administration. Government are yet to implement them. Even though originally it was appointed only for one year it has now completed four years and we do not know when its work will be completed. There is another body called Organisation and Methods Division which was appointed about ten years back. It is also functioning. Both these bodies have given their ideas about norms for duties by government servants and how their output can be increased. No. action has been taken so far on these recommendations. Then, two Pay Commissions have been appointed and some of their recommendations have been implemented. Yet, the

standard of efficiency of the third class and fourth class employees has not increased.

MR. SPEAKER : Let him come to the question.

SHRI N. SHIVAPPA : The Prime Minister must give a categorical assurance to the House that when the terms of reference for this Pay Commission is finalised it should include consideration of those points which will enhance their incentive for work which will in turn result in better administration of the country. Secondly, in the background of the national disintegration that has taken place in this country, why should the State officials be differentiated from the Central officials in the matter of emoluments ? Why should they not have the same scales of pay ? If necessary, the States should be given a subsidy so that they can give the higher scale.

SHRIMATI INDIRA GANDHI : We will consider all these points when we set up the Pay Commission. As I said, the previous Commission took about two years to finalise its recommendations. I would certainly hope that this Commission finishes its work in less time, if possible ; certainly, not more than that. The recommendations of the Second Pay Commission were largely accepted and statements have been made in the House explaining the items which were accepted as well as those in regard to which some departures were found necessary.

SHRI RANGA (Srikulam) : What about the employees of the State Governments ?

SHRI BAL RAJ MADHOK (South Delhi) : Will the employees of State Governments be treated in the same way as the Central Government employees in the matter of emoluments ?

SHRIMATI INDIRA GANDHI : It must be left to the Pay Commission to take all points of view, to consider all aspects and then come to conclusions.

12.23 hrs.

**PAPERS LAID ON THE TABLE**

**National Cooperative Development Corporation (First Amendment) Rules**

THE MINISTER OF FOOD AND AGRICULTURE AND LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJIWAN RAM): I beg to lay on the Table a copy of the National Cooperative Development Corporation (first Amendment) Rules, 1969, published in Notification No. G. S. R. 2144 in Gazette of India dated the 4th October, 1969 (English version) and G. S. R. 2596 in Gazette of India dated the 8th November, 1969 (Hindi version), under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [*Placed in library.* See No. LT-1997/69]

**Certified Accounts of Indian Institute of Technology, Kanpur**

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO): I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of Technology, Kanpur for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961. [*Placed in library.* See No. LT-1998/69]

**Cinematograph (Censorship) Third and Fourth Amendment Rules etc.**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): On behalf of Shri Satya Narayan Sinha,

I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952 :

- (i) The Cinematograph (Censorship) Third Amendment Rules, 1969, published in Notification No. G. S. R. 2062 in Gazette of India dated the 30th August, 1969.

- (ii) The Cinematograph (Censorship) Fourth Amendment Rules, 1969, published in Notification No. G. S. R. 2257 in Gazette of India dated the 20th September, 1969. [*Placed in library.* See No. LT-1999/69]

- (1) A copy of the Fourth statement showing decisions taken on one more recommendation of the Committee on Broadcasting and Information Media on Documentary Films and Newsreels. [*Placed in library.* See No. LT-2000/69]

**Metalliferous Mines (Second Amendment) Regulations and Employees' Provident Funds (Fourth Amendment) Scheme**

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): On behalf of Shri Bhagwat Jha Azad,

I beg to lay on the Table :

- (1) A copy of the Metalliferous Mines (Second Amendment) Regulations, 1969, published in Notification No. G. S. R. 2293 (English version) and G. S. R. 2294 (Hindi version) in Gazette of India dated the 27th September, 1969, under sub-section (7) of section 59 of the Mines Act, 1952. [*Placed in library.* See No. LT-2001/69]
- (2) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1969, published in Notification No. G. S. R. 1927 in Gazette of India dated the 16th August, 1969, under sub-section (2) of section 7 of the Employees' Provident Fund Act, 1952. [*Placed in library.* See No. LT-2002/69]

**Notifications under the Salar Jung Museum Act etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH): On behalf of Shri Bhakt Darshan,

I beg to lay on the Table :

- (1) A copy each of the following notifications under sub-section (3) of

[Shrimati Jahanara Jaipal Singh]

section 27 of the Salar Jung Museum Act, 1961 :

- (i) The Salar Jung Museum (Second Amendment) Rules, 1969, published in Notification No. G. S. R. 2246 (English version) and G. S. R. 2249 (Hindi version) in Gazette of India dated the 20th September, 1969.
  - (ii) The Salar Jung Museum (Third Amendment) Rules, 1969, published in Notification No. G. S. R. 2247 (English version) and G. S. R. 2250 (Hindi version) in Gazette of India dated the 20th September, 1969. [Placed in library. See No. LT—2003/69]
- (2) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta for the year 1967-68. [Placed in library. See No. LT—2004/69]

**Annual Report of Mogul Line Ltd.,  
Bombay etc.**

**SHRI RAGHU RAMAIAH :**

I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :
  - (i) Review (Hindi and English versions) by Government on the working of the Mogul Line Limited, Bombay, for the year 1968.
  - (ii) Annual Report of the Mogul Line Limited, Bombay for the year 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—2005/69]
- (2) A copy of the Merchant Shipping (Examination for Skipper and Second Hand of a Fishing Vessel) Amendment Rules, 1969, published in Notification No. G. S. R. 1929 in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 458 of the Merchant

Shipping Act, 1958. [Placed in library. See No. LT—2006/69]

- (3) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :
    - (i) Supplementary State-ment No. I Eighth Session, 1969.
    - (ii) Supplementary State-ments Nos. IX, X and XI Seventh Session, 1969.
    - (iii) Supplementary State-ment No. VII Sixth Session, 1968.
    - (iv) Supplementary State-ment No. XIV Fifth Session, 1968.
    - (v) Supplementary State-ment No. XX Fourth Session, 1968.
    - (vi) Supplementary State-ment No. XV Third Session, 1967.
    - (vii) Supplementary State-ment No. XXII Second Session, 1967.
- [Placed in library. See No. LT—2007/69]

**Notifications under the Essential  
Commodities Act etc.**

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOOD, AGRICULTURE,  
COMMUNITY DEVELOPMENT AND  
COOPERATION (SHRI D. ERING) : On  
behalf of Shri Annasahib Shinde,

I beg to lay on the Table—

- (1) A copy each of the following Notifi-cations under sub-section (6) of section 3 of the Essential Com-modities Act, 1955 :—
  - (i) Arable Land (Utilisation for Food Crops) Amendment Order, 1968, published in Notification No. S.O. 2030 in Gazette of India dated the 8th June, 1968.
  - (ii) G.S.R. 2541 (Hindi version) published in Gazette of India dated the 1st November, 1969.
  - (iii) G.S.R. 2542 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.

(iv) G.S.R. 2543 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.

- (2) A statement showing reasons for delay in laying the Notification mentioned at (1) (i) above. [*Placed in Library. See No. LT—2008/69.*]
- (3) A copy of the Food Corporation (Second Amendment) Rules, 1969, published in Notifications No. G.S.R. 1978 (English version) and G.S.R. 1979 (Hindi version) in Gazette of India dated the 18th August, 1969, under sub-section (3) of section 44 of the Food Corporation Act, 1964. [*Placed in Library. See No. LT—2009/69.*]
- (4) A copy of the Central Warehousing Corporation (Amendment) Rules, 1969, published in Notification No. G.S.R. 2241 in Gazette of India dated the 20th September, 1969, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962 [*Placed in Library. See No. LT—2010/69.*]
- (5) A copy of the Audited Accounts of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay for the year 1967-68 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. [*Placed in Library. See No. LT—2011/69.*]
- (6) A copy of the Annual Report of the Mysore State Agro-Industries Corporation Limited, Bangalore, for the period ending 31st March, 1969, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT—2012/69.*]
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the years 1968-69, along with the Accounts and the Audit Report thereon, under sub-section (11) of

section 31 of the Warehousing Corporations Act, 1962. [*Placed in Library. See No. LT—2013/69.*]

#### Notifications under the All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Administrative Service (Probation) Third Amendment Rules, 1969, published in Notification No. G.S.R. 1985 in Gazette of India dated the 23rd August, 1969.
- (2) The Indian Police Service (Probation) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1986 in Gazette of India dated the 23rd August, 1969.
- (3) The Indian Forest Service (Probation) Third Amendment Rules, 1969, published in Notification No. G.S.R. 1995 in Gazette of India dated the 23rd August, 1969.
- (4) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1969, published in Notification No. G.S.R. 1996 in Gazette of India dated the 23rd August, 1969.
- (5) G.S.R. 2176 published in Gazette of India dated the 13th September, 1969, making certain amendment to Schedule III to the Indian Forest Service (Pay) Rules, 1968.
- (6) The Indian Forest Service (Recruitment) Second Amendment Rules, 1969, published in Notification No. G.S.R. 2227 in Gazette of India dated the 20th September, 1969.
- (7) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1969, published in Notification No. G.S.R. 2228 in Gazette of India dated the 20th September, 1969.
- (8) The Indian Administrative Service (Probationers' Final Examination) Second Amendment Regulations, 1969, published in Notification No.

[Shri Vidya Charan Shukla]

G.S.R. 2231 in Gazette of India dated the 20th September, 1969.

- (9) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 2327 in Gazette of India dated the 4th October, 1969.
- (10) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1969, published in Notification No. G.S.R. 2328 in Gazette of India dated the 4th October, 1969.
- (11) The Indian Forest Service (Cadre) Amendment Rules, 1969, published in Notification No. G.S.R. 2440 in Gazette of India dated the 25th October, 1969.
- (12) The Indian Forest Service (Regulation of Seniority) Second Amendment Rules, 1969, published in Notification No. G.S.R. 2474 in Gazette of India dated the 1st November, 1969. [Placed in Library. See No. LT—2014/69.]

**Indian Telegraph (Fourteenth Amendment) Rules**

SHRI SHER SINGH : I beg to lay on the Table a copy of the Indian Telegraph (Fourteenth Amendment) Rules, 1969, published in Notification No. G.S.R. 2162 (English version) and G.S.R. 2163 (Hindi version) in Gazette of India dated the 21st August, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—2015/69.]

**Annual Accounts of Employees' Provident Fund Organisation etc.**

SHRI SHER SINGH : On behalf of Shri S. C. Jamir,

I beg to lay on the Table—

- (1) A statement on the action taken or proposed to be taken on the Recommendation (No. 132) concerning the Improvement of Conditions of Life and Work of Tenants, Sharecroppers and Similar Categories of Agricultural Workers adopted at the 52nd Session of the International

Labour Conference held at Geneva in June, 1968. [Placed in Library. See No. LT—2016/69]

- (2) A copy of the Annual Accounts of the Employees' Provident Fund Organisation, along with the Audit Report thereon for the year 1966-67. [Placed in Library. See No. LT—2017/69.]

**Annual Accounts of Kandla Port Trust and Mormugao Port Trust**

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :—

- (1) Annual Accounts of the Kandla Port Trust for the year 1967-68 and the Audit Report thereon.
- (2) Annual Accounts of the Mormugao Port Trust for the year 1967-68 and the Audit Report thereon. [Placed in Library. See No. LT—2018/69.]

12.25 hrs.

**MESSAGE FROM RAJYA SABHA**

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 18th November, 1969, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Bill, 1969. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."

**MOTION**

"That this House concurs in the recommendation of the Lok Sabha that



the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to determine the conditions of service of the Comptroller and Auditor General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri N. Anandam.
2. Shri Anant Prasad Sharma.
3. Shri Gurmukh Singh Musafir.
4. Pandit Bhawaniprasad Tiwary.
5. Shri C. D. Pande.
6. Shri T. Chengalvaroyan.
7. Shri Sunder Mani Patel.
8. Shrimati Sarla Bhadauria.
9. Shri Kalyan Roy.
10. Shri Thillai Villalan".

12.26 hrs.

#### BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH):  
With your permission, Sir, I rise to  
announce that Government Business in this  
House during the week commencing 24th  
November, 1969, will consist of :—

- (1) Consideration of any item of  
Government Business carried over  
from today's Order Paper.
- (2) Consideration and passing of :—

The Oaths Bill, 1963, as passed by  
Rajya Sabha.

The Indian Registration (Amend-  
ment) Bill, 1968, as passed by Rajya  
Sabha.

The Tea (Amendment) Bill, 1969.

The Central Silk Board (Amendment)  
Bill, 1968.

The Advocates (Second Amendment)  
Bill, 1968, as passed by Rajya  
Sabha.

The Petroleum (Amendment) Bill  
1969.

The Monopolies and Restrictive  
Trade Practices Bill, 1969, as passed  
by Rajya Sabha.

(3) Further Discussion of the motion  
moved by Shri Prakash Vir Shastri  
regarding subversive and violent  
activities in the country at 4-30 p.m.  
on Wednesday, the 26th November.

(4) Discussion on the Resolution seeking  
approval of the notification issued  
on the 3rd October, 1969, declaring  
the service in the Food Corporation  
of India to be an essential service at  
5-00 p.m. on Thursday, the 27th  
November.

श्री मधु लामये (मुंगेर) : अध्यक्ष महोदय,  
अगले सप्ताह के कार्य के बारे में मुझे एक सवाल  
पूछना है। अगले सप्ताह यहां जो कार्यवाही  
होगी उसके बारे में मैं एक ही जानकारी  
चाहता हूँ।

असम के सम्बन्ध में संविधान में परिवर्तन  
करने वाला जो विधेयक या उसको राष्ट्रपति के  
द्वारा मान्यता दी गई है। अब वह संविधान का  
हिस्सा हो गया है तो वह असम के बारे में हिल  
सब स्टेट के बारे में सर्वसंश्लेषित विधेयक  
सरकार कब लायेगी यह मैं जानना चाहता हूँ ?

THE MINISTER OF HOME AFFAIRS  
(SHRI Y. B. CHAVAN): The draft has  
been discussed with both the parties  
concerned because we would like to bring  
forward legislation which has a broad agree-  
ment of both the parties. Some of the items  
are under discussion with them but our  
intention is to bring forward the legislation  
before this House in this session.

श्री कंचर लाल गुप्त (दिल्ली सदर) :  
अध्यक्ष महोदय, कूल 184 के तहत हम लोगों ने  
एक संश्लेषित मोशन श्री जगजीवन राम द्वारा 10  
साल के इनकमटैक्स रिटर्न्स न दाखिल करने  
के बारे में दिया था और उस बारे में यहां  
सदन में बहस होनी चाहे इसके लिये सदन  
की चारों ओर से मांग है। यह इनकमटैक्स के  
रिटर्न्स इतने समय तक न दाखिल करना एक  
बड़ा गम्भीर मामला है और इस पर बहस को  
टाला न जाय और जगजीवनराम जी इस पर  
जवाब दें.. (व्यवधान)

MR. SPEAKER : You need not raise it in the House. It has nothing to do with the Business Advisory Committee... (Interruption)

श्री कबर लाल गुप्त : अध्यक्ष महोदय, यह आपने कैसे कह दिया ? प्रीन ए प्वाएंट प्रीफ आर्डर, सर... (व्यवधान)

श्री श्री ने जो यह कहा कि यह जो सवाल है यह बिजनेस ऐडवाइजरी कमेटी का नहीं है लेकिन मेरा विचार यह है कि वह बिजनेस ऐडवाइजरी कमेटी तय करती है कि किस इश्यु पर कितना टाइम दिया जाय। इसलिये अध्यक्ष महोदय, आपका ऐसा कहना मेरे खयाल से ठीक नहीं होगा और इस हाउस के हम सब लोगों की हर ओर से मांग है कि यह चीज डिस्कस की जाय और इसके लिये अगले सप्ताह टाइम दिया जाय... (व्यवधान)...

MR. SPEAKER : Order, order. All of you are consistently disturbing the proceedings of the House. It is as if you have pre-planned to disturb the House. All of you who are standing may please sit down.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : There is no pre-plan to disturb the House. (Interruptions)

MR. SPEAKER : Otherwise, they should behave normally. They can get up one by one and put their points.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : Sir, it will be quite a departure from our policy if you rule that whatever matter we want to raise in the House, whether a discussion should be permitted or not, should be referred to the Business Advisory Committee. I do not think the Business Advisory Committee has any business to go into this question. The Business Advisory Committee has only to allot time for the business that will be before the House. The question has been asked, and rightly so, since some of us have given notice of motions on the issue of Shri Jagjivan Ram's tax returns, whether, the Government is prepared to find time in the next week to discuss that matter. Let us have a reply to that.

SHRI KANWAR LAL GUPTA : It is a unanimous demand of the House. You should accept it. (Interruptions)

SHRI UMANATH (Pudukkottai) : The other question is that during next week, some time has been allotted for a discussion on communal situation. (Interruption)

SHRI KANWAR LAL GUPTA : Let us get an answer about the discussion on the motion on Shri Jagjivan Ram's tax returns.

DR. RAM SUBHAG SINGH (Buxar) : I want that this House should discuss the conduct of the Prime Minister because she has been telephoning and utilising Government machinery to influence Members and Ministers to resign. (Interruptions)

SOME HON. MEMBERS : Shame, shame !

DR. RAM SUBHAG SINGH : Dr. Sita Ram, a Minister of U.P. got a telephone last night to resign from Mr. C. B. Gupta's Cabinet. The Government machinery is being used for this purpose. Some Defence Ministry planes have been sent for fetching Members for the requisitioned meeting. All these things should be stopped. It is in papers also. (Interruptions) The conduct of the Prime Minister and all these matters should be discussed. (Interruptions)

MR. SPEAKER : It is really a pitiable House, a pitiable state of affairs, everybody getting up and shouting. I have been the Presiding officer during many difficult times. I have yet to see a House like this. The Members can put their points one by one. I can call some of them. The others must sit down calmly and hear. It is not proper to go on shouting and shouting. How can you hear anything ?

I may tell you one thing that so far as censure motions against Ministers are concerned, nothing can come before the House unless it is given in the form of a substantive motion. You are talking verbally. I cannot allow anything verbal. You know the rules. Knowing the rules, you still go on persisting.

SHRI SURENDRANATH DWIVEDI : Sir, this is only an announcement of the

business for the next week. This is not a motion which is to be adopted by the House. We are only asking whether some other items will be included in the business for the next week.

MR. SPEAKER : I am talking of Dr. Ram Sabhag Singh's motion. (*Interruptions*)

SHRI S. M. BANERJEE (Kanpur) : Mr. C. B. Gupta has lost the majority. He should resign.

SHRIMATI TARKESHWARI SINHA (Barh) : Let Mrs. Indira Gandhi resign. She has lost the majority here. Then Mr. Gupta will resign.

श्री रामावतार शास्त्री (पटना) : प्रश्न का महोदय, मैंने आप से चिट्ठी लिखकर निवेदन किया था और साथ ही दो या तीन सवालों पर हम लोगों में से कुछ ने ध्यान आकर्षण प्रस्ताव दिया था...

MR. SPEAKER : I am not allowing it.

श्री रामावतार शास्त्री : आप जानते हैं कि जमशेदपुर में जहाँ प्रेजिडेंट्स क्लब है तमाम इंजीनियरिंग मजदूर हड़ताल पर हैं... इस सवाल पर आप को कुछ कहना चाहिए !...\*

MR. SPEAKER : Nothing will go on record if you defy my orders.

श्री रामावतार शास्त्री : दूसरी बात यह है कि घटना में हमारे कार्यकर्ता सत्याग्रह करते हुए कारपोरेशन के आफिस के सामने गिरफ्तार किये गये...\*

MR. SPEAKER : Nothing will go on record so long as he defies the orders of the Chair.

SHRI UMANATH rose—

MR. SPEAKER : Has he not finished ?

SHRI UMANATH : In the mean time, there were interruptions. My point was this. Even on the first day the subject

came up very seriously—the question of communal situation, especially with reference to Gujarat : it is not only a question of losses of life that had already been undergone there, but it is also a question of protection of future losses. Five hours have been allotted ; this is what I find from the papers. But I am surprised to find that that subject is not being taken up in the second week. It is a serious matter. I would request you to see that Government accepts it for the next week.

MR. SPEAKER : Everything is put before the party leader. The Business Advisory Committee has on it all the leaders of the parties and when it meets, I get all the views and they are all accommodated and this is unanimous.

SHRI ATAL BIHARI VAJPAYEE : When was the meeting called ? The Business Advisory Committee did not meet. (*Interruptions*)

SHRIMATI TARKESHWARI SINHA : This was known only last night and could not be taken to the Business Advisory Committee. Therefore, we have demanded a discussion on the conduct of the Prime Minister and the Government. I understand that the Minister of Defence has allowed the use of 10 defence planes for members to be brought for the requisitioned AICC meeting. (*Interruptions*) This was known only last night and the Business Advisory Committee did not meet last night. Therefore, we have brought it before the House.

SHRI RANGA (Srikakulam) : On a point of procedure. Whenever the Business Advisory Committee's report comes here, there are two things that are done. One is whether we agree to the allotment of time made in the Business Advisory Committee for the subjects and whether the priority should be changed or accepted or what ever it is. The other thing is that this is the occasion when we get an opportunity of informing the Government the various other subjects on which we would like to have discussion, and we would like the Government to have them, if possible, during the week concerned and if not, let

[Shri Ranga]

them give an assurance that they will be taken up in the following week.

This is just an occasion when we should discuss a thing like that. Here there are two things which are very important and which have already been placed before the House. One is the strike by 50,000 workers in Jamshedpur. This is a matter of very great public importance. The other is the manner in which the Prime Minister and the Defence Minister are said to have behaved or misbehaved in interfering with the local Ministers and local Governments. These are the two things. (*Interruptions*)

SHRI SURENDRANATH DWIVEDY : Shri Jagjiwan Ram.

SHRI RANGA : The third one, of course, is.

AN HON MEMBER : Ahmedabad incidents should be discussed.

SHRI RANGA : Then there is another question which is very important not only from the national point of view but also from international point of view, i.e., the manner, right or wrong, in which the Minister for Food and Agriculture has been exonerated rightly or wrongly by the Income Tax Department because of the position he holds in the Government. These are the three things. Then there are other things. One is Ahmedabad riots. These are the four points. (*Interruptions*)

We naturally expected the Minister for Parliamentary Affairs, at least with regard to the Ahmedabad situation, to give some reasons in the course of his statement, why they thought it fit—the Government as well as the Business Advisory Committee—not to find time for its discussion. These are only questions of procedure.

Just as you expect us to keep ourselves within these general norms and conventions of procedure, similarly we also expect you to help us in seeing that the Government behave according to the norms. (*Interruptions*)

SHRI JYOTIRMOY BASU (Diamond Harbour) : I want to raise some thing. I have seen you in your Chamber. I want to draw your attention to a very serious matter affecting...

SHRI S. M. BANERJEE rose—

MR. SPEAKER : Mr. Banerjee, will you please sit down ? You won't allow me to put my point before you ? This is really bad—always standing

SHRI S. M. BANERJEE : Then how can I catch your eye, Sir ?

MR. SPEAKER : Have mercy on me as also on yourself.

SHRI JYOTIRMOY BASU : About 50,000 workers employed by 67 major and medium industries at Jamshedpur have gone on strike. You ask the Labour Minister to make a statement on the floor of the House because the situation is very serious.

श्री सरजू पाण्डेय (गाजीपुर) : अगले सप्ताह कौन से विषय यहाँ आयेंगे यह मंत्री महोदय ने बताया है। एक शूगर प्राइसिम के ऊपर प्रस्ताव था वह भी नहीं लिया गया है और न ही कम्प्युल रायटर्स के ऊपर जो प्रस्ताव था उसको ही इसमें शामिल किया गया है। मैं जानना चाहता हूँ कि क्या अगले सप्ताह इनको लिया जाएगा या नहीं लिया जायगा, इसको वह बताये।

MR. SPEAKER : It is all your Committee's report. Mr. Banerjee, you were in the Business Advisory Committee and you are the first to stand up.

SHRI S. M. BANERJEE : Now that you have permitted me.

MR. SPEAKER : I was very reluctant to permit you. You were present in the Business Advisory Committee. After all there should be some norms.

SHRI S. M. BANERJEE : You complete your observations, Sir. Then I will make my submission.

MR. SPEAKER : It was a unanimous report.

SHRI D. N. PATODIA (Jalore) : I was absent on that day.

SHRI S. M. BANERJEE : We all of us were there. We allotted five hours for the discussion of communal riots at Ahmedabad. We all agreed that this was a serious matter and it was decided by the hon. Minister a motion from the Government will come and that we will get an opportunity

My second point in this. I would request you, Sir, to admit the Calling-Attention Notice. First a statement can be made by the Labour Minister about the Jamshedpur situation. 40,000 people have gone on strike. He can make that statement next week (*Interruption.*) Dr. Ram Subhag Singh has mentioned above Uttar Pradesh. What is happening in Uttar Pradesh? The Ministry has lost the majority. (*Interruption.*) The Assembly should be called. (*Interruption.*)

SHRIMATI TARKESWARI SINHA : Mr. Speaker, Sir, you have allowed two Members of the Right Communist Party to make comments on the report of the Business Advisory Committee. You have not allowed us to say anything. You must allow us. I would like to ask certain clarifications from the hon. Minister. It is my right to ask the clarification. I would like to ask this clarification on the Business Advisory Committee's report. I would like to submit that you cannot discriminate between one party and another. You have allowed two Members of the Communist Party, Mr. Sarjoo Pandey and S. M. Banerjee. (*Interruption.*) Why should you allow two Members of the Communist Party? Why did you allow some Members of the Right Communist Party to interfere, Sir? Sir, the reservation for the Scheduled Castes and the Scheduled Tribes is going to end in January. The Bill for continuation of the safeguards to the Scheduled Castes and Scheduled Tribes people has got to be passed by both the Houses of Parliament in time. It is a Constitution (Amendment) Bill and therefore the Bill must be brought up immediately. Members have to be in Delhi. Members should be given this opportunity and we have to participate in the Bill to extend the concession to the Scheduled Castes and Scheduled Tribes people. This is very important. (*Interruptions.*)

श्री शिव चन्द्र झा (पटुबनी) : अध्यक्ष महोदय! कोई तरीका प्रस्तुत करना होगा सदन की कार्रवाई को चलाने के लिए।

इस तरह से नहीं चल सकता है। जो भी होता है बोलना शुरू कर देता है। हमको मौका ही नहीं प्राप्त देते हैं।

MR. SPEAKER : I would request the hon. Member to resume his seat.

श्री शिव चन्द्र झा : कोई तरीका प्रस्तुत करना होगा। मैं भी इस सम्बन्ध में दो शब्द कहना चाहता हूँ।

श्री रवि राव : इनको एक सैकिड सुन लीजिये।

MR. SPEAKER : Order please.

श्री शिव चन्द्र झा : बिहार में ग्रीर खास कर उत्तरी बिहार में सूखा पडा है ग्रीर वाटर पैस्टस की वजह से फसल बरबाद हो गई है। मोटे तौर पर 75 प्रतिशत फसल बरबाद हो गई है...

MR. SPEAKER : I would request the hon. Member to resume his seat.

श्री शिव चन्द्र झा : मैं प्राथना करता हूँ कि खाद्य तथा कृषि मंत्रों उस सम्बन्ध में एक वक्तव्य दें। वहाँ की जनता की मांग है कि उस इलाके को अकालग्रस्त क्षेत्र घोषित किया जाए।

MR. SPEAKER : I am very sorry I cannot allow you. I am going to adjourn the House. If they are not prepared to conduct the business of the House, I am going to adjourn the House. What is this? Is this Parliament?

The House stands adjourned.

12.52 hrs.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at four minutes Past Fourteen of the Clock.*

[Shri M. B. Rana in the Chair]

BUSINESS OF THE HOUSE—Contd.

श्री स० मो० बनर्जी (लालपुर) : सभपति

[श्री म० मो० बनर्जी]

महोदय, आप जानते हैं कि हाउस आम तौर पर 1 बजे लंच के लिए एजाने हुआ करता है। हो सकता है कि अध्यक्ष महोदय हम से नाराज हो गये हों, लेकिन आप ने देखा कि आज उन्होंने हाउस को ग्रचानक 1 बजे से पहले ही एजाने कर दिया। इस बारे में हमें कोई शिकायत नहीं है। उन्हें हक है कि वह जब चाहें, हाउस को एजाने कर दें। लेकिन मैं उस वक्त अगले सप्ताह के बिबिज बिजनेस के बारे में कुछ कहना चाहता था। हमने बिजनेस एडवाइजरी कमेटी में कहा था कि देश में कम्युनल सिटुएशन और अहमदाबाद के कम्युनल रायट्स के बारे में बहस के लिए जल्दी मौका देना चाहिए। उस बात का जवाब नहीं मिला है।

मेरे माननीय मित्र, डा० रामसुभग सिंह, आज एक ऐसे ग्रुप के लीडर हैं, जिसको हम ने मान्यता तो नहीं दी है, लेकिन सरकार ने दे दी है।

डा० राम सुभग सिंह : आप की मान्यता उस गवर्नमेंट को मिल गई है।

They are very happy and they will, therefore, reciprocate his suggestion,

श्री स० मो० बनर्जी : यू० पी० के एम० एल० एज० यही आये हुये हैं। हमें मालूम हुआ है कि अब यू० पी० एसेम्बली में श्री सी० बी० गुप्त की मिनस्ट्री की मैजोरिटी नहीं रह गई है।

MR. CHAIRMAN : That is not before the House now.

श्री स० मो० बनर्जी : मैं चाहता हूँ कि होम मिनस्टर साहब यू० पी० के गवर्नर से इस बारे में जानकारी लें।

I only want that the Home Minister should talk to the Governor there and ascertain the facts as to whether Mr. C. B. Gupta has a majority...

SHRI SHEO NARAIN (Basti) : First, the Prime Minister who heads a minority government here should resign before advising others to resign.

SHRI S. M. BANERJEE : When a similar thing happened in West Bengal, they wanted the Bengal Government to convene the Assembly. There cannot be two standards. Shri C. B. Gupta should resign gracefully.

SHRI SHEO NARAIN : The Prime Minister is heading a minority government here. She should resign first and set an example, and then we shall follow that example.

श्री कंवर लाल गुप्त : सभापति महोदय, आप ने समाचारपत्रों में पढ़ा होगा कि कांग्रेस प्रेजिडेंट ने प्राइम मिनस्टर पर यह एलिंगेशन लगाई है कि उन्होंने जो करोड़ों रुपये के पार्टी फंड्स इकट्ठे किये, वे उन्होंने अपनी संस्था के पास जमा नहीं कराये। यह एक सीरियस एलिंगेशन है और इस लिए इस पर इस सदन में बहस होनी चाहिये। यह एक बहुत गम्भीर बात है कि कोई मंत्री, और विशेषतः प्रधान मंत्री, करोड़ों रुपये इकट्ठा करे, इस में अपनी पोजीशन को मिसयूज करे और उन रूपयों का कोई हिसाब वगैरह न दे। हम यह भी जानना चाहते हैं कि इन रूपयों के बदले में कुछ बिजनेस हाउसिज को क्या क्या फेवर दिये गये। इस मामले की जांच के लिये एक जुडिशल कमीशन मुकरर किया जाना चाहिए।

SHRI RAM KISHAN GUPTA (Hissar) : It is a very serious charge and there should be an inquiry into this.

श्री कंवर लाल गुप्त : सदन में इस पर बहस होनी चाहिये।

MR. CHAIRMAN : Shri Kanwar Lal Gupta wants that this should come before the House. Hon. Members have got a right to make their proposals by making proper motions; if they do that, then the matter will come up before the House automatically...

SHRI KANWAR LAL GUPTA : I have already submitted the proposal, and Government should accept it.

MR. CHARMAN : We shall now proceed with the business before the House.

श्री श्रीचन्द्र गोखल (चण्डीगढ़) : सभापति महोदय, मैं निवेदन करना चाहता हूँ कि अगले सप्ताह की कार्यवाही में कम से कम दो बातें निश्चित रूप से शामिल की जानी चाहिए आज सरकारी दल द्वारा अल-इण्डिया रेडियो का दुरुपयोग किया जा रहा है सब दलों की कार्यवाहियों को ब्लैक-आउट किया जाता है और उस की तुलना में यदि चौधरी रणधीर सिंह घर में बैठे कोई बयान दे देते हैं, तो अल-इण्डिया रेडियो चार चार मिनट तक उमका प्रसारण करता है। रबात कांड के सिलमिले में हम पचास हजार आदमियों का जुलूम निकालते हैं और अल-इण्डिया रेडियो से एक वाक्य में उस को समाप्त कर दिया जाता है। हमने इस बारे में ध्यान-आकर्षण प्रस्ताव और दूसरे मोशन दिये हैं। वह मामला मदन के सामने बहस के लिये आना चाहिये और अल-इण्डिया रेडियो का यह दुरुपयोग हर हालत में रोका जाना चाहिए।

श्री कंवर लाल गुप्त : यदि अल-इण्डिया रेडियो का यह दुरुपयोग नहीं रोका जायगा, तो हम इसके खिलाफ एजिटेशन करेंगे और दफा 144 तोड़कर रेडियो लाइसेंस जलायेंगे।

MR. CHAIRMAN : This is not fair. Such a senior Member as Shri Kanwar Lal Gupta should not behave like this. He has had his say already.

श्री शिव चन्द्र भ्वा : जो सदस्य अपनी बात कह रहा हो, नियम के अनुसार लंच के बाद उसी को बुलाया जाता है, लेकिन सभापति महोदय, आज कुछ दूसरे सदस्यों ने बोलना शुरू कर दिया।

अगले सप्ताह के कार्य के बारे में मैं कहना चाहता हूँ कि आप न अखबारों में पढ़ा होगा कि उत्तर बिहार में पहले बाढ़ का प्रकोप था जिस से फसल की बरबादी हुई। फिर वहाँ पर खतरनाक वाटर-पैस्ट हो गया जिससे कि तमाम सीधूस खराब हो जाते हैं, फसल बरबाद हो

जाती है। मोटे तौर पर 75 प्रतिशत फसल खराब हो गई है। उत्तरी बिहार में खास कर के दरभंगा, सहरसा और पूर्णिया जिले में अकाल की स्थिति हो रही है इसलिये मैं चाहूँगा कि फूड एंड एग्रिकल्चर मंत्री उत्तरी बिहार के बारे में एक वक्तव्य दें और सरकार के दरभंगा, पूर्णिया और सहरसा जिले को अकाल क्षेत्र घोषित करें। यदि अकाल क्षेत्र नहीं घोषित करते हैं तो कम से अभावग्रस्त क्षेत्र उनको घोषित करें और मैं चाहूँगा कि इस के सम्बन्ध में वह एक वक्तव्य दें।

श्री इसहाक सम्मली (अमरोहा) : जैसा कि श्री बिनर्जी साहब ने कहा सरकार ने इस चीज को माना है कि अहमदाबाद और गुजरात में कम्युनल डिस्टर्बेंस पर जल्दी से जल्दी बहस होनी चाहिये। अब तक कि ट्रेडिशन यह रही है कि पहले लोक सभा में बहस हुआ करती थी उसके बाद राज्य सभा में होती थी। लेकिन यह इस सरकार की कमी है कि राज्य सभा में उस पर पहले बहस हो रही है और हमारे यहाँ अब तक नहीं हुई है। इसलिये मैं चाहूँगा कि अब और देरी न की जाय और उसे इसी हफ्ते में ले लिया जाय।

दूसरी चीज यह है कि हिन्दुस्तान के सबसे बड़े सूबे उत्तर प्रदेश में सी० बी० गुप्ता मेजा-रिटी लूज कर गये हैं वहाँ पर ला एन्ड आर्बर खत्म हो जाने का अदेश है। इसलिये बड़ा जरूरी है कि फोरन ही होम मिनिस्टर उस पर बयान दें, और असेम्बली बुलबाएँ या सरकार से इस्तेफा लेकर वहाँ कैम्प-टेकर सरकार बनायें।

(شری اسحاق سمبلی (امروہا)۔ جیسا کہ ایلی میرزا صاحب نے کہا۔ سرکار نے اس چیز کو مانا ہے کہ احمد آباد اور گجرات میں کمیونل ڈسٹربنس پر پہلی بحث ہونی چاہیے۔ اب تک کی ٹریڈیشن یہ رہی ہے کہ پہلے لوک سبھا میں بحث ہو کر پھر ریٹی لوزنگ۔ لیکن یہ اس سرکاری کمی ہے کہ راجیہ سبھا میں اس پر پہلی بحث ہو رہی ہے اور چارے یہاں اب تک نہیں ہوئی ہے۔ اس لیے میں چاہوں گا کہ آج ہی اس پر بحث ہو جائے۔ اور اسے اس ہفتے میں لے لیا جائے۔)

دوسری چیز یہ ہے کہ ہندوستان کے سب سے بڑے صوبے اتر پردیش میں سی۔ بی۔ گپتا بھارتیوں کو زکریا کے ہیں وہاں پر لائیو اینڈ آرڈر ختم ہو جانا کا اندیشہ ہے۔ اس لئے بڑا ہرزوری ہے۔ کہ فوراً ہی ہوم مشنر اس پر دھیان دیں اور آسماں بھولائیں یا سرکار سے استعفیٰ لے کر وہاں کی کڑھو گورنمنٹ قائم کریں۔

MR. CHAIRMAN: We are now debating something which is not before the House. I have been listening patiently to members in the hope that they would put forward suggestions concerning the report of the Business Advisory Committee. If they have such suggestions to offer, they may do so, but not go into other matters.

SHRI SHEO NARAIN: The Chief Whip of the Government has brought certain proposals before the House. I as the Chief Whip of the Opposition am demanding from this Government acceptance of all the demands which have been made from this side.

First, we should look into what is going on in the AIR. A few persons are invited to speak on the radio and they get their allowance etc. There is favouritism going there. I am charging this Government and the Minister of State for Information and Broadcasting specially, Shri Gujral, with converting the All India Radio into 'All Under-Gujral Radio'.

میرے مینبر نے श्री सी० बी० गुप्ता की गवर्न-मेंट पर चार्ज किया... (ब्यवधान)

As far as we are concerned, we are ready to face the electorate. (Interruption.) Shri Banerjee should sit down. This is not the way to behave here.

I charge this Government with being a minority government now. They were elected on the symbol and ticket of the Congress. But now the position of the Prime Minister is that she has been expelled from the Congress and she is no more its number. I am demanding from this Government that they should dissolve Parliament, resign themselves and face the electorate. Let us all go to the electorate and let the electorate decide. Then they will be entitled to ask Shri C. B. Gupta to face the electorate. I can tell you that while we have got a minority Government opposite, Shri C. B. Gupta in UP has got a majority there. Last night I received a telephone from there. (Interruptions.)

We are not against this Government. But we want them to implement the 10-point programme, the socialist programme. We will support this Government on that issue. But if they want to advise Shri C. B. Gupta, they must first themselves resign as they are a minority Government. (Interruptions.)

श्री हरदयाल देवगुण (पूर्व दिल्ली): पश्चिमी बंगाल के मुख्य मंत्री ने कहा है कि वहाँ कोई सम्य सरकार नहीं रहा और वहाँ की सरकार में शामिल दूसरी पार्टियाँ जैसे कम्युनिस्ट पार्टी भी कह रही हैं कि होम मिनिस्टर और सरकार राजनैतिक हत्याएं करवा रही है। इस प्रकार की भ्राजकता वहाँ फैली हुई है। जब मुख्य मंत्री और उन की पार्टी राज्य सरकार के विरुद्ध सत्याग्रह करने जा रहे हैं तो यह अत्यन्त गंभीर मामला है और वहाँ की स्थिति पर विचार होना चाहिये।

इसके साथ ही जो साम्प्रदायिक दंगे हुये हैं जैसे जगदलपुर का दंगा, उन पर भी विचार होना चाहिये और रघुबरदयाल कमीशन की रिपोर्ट पर भी इन दंगों के साथ पूरा विचार होना चाहिये।

श्री बि० प्र० मंडल (माधेपुरा): प्वाइंट ऑफ ऑर्डर सर। लिस्ट ऑफ बिजनेस के अलावा जिस को जो मन हो रहा है वह बोल रहा है। तो इस हाउस को पब्लिक मीटिंग डिक्लेयर कर दिया जाय और हम लोगों को भी जिसके जो मन में आए बोलने दिया जाय।

MR. CHAIRMAN: There is no point of order.

SHRI JYOTIRMOY BASU (Diamond Harbour): I had earlier requested the Chair that the Labour Minister should be asked to make a statement on the situation in Tata-nagar where there are 67 large and medium industries facing a strike. Fifty thousand workers have gone on strike. It is a very serious situation. Would you kindly direct the Government to place a statement before the House and apprise the House of the latest situation and the steps that they are taking to meet the demands of the workers against the capitalists and monopolists?



SHRI SAMAR GUHA (Contai) :  
Rose—

MR. CHAIRMAN : We have to hear the Government side.

SHRI SAMAR GUHA : This is not fair. I have written to the earlier to the Speaker to permit me to rise this point. I have followed the procedure and you are penalising me for that. The Speaker has not written to me that he will not allow me to ask the question.

MR. CHAIRMAN : It is up to the Speaker to reply to you.

SHRI SAMAR GUHA : There is a report that nearly 400 railway reservations, the quota for the VIP's, has been completely blocked for the return of the AICC members after three days. As a result, even Members of Parliament and other important dignitaries and officials are not getting any reservation whatsoever. I want to know whether this matter will be discussed. It should be discussed. Will the Railway Minister explain why all the reservations have been blocked for three days? The AICC and Railway office should not be made co-terminous. 400 V.I.P. reservations for the seats have all been completely blocked and nobody is allowed to have reservations. What is it? Is the AICC authorised to do that? Can the Railway Minister do so? The Railway Minister must explain it...*(Interruptions.)*

SHRI A. SREEDHARAN (Badagara) :  
One minute.

MR. CHAIRMAN : I cannot allow one minute; if 500 Members want one minute each, the day will be over.

SHRI A. SREEDHARAN : Has he better rights than me? The U. P. Government headed by Mr. C. B. Gupta has cancelled the licence of buses to bring delegates to the AICC session in Delhi; they have to go by train.

श्री रामाबलार शास्त्री (पटना) : सभापति महोदय, बिहार में प्रेमिडेंट रूल है, पटना

कारपोरेशन की हालत बहुत खराब है।  
...*(व्यवधान)*...

SHRIMATI TARKESHWARI SINHA :  
Those buses were being taken to Delhi without payment being made to the bus owners; they were given free rides...*(Interruptions.)*\*\*\*

MR. SPEAKER : Nothing will go on record. The hon. Minister.

SHRI RAGHU RAMAIAH : This morning I read out the Government business for the next week. Valuable suggestions had been made by the hon. Members. Next week will be fully occupied by the business announced. The suggestions made by the hon. Members will be considered .....*(Interruptions.)*

श्री रामाबलार शास्त्री : सभापति महोदय, जनसंघ का मुंबीटा उबरने वाला है  
...*(व्यवधान)*...

SHRI RAGHU RAMAIAH : That was with reference to matters which were listed for the House. Now I must thank Mr. Guha for having brought publicly to the notice of all the Members of the House the amount of enthusiasm which people are showing for the AICC session here. Obviously the flow of members to the AICC session was in such numbers, in each great majority, it was so terrific that even the Railway did not anticipate it; it was beyond expectation.....*(Interruptions.)*

SHRI SHEO NARAIN : Why should the business of the Congress Party be brought in and discussed here?

SHRI SAMAR GUHA : Let the two Congresses annihilate each other; out of that will be born a real Indian socialist party; we are waiting for that day. But this Minister has insinuated Parliament. Parliament Members are denied reservations because some political organisation has blocked all the reservations. Why? He has not answered it.

DR. RAM SUBHAG SINGH : He does not know nor does he care to understand that 10,000 railway trains operate throughout the country and there are only 722 AICC

[Dr. Ram Subhag Singh]

members. It is not necessary that all the seats and berths should be blocked by the fiat of your minority Government. (Interruptions).

SHRI RAGHU RAMAIAH : I am sorry this morning Dr. Ram Subhag Singh made a very unfortunate and irresponsible allegation.

DR. RAM SUBHAG SINGH : I stand by that.

श्री प्रकाशचौर शास्त्री (हापुड़) : सभापति जी मेरा व्यवस्था का प्रश्न है। मेरी व्यवस्था यह है कि यह पानियामेंट है, इस में गवर्नमेंट के सम्बन्ध में यदि कोई शिकायत हो, तो तत्स्य उपस्थित कर सकते हैं। सरकार की ओर से जो उत्तर दिया जाय वह सरकार से सम्बन्धित बातों पर दिया जाय। श्री समर गुहा ने जिस बात को उठाया था, वह रेल मंत्रालय से सम्बन्धित बात थी, लेकिन उस को लेकर उन्होंने ए० आइ० सी० सी० की सफाई दी, यह चीज सदन के मर्यादा के विपरीत है।

SHRI RAGHU RAMAIAH : I am on an entirely different matter. This morning Dr. Ram Subhag Singh made a very unfortunate and, I am sorry to say, irresponsible allegation that the Prime Minister has misused the telephones for making people resign in U.P. Dr. Ram Subhag Singh should know that such frivolous allegations were made against him when he was Minister of Parliamentary Affairs, in connection with the election of Dr. Zakir Husain. There are no foundations for such allegations. (Interruptions).

SHRIMATI TARKESHWARI SINHA : Let the Government hold an enquiry into this : From 10th November, how many times Defence planes have been sent out and for what purpose? Who were the persons who went in those planes? Whom did they meet and what did they do there? Let the Government hold an enquiry into all these things. He has said that our leader has made a very uncharitable remark. I challenge the Government to disprove that three times

Defence planes went to Bihar for requisitioning work for getting signatures of AICC members. (Interruptions).

SHRI AMRIT NAHATA (Barmer) : Your coffin is going to be sealed tomorrow. (Interruptions).

SHRIMATI TARKESHWARI SINHA : Let a judicial enquiry be conducted. I am prepared to face such an enquiry. Are you brave enough to stand upto it.

SHRI AMRIT NAHATA : The day of judgment has come (Interruptions).

श्री शशि भूषण (खारगोन) : सभापति महोदय, पिछले कई मंत्रियों की सी०वी०आई० की एन्क्वायरी हो चुकी है, यह दुर्भाग्य की बात है कि उन रिपोर्टों को अभी तक यहां पर नहीं रखा गया है। गवर्नमेंट को किसी को शील्ड नहीं करना चाहिये। जिन मंत्रियों के खिलाफ सी० वी० आई० की एन्क्वायरी हो चुकी है, उन मंत्रियों की रिपोर्ट सदन में रखनी चाहिये।

श्रीमती तारकेश्वरी सिन्हा : इसकी भी जांच होनी चाहिये कि मिक कोर्ट पर कितनी ड्यूटी दी गई।... (व्यवधान)...

मैं इन्क्वायरी के लिये तैयार हूँ। तीन साल तक होम मिनिस्टर साहब ने मेरे बारे में इन्क्वायरी की और यहां पर रेखाड्र दी। ... (व्यवधान) ... सवाल हाउस में मौजूद है... (व्यवधान) ... तीन साल और इन्क्वायरी कर लीजिये। मैं तैयार हूँ, मुझे कोई डर नहीं है। ... (व्यवधान) ...

श्री कंबर लाल गुप्त : यह पार्लिमेंट कांफ्रेंस के दोनों गुटों की आपस में लड़ाई का प्रस्ताव बना हुआ है। (व्यवधान) इसको प-प रोकिये।

MR. CHAIRMAN : I am not going to listen to any more points of orders.

## BUSINESS ADVISORY COMMITTEE

## Fortieth Report

THE MINISTER OF PARLIAMETARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 19th November, 1969."

MR. CHAIRMAN : The question is :

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 19th November, 1969 "

*The motion was adopted.*

14.33 hrs.

COMMISSION OF INQUIRY  
(AMENDMENT) BILL\*

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to move for leave to introduce a Bill to amend the Commissions of Inquiry Act, 1952.

MR. CHAIRMAN : The question is.....

SHRI SHRI CHAND GOYAL (Chandigarh) : Sir, I went to oppose it.

MR. CHAIRMAN : I may say from my long experience of legislatures that normally the introduction of a Bill is not opposed. Because, in that case, no private Members' Bill can be introduced.

श्री मधु लिमये (मुंबई) : अपना निराय देने मे पहले मुझे भी व्यवस्था के प्रश्न पर सुनियेगा।

MR. CHAIRMAN : We should establish good conventions so that Private Members' Bills can be introduced.

श्री मधु लिमये : कन्वेंशन के उपर ही मुझे बोलना है ।

SHRI SHRI CHAND GOYAL : This Bill violates certain constitutional provisions and it is the right of every member to oppose such a Bill at the introduction stage. I have already given in writing the reasons for my opposing the Bill. I shall not go into the merits of the Bill at all. I shall deal only with the infirmities from which this Bill suffers. Section 4 of the Bill says :

"In section 5 of the principal Act, in sub-section (2), the word and figures' and any person so required shall be deemed to be legally bound to furnish such information within the meaning of section 176 of the Indian Penal Code" shall be inserted at the end."

This provision contemplates that if the Commission instructs any person to supply any information, that instruction of the Commission will be binding on him and there is no way out for a person from whom it has sought information to withhold it. This provision is opposed to article 20(3) of the Constitution.

Clause 3 of Article 20 says :

"No person accused of any offence shall be compelled to be a witness against himself."

That is what our Constitution guarantees. Nobody can be compelled to despose against himself and give either oral or documentary evidence. The adoption of this clause will mean violation of clause (3) of article 20 of the Constitution which is one of the fundamental rights of a citizen not to be compelled to give evidence against himself or furnish documents against himself.

In this connection I will refer you to Basu's Commentary on the Constitution which says at page 54 of volume II under the heading "Effect of contravention of article 20, clause (3)" :

"If a statute directly authorises the extraction of answer or the production of documents from an accused which will incriminate him, it is obvious that the statute will be void."

So, according to Basu, if a particular provision of a Bill authorises the production of evidence against the person himself, to that extent it will be void.

\*Published in Gazette of India Extraordinary Part II, section 2, Dated 21.11.69.

[Shri Shri Chand Goyal]

I shall also invite the attention of the House to the Twentyfourth Report of the Law Commission which forms the basis of this Bill. At page 10 in clause 7 this report says :

"At one stage we were inclined to include in the new provision acts likely to lower the authority of the Commission or its members.

Before taking up the second objection, I would like to deal with clause 6 which incorporates new section 6A saying :

"Nothing in this Act shall be deemed to compel any person giving evidence before the Commission to disclose any secret process of manufacture of any goods."

This means that protection is being afforded in order to save a person from disclosing any secret regarding the process of manufacture while, on the other hand, the very fundamental right of a citizen which is enshrined and guaranteed in the Constitution is being violated.

Now, kindly refer to clause 9 which says :

"After section 10 of the principal Act, the following section shall be inserted, namely :

"10A. (1) If any person, by words either spoken or intended to be read, makes or publishes any statement or does any other act, which is calculated to bring the Commission or any member thereof into disrepute, he shall be punishable with imprisonment for a term which may extend to two years, or with fine, or with both."

Up till now the position was the Contempt of Court Act did not apply to the Commission of Inquiry Act. Now feeling this difficulty and to solve the problem this provision is being made to empower the Commission to deal with persons who commit contempt of the Commission of Inquiry or of any member of the Commission. But the provision is that he shall be punishable with imprisonment for two years. As a lawyer you must be well aware, Sir, that the Contempt of Court Act limits the punishment to six months. Section 4 of the Contempt of Court Act says :

"Save as otherwise expressly provided by any law for the time being in force, a contempt of court may be punished with simple imprisonment for a term which may extend to six months."

Are we realising the big anomaly which we will give rise to by incorporating clause 9 in this Bill? We are by this clause, placing the Commission of Inquiry on a higher pedestal than even the Supreme Court, the High Courts and the subordinate courts. If someone commits even the contempt of the highest judiciary in the country, the punishment provided is six months. But if someone, a journalist or any person, writes something about the Commission of Inquiry arising out of the proceeding going on there, he will be punishable for two years. I would say, we cannot put the Commission of Inquiry at a higher pedestal than the highest judiciary in the country. I think, this is a big anomaly which will make the provision void. It will not be able to stand the scrutiny of the law courts. Perhaps, this has not come to the notice of the Government. Otherwise they would not have made a provision of punishment for two years imprisonment for the contempt of the Commission of Inquiry when, in respect of the contempt of the highest judiciary, the Supreme Court, and other High Courts, it only contemplates a simple imprisonment of six months. I feel this provision is liable to be declared void.

As vigilant legislators, it is our duty to see that no provision in the Act is allowed to go which is likely to violate the provisions of either the Constitution or other Acts or which is likely to create an anomalous position

On these grounds, I oppose the introduction of the Bill.

श्री शिव शम्भू झा (मधुबनी) : सभापति जी, मैं इस विधेयक का विरोध करता हूँ। संविधान के मुताबिक पहली बात तो यह है कि विधेयक मनी बिल है। इस के स्टेटमेंट आफ म्याजरेक्ट्स और रीजन्स में बताया जा रहा है कि यह कमीशन जो होगा उस पर मोटे तौर पर एक लाख ६० प्रति साल का

खर्चा प्रायेण और यह रु० कन्सालीडेटड फंड से निकाला जायगा। संविधान के अनुच्छेद 117(1) के अनुसार मनी बिल को इंट्रोड्यूस करने के लिये राष्ट्रपति की रिकमन्डेशन जरूरी है। ऐसा इस बिल के बारे में नहीं किया गया है। साथ ही आप देखेंगे कि इस बिल के साथ कोई बुलेटिन नहीं निकाला गया है। चूंकि मनी बिल होने की वजह से राष्ट्रपति की रिकमन्डेशन नहीं है अतः स बिल को पेश नहीं किया जा सकता है।

दूसरी बात यह है जैसा माननीय श्रीचन्द गोयल ने कहा है, मैं उन से सहमत हूँ कि यह बिल फंडामेंटल राइट जो अनुच्छेद 20 में दिया गया उस का खंडन करता है। इस बिल के क्लॉज (५) में कहा गया है कि :

"If any person, by words either spoken or intended to be read, makes or publishes any statement or does any other act, which if calculated to bring the Commission or any member thereof into disrepute, he shall be punishable with imprisonment for a term which may extend to two years, or with fine, or with both."

यह फ्रीडम ऑफ़ एक्सप्रेशन के खिलाफ जाता है। हम भारत के नागरिक इस कमीशन की नुकताचीनी नहीं कर सकते हैं, इस के खिलाफ बोल नहीं सकते, लिख नहीं सकते हैं। लेकिन कितनी कन्स्ट्रिक्टरी सिचुएशन में कमीशन पड़ जाता है इस को जरा आप देखें। क्लॉज 5 के सब-सेक्शन (2) में कहते हैं कि, जो गवाह प्रायेण जो प्रफसर प्रायेण काम करने के लिए, उन की गवाही कहीं तक ऐकचुअली सही है उस की जांच और उन प्रफसरों की भी जांच करने का हक कमीशन को है : जैसे कहा जाता है कि :

"...The Commission may make such inquiry (including the examination of the person or persons who conducted, or assisted in the investigation) as it deems fit."

लीगल सैनिटी का खुद खात्मा कर रहे हैं। एक तो कमीशन की नुकताचीनी हम नहीं कर सकते हैं। लेकिन कमीशन में जो गवाही प्रफसर देने प्रायेण उस के फ्रीडम और राइट का खुद खंडन करते हैं। यह चीज हमारे अधिकारों के खिलाफ पड़ती है।

अतः अनुच्छेद 117(1) के मुताबिक चूंकि राष्ट्रपति की रिकमन्डेशन नहीं है, और दूसरे जो जम्हूरियत की बुनियादी बात है उस पर कूठाराघात कर रहे हैं, और विधेयक की शब्दावली कन्स्ट्रिक्टरी है, इस कारण से मैं इस का विरोध करता हूँ।

MR. CHAIRMAN : Does Mr. Kanwar Lal Gupta want to say something ?

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I do not want to say anything on this.

MR. CHAIRMAN : The hon. Minister.

SHRI Y. B. CHAVAN : Only two points have been raised. One is that Clause 4 of the Bill is in contravention of article 20. The hon. Member, Shri Goel, is a very well known lawyer. But, I am afraid, he has misread the Constitution. If one even superficially studies the article, one will find that article 20 is meant for the courts. If any person is charged against any offence where he is liable to be convicted, there he is not supposed to make any statement against himself. The Inquiry Commission is not a court. This is a basic difference. Once we say that this is not a court, then article 20 does not apply at all. He raised certain objection about the provision which is made for any statement written or intended to be written, etc., which will bring the Commission of Inquiry into disrepute. He has certainly his own views about it : he has entitled to have his own views about it and he can certainly oppose the clause on merits when we discuss that clause. I do not know how it comes under 'Constitutional objection'.

The third objection has been raised by my hon. friend there. He thinks that it requires the recommendation of the President because it is a Money Bill. I have never

[Shri Y. B. Chavan]

seen a more fantastic statement than this. Article 110 gives a clear definition of what a 'Money Bill' is. He says this because the Bill requires certain Financial Statement and Memorandum. If every Bill that requires a Financial Memorandum is to be treated as a Money Bill, then there will be Constitutional or legislative anarchy in this House.

Therefore, all the objections are absolutely superficial and baseless, and I would not accept them.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Commissions of Inquiry Act, 1952,"

*The motion was adopted*

SHRI Y. B. CHAVAN : I introduce the Bill.

14.17 hrs.

INTERNATIONAL MONETARY FUND  
AND BANK (AMENDMENT)  
BILL—Contd.

MR. CHAIRMAN : Now we take up further consideration of the International Monetary Fund and Bank (Amendment) Bill. The Hon. Minister to reply.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI P. C.  
SETHI) : *rose*—

SHRI H. N. MUKERJEE (Calcutta North East) : Before the Minister replies, could I say a few words.

MR. CHAIRMAN : On what ?

SHRI H. N. MUKERJEE : On this Bill on which the discussion is to be replied to by the Minister.

MR. CHAIRMAN : Let the Minister reply. At the Third Reading stage, you can speak.

SHRI H. N. MUKERJEE : The Third Reading stage is one which will be different.

If you say that the time limit is being so rigidly adhered to by the Chair, then I would not mind.

MR. CHAIRMAN : I will give you two or three minutes after the reply.

SHRI H. N. MUKERJEE : I do not believe in improper proceedings. I do not want to speak. I do not want the proceedings to be conducted improperly.

MR. CHAIRMAN : Can he.

SHRI P. C. SETHI : I have no objection.

SHRI H. N. MUKERJEE : Is the opportunity to speak conditional upon the Minister yielding ? I do not understand the proceedings of this House. I do not wish to take part in the proceedings.

SHRI P. C. SETHI : Perhaps the Chair had called me and that is why you asked.

*(Shri H. N. Mukerjee then left the House)*

SHRI P. C. SETHI : The hon members who spoke on the Bill were generally in agreement with me that the proposal for which the approval of this House is now sought is fairly simple. However, several of them raised questions generally on matters such as foreign aid and trade, as also on certain aspects of SDRs. It will be appropriate from me to deal with the general points briefly at this stage.

I should like to say at the very outset that I am in agreement with the hon. members who said that to the maximum extent possible, our economic development should come from our own effort ; that we should develop our own resources for this purpose ; that we should increase our exports as much as we can ; that we should use our resources, whether generated internally or received from external sources, in the best manner possible for economic growth and that we should follow such policies as will strengthen our economy. The Government is in fact making efforts in all these directions.

Shri Shiva Chandra Jha referred to our dependence on external aid I may say in

this connection, Sir, that our aim is to achieve self-reliance as early as possible. The Fourth Plan places relatively less reliance on external assistance. During the Fourth Plan period net aid has been assumed to be only one half of what it was in the earlier Plan period. Also where as 22% of the outlay of the Third Plan was accounted for by net foreign aid, in respect of the Fourth Plan, outlay on only 8% will be accounted for by net foreign aid. We shall be able during this Plan period to move away from the position, in which we were for quite some time, of having to use food aid. Of course, in order to be able to achieve our objective of reducing dependence on foreign aid and ultimately of eliminating it, we have to increase our exports, become competitive and efficient in our production and increase internal production. These matters are receiving continuous attention.

As for as the Fourth Plan is concerned. We hope that as far as exports are concerned we will be able to maintain the 7% growth and if we are able to do that, I am quite sure that even in spite of the fact that there is indebtedness and we have to pay the debts, the net aid requirements will come down. Also during this Plan we will be in a position where we no longer have to depend upon food imports.

Our exports have grown considerable in the recent past. They have increased by 13.5% in 1968-69 and reached a level which was higher than ever before. Of course, recently our exports have shown again a downward trend. Our non-traditional exports are doing very well. Export of engineering goods increased by almost hundred per cent in 1968-69 and again by 21 per cent in the first six months of the current financial year. A member referred to tea and jute exports. Export of jute goods suffered a set back in 1968-69 but has shown promising trends during the current financial year. In respect of tea, it is unfortunately true that the prospects of exports for all tea exporters in the world have been adversely affected by the international demand not keeping pace with the growth of production. In order to meet this situation, we are actively pursuing the question of orderly joint marketing with Ceylon, which along with India, is the other major tea exporter. We are conscious of the need to help the growth of our exports and are making efforts in that direction. At

the same time, the need to make imports for helping indigenous production, for domestic use as also for export, is large. We have also to make debt servicing payments. Therefore, we find the need to use foreign aid for some more time.

Shri Dinkar Desai. raised the question whether our production has increased because of the use of foreign aid. I would submit that in several cases our production has increased by the use of our resources as well as by the assistance that we got for our Plans. During the plan periods, the installed capacity for power generation has increased from 2.3 million kilo-watts to 14.5 million kilowatts. The number of villages electrified have increased from 4300 to 62000. Production of crude oil has increased from 2.5 lakh tonnes to 70 lakh tonnes. Transport capacity has increased considerably.

SHRI S. KANDAPPAN (Mettur) : What is the reply we are hearing ? (*Interruptions*)

SHRI N. K. SOMANI (Nagaur) : This Bill is International Monetary Fund and Bank (Amendment) Bill.

SHRI RANDHIR SINGH (Rohtak) : What is this ? Both of them cannot speak simultaneously.

SHRI S. S. KOTHARI (Mandsaur) : He is a good Minister. Please go on.

SHRI P. C. SETHI : These points have been raised during the debate, but if the hon Members do not want, I would not go into detail. But I would only say that a large diversified industrial production base has been built up and an infrastructure has been created.

In all these sectors we have made advances, but, Sir, I do agree that we ought to do more and as far as possible with our own effort. Also, whereas our production has considerably improved in quality and efficiency, we ought to improve it further. We are now in a position to expand with relatively less dependence on foreign aid than we were at the earlier stages of our development.

At this stage, Sir, I should like to make clear one point. The IMF is not a development finance institution. As I said in my

[Shri P. C. Sethi]

opening remarks yesterday the purpose of the IMF is primarily to promote exchange stability, to maintain orderly exchange arrangements, to assist a multilateral system of payments and thus to facilitate expansion and balanced growth of trade. Its funds are to be used to help member countries tide over short term balance of payments difficulties. Thus the funds provided by IMF cannot be deemed to be a substitute for long term funds needed for the economic development of the developing countries. There are agencies like the World Bank and the IDA intended to provide such funds.

Mr. Somani thought that the Prime Minister or the Finance Minister should have gone to the Annual Meetings of the IMF as Governor of India and that sending the Governor, Reserve Bank, is somehow contrary to the traditions and the constitution of the IMF. I should like to inform the Hon. Member that it is not necessary that the Prime Minister or the Finance Minister should be nominated as the Governor on the IMF. In fact, several countries are there which have been represented in recent years by the Governors of their Central Banks, in the IMF. Those countries are Austria, Belgium, Denmark, Philippines, Sweden, Netherlands, Japan, Malaysia, Venezuela, Germany etc. The Governors of the Central Banks can represent their countries in the IMF and therefore it is not necessary that the Finance Minister or the Prime Minister of the country has to be on the Board of Governors of the IMF. The Reserve Bank Governor or any of the other person can be nominated by her.

SHRI S. S. KOTHARI : We would like you to be nominated as one of the Governors on the IMF Board.

SHRI P. C. SETHI : That is where I am coming to, and the status of the Minister of State. The IMF constitution does not require it. Several countries are having their Central Bank Governors corresponding to our Governor, Reserve Bank, as their Governors on the IMF.

Sir, I should like to emphatically deny the charge made by Shri Somani that the Prime Minister is taking the Finance Portfolio in a cavalier manner. I am sure the Hon. Member knows that it is well

recognised that Parliamentary work will have to be attended to and shared among the Ministers in a Ministry. Therefore, it is unbecoming of the hon Member to level such a charge on the ground that the Prime Minister is not piloting the Bill, but a Minister of State is piloting the Bill. This is, to treat the Minister of State with contempt.

SHRI S. S. KOTHARI : No disrespect to the Minister of State.

SHRI RANDHIR SINGH : We have the greatest respect to the Minister of State.

श्री मधु लिमये (मुंगरे) : वे चाहते हैं कि ग्राप फाइनेन्स मिनिस्टर बनें ।

SHRI P. C. SETHI : Shri Somani made a point about our bilateral trading arrangements with East European countries. It is difficult to have multilateral arrangements with countries who do not have such arrangements with others. We have found bilateral arrangements with these countries mutually useful. These East European countries are not Members of the International Monetary Fund and therefore, in order to have trade relations with them we cannot have them on a multilateral clearance basis but they can be only had on a bilateral basis. And when we have trade relations with these East European countries and USSR, it is not proper to think that we are having them at our disadvantage. On the contrary by a good many of these trade agreements we have been able to tide over the difficulties of the hard currency areas and therefore the point made by the Hon Member Shri Somani that the trade relations which we are having with these countries on bilateral basis are not advantageous is not correct.

15 hrs.

SHRI N. K. SOMANI : It is the IMF which has said this. It is not my statement.

SHRI P. C. SETHI : I know it, but it was the hon. Member who had raised this point.



Then, Shri N. K. Somani also raised a point that the Special Drawing Rights Schemes have not yet come a force in the sense that only 61 countries have signed it and not the required number of countries. I think the information which the hon. Member had with him was either insufficient or incorrect. Actually, 71 countries have already signed it, and, therefore, the SDRs have become a reality, and there is no question of India taking special steps or making special effort for making the SDRs a real success.

Then, Shri N. K. Somani and Shri Himatsingka had raised the question of stability of commodity prices. That is certainly a subject which has already been considered by the IMF, and the IMF has decided to establish a new facility to enable the members to arrange buffer stocks of certain primary commodities. But they have started with the idea of having buffer stocks of coffee and cocoa or Cococola. Therefore, to that extent, it has to be widened, and I fully agree that the scope has to be widened in respect of all commodities which are being dealt with by the developing countries in order to stabilise their prices.

Then, Shri N. K. Somani expressed the need for caution that the international deficit financing should be held under control. This actually refers to the quantum of the creation of SDRs. The IMF has kept in view the need to see that the creation of liquidity is related to actual needs of international trade in that period, and that has already been taken care of.

Several Members, including Shri S. S. Kothari, Shri Sezhiyan and Shri Shiva Chandra Jha expressed dissatisfaction that in the total allocation of the SDRs, the share of the developing countries was small. As I said yesterday, the SDRs are distributed on the basis of the quota of the participating member countries. Our quota in the I M F is 750 million dollars. Therefore, the SDRs will have to be proportionates to the quota that we hold in the IMF. But that does not mean that either India or the other developing countries are not trying to have a greater share or a greater quota in the IMF.

SHRI S. S. KOTHARI : Our point was that the basis has to be changed. We wanted that the basis should be that the developing

countries should get more and the basis should be the balance of payments position of the various countries.

SHRI P. C. SETHI : Actually, that is what we have been pleading in these international bodies. I am fully in agreement with hon. Members, and that is what we are doing.

The quota of the developing countries in the IMF is very much smaller than that of developed countries. Many developing countries including ourselves have felt that the relative quota of developing countries should improve. Several other developing countries have also asked for this. We have specifically taken up this question because as must be known to hon. Members, since the creation of this Fund and also the World Bank, India has been enjoying the unique position of being a nominated member in both the World bank and the IMF, and that is in view of the quota that we are holding. In the IMF, at present, we are holding a quota of 750 million dollars, while Japan is holding a quota of 740 million dollars, while Canada has less than that. In view of the quinquennial review which is going to take place shortly, it is likely that Japan or Canada or both of them may get a higher quota under this review and, therefore, it is likely, and this point was also raised by some hon. Members, that we might lose the position of a nominated director.

As far as we are concerned, we have always taken the view that these bodies should not give the impression of a rich man's club, and, therefore, India's case and the case of other developing countries should be considered not only on the basis of the normal quota that we get, but we have pleaded with them that a special quota should be considered in favour of India so that the present composition and structure of the world bodies does not change. That is what we have been asking for. But even if it happens, and I would like to place this on record before hon. Members, if India will have to be one of the elected members, the substance would not change but the form would change. Then, perhaps, we can also get an advantage. The other side of the picture is that as a nominated member, we have no authority to represent other countries. But if we become an elected member in either of these bodies, then it is possible for us to represent some

[Shri P. C. Sethi]

friendly countries and we have also started moving in that direction. Although our first position is that we are trying to have the present position as a nominated director retained, and we are pleading in that direction, yet we are also pleading that special consideration should be given to the developing countries including India for a special quota apart from the normal that we would get from 750 million dollars to 938 million dollars. But if it does not happen, then we are also taking care in the other direction so that India may become an elected member, and as an elected member, we can get an authority and chance to represent some of the other friendly countries.

Then, there are two points on the SDR that I would like to clarify. Shri S. S. Kothari thought that the charge of  $1\frac{1}{2}$  per cent payable in connection with the SDRs was too high. When the SDR allocation is made there is no charge until it is used. If we use it by taking convertible currency against our SDRs, then we have to pay  $1\frac{1}{2}$  per cent on what is used for that purpose. I would like to make it very clear that when we take convertible currency from the IMF against SDRs, we have to pay to the IMF  $1\frac{1}{2}$  per cent as the charge. When we want to use the SDR, then the IMF would direct some of the countries with convertible currency to pay us in lieu of these SDRs, and when a particular country which has that convertible currency, say, Japan or Germany or any other country, with convertible currency, pays us, then that country will get in return from the IMF  $1\frac{1}{2}$  per cent; it is  $1\frac{1}{2}$  per cent which we pay in lieu of the convertible currency and it is  $1\frac{1}{2}$  per cent which those countries are receiving in lieu of the payment made by them in convertible currency for the SDRs which have been given to them. So,  $1\frac{1}{2}$  per cent cannot be considered a too high. Therefore, the contention of the hon. Member Shri S. S. Kothari that  $1\frac{1}{2}$  per cent is on the high side is not correct. The same  $1\frac{1}{2}$  per cent is paid to the countries which make available their convertible currency. I do not know if Shri S. S. Kothari will think that  $1\frac{1}{2}$  per cent thus paid to the country providing the real fund in exchange for the SDR is too high.

SHRI S. S. KOTHARI : It is the administrative cost. My point was that the allocation was defective. Richer countries

are paying a lesser charge than the poorer countries. Let the hon. Minister check up the position.

SHRI P. C. SETHI :  $1\frac{1}{2}$  per cent has to be paid by any country which uses the SDR.

SHRI S. S. KOTHARI : The richer countries will not use them.

SHRI P. C. SETHI : That is a different matter. What I am trying to make out is that the charge of  $1\frac{1}{2}$  per cent is not much.

I do not know if Shri S. S. Kothari also thought that this was an unequal burden because he felt that only developing countries would make use of this. I need only remind the hon. Member that some of the recent disturbances to the international monetary stability arose by the balance of payments difficulties of some major developed countries like the UK and France; and the USA has also been in balance of payment difficulties.

The SDRs can be used by developed countries in such circumstances and it is therefore not correct to think of SDRs just as if it was supplemental finance for developing countries only.

It appears that some hon. Members were also under the impression that since the SDRs was a new form of reserve asset for meeting the balance of payments problems, therefore, when the SDRs were used, they would have to be repaid. I would like to clarify that the SDR is not a form of loan assistance, but an unconditional addition to the reserve of a participant member, and as such it is not repayable. When a member uses its SDRs by getting convertible currencies against them, provided it does not use more than 70 per cent, then it is not to be paid, but in case a country draws more than 70 per cent, then to the extent that it has drawn over 70 per cent, it will have to repay it. Therefore, it is not correct to say that the SDR is a form of loan assistance. Up to 70 per cent, there is no question of repayment. It more than 70 per cent is used, then the excess has to be paid back.

SHRI SRINIBAS MISRA (Cuttack) : Is it a gift ?

SHRI P. C. SETHI : It is an addition to the reserve.

SHRI S. S. KOTHARI : Where does it come from ? Not out of thin air.

SHRI P. C. SETHI : That is why it is known as 'paper gold'. This is currency which has been created and on account of this creation, each country has got the benefit of SDRs.

In conclusion, I would like to express my appreciation to members that while raising these questions, they have extended support to the main purpose of the Bill, namely, to make the Reserve Bank of India the agent for handling SDRs and for making an enabling provision that such charge as necessary shall be paid after due appropriation made by Parliament.

I would also clarify one point raised by Shri Somani. He alleged that we are not treating the institution of the Reserve Bank with dignity and honour. This is not correct. Under Sec. 8(1) of the Reserve Bank of Act, the Deputy Governor of the Reserve Bank is appointed by the Central Government. The Statute does not lay down that the Governor of the Reserve Bank should be consulted before making the appointment. However, I would like to make clear that the Prime Minister did consult the Governor before appointing Dr. Hazari as Deputy Governor and the Governor readily agreed. Under sec. 8(2) of the same Act, the salary and allowances of the Deputy Governor are to be determined by the Central Board of the Reserve Bank with the approval of the Central Government. That is being done. Therefore, I do not know wherefrom the hon. member got the information he gave.

SHRI S. S. KOTHARI : It is distribution of office and patronage, Shri Mohan Kumaramangalam as Chairman of IAC and this gentleman as Deputy Governor of the Reserve Bank. This is just conferment of favours. I am saying this on the floor of the House that it is patronage conferred by the Prime Minister for services rendered, all kinds of services, political and economic.

SHRI RANDHIR SINGH : Do not forget they are very competent people

SHRI KANWARLAL GUPTA (Delhi Sadar) : He is *Russl* agent.

SHRI P. C. SETHI : This is very unfair on the part of the hon. member.

He should not attribute motives.

SHRI RANDHIR SINGH : It must be expunged. Such allegations cannot be made in the absence of the person here.

SHRI S. S. KOTHARI : Officers who have been there for 20 and 30 years are not nominated as Deputy Governors. There is no justification whatsoever for choosing this particular person.

SHRI P. C. SETHI : We know who is who.

SHRI KANWARLAL GUPTA : Can he deny that he was a cardholder of the Communist Party.

SHRI P. C. SETHI : I was replying to the point made by Shri Somani about our not having consulted the Governor.

SHRI N. K. Somani : You consulted him in the same manner as you consulted him in regard to bank nationalisation.

SHRI S. S. KOTHARI : Send him before the UPSC.

SHRI P. C. SETHI : I think I have met all the points. I commend the Motion.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the International Monetary Fund and Bank Act, 1945, be taken into consideration".

*The Motion was adopted,*

Clause 2—(Amendment of section 2)

SHRI LOBO PRABHU (Udipi) : I beg to move :

Page 1, line 11, —omit "by law in this behalf". (1)

I have actually two amendments. I think they are the only amendments tabled. They have a common background. I seek your indulgence to give the House a few details by way of background.

[Shri Lobo Prabhu]

Although much has been said about the new equivalent of currency, first bank call and now SDR which derives from Keynes's theory of liquidity, what we have not considered is whether this is that important to us that we should have gone headlong for it, instead of waiting and considering whether it was necessary.

I would like the Minister to note the figures; our foreign exchange reserves just now of gold, convertible currency, *i.e.* sterling and dollars, and IMF quotas are about the total of Rs. 500 crores. Our gap in foreign exchange, the latest figure, is Rs. 503 crores. So, no question of liquidity arises on the present figures. We are obtaining a total SDR of Rs. 93 crores at present. This will only serve as an overdraft in case we run short of ability to repay the balance due in foreign exchange. So, this is a point which has to be considered more carefully that this is not so important. This is the reason that because everybody is doing it, we go into the stream and swim and anything foreign international this and that, is accepted by us and made much of.

The second reason for this reserve is that we should maintain the value of our money, the official value of the rupee.

SHRI P. C. SETHI : Is the hon. member speaking on the amendment.

SHRI LOBO PRABHU : I am giving the background. I am not able to understand why the Minister is so sensitive to these remarks.

SHRI P. C. SETHI : I am not.

SHRI LOBO PRABHU : We have heard him with patience both on matters which are relevant and irrelevant, and what I am saying is absolutely relevant. The unofficial rate is about Rs. 12 per dollar as against the official rate of Rs. 7.8. So, your rupee is today highly devalued, highly depreciated, and to that extent you require something which can restore the value of your rupee.

SHRI RAJARAM (Salem) . I do not think we get a dollar for Rs. 12/-

SHRI LOBO PRABHU : I do not know. You may have better experience. So, we have to think again how to increase our liquidity. I would like to point out that we have got really two kinds of exchanges. One is the gold exchange with which the Minister and the IMF are concerned, and the other is the silver exchange. There is silver going from this country by smuggling, against remittances which are made by Indians abroad. The exchange value of our silver is about half of the world price. At the same time, the value of our gold is about double the world price. Here, we have an opportunity to remove this disparity between the official values and non-official values of the rupee by allowing export of our silver and actually importing gold in the regular way instead of allowing it to be smuggled in. This is a matter which deserves more consideration than merely how much SDR we are going to get.

The Government should also consider why remittances to this country should not come in the ordinary way, because there are a larger number of Indians who are earning money, especially in Africa, who wish to repatriate their money, but we have made such rules about taxes etc., that no one cares to send money in the regular way. Please therefore consider how you can make remittances possible to this country by changing your rules and laws.

Coming to the precise amendment about which the Minister was anxious to know, the position so far was that we pay to the IMF from the Consolidated Fund. Now it is proposed that we should not only come before Parliament for appropriation, but that we should have a law also. I would like to know whether every time you pay out of the Consolidated Fund you have to come with a law to this House, and whether it is not enough if you confine yourself only to appropriation. It is going too far to say that you will have appropriation and laws at the same time. So, my amendment is that you delete the words "or by law in this behalf". If the Minister has any use for this phrase, I would invite him to let the House know.

SHRI P. C. SETHI : Before coming to the amendment of the hon. Member, I shall

refer to his comments about the export of silver and import of gold. This question has been examined before and Government came to the conclusion that silver being our second line of defence it would not be desirable to do so. We shall examine the whole question in all earnestness.

His amendment seeks to omit the words 'by law in this behalf' occurring in clause 2(a) of the Bill. The wording used here is the normal wording used in other similar enactments as a matter of legislative practice. Section 3(1) of the Asian Development Act, 1966, for instance, reads :

"They shall be paid out of the Consolidated Fund of India after due appropriation made by Parliament by law in this behalf, of such sums..."

Article 266 (3) of the Constitution also refers to appropriations by law. I understand that this question was also gone into by the Committee on Subordinate legislation. The practice has been followed for many years. I hope therefore that the hon. Member will not press the amendment.

SHRI LOBO PRABHU : I do not think that the Minister should rely on a previous mistake because I see no meaning for the word 'by law' when there is the word 'appropriation'.

MR. CHAIRMAN : I shall put amendment No. 1 to the vote of the House.

*Amendment No. 1 was put and negatived.*

MR. CHAIRMAN The question is :  
"That Clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clause 3—(Insertion of new section 3A).*

SHRI LOBO PRABHU : I move my amendment to clause 3. I move :

Page 2, line 11 —

*after "thereto" insert—*

"provided that acquisition above an amount fixed shall be with the concurrence of Government". (2)

This clause is an example of how the Government tends to forget itself moving from one clause to another. Clause 2 speaks of appropriation by law while clause 3 gives

the Reserve Bank absolute power to use, receive, acquire, transfer, etc. On the one hand they say that the sum shall be paid only by appropriations by law. In the next clause, they proceed to give a carte blanche to the Reserve Bank to do all those very definite things which are mentioned. I am not going to press for the complete abolition of clause 3. I suggest that they do not give the Reserve Bank the right to operate without any limits. Government may fix a limit of Rs. 10 crores or Rs. 25 crores ; beyond that they must come for the concurrence of the Government. I hope that the Minister will not adopt a monolithic attitude that nothing in a Bill should be touched. This is a very patent case where one clause contradicts the other and the amendment that I ask the House to accept is a mild one.

SHRI P. C. SETHI : The amendment seeks to limit the extent to which the Reserve Bank can acquire special drawing rights. There is no question of unlimited powers being available to the Reserve Bank of India because special drawing rights are by themselves limited to the extent of the quota we hold in the IMF and normally what we would draw is only 70 per cent. There is that limiting factor already. How does the Reserve Bank get SDRs ? First, it gets SDRs when the allocation is made to the Government. The allocation made to the Government is in accordance with the quota that the Government holds in the IMF. It is the intention that the Government takes its full share of the SDRs and the Reserve Bank holds them on behalf of the Government.

Secondly, the Reserve Bank may get S.D.R.'s when more than 70 per cent of our allocation has been used and it becomes necessary to reconstitute the excess over 70 per cent. This is an obligation under the scheme and there is an automatic limit to this type of acquisition of S.D.R.'s. It is to the extent that S.D.R.'s have been used in excess of the 70 per cent that the re-constitution will take place and Reserve Bank will re-acquire S.D.R.'s.

Thirdly, the question can arise when the Indian rupee becomes a convertible currency and is also a surplus currency and another country wishes to acquire Indian rupees against its S.D.R.'s, just as we will now be

[Shri P. C. Sethi]

asking for dollars, etc. against our S.D.R.'s. At that time, we will have to honour our obligation, just as now we will be exercising our rights. There are certain limits and conditions laid down in the scheme in Article XXV, section 4, which governs this. There is no question of Government imposing further limits on them.

Thus, at all stages, the scheme itself clearly defines the limits for acquisition of S.D.R.'s and it is not desirable or necessary to impose other limits.

In view of this, I request the hon. member not to press his amendment.

SHRI LOBO PRABHU : I am not pressing it.

MR. CHAIRMAN : Does the hon. member have the leave of the House to withdraw his amendment ?

HON. MEMBERS : Yes.

*Amendment No. 2 was, by leave, withdrawn.*

MR. CHAIRMAN : The question is:

"That clause 3 stand part of the Bill."

*The motion was adopted.*

*Clause 3 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI P. C. SETHI : I beg to move :

"That the Bill be passed".

MR. SPEAKER : The question is :

"That the Bill be passed".

*The motion was adopted.*

15.28 hrs.

#### THE SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, on behalf of Shri K. S. Ramaswamy I beg to move :

"That the Bill further to amend the

Salaries and Allowances of Ministers Act, 1952, be taken into consideration."

This is a small Bill which provides for a small increase in the period for which a minister can retain his residence on demission of his office or for which his family can retain the residence in the event of his death. At present, a minister is entitled to occupy the residence only for 15 days after he demits his office. By this Bill, we would be extending this period to one month. We are also providing that in the event of his death, his family can retain the house for two months without payment and for a further period of one month on the payment of usual rent. This has been providing only to enable the minister's family to wind up their establishment. Sometimes it is also difficult for a minister who demits his office to find suitable accommodation after that. Therefore, this small amending Bill, which is pending for the last three years, has been brought before the House and I hope this non-controversial measure would be unanimously accepted by the House.

MR. CHAIRMAN : It is now 3.30 and we will take up private members' business.

15.30 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### Fifty-Fourth Report

SHRI D. R. PARMAR (Patan) : I beg to move :

"That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1969."

MR. CHAIRMAN : The question is :

"That this House do agree with the Fifty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th November, 1969."

*The motion was adopted.*

15.31 hrs.

## INDIAN TRUSTEESHIP BILL\*

श्री जार्ज फरनेन्डोज (बम्बई-दक्षिण) : सभापति महोदय, मैं इस विधेयक को पेश करने के लिए आप की अनुमति मांगने से पहले दो शब्द कहना चाहता हूँ। इस विधेयक को पेश करने का नोटिस मई, 1967 में डा० राम मनोहर लोहिया ने दिया था। उस समय के राष्ट्रपति ने उस को पेश करने की इजाजत नहीं दी थी। बाद में उस समय के राष्ट्रपति डा० जकिर हुसैन, और उन के बाद श्री वी० वी० गिरि में, जब वह काम देखो राष्ट्रपति थे, इस की इजाजत नहीं मिली। लेकिन जब श्री हिदायत उल्ला काम देखो राष्ट्रपति बने, तब उन के द्वारा यह इजाजत मिली।

मैं प्रस्ताव करता हूँ कि न्यास निगमों की स्थापना और तत्सम्बन्धी मामलों की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the creation of trust corporations and for matters connected therewith."

*The motion was adopted.*

श्री जार्ज फरनेन्डोज : मैं विधेयक को पेश करता हूँ

## CONSTITUTION (AMENDMENT) BILL\*

*Amendment of Articles 217 and 220*

SHRI M. N. REDDY (Nizamabad) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI M. N. REDDY : I introduce the Bill.

MATERNITY BENEFIT  
(AMENDMENT) BILL\*

*(Amendment of sections 2,3, etc.)*

SHRIMATI SUSEELA GOPALAN (Ambalapuzha) : I beg to move for leave to introduce a Bill to amend the Maternity Benefit Act, 1961.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Maternity Benefit Act, 1961."

*The motion was adopted.*

SHRIMATI SUSEELA GOPALAN : I introduce the Bill.

## ORPHANAGES AND OTHER CHARITABLE HOMES (SUPERVISION AND CONTROL) AMENDMENT BILL\*

*(Insertion of new section 21A)*

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि अनाथालय तथा अन्य धर्मार्थ गृह (पर्यवेक्षण तथा नियंत्रण) अधिनियम, 1960 में संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Orphanages and other Charitable Homes (Supervision and Control) Act, 1960."

*The motion was adopted.*

श्री श्रीम प्रकाश त्यागी : मैं विधेयक को पेश करता हूँ।

**WORKING JOURNALISTS CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL\***

*(Amendment of section 2.)*

SHRI S. KUNDU (Balasore) : I beg to move for leave to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955."

*The motion was adopted.*

SHRI S. KUNDU : I introduce the Bill.

**INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL\***

*(Amendment of Section 11)*

SHRI S. KUNDU (Balasore) : I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951."

*The motion was adopted.*

SHRI S. KUNDU : I introduce the Bill.

**CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL\***

*(Amendment of Sections 2, 3, etc.)*

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि कि बाल विवाह अवरोध

अधिनियम, 1969, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

*The motion was adopted.*

श्री श्रीम प्रकाश त्यागी : मैं विधेयक को पेश करता हूँ।

**STATE BANK OF INDIA (AMENDMENT) BILL\***

*(Amendment of Sections 17, 19, etc.)*

श्री मधु लिमये : मैं प्रस्ताव करता हूँ कि स्टेट बैंक ऑफ इंडिया अधिनियम, 1955, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ।

**COMPANIES (AMENDMENT) BILL\***

*(Amendment of Sections 252 and insertion of new Section 255 A.)*

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि कम्पनी अधिनियम, 1956, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

*The motion was adopted.*



श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

LIFE INSURANCE CORPORATION  
(AMENDMENT) BILL\*

(Amendment of Sections 14, 23, etc.)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि जीवन बीमा निगम अधिनियम, 1956 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Life Insurance Corporation Act, 1956."

*The motion was adopted.*

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

SALARIES AND ALLOWANCES OF  
MINISTERS (AMENDMENT) BILL\*

(Amendment of Sections 3, 4, etc.)

श्री यशवन्त सिंह कुशावाह (भिड) : मैं प्रस्ताव करता हूँ कि मन्त्रियों के वेतन तथा भत्ते अधिनियम, 1957, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Salaries and Allowances of Ministers Act, 1957."

*The motion was adopted.*

श्री यशवन्त सिंह कुशावाह : मैं विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Articles 15, 16, etc.)

SHRI SIDDAYYA (Chamarajanagar) :

I be to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SIDDAYYA : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new Article 24 A)

श्री शिवबन्धु झा (मधुबनी) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री शिवबन्धु झा : मैं विधेयक को पेश करता हूँ ।

PREVENTION OF CONVERSION BILL\*

श्री यशवन्त सिंह कुशावाह (भिड) : मैं प्रस्ताव करता हूँ कि अवयस्कों के धर्म परिवर्तन को रोकने की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to restrict the conversion of religion of minors."

*The motion was adopted.*

श्री यशवन्त सिंह कुशावाह : मैं विधेयक को पेश करता हूँ ।

### CEILING ON URBAN PROPERTY BILL\*

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Sir, on behalf of Shri Rameshwar Rao, I move for leave to introduce a Bill to provide for a ceiling on urban property.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for a ceiling on urban property."

*The motion was adopted.*

SHRIMATI SHARDA MUKERJEE : Sir, I introduce the Bill.

SHRI LOBO PRABHU (Udipi) : Sir, I rise on a point of order. This Bill conflicts with the Constitution because unless there is compensation for such ceilings as you impose, it will offend article 31A of the Constitution.

MR. CHAIRMAN : Leave to introduce the Bill has been granted by the House.

SHRI LOBO PRABHU : Leave cannot be granted for the consideration of an unconstitutional Bill. This Bill is unconstitutional because it violates the Constitution. The time of the House should not be wasted until you amend the Constitution or you provide for compensation.

MR. CHAIRMAN : The Bill has already been introduced. When it comes up before the House for consideration, you can put your point of view.

SHRI LOBO PRABHU : But there is a provision in the rules that a constitutional point can be raised at this stage.

MR. CHAIRMAN : It is too late. Leave is granted by the House and it has been introduced. I cannot go back now.

SHRI S. S. KOTHARI (Mandsaur) : How can the House agree to a Bill which is unconstitutional ? Shri Lobo Prabhu may be allowed to argue on that point.

SHRI LOBO PRABHU : Sir, I rose on a point of order as soon as the question was put before the House.

MR. CHAIRMAN : I asked the House and the House granted the leave. Now I cannot go back.

### STATE BANK OF INDIA (AMENDMENT) BILL\*

*(Amendment of Sections 19, 21, etc.)*

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Sir, I am sorry that I came late.

I move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955"

*The motion was adopted.*

SHRI TENNETI VISWANATHAM : Sir, I introduce the Bill.

### BIHAR ATOMIC AUTHORITY BILL\*

श्री शिवचन्द्र झा (मधुबनी) : मैं प्रस्ताव करता हूँ कि बिहार में एक आणविक संयंत्र स्थापित करने के लिए एक प्राधिकरण के गठन तथा तत्सम्बन्धी मामलों की व्यवस्था करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic plant in Bihar and for matters connected therewith."

*The motion was adopted.*

श्री शिव चन्द्र भ्वा : मैं विधेयक को पेश करता हूँ।

RETROSPECTIVE LEGISLATION  
(REGULATION) BILL\*

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Sir, I move for leave to introduce a Bill to regulate legislation having retro-pective effect.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to regulate legislation having retro-pective effect."

*The motion was adopted.*

SHRI TENNETI VISWANATHAM : Sir, I introduce the Bill.

15.40 hrs.

PUBLIC UNDERTAKINGS (COMPULSORY APPROVAL OF AGREEMENTS) BILL\*

MR. CHAIRMAN : Shri S. S. Kothari to continue his speech. You have already taken 4 minutes ; 6 minutes more.

SHRI S. S. KOTHARI (Mandsaur) : Sir, I will require about 15 minutes. It is my Bill. I have to explain all the provisions of the Bill and convince the House. It is an important Bill. You have the discretion to extend the time by half an hour.

Mr. Chairman, Sir, since I spoke last during the last session, there have been certain important developments. The Hindustan Steel Ltd. in their Report for the year ending 31st March, 1969 have disclosed another loss of Rs. 40 crores during the current year, that is, during 1968-69 besides the loss of Rs. 38 crores in the previous years. So, about Rs. 40 crores losses in each year have been incurred in two successive years.

Then, the Heavy Engineering Corporation also have increased the losses from Rs. 13 crores to Rs. 17 crores.

It is a mockery of democratic socialism if money or part of the money which is invested in public sector enterprises is lost. It is invested but it, actually, becomes sunk and lost. If Rs. 3,000 crores which are invested these public sector enterprises yield a return of 10 per cent, the exchequer will get about Rs. 300 crores and, if the return is 12 per cent, the exchequer will get Rs. 360 crores which means that the entire amount of deficit financing which is being done by the Government would not be necessary. But instead of earning a return on this huge amount in these public sector undertakings, there are actually net losses amount to about Rs. 30 crores, that is, after eliminating and deducting profits of concerns which have no fared so badly.

There are a number of concerns including the Bharat Heavy Electricals, the Bhopal Heavy Electricals and other which have been incurring losses above Rs. 5 crores a year. These public sector undertakings should make profits because profits are sinews of further growth. If the concerns make profits, the profits can be re-invested and there can be further expansion. Otherwise, what is happening is that Government revenues which are collected as a result of heavy taxation are being wasted. It is actually the common man's money that is being invested in these public sector undertakings. It is the common man who suffers.

Now, I would like to draw your attention to what has been written in the book "Twenty Years of Nationalisation—The British Experience" by Mr. R. Kelf-Cohen, published by Macmillan and Co. Ltd., on which I recently wrote a review. There, the author has analysed the Labour Party's policies of nationalisation upto 1945 and thereafter. He says :

"Labour would have further gone ahead with its nationalisation programme, but for the fact that the enormous sums required for financing of the existing nationalised industries proved to be an important constraining factor. "Labour, coming into power in an expansionist mood after thirteen years in the wilderness, may have thought that the purse of the tax-payer was bottomless. They have discovered otherwise." The massive sums required for capital deve-

\*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-11-1969.

[Shri S. S. Kothari]

lopment and the deficits "must give pause to any Government."

The British Labour Party realised that the purse of the tax-payer was not bottomless and that the enormous amounts required for subsidies, the losses, would not be given to the public sector undertakings to an unlimited degree. But this Government does not recognise the fact that there is any bottom to the tax-payer's purse. They feel that they can go on increasing taxes year after year collecting money and losing in public sector undertakings or wasting them in unnecessary expenditures.

**SHRI TENNETI VISWANATHAM** (Visakhapatnam): Is it that the losses should be kept at the level of Rs. 40 crores always?

**SHRI S. S. KOTHARI**: It has occurred for two successive years. For this Government and the Government's supporters like Mr. Tenneti Viswanatham, the loss of Rs. 40 crores is a very trivial amount. This Government and their supporters are not bothered about these trivialities. There are losses to the tune of Rs. 40 crores in a year. It is a big amount.

This is a matter which is of far-most importance to us, to the country and to the common man who pays the taxes, but it is not of any importance, whatsoever, to the Government of this country or its supporters like Mr. Viswanatham on whose shoulders the minority Government is existing today.

The point that I am trying to make is this. The important factor in these losses is that certain agreements which are entered into by public sector industries have certain lacunae in them, and this is done either by oversight or deliberately by some black sheep; of course, there are many good officers, but there are also some bad officers; the black sheep in them leave some lacunae in the agreements, and subsequently what happens is that when they retire, they join those very groups with which those faulty agreements were entered into. The consequence is that the public sector undertakings lose a considerable amount of money, and those losses have amounted to crores of rupees. In the public sector undertakings, everything goes in crores; losses are in

crores; the subsidies are in crores; if there are defects in agreements, because of those defects the losses are also in crores. As I said, the Government is not concerned about trivialities like losses in crores.

I would like to say one thing. When officials are found guilty of lapses—and the responsibility is allocated to them—, no action is taken against them; they are prematurely retired which makes no difference to them because they go and join the groups to whom they extended the patronage at that time by leaving defects in the agreements...

**SHRI S. KANDAPPAN** (Mettur): In some cases they are also promoted.

**SHRI S. S. KOTHARI**: Yes; that also sometimes occurs. They are sent to Lucknow or some other place in States and there they are given some higher status. So, the officials are not afraid.

The important point which I am trying to make out is this. The policy of neither carrots nor sticks will not work satisfactorily....

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE** (SHRI P. C. SETHI): Why was there a special mention about 'Lucknow'?

**SHRI S. S. KOTHARI**: That is where the Minister is most interested and that is why I said it.

The point that I was trying to make is this. The policy of neither carrots nor sticks would not work satisfactorily. A fear must be instilled in the minds of officials by enforcing, as my hon. friend, Shri Lobo Prabhu, said, the rule of surcharge which means that if an official is personally liable for losses caused by his wilful, deliberate neglect or mistake, he should be held personally liable for that loss, efforts should be made to recover that loss from him and if that loss cannot be recovered from him, at least he should be punished, some legal action should be taken, some investigation should be made. The point is that nothing of that kind is being done and, therefore, with impunity the officials enter into defective agreements.

I am going to bring out and place before this House a number of instances which came to the notice of the Public Undertakings Committee and which are included in the report of the Public Undertakings Committee.

I will first take up the case of Trombay fertiliser project. They incurred heavy losses on account of defective agreement with an American firm due to the impropriety of the former Managing Director. The official concerned was later appointed by the same American firm: after he retired, the firm utilised his services in connection with the tender which it had submitted for the Madras fertiliser project, and the contract was ultimately awarded to the firm. The contract was awarded to the firm which had neither the capacity nor the experience to undertake such a contract. Why the Trombay project entered into a defective agreement could not be ascertained. Besides, the firm failed to demonstrate guarantees in respect of two plants by the stipulated date. This resulted in an additional expenditure of Rs. 9.63 lakhs on the stay of the personnel for the period of extensions which, in the absence of penal provision in the agreement, had to be borne by the company. The firm did not demonstrate this guarantee and in addition to that the company bore the expenses of the staff. Besides, there were legitimate claims against M/s Chemicco amounting to 8,20,000 dollars. They were withdrawn by the Corporation. Why should they withdraw this claim? Passing strictures the Committee on Public Undertakings wanted an inquiry into the affair, the nature of finances, the names of officials responsible for the lapses and the action taken against them. But it appears that nothing has been done in the matter and no action has been taken against the officials concerned.

It has been observed that in various cases because of shortcomings in agreements, no penalty is enforceable against suppliers of plant and machinery even though (i) the plant may be initially defective, (ii) it may not be supplied on schedule, (iii) the plant may not be able to attain even 85% of the guaranteed installed capacity. The most surprising, rather astounding thing is that the process may be out of date, obsolete or defective. Now, these are various instances

where such cases have occurred because of defective agreements.

Then the Corporation also entered into agreement with two private oil refineries for the supply of gas and naphtha. Here, the agreement had a serious lacuna in actual operation. The gas or naphtha supplied by these companies was found to be much below the required specification. This vital mission resulted in an annual loss of Rs. 1.2 crores to the corporation.

Then take the case of the Neyveli Lignite Corporation which entered into a contract with Powell Duffrin Technical Services Ltd. No tenders were invited. It is the usual practice to invite tenders, but in this case that was not done.

In the case of the Oil and Natural Gas Commission, the then Minister for Petroleum and Chemicals, Shri Raghuramaiah—the hon. Minister is now the Minister of Politics, Parliamentary Affairs and Manoeuvre—assured the House on 18-11-68 that the ONGC had suffered a loss because of a lacuna in the agreement it had entered into. He said that the Government would examine that lacuna but that assurance to this hon. House has not been fulfilled. No report has come. I have not received any communication nor any other Member as to whether this was investigated, what is the reason for this loss and what were the lacunae and what action has been taken in this matter. The Committee on Public Undertakings has suggested:

“...that Government should also examine the creation of a permanent agency in the Government to advise in the negotiations with foreign parties regarding agreements to be entered into with them for setting up projects in the public sector.”

Now, Sir, instead of going into a number of other points, I would conclude by saying that what my Bill provides is a more wholesome matter. The Bill states that there should be a central authority in the Ministry of Finance which should scrutinise and examine all agreements which are entered into by public undertakings with foreign parties at least, if not with all other parties, so that there may not be any defects or lacunae in the agreements which may subsequently result in any loss to the public undertakings. Actually, what I am trying to do—if the hon. Minister would try to understand my motive—is to strengthen his hands.

[Shri S. S. Kothari]

I am also trying to strengthen the hands of the Ministry of Finance and I hope the House would accept my suggestion because this Bill is in the national interest. I believe the Government also does not want that public undertakings should incur losses because of defective agreements. This House does not want and we do not want and the Government also do not want. We are all one that there should be first grade agreements entered into by the public undertakings and there may not be any defects in them.

There may not be any lacuna in the agreements and the concerns may have good contracts. Why object to having a central authority? Let us say, he may be of the rank of a joint secretary to whom all agreements from these public undertakings could come in the final draft form; he would examine those agreements, he would initial them; see that they are put in proper shape, and send them back and they would be executed and I believe that kind of internal check is very necessary. Sir, I have been an auditor. May I submit that an important aspect of auditing is internal check? Internal check is a simple thing. All that it means is that the work of one person should be checked by another person so that chances of defects or lacuna or shortcomings are eliminated. All that I am suggesting is that this kind of internal check should be introduced in the public undertakings so that the agreements with foreign parties and others also if they are very big, could come to the Ministry of Finance and the central authority, say, a joint secretary may check up the agreements, initial them and send them back. It is a fair, simple, straightforward proposition. I submit, the Minister should accept the Bill *in toto*, so that we may not have any more losses, so that it may be seen that the public sector undertakings give us a better performance, so that public money is not wasted. Government is, by duty bound to the people of India to see that losses do not occur because of defective agreements.

MR. CHAIRMAN : Motion moved :

"That the Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connect-

ed therewith or incidental thereto, be taken into consideration."

SHRI N. K. SANGHI (Jodhpur) : Mr. Chairman, Sir, I am very much surprised that Mr. S. S. Kothari has brought this Bill. He has all along been agitating for removal of controls, as they are supervisory bodies and that they delay decisions. Now he has brought forward this Bill with a view to see that all the agreements should be approved by the Legal Department under the Ministry of Finance above Rs. 10 lakhs...

SHRI S. S. KOTHARI : It is not above 10 lakhs. I have moved an amendment which says :

"No public undertaking shall enter into any such agreement as may be specified in the rules to be framed under section 8 unless such agreement in its draft form has been scrutinised and approved by the Central authority".

It is for the Government to prescribe what agreements they would scrutinise. I have left it to Government.

SHRI N. K. SANGHI : I am further surprised that he has been a Member of the Public Undertakings Committee which has inspired him to bring this Bill. I would only submit that this Bill will only be another link in the chain for delaying matters. It will not in any way minimise the losses by faulty agreements. There are so many processes, so many sub-committees which are involved, and percolate these agreements. So much of time is being lost in this process. Again, to submit these agreements to another step to the Law Ministry will only further delay these matters. I know of many a project which has been delayed for the past 10 years because it went from one committee to another committee. The Small Car Project is one such example which is hanging fire for the last so many years.

SHRI S. S. KOTHARI : It is not very relevant.

16.00 hrs.

SHRI N. K. SANGHI : Submitting such

agreements for scrutiny by the central authority would only delay matters further. What is required is that people should have initiative and dynamism to finalise these matters, and to understand the gravity of the requirements of these agreements. These collaboration agreements are done with a purpose. These are certain products which are having international reputation. There is the product, Coca-Cola, for example, which is having a world-wide reputation. There is another product, Pepsi-Cola which does not have that market and liking. You cannot have similar agreements in both such cases. One would demand his terms, and the other would give you your terms. If these things are considered by the Public Undertakings and sent to the Law Ministry for approval they would not understand the background and there will be difficulties.

I would draw your attention to the fact that Shri Kothari just now mentioned that Hindustan Steel has shown a loss of Rs. 40 crores. Who is at fault? Does he not know that it has to function in an inhibiting atmosphere when steel prices have not been allowed to be increased by Government from time to time? There has been inordinate delay in increasing steel prices with the result that both the industry and the public sector undertakings has suffered such great losses.

SHRI S. S. KOTHARI : Are you convinced, Sir ?

SHRI N. K. SANGHI : If we are to have more tiers or more committees to process these agreements, it is bound to delay matters.

Take the question of the IAC's purchase of aircraft. This question has been hanging fire for a long time. It had gone from the Tourist Ministry to the Cabinet and again it has been given to a Cabinet sub-committee. Therefore, the whole matter has been delayed and Indian Airlines are now without sufficient aircraft for their services.

Instead of creating more agencies, putting embargoes or creating a jungle of laws—which would mean taking away initiative—we should give more initiative to the people who are working behind these industries. We can, of course, take them to task if they fail in their duty. This is more important than making these

committees scrutinise the agreements and so on.

Shri Kothari had said that by submitting these agreements to a legal drafting committee, undue losses resulting from agreements will be avoided as the agreements thus drafted will be really good.

SHRI S. S. KOTHARI : I said a central authority in the Ministry of Finance should do it.

SHRI N. K. SANGHI : The legal department's approved draft also may not stand the test of law and may be thrown out. The Constitution amendments have in parts, been thrown out by the judiciary, the Sales Tax Act and the Income Tax Act's clauses have so many times been struck down. I am sure these drafts approved in the manner proposed could also be thrown out.

Here I would draw your attention to the Sixty-Seventh Report of the PAC (Fourth Lok Sabha) on action taken by Government on PAC recommendations relating to excess payment and avoidable expenditure. This is what the Committee says :

"Examination of the working of the contract for air-dropping operations in NEFA and NHTA area with a private air company has revealed the following unsatisfactory features".

Then it says among other things :

"the Agreement was drafted in a haphazard and ambiguous manner."

If this is what happens to a draft of the Law Ministry, how does the hon. Mover suggest that the proposed authority will be able to make a good job of it ?

In the circumstances, I feel that this Bill should have been thrown into the wastepaper basket instead of being brought and discussed here wasting the time of the House.

SHRI S. S. KOTHARI : I pity the ignorance of the hon. member in regard to the public undertakings. He does not understand the working of these undertakings. Otherwise, what does he mean by saying that this should be thrown into the wastepaper basket ?

SHRI N. K. SANGHI : He must know that other hon. Members also understand these things.

**SHRI M. N. REDDY (Nizawabad) :** This is very unparliamentary. It should be withdrawn. The House has allowed him to introduce the Bill.

**SHRI N. K. SOMANI (Nagaur) :** As far as the purpose of this Bill is concerned, namely, seeking to make it obligatory for all public sector undertakings to have their draft agreements involving a consideration of Rs. 10 lakhs in certain collaboration agreements scrutinised by a central authority, I should like to state at the very outset that I am taking the floor to oppose it. As far as I am concerned, whatever limited experience I have of the management of industry or business and whatever studies I have made both in the theory and practice of industrial management, I have absolutely no hesitation in saying that this suggestion is completely contrary to the established and tested principles of industrial management. I do not differentiate at all between the public sector undertakings and private sector undertakings. Irrespective of the ownership of a corporation or a corporate entity, whether a company belongs to Tatas or Birlas or it belongs to the people of this country as a whole, it has to follow some industrial management principles, of administration, of organisation, of having a suitable environment, of having a system by which the corporation will have the best of purposes and the best of authority to achieve its goal.

If you look at the human dynamics of the situation, if you look at achievement motivation, when you assign a team of officers or executives, wherever they are situated, in whatever sector they are, if you consider their responsibility and authority, if they have to deliver the goods, then I think there will be no doubt at all left in your mind that you cannot have situations when all contracts over and above Rs. 10 Lakhs will have to get prior approval. On the one side we want to entrust complete responsibility for efficient administration to the Board of Directors, and in an indirect fashion to the various Ministries, and on the other side we want to tie them up or stifle them or to compel these officers and the Board of Directors to send their various agreements which are of a paltry sum of Rs 10 lakhs.

**SHRI S. S. KOTHARI :** That figure is

wrong because we have moved an amendment making it Rs. 1 crore.

**SHRI N. K. SOMANI :** Even if it is Rs. 1 crore, as far as the principles are concerned, I do not see any difference at all. We have always stated that you must make clear the goals of any corporation, and you must not only make these goals clear to the Board of Directors and the various functioning executives at the plant level, but it is our definite premise that these officers, at whatever level they are, should be allowed to have meaningful and fruitful discussions and take timely decisions and therefore, whatever the figure of this agreement, this arrangement, I would not certainly think, will conduce to more efficient management of these companies.

16.07 hrs.

[Shri Vasudevan Nair *in the Chair*]

As I said before, whether companies are situated in a socialist economy or Statist economy, all students of international economics would now know that even companies and corporate activities in the Soviet Union, Czechoslovakia, Poland and other countries have come to realise that if you would like your companies to do better, you will have to allow a level of self-actualisation for the officers, you will have to create conditions and environments where, apart from monetary rewards and other benefits, they have a sense of initiative, and responsibility will have to be left to the people who have to run these projects.

Even as late as October, 1967, the Administrative Reforms Commission went into the entire exercise of the organisation of the public sector undertakings. They published a report on the organisational structure of these public sector enterprises, and they have recommended, among various other things, that each public sector unit should be a statutory corporation, and not only that, but that the officers and directors should be armed with sufficient authority and responsibility so that they do not have to come to New Delhi to some Deputy Secretary or some corridors where files are likely to be blocked or where decisions are likely to be distorted.

I am one who is prepared to allow mis-



takes, legitimate, human mistakes to be made at the plant level.

SHRI S. S. KOTHARI: Of crores? What does it matter, Shri Somani is a very rich man, crores are nothing to him.

SHRI N. K. SOMANI: I will not go into personalities. I am speaking on the modern methods of organisational structure and I am speaking about how, irrespective of size, companies are run all the world over. I had expected a little better contribution from such an enlightened Chartered Accountant but he has chosen to take an aside on a personal basis and therefore, as I said, I would not indulge in that.

We can certainly make exceptions. As far as the running of the companies is concerned, the expenditure on revenue account for maintenance and performance will have to be left at the plant level, but if you have, on the contrary any significant capital expenditure that has to be undertaken, if there is any significant diversification involved or if there are such decisions which have to be referred to New Delhi, by all means we can define them and we can see that within that frame work the company is entitled and enthused to work, but beyond that if there are any lacunae which the hon. Member must have studied because he has a personal experience and he has been in the public Undertakings Committee, they must be removed. All of us who are interested in the welfare of the public sector undertakings, in the interests of their efficiency and economy, will have to study the function of the particular official known as the Financial Advisor. We have always taken the view that the financial adviser should be armed with greater authority. But to the extent that he does not have to report directly to the Finance Ministry of the Government of India, he will have to review his functioning in such a manner that he is also subject to the board of directors at the plant level. Therefore, when once all these organisational problems are solved, when the local management is armed with this responsibility and authority in all humility I may be permitted to say that there was no sense in this particular suggestion. In 1967-68 Mr. Kothari himself produced a report on behalf of the Committee on Public Undertakings on the financial management aspect of public undertakings and said that more

powers should be given to the financial adviser so that he can take a decision on the spot at the plant level and that his functioning should be independent of the local board of directors to the extent that he can criticise them if there are any misallocations or misappropriations or can take a stand independently of the other executive directors. The burden of his report as I understood it was that the plant had to be armed with financial, executive and policy-making powers. If we accept this particular Bill, on running contracts or for foreign collaboration, what is the outcome? I hope that on public sector company will enter into foreign collaboration without considering the entire pros and cons. I for one would not like any foreign collaboration to be entered into unless it is absolutely essential. There also we can have policies; we can earmark industries in which foreign collaboration would be allowed; we can earmark where it is not necessary at all. Marketing policies, financial policies, purchase policies, personnel policies, public relations, inventories—all these matters can be suitably dealt with as per accepted and tested principles of business management. Therefore, to the extent this Bill seeks to stifle this authority of the local management in order that they may never make a mistake at all for the rest of their life, I am not prepared to take that stand. I disregard ownership because ownership has become completely impersonal, not only with the abolition of the managing agency system but even before; with large corporate units who is holding a particular share is of no relevance. All the decisions will have to be decentralised to the extent possible. Therefore, to the extent it makes an in road into the scientific decision making processes in a corporate unit, to that extent I oppose it. I hope that these views will be taken into consideration by the hon. House before voting on it.

श्री श्रीकार लाल बोहरा (चित्तौड़गढ़): सभापति महोदय, मैं सर्व प्रथम इस बिल की भावना का आदर करते हुए आज जो हमारे देश में सार्वजनिक उद्योगों की स्थिति है उस के बारे में दो शब्द कहना चाहता हूँ। आखिर यह बिल लाया क्यों गया? हमारे देश में सार्वजनिक उद्योगों की जो कल्पना पंडित जवाहर लाल नेहरू के द्वारा की गई थी उस के

[श्री श्रीकार लाल बोहरा]

पीछे एक भावना थी करोड़ों रु० लगा कर जो सार्वजनिक क्षेत्र में उद्योग स्थापित किये जायें उन का संचालन राष्ट्रीयता की भावना से किया जाये और उन का अधिक से अधिक राष्ट्रीय हितों के अन्दर उपयोग हो। इसीलिये देश के बड़े-बड़े कारखाने और जितने महत्वपूर्ण उद्योग हैं उन को राष्ट्रीय क्षेत्र में या सार्वजनिक क्षेत्र में चलाने के बारे में फैसला लिया गया।

सार्वजनिक उद्योग हमारी एक ऐसी घोषित नीति है जिस में हमें पूरा विश्वास है। सार्वजनिक उद्योग हमें इसलिये स्थापित करने पड़े कि देश में जो लोग हमारे प्राइवेट सेक्टर के लोग हैं, निजी क्षेत्र में काम करने वाले लोग हैं, उन की मुख्य दृष्टि केवल अपने लाभ पर रहनी है। समाज और राष्ट्र उन के लिये गौण होता है। इसलिये सार्वजनिक उद्योग की कल्पना इसलिये की गयी थी कि हमारे देश के करोड़ों लोगों का जीवन सुधरे, उन्हें सस्ती से सस्ती चीज मिले, कम समय के अन्दर अधिक से अधिक उत्पादन हो और अच्छे से अच्छा लाभ राष्ट्र और सामाजिक क्षेत्र में प्राप्त हो। लेकिन दुख के साथ कहना पड़ता है कि जिस उद्देश्य के कारण हम ने सार्वजनिक क्षेत्र की कल्पना की थी वह आज चौपट क्यों होता जा रहा है। मैं बड़ी ईमानदारी के साथ, भले ही मैं टूँजरी बैचेज में हूँ, इस बात को स्वीकार करता हूँ कि हमारा जो सार्वजनिक उद्योग क्षेत्र है वह आज एक चर्चा का विषय बन गया है। उस के क्या कारण हैं। वे कारण मैं आगे बताऊंगा। मैं फिर कहना चाहता हूँ कि सार्वजनिक उद्योग या हमारे पब्लिक सेक्टर की जो कल्पना है वह गलत नहीं है। राष्ट्र को समाजवाद की ओर ले जाने के लिये तथा देश के करोड़ों लोगों के जीवन को बदलने के लिये सार्वजनिक उद्योग की स्थापना का निश्चय किया गया। उस को मूर्त रूप देना हमारा काम है लेकिन उसको मूर्त रूप क्यों नहीं दिया जा रहा है। आज हमारे मित्र श्री संधी और

श्री सोमानी जी ने यह ठीक कहा कि हमें अधिक से अधिक इनिशियेटिव देना चाहिये और अधिक से अधिक मौका स्थानीय अधिकारियों को देना चाहिये, जो स्वायत्त इकाइयाँ बनी हुई हैं उन को देना चाहिये। लेकिन मैं उन से पूछना चाहता हूँ कि अखिर क्या बात है कि जो कुछ इतने वर्षों तक के उन के पास अधिकार रहे उन का संचालन उन अधिकारों के अधीन क्यों नहीं किया गया। किसी भी उद्योग को आप लें वे क्यों उस को घाटे में चला रहे हैं? क्यों उन को लाभ में परिवर्तित नहीं कर सके। क्या इस की सारी जिम्मेदारी केन्द्रीय सरकार की है? क्या इस की सारी जिम्मेदारी मंत्रालय की है। मैं आप से कहना चाहता हूँ कि हम ने उनको स्वायत्तता दे कर इस बात का मौका जहाँ दिया कि क्षेत्र के अन्दर अपने उद्योगों को अच्छी तरह से विकसित करें, वहाँ उन को यह भी देखना होगा कि देश के हित में जो रुपया हमने वहाँ लगाया है उस की सुरक्षा हो रही है कि नहीं। हम ने करोड़ों रुपया पब्लिक सेक्टर में लगाया है, उस की एक-एक पाई बड़ी कीमती है, लेकिन सार्वजनिक क्षेत्र आज हमारा चर्चा का विषय बना हुआ है। आज हमारे देश में प्राइवेट सेक्टर के लोग कमाते हैं लेकिन पब्लिक सेक्टर के लोग, जिस में 3,000 करोड़ रु० लगा हुआ है उस में नुकसान हो रहा है। यदि हम देश में समाजवाद की व्यवस्था करते हैं और चाहते हैं कि हमारे देश के अर्थ तन्त्र को अधिक से अधिक बल मिले तो सार्वजनिक क्षेत्र से हम को अधिक से अधिक लाभ लेना होगा। लेकिन इस के बजाय वे आज घाटे में जा रहे हैं। इस घाटे में जाने के लिये मैं सब से ज्यादा दोषी अफसर-शाही को मानता हूँ जिन की समाजवाद में और सार्वजनिक उद्योग में कोई आस्था नहीं है। हमारे माननीय मित्र श्री सोमानी जी उन अधिकारियों का समर्थन कर रहे हैं जो अपनी तनस्वाह में विश्वास करते हैं, लेकिन उन को इस बात का एहसास नहीं है कि किस तरह

मे प्राइवेट सेक्टर का आदमी दिन रात काम कर के अपने उद्योग को अपनी जिम्मेदारी समझ कर मुनाफे में बदलता है। लेकिन जब प्राइवेट सेक्टर के बजाय पब्लिक सेक्टर में काम शुरू किया जाये तो हमारे लोगों में यह भावना अभी तक नहीं आयी कि यह पब्लिक सेक्टर नहीं है बल्कि एक पुनीत व्यवसाय है, यह एक बड़ी भारी राष्ट्रीय जिम्मेदारी है। हमारे सार्वजनिक उद्योगों में काम करने वाले मैनेजिंग डायरेक्टर, बोर्ड आफ डायरेक्टर, जनरल मैनेजर और इंजीनियर इस बात को समझें कि हम प्राइवेट सेक्टर में नहीं अपितु पब्लिक सेक्टर में काम कर रहे हैं और यह हमारा सौभाग्य है, और हमें दिन रात एक कर के इस पब्लिक सेक्टर को अपना तन मन धन लगा कर मुनाफे में बदलना चाहिये। ऐसा वह नहीं कर पा रहे हैं। श्री कोठारी ने जो बिल रखा है मैं उस का इस भावना की वजह से समर्थन करता हूँ कि कहीं न कहीं लेकना है, कमजोरी है। और वह कमजोरी मेरी राय में यह है कि वहां आज जो अधिकारी पहुंचते हैं वे अपने भाई भतीजों को नियुक्त करते रहते हैं। ऐसे कई उद्योगों के मैं उदाहरण दे सकता हूँ। खास तौर पर मैं उदयपुर के हिन्दुस्तान जिन्क लिमिटेड कारखाने का जिक्र करना चाहता हूँ जिस में फोरन कोलेबोरेशन की बातचीत करने के बाद यह तय किया गया कि वहां केवल 30, 35 अधिकारी रहेंगे। लेकिन आज वहां 100 से अधिक अधिकारी हैं। तो यह जो उन को अधिकार दिया, आटोनामी दी उस के कारण यदि एक भी आदमी के साथ अन्याय होता है तो हमारा केन्द्रीय मन्त्रालय उस पर कुछ नहीं कर सकता।

अतः जब तक सार्वजनिक उद्योग क्षेत्र की नीति में हमारा विश्वास नहीं है तब तक हम इस क्षेत्र की प्रगति नहीं कर सकते। एग््रीमेंट की एक बात आज माननीय कोठारी ने रखी है। निश्चित बात है कि कई बार ऐसा होता है कि 250 रु० की जो चर्चा होती है तो लाख

रु० का नुकसान हो जाता है। छोटी-छोटी बातों में डिले होती है, उस डिले का मैं घोर विरोधी हूँ और चाहता हूँ कि स्थानीय अधिकारी को यह आज्ञा दी होनी चाहिये जिस से डेटु डे काप में कोई दिक्कत न आये। लेकिन जो बुनियादी नीतियाँ हैं, प्लान्ट के बड़े-बड़े जो सेंटिलमेंट हैं, चाहे फोरन कोलेबोरेशन के साथ ही, चाहे ला मिनिस्ट्री से ऐपूव होते हों, लेकिन उन का चेकन, नियंत्रण निश्चित रूप से होना चाहिये। जो आर्थिक दृष्टि से इनकी पावर दे रहे हैं उस की चेकिंग होनी चाहिये जिस के कारण करोड़ों रु० का जो घाटा हमारे सार्वजनिक उद्योगों में हो रहा है वह न हो पावे।

आज हमारे पब्लिक सेक्टर के अन्दर स्टाफ की अगर जांच की जाये, आज अगर आप इनवेस्टीगेशन कराये जो जो स्टाफ वहां दिखाया गया है उस में गडबडियाँ मिलेंगी। हमारे यहां इतना अधिक स्टाफ है कि जिस की वजह से कास्ट आफ प्रोडक्शन बढ़ता जा रहा है। इसलिये मेरा कहना है कि जिन अधिकारियों की हमारे मित्र और माननीय सोमानी जी वकालत कर रहे हैं मैं उन से यह पूछना चाहता हूँ कि क्या वे सार्वजनिक उद्योग की नीति में विश्वास करते हैं? क्या देश में जो जिम्मेदारी उन के ऊपर सौंपी गई है, 50 या 250 करोड़ रु० का प्रोजेक्ट उन के हाथों में सौंपा गया है, क्या वह समझते हैं कि यह राष्ट्रीय सम्पत्ति है जिस की एक-एक पाई बड़ी कीमती और उपयोगी है?

लेकिन हो यह रहा है कि लाखों और करोड़ों रुपया बर्बाद हो रहा है। यह छोटे-छोटे एग््रीमेंट्स का सवाल नहीं है, जितने भी एग््रीमेंट्स हैं, मैं यह महसूस करता हूँ कि एक सेन्ट्रल चेकिंग होनी चाहिए और सेन्ट्रल चेकिंग के बाद उन को फिर केरी आउट करने की आज्ञा दी उन यूनिट्स को, उन प्रोटोनामस बोर्डज को होनी चाहिए। लेकिन उन को नियंत्रित न किया जाए, उन की चेकिंग न की जाए और केवल उन के भरोसे छोड़ दिया जाए, तो जो

[श्री श्रीकार लाल बोहरा]

स्थिति आज सार्वजनिक उद्योगों की हो रही है, उससे भी अधिक भयंकर स्थिति होने वाली है। आज हमें अधिक प्रोग्रामों को लागू करना है और समाजवाद की दिशा में प्रागे बढ़ना है और सार्वजनिक उद्योगों को अधिक से अधिक लाभ में परिवर्तित करना है और उन के घाटे को घटाना है, तो हम ऐसा केवल भावना में या अधिकारियों के भरोसे नहीं कर सकते। हमारी अधिकारियों के प्रति आस्था कम नहीं है लेकिन हमारे देश का जो आज कल का स्टैंडर्ड है और जो एवरेज करेक्टर हमारे देश का है, उससे अधिकारी बचे हुए नहीं है। इसलिए केवल अधिकारियों को आज्ञा दी कर हम निश्चिन्त हो जाएं, इससे हमारे सार्वजनिक उद्योग कभी पनपने वाले नहीं है। इसलिए श्रीमन्, मैं आप के द्वारा यह कहना चाहता हूँ कि जितने भी एग्जिमेंट्स होते हैं उन के बारे में कोठारी साहब ने जो बिल प्रस्तुत किया है, उस की भावना वा मैं आदर करना चाहता हूँ। मैं चाहता हूँ कि एग्जिमेंट्स चाहे फारेन कोलाब्रेशन के साथ हों या किसी मंत्रालय के भी हों, लेकिन सेंट्रल गवर्नमेंट के अन्दर अच्छी तरह से उस की स्कूटी होनी चाहिए, अच्छी तरह से उस की जांच होनी चाहिए और अच्छी तरह से बुनियादी ढंग से उस को देखना चाहिए। आखिर सेंट्रल गवर्नमेंट कौन होती है। सेंट्रल गवर्नमेंट में वही लोग बैठे हैं जो कि देश की नीतियों का संचालन करते हैं, सेंट्रल गवर्नमेंट में वही आदमी बैठे हैं, वही सेक्रेटरीज हैं, वही अधिकारी है जो देश की नीतियों की रक्षा करते हैं, तो फिर इस में कोई घबराहट नहीं होनी चाहिए। आप प्रोटोनामस बाडीज बनाए या डायरकी सिस्टम बनाए, प्रोटोनामस बाडीज और सेंट्रल गवर्नमेंट को एक दूसरे के साथ प्रकर के रूप में काम करना है। इस में कोई विरोधाभास नहीं है। मैं इतने समय से देख रहा हूँ कि आज हमारा पब्लिक सेक्टर चर्चा का विषय बना हुआ है। इसलिए मैं चाहता हूँ कि श्रीमन् पब्लिक सेक्टर के अन्दर जो

बुनियादी बातें हैं, उन की जांच के लिए सेंट्रल गवर्नमेंट के अधिकार में या उन के कंट्रोल में एक ऐसा डिपार्टमेंट बनाया जाए, जो बाद में उन के कामों की चेकिंग करे। उन की खरीद को, उन के कांट्रैक्ट को चाहे वह फोरन कोलाब्रेशन से हुए हों या लोकल पार्टीज से हुए हों, उन की पूरी छानबीन करें और उन के ऊपर भी वही कानून लागू किया जाए जो दूसरी जगह होता है। इस के साथ ही साथ जितने भी वे एग्जिमेंट करें चाहे वे 5 करोड़ रुपये के हों, 15 करोड़ रुपये के हों, 10 करोड़ रुपये के हों या 5 करोड़ रुपये के हों, वे सब सेंट्रल गवर्नमेंट में जाएं और चाहे मशीनरी खरीदनी है या फोरेन कोलाब्रेशन करना है, तो इस वा अधिकार केवल प्रोटोनामस बोर्ड्स को नहीं रहना चाहिए। मैं प्रोटोनामस बोर्ड्स का पक्षपाती हूँ केवल इम सेंस में कि वह वकिंग अच्छी करे, उस की इन्कम अच्छी हो और अच्छे तरीके से वह चले। उस में जो डाइरेक्टर्स हों, उप में जो अधिकारी हों, वे तन मन धन से राष्ट्रीय भावना से प्रेरित हो कर कार्य करें। जहा तक तो मैं प्रोटोनामस बोर्ड्स का समर्थक हूँ। लेकिन मैं इस बात के लिए राजी नहीं हूँ कि सब कुछ उन पर छोड़ दिया जाए और फिर इस बात के लिए दंदा पैदा करें और इस बात के लिए परेशान हों कि आप का लाखों, करोड़ों रुपया बर्बाद हो रहा है।

इन शब्दों के साथ, मैं आप का बहुत शुक्रगुजार हूँ कि आप ने मुझे मौका दिया, मैं इस बिल की भावना का आदर करता हूँ। मैं यह चाहता हूँ कि पब्लिक सेक्टर जो कि चर्चा का विषय बना हुआ है, वह अधिक से अधिक मुनाफा दे और करोड़ों और लाखों रुपया जो राष्ट्र की जनता का, गरीब लोगों का, बर्बाद हो रहा है, वह न हो। मैं चाहता हूँ कि पब्लिक सेक्टर की उपादेयता सिद्ध हो, पब्लिक सेक्टर के बारे में जो हमारी कल्पना है वह निमूल सिद्ध न हो और पंडित नेहरू ने और

हमारी सरकार ने पब्लिक सेक्टर की जो कल्पना की है, वह एक सही कल्पना थी और उस को अच्छी से अच्छी तरह से सिद्ध करने के लिए पब्लिक सेक्टर में जो लेकूनार्ज है, जो गड़बड़ियाँ हैं उन के बारे में हम मौन नहीं रह सकते हैं।

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Mr. Chairman, Sir, I stand to oppose the Bill moved by Shri S. S. Kothari firstly, because I think to start on a premise of mistrust is not going to give you the best results. It is true that all the public sector manufacturing units are not always giving us the returns we had expected of them, but there are many reasons for it. One of the main reasons is that we do not have enough trained personnel or officers to run them. The same system more or less has prevailed in the private sector industrial units. If I may say so, even our steel factories in the private sector got large subsidies from Government for a long period of years and most of the private sector units have prospered by a considerable amount of protection which they received from Government. Therefore, to start with the premise that everybody requires to be checked and counter-checked by people sitting in Delhi ... (Interruptions).

SHRI S. S. KOTHARI : Only agreement.

SHRI ONKARLAL BOHRA : We have not said that.

SHRIMATI SHARDA MUKERJEE : I do not think the results will be any better.

Secondly, even in countries where you have controlled or closed societies, it is now an accepted fact that greater autonomy has to be given to industrial units. Our endeavour should be to see that the public sector units function efficiently by virtue of the trust and responsibility which we place in the people who run those industries.

I know that in many industries there has been interference from outside. There has been political interference; there has been interference because certain interests have been jeopardised. For instance, we

have had in some units for more labour force than the units would justify. These are things which are there and which cause losses in the public sector units. It is such a complex matter that I do not think that the passage of a Bill like this or providing for a sort of a censor board or a checking board sitting in Delhi is going to improve matters.

Next, I think, if you had a commercial system of audit, that ought to do. If it does in the private sector units, I do not see why that cannot function just as efficiently in public sector units.

SHRI S. S. KOTHARI : That is *post mortem*.

SHRIMATI SHARDA MUKERJEE : It is not purely because of the contract or agreement that losses are suffered. Nor would I say that the agreements are made entirely by people who run the public sector units. In those agreements various other considerations come in.

Taking into account all these things I do not think that this Bill is really necessary at this point of time. I am sure that the public sector will do better if greater autonomy, better people and a greater sense of responsibility is generated among the people who run them.

SHRI JAIPAL SINGH (Khunti) : Mr. Chairman, I am not an auditor, neither chartered nor unchartered. I oppose this Bill and I would like Shri Kothari to listen very carefully as to why I do.

I come from the industrial belt of India. The biggest public sector units are in my home area; in fact, in my constituency. I know that they have made a mess of things.

SHRI RANDHIR SINGH (Rohtak) : Who ?

SHRI JAIPAL SINGH : The public sector and also Chaudhuri Randhir Singh. He is making a mess in this House every day. He thinks, by howling and shouting his arguments go across. It is high time he had better manners.

SHRI RANDHIR SINGH : You are my garu. I do not dispute.

**SHRI JAIPAL SINGH :** There is one thing which I did not like from my hon. friend, Shri Bohra, namely, his running down the officers saying that they are not public spirited, that they are not socialist minded that he is but not they. It is about time we realised that they are our fellow countrymen and compatriots and are doing their best. We put them in places for which they are really not competent. Go to Rourkela for example. How many times have we not changed the number one man there ?

Coming to my place Ranchi, the Heavy Engineering Corporation, Ranchi, every time a new Minister comes, he wants his own men. My dear friend, Mr. K.D. Malaviya came. What happened ? He said, he was working honorary. But it cost the H.E.C., you and me Rs. 30,000 a month. He flooded the place with his chaprasis, his *mali* and everybody there. I am sorry I have to mention this. He is a very dear friend of mine.

Not only that. What happened in the Damodar Valley Corporation ? I fully agree that you run the risk of big mistakes being made when you entrust some contract, may be with a foreign concern or an Indian concern. I remember my own dearest friend was there. He had a row with the Secretary. There was the Kuljian Corporation. It was asked to do purchases and the one mistake he made was that the Kuljian Corporation would get an amount of percentage for every purchase they made in America. So, that bought the most expensive things because the more the price, the more Commission they got.

Sir, I have been in so many of these Public Undertakings Committees and these Corporations that have come into existence. Everytime matters come here, we are told these concerns are going to be run on commercial principles. But it is the commercial principles by that Minister. Let us be frank about it. I am not running him down or anything like that. I have been seeing it everyday in my own home area. Every time there is a new Minister, the politics come in. What happened in the H.E.C. ? You had No. 1. Then No. 2 happened to the son-in-law of the Vice-President of India. He wanted to be No. 1 because he thought his father-in-law was the Vice-President and why the other fellow should be No. 1. He

was got rid of but then he was brought back to the Planning Commission. I will not mention any names.

Then, we got one General as the Director of Personnel. Now, because he was a General, he was interested in recruiting only ex-soldiers.

Sir, I had to do all the land acquisition there, and I did it, and the assurance was given by Pandit Nehru that the local people will get the first priority in the jobs upto Rs. 500 per mensem. Well, the Dhebar Committee Report is there. You just look at it. The other reports are there. You just look at them. You see how far this assurance has been honoured. These wretched north Biharis have been flooding Ranchi. Here, they talk of nationalism, patriotism and everything. I feel very bitter about it. I do not say that only Adivasis should get the jobs. Let everybody else get it. But when you drive me out and take away my land and you take years to compensate me, even than you do not give me a job.

Let us have faith in ourselves and in our men. As my honourable friend Shrimati Sharda Mukerjee has said, please don't think that any Central authority is wiser than your fellows there. Please do not make that mistake because all that you are doing is, if you have been in the civil services as I have been, that you are simply absolving the other fellow saying, "The Centre has approved of this. I do not know what has happened." I say, let us have a little bit of commonsense in these things. Let us trust the man. If he makes a mistake, you appoint the correct man. I do not mind whether he is from the civil services or from the private sector as in the case of Mr. P. R. Gupta from the Usha Engineering in Ranchi. I can mention so many other names. I know Mr. Somani's father too well. This youngster has come only day before yesterday.

The point is this : any central authority that Mr. Kothari has in mind would be no wiser than the man on the spot. Let us be clear on that point because I do know. In the Central Secretariat who are the boys who are doing these things ? Do you know them ? Do you know who they are ? They are the same people who are brought from elsewhere. In fact, they know less. They are not on the spot. They just sit

behind huge files and keep things waiting. I have known cases where people have been kept waiting for six months. They have come from Russia. They have come from America. Because some Secretary wants some little bit of his own stuff. I won't mention his name because he has been now sacked from the service. "No, you wait." These are the things that are happening. I plead, Sir—there is my friend. Mr. Kothari. I am calling him 'my friend' because I think he will oblige me...

SHRI S. S. KOTHARI : Oh, Yes.

SHRI JAIPAL SINGH : ... and oblige this House by withdrawing this Bill because

SOME HON. MEMBERS : No, No.

SHRI JAIPAL SINGH : If you don't, you will be the fool. I withdraw that word and I also ask you to wipe out that horrible statement this gentleman made hear saying "Throw it into the waste paper basket." There is nothing parliamentary about it. This is not the type of language that an hon Member of Parliament should use. He said 'Throw it into the waste paper basket'. Yet, he calls himself an hon Member of Parliament.

I seek your protection, Sir. I think it is time the Chair protected against such filthy language. This is an honourable House and we expect honourable language in this House.

SHEI S. S. KOTHARI : Mr. Sanghi is my friend.

SHRI JAIPAL SINGH : That is why he used that language. I plead with Mr. Kothari again and with my friends who are there. Let us not talk too much about socialism. Socialism has been achieved in so many different ways. There is socialism even in a capitalist country like the United States of America. There is socialism in Great Britain. There is socialism in Switzerland. There is one kind of socialism in Russia and it is totally different in China. Here we go by language. Socialism is something that has to be from within. We talk of equality, fraternity...

SOME HON. MEMBERS : and liberty.

SHRI JAIPAL SINGH : ... and what other 'ities'. But are we prepared to go and eat with Harijans ?

SOME HON. MEMBERS : Yes.

SHRI JAIPAL SINGH : There may be one or two. Sir, I do not want to say anything more. I am most grateful to you for having been indulgent, but I do feel very strongly that this cheap talk that we, Members of Parliament, indulge in here, running down officers as if they are not patriots, as if they are not honest and as if they are not competent, would do no good. Why not run down the Ministers who are responsible.

SHRI S. S. KOTHARI : Sir, I would like to make a clarification. I did not run down the officers. I did not say that they are not patriots. There may be some black sheep. There may be some black sheep in any class.

SHRI JAIPAL SINGH : There are plenty of black sheep in this House itself. I would make one request not only to the Central Government but also to the provincial Governments. In the Board of Directors everywhere you will find the Directors are politically appointed. That is the tragedy. What Mr. Somani should have mentioned was that the Directors should be men who know their job.

SOME HON. MEMBERS : Sure.

SHRI JAIPAL SINGH : Not because Mr. Jaipal Singh is a Member of Parliament, so put him there. The Commissioner of Chota Nagpur who is a Director in the HEC, what does he know? Today there is one Harijan, tomorrow it is somebody else. What is happening today? Everybody is getting promoted. I would request Mr. Kothari for the tenth time now to come to his senses and withdraw this Bill.

श्री प्रेमचन्द बर्मा (हमीरपुर) : सभापति महोदय, इस सदन के सामने पब्लिक ग्रन्डर-टेकिंग (कम्पल्सरी ऐप्रूवल ग्राफ एपीमेंट्स) बिल, 1969 पेश है, जिसको माननीय सदस्य श्री कोठारी ने रखा है। इस पर विभिन्न

[श्री प्रेमचन्द वर्मा]

प्रकार के विचार सामने आये हैं। मैं समझता हूँ कि जिस भावना से यह बिल पेश किया गया है उसकी धोर भी हमको ध्यान देना चाहिए लेकिन जजबात के अन्दर बहना या सिर्फ थ्योरी की बात करना हमारे लिए मुनासिब नहीं है। सवाल इस बात का है कि इस बिल में क्या है।

इस बिल में श्री कोठारी ने क्लॉज नं० 6 में कहा है कि जो व्यक्ति ऐप्रोमेंट के लिए जिम्मेदार हो उस पर जुर्माना किया जाय या सजा दी जाये। अब सवाल यह रहता है कि जिम्मेदार कौन है। यह बात स्पष्ट नहीं है। मैं समझता हूँ कि भारत सरकार में या किसी भी सरकार में, जो इस समय हमारे देश में हैं, किसी जिम्मेदारी को फिक्स करने के लिए कोई कानून नहीं है। बड़े से बड़ा गुनाह कोई कर ले, लेकिन उसकी जिम्मेदारी फिक्स करने के लिए किसी के पास, किसी सरकार के पास, किसी मंत्री के पास या किसी अफसर के पास कोई अधिकार नहीं है। इसलिए या तो कांस्टिट्यूशन में कोई चेंज लाया जाय तभी कोई जिम्मेदारी फिक्स हो सकती है, कई छोटे से छोटे मामले आज तक लटक रहे हैं। मैं आज इस खामी की धोर ध्यान दिलाना चाहता हूँ।

दूसरी बात यह है कि पब्लिक सेक्टर के बारे में आमतौर पर धारणा यह है कि वह घाटे में चलते हैं, नुकसान में चलते हैं और जनता का पैसा उस पर जाया होता है। कहने वाले जिस दृष्टि से कहते हैं उसमें सच्चाई भी है। लेकिन जब हमारे सामने यह प्रश्न आता है कि हम को उसको देखना कैसे है तब मैं कहना चाहता हूँ कि हमें भलाई धोर बुराई को एक तराजू पर तोलने की जरूरत है। अगर भलाई 21 होती है धोर बुराई 19 होती है तो हमको भलाई की धोर जाना होता है। यही जम्हूरियत का कायदा है कि 51 आदमी 49 पर हुकूमत करते हैं। हमारा प्रजातन्त्र सीधे-

सीधे इसी प्रोसीजर पर कायम है। अगर हम सब बुराईयों धोर भलाईयों को देखें तो पब्लिक सेक्टर की सफलता देश की जनता की सफलता कहा जा सकता है धोर कई बार गरीब जनता के द्वारा उसका क्रिटिसिज्म भी होता है।

मैं मंत्री महोदय से कहना चाहता हूँ कि जब आज एक बहाना मिला है तब भारत सरकार को पब्लिक सेक्टर के बारे में जनता को विश्वास में लेना चाहिये धोर पब्लिक सेक्टर की सफलता के बारे में जनता को बतलाना चाहिए कि उसमें कहीं तक सफलता मिली है। साथ ही उसकी जो खामियां हैं, जो असफलतायें हैं उनको छिपाना भी नहीं चाहिए। अगर हम बुराई को छिपाना चाहें तो वह छिपाने से छिप नहीं सकती है। इस बिल के आने पर मैं, समझता हूँ, सरकार को इन बातों पर भी विचार करना होगा।

इसके साथ-साथ मैं मंत्री महोदय को नोटिस में यह बात लाना चाहता हूँ कि जब हम चाहते हैं कि पब्लिक सेक्टर सफल हो तब बुराईयों को छिपाने से कोई कामयाबी नहीं होगी। वकती तौर पर शायद हम कह सकें कि हम कामयाब हैं, थोड़ी देर के लिए शायद हम कह सकें कि इसमें खामियां नहीं हैं, लेकिन अगर हम बुराईयों को दूर नहीं करते हैं तो आने वाली नस्लें हमें कभी इसके लिए माफ नहीं करेंगी। जो बुराईयाँ हैं उनको दूर करने की हमें ईमानदारी से कोशिश करनी चाहिए।

सभापति महोदय, मैं जो उदाहरण देने जा रहा हूँ उनको मैं चाहता हूँ कि मंत्री महोदय नोट कर लें या फिर प्रोसीडिंज में से देख लें धोर इनके बारे में जो विभिन्न रिपोर्टें हैं उनको भी वह देख लें। इनके बारे में आप इनकवायरी करें धोर देखें कि कहां गलतियाँ हुई हैं धोर इसकी भी व्यवस्था करें कि आगे से इस तरह की गलतियाँ न हों। अगर एक भी गलती एक बार हो गई है, अगर एक भी खामी एक



बार रह गई है तो उसको हमें प्रागे के वास्ते दूर करने की कोशिश करनी चाहिये। अगर हम ऐसा नहीं करते हैं तो हम जनता के साथ इंसाफ नहीं करेंगे, अपने साथ भी इंसाफ नहीं करेंगे। मैं उदाहरण देता हूँ और चाहता हूँ कि आप इनक बारे में पता लगायें। एस० टी० सी० का एग््रीमेंट हुआ था मैसर्जं प्रोवल इंडस्ट्री के साथ। इसका जिक्र पी० यू० सी० की रिपोर्ट नम्बर पांच में और पैरा नम्बर 50 जो कि चौथी लोक सभा की है, उसमें है। मैंने ये सब चीजें बहुत मेहनत करके इकट्ठी की हैं और मैं चाहता हूँ कि इनको यहां रखने के लिए मुझे थोड़ा सा समय दिया जाये। इसमें एक बहुत बड़ा स्कैंडल हुआ है।

पैरा नम्बर 26 पांचवीं रिपोर्ट का जो कि चौथी लोक सभा की है, वह भी पी० यू० सी० की रिपोर्ट में है और प्रोवल इंडस्ट्रीज के बारे में है। उसके अन्दर भी घोटाला लिखा हुआ है।

चौथी लोक सभा की 6वीं रिपोर्ट के पैरा 77, 78 और 79 राउरकेला स्टील प्लांट जो कि एच० एस० एल० का है, उसके बारे में है। इसमें भी एक एग््रीमेंट वी पटनायक माइज लिमिटेड के साथ हुआ था जिसमें घपला हुआ है। वह इसमें दिया गया है।

चौथी लोक सभा की 6वीं रिपोर्ट के पैरा 122 में जो कि राउरकेला स्टील प्लांट के बारे में है और मेसर्जं वी० पटनायक इसमें इनवाल्ड है उसमें भी घपला हुआ है।

चौथी लोक सभा की 44वीं रिपोर्ट के पैरा 4.32 में फटिलाइजर्स एंड कैमिकल्ज प्रावण-कोर लिमिटेड और मग्म शूगर मिल्ज कोप्रो-प्रोटेक् सोसाइटी के बीच जो सेन देन हुआ है, उसमें सोसाइटी से बहुत सी रकम वसूल नहीं की गई। इस पैरा में उसका जिक्र किया गया है।

चौथी लोक सभा की 46वीं रिपोर्ट के पैरा 4.15 में जिस में इंडियन ड्रग्स एंड फार्म-

स्यूटिकल्ज का जिक्र है और जिसका एग््रीमेंट टैकनो-एक्सपर्ट, भास्को के साथ हुआ था, उसको भी मैं आपके सामने रखना चाहता हूँ। आई० डी० पी० एल० जो ऋषिकेश में है वहां पर आज पच्चीस करोड़ रुपया मिट्टी हो गया है और वह भी एक एग््रीमेंट के कारण। सारी की सारी मशीन जो लोहे की है उसको रूस ने दिया है। वह न तो बदली जाती है और न ही वह काम में आती है। क्या यह पब्लिक मनी के साथ इंसाफ है? मैं चाहता हूँ कि इसको प्राप देखें और उसके लिए जो जिम्मेदार हैं, उनको दंड दें।

चौथी लोक सभा की 43वीं रिपोर्ट के पैरा 5.12 में फटिलाइजर कारपोरेशन आफ इंडिया और बीकानेर जिप्सम लिमिटेड के बीच एक करार हुआ था। जब पार्टी ने एग््रीमेंट का पालन नहीं किया तो उस पर कोई पैनल्टी नहीं लगाई जा सकी क्योंकि एग््रीमेंट डिफैक्टिव था।

चौथी लोक सभा की 20वीं रिपोर्ट के पैरा 2.21 में ट्राम्बे यूनिट आफ दी फटिलाइजर कारपोरेशन का मैसर्जं कैमिको के साथ हुए एग््रीमेंट का जिक्र है जिसमें 9 करोड़ का नुकसान हुआ है।

चौथी लोक सभा की 25वीं रिपोर्ट के पैरा 3.20 में प्रागा टूलज और मसर्जं जोज एंड शिपमैन के बीच हुए एग््रीमेंट का जिक्र है। इसको भी प्राप देखें।

चौथी लोक सभा की दसवीं रिपोर्ट के पैरा 19 में एन० सी० डी० सी० और इलेक्ट्रिसिटी बोर्डज के बीच करार हुआ था जो कि डिफैक्टिव था।

चौथी लोक सभा की 11वीं रिपोर्ट के पैरा 25 में एन० एम० डी० सी० और जापान कंसल्टिंग इंस्टीट्यूट के बीच हुए समझौते का जिक्र है। ग्यारहवीं रिपोर्ट में 125 पैरा में एन० एम० डी० सी० और मितसीबिशी शोजी कैसा के बीच हुए समझौते का जिक्र है।

[श्री प्रेमचन्द वर्मा]

ग्यारहवीं रिपोर्ट के पैरा 238 में एन० एम० डी० सी० और जैपनीज स्टील मिशन के बीच हुए समझौते का जिक्र है। मंत्री महोदय इसको पढ़ेंगे तो उनको पता चलेगा कि क्या गड़बड़ी हुई है। एच० ई० सी० ने एग्रीमेंट्स किये हैं और घाटे हमें सहने पड़े हैं। हमें प्राफिट नहीं उसने दिया है। इसके धारे में भी तीन रिपोर्टें हैं।

अशोका होटल के बारे में आप जानते हैं कि श्री मधु लिमये ने वहाँ सारा मामला उठाया था और वह मामला भी एग्रीमेंट में खामी की वजह से हटाना पड़ा था। उसमें लाखों रुपयों का नुस्सान हुआ था। अशोका होटल के बारे में इस तरह के तीन चार केसिस हैं।

ये जो खामियां रह जाती हैं, इनकी वजह से लोगों को पब्लिक सक्टर को क्रिटिसाइज करने का मौका मिलता है। ऐसा मौका हमें लोगों को नहीं देना चाहिये। अगर हमें उनको क्रिटिसाइज करने का मौका नहीं देना है तो हमारा फर्ज है कि हम जो खामियां हैं, जो कमजोरियां हैं, उनको दूर करें और उनको दूर करके ही पब्लिक सक्टर को हम कामयाब बना सकते हैं।

माननीय सदस्य, श्री कोठारी, से मेरा निवेदन है कि पब्लिक अन्डरटेकिंग द्वारा किये गये एग्रीमेंट्स की कानून के द्वारा सेंट्रल गवर्नमेंट से जांच और अनुमोदन करने की व्यवस्था से कोई लाभ नहीं होगा। आज सेंट्रल गवर्नमेंट के पास इतना काम है कि उसके दफ्तरों में छः महीने या साल तक किसी फ़ाइन का पना नहीं चलता है। ज़रूरत इस बात की है कि वार-पोरेशन्ज के पास अच्छे कानूनदां अफसर रख जायें और वहाँ पर ही एग्रीमेंट्स को इस ढंग से झूफट किया जायें कि उन में गलतियों की गुंजायश न रहे। इस प्रकार के एग्रीमेंट्स के लिये जिम्मेदारी ज़रूर फिक्स की जानी चाहिए। यह देखना सरकार का काम है कि वह जिम्मे-

दारी किस तरह फिक्स की जाये। जितने भी एग्रीमेंट्स मैंने देखे हैं, उनमें किसी पर कोई जिम्मेदारी फिक्स नहीं की गई है।

आज स्थिति यह है कि बूढ़े रिट यर्ड लोगों को इन पब्लिक अन्डरटेकिंग में लीगल एड-वाइजर नियुक्त कर दिया जाता है। यह नहीं होना चाहिये। भरती की जो कन्डीशन्ज दूसरे सरकारी दफ्तरों में हैं, वही पब्लिक अन्डरटेकिंग में भी होनी चाहिए, नाकि नौजवान लोग अपने भविष्य को पब्लिक अन्डरटेकिंग कम्पनियों के साथ बावस्ता करें और समझें कि अगर कोई कम्पनी कामयाब होती है, तो उन्हें उसका क्रेडिट मिलेगा और उनका अपना भविष्य भी उज्ज्वल होगा। रिटायर्ड आदमी यह समझता है कि कम्पनी के बनने या बिगड़ने से न तो उसको कुछ मिलेगा और न ही उसका कुछ बिगड़ेगा। मंत्री महोदय को इस तरह ध्यान देना चाहिए।

मैं श्री कोठारी की इस भावना की कद्र करता हूँ कि पब्लिक अन्डरटेकिंग में इन घातों को रोकना चाहिये, लेकिन चूँकि इस काम को सेंट्रल गवर्नमेंट के हवाले करने से कोई लाभ नहीं होगा, इसलिए अगर वह अपने बिल को वापस ले लें तो अच्छा हो।

\*SHRI RAJARAM (Salem) : Mr. Chairman, I am grateful to you for having given me an opportunity to speak on the Public Undertakings (Compulsory Approval of Agreements) Bill, 1969 which has been introduced by my hon. friend Shri Kothari.

On behalf of Dravida Munnetra Kazhagam I extend my support to this Bill. But, before I give my whole-hearted support to this Bill, I would like to point out the defects which I notice in this Bill.

Shri Kothari pointed out forcefully in his speech how the public sector undertakings are being managed now. He also referred to the fact that we have invested an amount of Rs. 3000 crores in them and annually we lose about Rs. 40 crores. There seems to be no possibility of getting any

\*The original speech was delivered in Tamil.

return on this huge investment. With the good intention of removing the lacunae and blemishes in the original agreements of these undertakings which have contributed greatly to this heavy loss, he has brought forward this Bill. I am sure that he wants that such lacunae should not recur in any future agreement. He has been motivated to formulate this Bill with this noble feeling.

All of us are aware of the corrupting influences that prevail in the working of the public sector undertakings. Mr. Chairman, I have to say that in the establishment of a public sector undertaking there is no criterion of mutual consultation with the States in which they are established. If you look at any of these undertakings, you will find that an edict goes from the Central Government and it is established. The people for whose benefits these undertakings are established have no voice. The democratically elected Governments in the States have no share in these set-ups. They are established in the States, whichever State it may be, without giving any opportunity of participation for the local Governments and the local people.

Shri Kothari referred to the necessity of the draft agreement being scrutinised and approved by a central authority. Some hon. Members pointed out that it would lead to inordinate delay. I had the opportunity to visit many of the public undertakings in the country. Knowing the way in which they are working, I am constrained to concede that there is some justification in his argument.

For twenty long years after independence, the monolithic Congress Party was ruling the country. The 1967 General Elections radically changed the situation. In many major States the Opposition Parties have formed Governments. Today, the situation has completely changed. Even inside the Parliament there is a ruling Congress Party and there is a Congress Party in Opposition. The political situation has not only become the talk of the town but has become the laughing stock of the world. Even in this situation, the people and their elected representatives, for whose welfare such institutions are established, have no share. Is this not a thing to be condemned outright? Recently, the President of our Republic, Shri V. V. Giri, visited Madras and inaugurated the Madras Oil Refinery, a public sector undertaking. For this

function, the Ministers of the State Government were not invited. This is a classic example of how a public sector undertaking functions. The officers manning this organisation are from the Central Government. They are determined not to have any liaison with the State Government. They don't want any participation from the side of the State Government. They are only worried about the presence of Central Ministers and their superiors in the Central Governments. As I mentioned before, I had the good fortune of visiting many of these undertakings. We did away with the princely States after independence; all the princely principalities were integrated with the rest of the country. But we have created new princedoms in these public undertakings and a royal family of the officers manning these institutions. These officers are more than princes; they lead a luxurious life, more than the erstwhile Maharajas. They have a fleet of luxury sedans; some have even 20 cars at their disposal. What else you can expect from them except loss to the exchequer? You take private sector organisations run by my hon. friend, Shri Somani, or my friend sitting before me. Do they suffer losses?

17.00 hrs.

Why should the public sector undertakings incur losses? Who is responsible for this? Has any responsibility been fixed so far? Has the guilty officer been punished for his lapses? The poor people of the country do not know anything about these things? Taxes are collected from these illiterate and poor people. Loans are obtained from foreign Governments. Intricate and costly plants are got from foreign countries. Both the money and the machinery are handed over to these Officers who are supposed to have been trained abroad for such technical jobs. And, they don't think that they are responsible for the losses. Shri Jaipal Singh said that the Officers are not to be blamed, as they are also patriotic Indians like anyone of us here. Is it that a patriotic Indian should indulge in corrupt practices? Is it that a patriotic Indian should loot the country? Is it that a patriotic Indian should waste the poor tax-payers money? If you say that no action should be taken against such a patriotic Indian, then this House will be

[Shri K. Rajaram]

ridiculed by all the sane men not only in this country but also outside. Whoever is guilty should be punished. There is no question of patronage in punishing the guilty men. There is no question of giving protection to a guilty man who might happen to be a friend or relative of a Member of Parliament. If we should do that, we would be the laughing stock of the people all over the country. We are playing with people's money. In fact, we are sitting on a volcano. I don't know when it will erupt.

Whether it is Russia, America or Rumania, we run if there is a chance of getting some plant and machinery, and get them at fabulous prices. When we point out, after comparing the market prices in other countries as to what prompted them to pay such high prices, the reply is : "what can we do ; only these people are offering us aid." This has led to economic chaos in the country, instead of economic progress.

I am strongly of the opinion that such agreements should be scrutinised and approved by a central authority. But, they should be approved without any delay. We see many officers of these undertakings shuttling between Delhi and their places of work. If this kind of scrutiny and approval also takes a long time, then these officers may have to extend their stay in Delhi for ever. I request Shri Kothari to bring in an amendment to this Bill in which he can state that the scrutiny and approval of the draft agreement should be done within a day or two of its presentation. There should be no delay in this.

With these few words, I support this Bill and conclude my speech.

**SHRI CHINTAMANI PANIGRAHI** (Bhubaneswar) : Mr. Chairman, as I was listening to the speeches of some hon. Members of this House on this subject I was reminded of a saying in our parts that the wife of a poor man is always treated as the sister in law. The public sector finds itself in the unenviable position of being the subject matter of criticism if anything goes wrong in our economy.

It is a well-known fact that even in those countries where the entire economy is based on public sector, whose entire production machinery is centralised, men in the seat of power have come to the conclusion after

years of experience that efficient working demands more and more of decentralisation and that the public sector undertakings should not be directed from one centre of power. We have developed key industries, industries which require heavy capital, in the public sector so that other industries could come up and the economy could develop at a faster rate.

I entirely agree with Shri Kothari that the agreements entered into by the public sector undertakings should be scrutinised very carefully. But I would like to know one thing from Shri Kothari. The undertakings in the public sector must have so far entered into hundreds of agreements. How many of them have come before the Committee on Public Undertakings or the Public Accounts Committee on the ground of their being defective ? It may be ten or at the most twenty. But what is the position in the private sector. The number of such defective agreements may be in thousands. But could they ever be scrutinised by this House or by anybody ?

**SHRI LOBO PRABHU** (Udipi) : But we make profits. We do not lose.

**SHRI CHINTAMANI PANIGRAHI** : In the public sector also some of the undertakings do very well. Take the case of Oil India, which we examined in the Estimates Committee. Shri Lobo Prabhu was also there in the Committee. He knows how much went to the government and how much to the private sector in the case of Oil India. In the case of Trombay Fertilizers we have found that there are some defects in some agreements. But it is not due to the fault of the system. Under the normal procedure they have to consult the Law Ministry. If they have not done it in some cases, the government have the power to punish the guilty officials.

**SHRI S. S. KOTHARI** : Why have you not punished them ?

**SHRI CHINTAMANI PANIGRAHI** : The public sector plants cannot enter into an agreement with a foreign country without consulting the Finance Ministry and the Law Ministry. They are bound to do it. If it has not been done in any particular case,

if there is any serious lapse, we should take action against the concerned officials.

Shri Somani does not believe in the public sector. Yet he has pointed out that the public sector undertakings should be given more and more autonomy. They should not be directed from one centre because that centre never understands the production programme or difficulties of the unit. That would have worked well at a time when the investment in the public sector was only Rs. 20 crores. Then the Centre could have exercised that power. But today the investment in the public sector is Rs. 4,000 crores and the units are scattered all over the country. So, it is high time that the units are given more and more of autonomy.

I quite agree that there are shortcomings or loopholes in some agreements because of which there is loss to the country. My disagreement is only with the remedy suggested. If there are lapses on the part of officials, government should be more careful in future and they should punish the erring or guilty officials. If they do that then the undertakings will do well. I have good faith in the public sector undertakings.

SHRI HIMATSINGKA (Godda) : Mr. Chairman, I support the principle involved in the Bill but I feel that Shri Kothari has laid stress at a wrong place. There is a large number of industries which can be done only in the public sector. Because of the large amount of money the private sector perhaps cannot set up those industries at all. Therefore public undertakings are necessary but care should be taken when a public undertaking is thought of, planned and started that very big initial mistakes are not made. Because of that very heavy amount of money that has been sunk in public undertakings it should be our look-out that they are in a position to give a proper return. About Rs. 3,500 crores are involved in this and, unfortunately, very big industries like HSL and HEC are still running at a very big loss. Therefore we should examine whether there has been any big lacunae when these industries were started.

I can quote one instance and a very big instance at that. When the copper project was started the scheme placed before the Government for approval provided for only Rs. 20 crores. Now over Rs. 80 crores have

been sunk in it and not one single ounce of copper has been extracted from the mines. As some hon. Members mentioned, a lot of machinery has been purchased from Russia and other countries which is junk.

Therefore care has to be taken when the project is thought of. It should be examined very properly by experts so that a very big amount of money may not be sunk as has happened in a number of industries started by Government and the money put in has been wasted. The examination needs to be done at the initial stage, when an undertaking is going to be started. Of course, care has got to be taken even after an undertaking has been started.

If you say that every agreement above a certain sum of money entered into by an undertaking should be scrutinised by someone else, it will be difficult for the undertakings to function properly. The need is to have proper persons placed in charge of the undertakings that are started by Government so that there cannot be much occasion for their decisions to be examined at any other level.

Therefore what I feel is that care has to be taken when a big industry or undertaking is intended to be started by Government. Unfortunately, proper care is not being taken with the result that some of these cases have been responsible for involving the country in very big loss. Therefore care should be taken at the initial stage so that a wrong decision may not be taken.

Another thing that has got to be taken care of is the delay that takes place in bringing an undertaking into stream. They take such a long period of time that a lot of money is wasted in overheads, interest charges and other things and the undertaking becomes very expensive and top heavy as a result of which it goes on incurring losses and a proper return does not come.

Therefore the idea behind the Bill is that proper care should be taken by Government so that public industries may function properly and the loss that is being incurred in some of the undertakings may be avoided and they may run properly. If public undertakings run properly and give a good return, that will be so much help to the country and a number of taxes which are now being imposed or the deficit financing that has got to be resorted to may also be avoided. Therefore care should be taken when an

[Shri Himatsingka]

industry is started and also after it has started by putting proper persons in proper places so that mistakes may not be made in running those industries. I hope Government will examine this Bill from that point of view.

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, कोठारी साहब ने जो बिल पेश किया है और इसमें जिस चीज की मांग की है, उसमें मुझे काफी सच्चाई नजर आती है। इसमें कोई शक नहीं है कि इससे कुछ ओटोमी में फर्क जरूर पड़ता है। पब्लिक ग्रन्डरटेकिंग जो हैं, वे कारपोरेशन की तरह की ब्रॉडीज हैं और वे कुछ भ्राजाद भी हैं और उनकी भ्राजादाना हैसियत है। लेकिन अगर भ्राजादाना हैसियत में बेलगाम का घोड़ा बन जाए और उस ग्रन्डरटेकिंग में दुनिया भर की क्रपशन आ जाये या दुनिया भर की उसमें खामियां आ जायें, तो फिर हकूमत का उसमें थोड़ा ब. त कंट्रोल होना या थोड़ा बहुत सुपरवीजन होना, यह कोई खराबी की बात नहीं है। अगर ऐसा न किया जाये तो यह भी एक तरह से इंडिपेंडेंट नेशन ही बन जाती हैं, इन्डिपेंडेंट किंगडम सी बन जाती हैं। चाहे वह ग्रन्डरटेकिंग रेलवे की हो, चाहे एल० आई० सी० की हो, चाहे हिन्दुस्तान स्टील की हो, चाहे ट्रान्सपोर्ट की हो, कोई भी हो, ये एक तरह की किंगडम सी ही हैं और अगर बाहर के देशों के साथ भ्राजादाना उनके एग्सी-मेंट्स हो जायें, तो फिर सोवरन किंगडम बन जाती हैं और फिर चाहे वह फाइनेंस मिनिस्ट्री हो, या ला मिनिस्ट्री हो या रिजर्व बैंक हो, वे यूं ही रह जाते हैं। तो मैं यह महसूस करता हूँ कि उनकी भ्राजादाना हैसियत हो, लेकिन देश के हित में, जहाँ जहाँ उनमें गड़बड़ियाँ हों, जहाँ जहाँ लूपहोल्स हों और क्रपशन के लिए जहाँ जहाँ लूपहोल्स हों, उनको प्लग किया जाये और उन पर सुपरवीजन हो।

मैं कुछ ऐसा महसूस करता हूँ कि हम जा तो रहे हैं सोशलिज्म की तरफ लेकिन चेयरमैन साहब जब हम इन पब्लिक ग्रन्डरटेकिंग की

तरफ देखते हैं तो उनके बारे में जो स्लोगन लगाये जाते हैं, उनको सुनकर खुश हो जाते हैं लेकिन उनके जो मूल नतायज निकलते हैं और उनमें जो कुछ हमें देखने को मिलता है, वह दूसरी ही चीज होती है। मैं उन भ्रादमियों में से हूँ जो यह चाहते हैं कि बड़ी जो इन्स्ट्रूज है या भ्रादायरे हैं, उनको नेशनलाइज किया जाए। होने भी चाहिये लेकिन उसके साथ-साथ यह भी तो आवश्यक है कि उनमें नुकसान न हो। आप के एल० आई० सी० में, आपकी रेलवेज में घाटे का बजट न हो और आपके एयरवेज की हालत भी अच्छी हो। मैं साफ कहना चाहता हूँ कि कोई भ्रादायरा नहीं है जहाँ पर नुकसान न होगा। आपने 4 हजार करोड़ रुपये डम्प कर दिये इस देश के। मेरा ऐसा ख्याल है कि अगर आप हरेक गांव में वह रुपया बांटते, एक एक गांव को 50, 50 हजार रुपा देते, उसको गरीब हरिजनों, भ्रादिवासियों और गरीब किसानों को देते, तो शायद अच्छी रिटर्न आपको मिलती। 4 हजार करोड़ रुपये आपने डम्प कर दिये और नतीजा यह है कि किसी ग्रन्डरटेकिंग में 50 करोड़ का नुकसान है, किसी में 20 करोड़ रुपये का नुकसान है और किसी में डेढ़, दो करोड़ रुपये का नुकसान है। मुनाफे की बात तो कहीं नजर ही नहीं आती। तो मैं महसूस करता हूँ कि यह जो नेशन का रुपया है, गरीब लोगों का रुपया है, किसानों और हरिजनों का जो रुपया है और 50 करोड़ लोगों के खून की यह जो कमाई है, इसको बर्बाद न किया जाए। मैं आपको मिसालें देना चाहता हूँ। अभी कुछ रोज पहले मैंने एल० आई० सी० में जांच की, तो वहाँ की जो हालत है, उसको चेयरमैन साहब मैं बनाऊँ कि वहाँ पर सारा क्रपशन ही क्रपशन है। वहाँ गरीबों की तो कोई सुनवाई नहीं। वहाँ तो बीच के दर्ज वाले लोगों, या भ्रमीर या शहरवाले बड़े भ्रादमियों की ही सुनवाई होती है। वहाँ गरीबों की कोई पूछ नहीं है। अगर वहाँ गरीब किसान या गरीब

मजदूर जा कर कहें कि उसे ट्रेक्टर के लिए रुपया चाहिये या पम्पिंग सेट के लिए रुपया चाहिये तो मिलेगा नहीं। अगर गरीब आदमी रिक्शा के लिये पैसा लेना चाहे तो उसे मिलेगा नहीं। अब नेशनलाइजेशन ग्राफ बैंक हो गया है। मुझे तो कपकपी सी लगती है और मैं तो उन आदमियों से हूँ जो कि साफ बात कहते हैं।

जो हालत आज हम एल० आई० सी० की देखते हैं उससे देश का भला नहीं हो सकता। दिल्ली में मकान बनाइये तो हजारों रुपये कर्जा मिल जाता है, लेकिन गांव में अगर एक हरिजन दो सौ रुपये लेना चाहेगा तो उसको नहीं मिलेगा। इतना फर्क क्यों समझा जाता है? अगर कहीं भी शहर में सट्टे के लिये चोरबाजारी के लिए कितना ही रुपया ग्राप लगा सकते हैं तो देहातों में अच्छे काम के लिए, प्रोडक्शन के लिए, पानी की सिंचाई के लिये, बिजली के लिये, रोड्स के लिये और गांव के स्तर को ऊंचा करने के लिये क्यों नहीं रुपया दिया जाता है। मैं उम्मीद करता हूँ कि शायद अब कुछ हालत तब्दील होगी। बहुत बढ़िया हमारे फाइनेंस मिनिस्टर हैं, तरक्की पसन्द हैं। बड़ी जैनाइन है हमारी प्राइम मिनिस्टर। जैसे वह चल रही है उससे मुझे उम्मीद है। पीछे बीम साल की हिस्ट्री में एक बात भी नहीं कर पाये।

दूसरी बात जो मैं कहना चाहता हूँ, चयर-मैन साहब, वह यह है कि ट्रांसपोर्ट में हमने हालत बहुत बुरी देखी। ग्राप देख लीजिये कि बुनिया भर की ग्रामदनी उसमें नजर आती है, लेकिन बगैर टिकट सफर को रोक नहीं सकते, चाहे वह रेल हो, बसें हों और यहां तक करप्शन है कि टिकट भी बोगस छपा लेते हैं।  
(व्यवधान)

मैं कह रहा हूँ कि यह जो करप्शन हो रहा है उन पर कंट्रोल होना चाहिए। तो मैं चयर-मैन साहब कहना चाहता हूँ कि हम तरक्की पसन्द कदम ले रहे हैं, लेकिन कदम, जैसा कि प्राइम मिनिस्टर ने कहा, जरा जमाके रखन

चाहिये जो फिर हिलें नहीं। हिन्दुस्तान स्टील को ही देख लीजिये—आदमी चाहे कोई भी हो, कांग्रेस का हो, या प्रोजेक्शन का—डाइरेक्टर जो हैं, वे अपने आदमी, सियासी आदमी पकड़ लेते हैं। एल० आई० सी० का चयरमैन आई० सी० एम० आदमी है, मैं उसका नाम नहीं लेना चाहता, लेकिन सारी उम्र जिनके बाल सफेद हो गये एडमिनिस्ट्रेटिव सर्विस में, एल० आई० सी० के काम को क्या जानें। जितने बड़े-बड़े आदमी हैं, आई० सी० एस० हैं, आई० पी० एस० हैं उनको लगा रखा है वहां जहाँ तक काम नहीं कर सकते। तो भेरे कहने का मतलब यह है कि इन कुशियल पोस्ट्स में प्राइवेट सैक्टर, श्री लोबो प्रभु का एक अलग सैक्टर चलता है। से आदमी लिये जायें, बिडला के एक्सपर्ट्स लिये जायें, चाहे फूड कारपोरेशन हो या दूसरा हो, अगर आपकी अच्छे टेलेन्ट्स नहीं मिलते हैं तो उनको बाहर से लिया जाए। मैं कहूँगा कि यह करना बहुत जरूरी है। उन्होंने चोरबाजारी का, मुनाफे का और करप्शन का जो यह आइडिया दिया है, यह ठीक आइडिया दिया है।

मैं आपका बड़ा मशकूर हूँ कि आपने मुझे मौका दिया। मैं कहना चाहता हूँ कि यह जरूरी है कि इतने बड़े करप्शन पर कब्र हो इसके लिये जो बिल पेश किया है उसके जो कंटेन्ट्स हैं उससे मैं इत्तिफाक करता हूँ। इसकी तरफ जो उन्होंने तवज्जह दिलाई वह ठीक होनी चाहिये।

श्री रामावतार शास्त्री (पटना) : सभापति महोदय, श्री कोठारी जी ने जो यह बिल पेश किया इसके लिये मैं उनको धन्यवाद देता हूँ कि हमें इससे सरकारी क्षेत्रों के कारखानों में होने वाली गड़बड़ियों के सिलसिले में विचार करने का मौका मिला। इनकी नीयत सरकारी क्षेत्रों के कारखानों में जो गड़बड़ी होती है उनको दूर करने की मासूम होती है, लेकिन केवल इतना ही यदि इनके बिल का स्वरूप है तो वह काफी नहीं है। हमें और भाग बुनियादी बातों की

[श्री रामाबतार शास्त्री]

तरफ जाना पड़ेगा और वह बुनियादी बात यह है कि हमारे यहाँ कांग्रेस की हुकूमत है जिसकी आर्थिक नीति मिश्रित आर्थिक नीति है यानी यहाँ पूंजीवाद भी चले और प्राइवेट सैक्टर भी चले। लेकिन इनकी मूल नीति हिन्दुस्तान के अन्दर पूंजीवाद का निर्माण करने की बिल्कुल 22 वर्षों से रही है। जब तक यह नीति रहेगी तब तक पब्लिक अन्डर-टेकिंग को ये सचमुच चुस्त और दुस्त नहीं कर सकेंगे, इस में तरह तरह की गड़बड़ियाँ आती रहेंगी। मैं यह निवेदन करना चाहता हूँ कि सरकार समाजवाद का केवल नाम लेना बन्द करे क्योंकि इससे काम नहीं चलेगा। वह थोड़ा काम भी करे और आर्थिक नीति में परिवर्तन लाये, पूंजीवाद के विकास के रास्ते पर चलना छोड़ कर गैर-पूंजीवादी विकास के रास्ते पर चले। तभी वह देश का नव-निर्माण कर सकेगी और आर्थिक विकास हो पायेगा।

आज हमारे देश में जो सरकारी उद्योग-धन्धे हैं वे बड़े ही महत्वपूर्ण हैं, जिन का खड़ा करने के लिये, यह बड़ी खुशी की बात है और हमारे जैसे समाजवादी विचार के लोगों को गौरव अनुभव होता है कि समाजवादी देश मदद कर रहे हैं। उनकी मदद से इस प्रकार के उद्योग-धन्धे पूरे देश में खड़े किये जा रहे हैं। अगर हमने उनकी सफलता के साथ आगे चलाया तो हमारा देश आर्थिक मामलों में आत्म-निर्भर होगा, हम दूसरों के आगे हाथ पसारना बन्द करेंगे और जो हमारी विदेशी मुद्रा बेकार खर्च हो जाती है उसकी बचत होगी। हम सही मानों में देश को समाजवाद की तरफ ले जा सकेंगे। इसलिये बुनियादी नीति में परिवर्तन करने की आवश्यकता है। तभी हम आत्म-निर्भर भी होंगे, सत्ताज्यवाद की तरफ देखना बन्द करेंगे और हमारी आजादी पर समय समय पर जो खतरा उत्पन्न होता रहता है उस से भी बच सकेंगे। सरकार से मेरा यही निवेदन है।

इसके बाद में सरकारी क्षेत्र के एक दो कारखानों का जिक्र करना चाहता हूँ। सोवियत

संघ की मदद से सूरतगढ़ फार्म बना हुआ है। उसने एक नया रास्ता दिखलाया कि किस तरीके से मरु भूमि को भी हम आबाद कर सकते हैं, हरा भरा बना सकते हैं और वहाँ अन्न पैदा कर सकते हैं। लेकिन बदकिस्मती की बात है कि हमारे सदन के एक माननीय सदस्य, श्री मसानी, जो पब्लिक अकाउंट्स कमेटी के चेयरमैन भी रह चुके हैं, कभी समाजवादी बनते हैं, कभी टाटा के यहाँ जाकर नौकरी करते हैं और कभी विंग ब्रिजिन्स के सबसे बड़े इजारेदार पूंजीपतियों की नुमाइन्दगी इस सदन में करते हैं। उन्होंने पब्लिक अकाउंट्स कमेटी जैसी जवाब-देह कमेटी को सोवियत यूनियन पर हमला करने के लिये इस्तेमाल किया, जो नहीं होना चाहिये था। लेकिन सूरतगढ़ फार्म ने जो काम किया है, वह सरकार के सामने है, देश की जनता के सामने है। हमारे देश के कुछ लोग जो इजारेदार पूंजीपतियों के करीब आ चुके हैं उनकी दिन रात यही कोशिश रहती है कि हम समाजवादी देशों की मदद में चलन वाली पब्लिक अन्डर-टेकिंग व फार्म के ऊपर हलवा करें।

हरिद्वार में दक्कानों यानी ऐन्टी-बायोटेक्स का कारखाना है। यह बहुत बड़ा कारखाना है। सोवियत रूस की मदद से यह कारखाना बनाया गया। लेकिन हमारे "महान समाजवादी" श्री अशोक मेहता ने, जो एक जमाने में पेट्रोलियम मिनिस्टर थे और जिन्होंने 17 तारीख को उछल उछल कर भाषण दिया कि रब्बात में हमारे देश का अपमान हो गया, उस के साथ भीतर घात करने की कोशिश की, इसको बदनाम करने की उन्होंने कोशिश की। उन्हें तो सोवियत संघ की मदद से इसको आगे बढ़ाने की तरफ जाना चाहिये था। लेकिन वह इस तरफ नहीं गये। आज भी षडयन्त्र चल रहा है कि उसको बदनाम कर दिया जाये। जिस के चलने से हम दबाक मामले में आत्म-निर्भर हो सकते थे उसका भीतर-घात किया जा रहा है।

इसी तरह से रांची के अन्दर एच०ई०सी० है। सोवियत संघ, चेकोस्लोवाकिया और दूसरे



समाजवादी देशों की मदद से वह कारखाना चल रहा है। वहां का क्या हाल है? जब मजदूर मजदूरी मांगते हैं, कर्मचारी मजदूरी मांगते हैं तो सरकार कहती है कि पैसा नहीं है। लेकिन किस तरीके से वहाँ बड़ी बड़ी तन्ख्वाहों पर जनता का पैसा बरबाद किया जा रहा है, जिसकी बजह से जो यहाँ वकालत करते हैं विंग बिजिनेस की उन्हें मौका मिलता है पब्लिक सेक्टर ग्रन्डरटैकिंग्स पर हमला करने का, उस की तरफ मैं मंत्री महोदय का ध्यान आकृष्ट करना चाहता हूँ। सब जगह पब्लिक ग्रन्डर-टैकिंग्स में एक चेअरमैन होता है, वहाँ एक डिप्टी चेअरमैन का भी पोस्ट है। पता नहीं किस लिये। शगोटा साहब को, जो जनसंघ की खुल कर मदद करते हैं, रायट करवाने में मदद करते हैं, वहाँ के मुसलिम कर्मचारियों को बसाने के लिये हीवी इंजीनियरिंग कन्सल्टेंटिव कमेटी में जो एकमन से फैसला हुआ कि उनको जगह दी जाय, वह पसन्द नहीं आया।

उन्होंने गुप्त रूप से जनसंघ को उकसा दिया फलतः दूसरे लोगों ने, जनसंघ के समर्थकों ने जिनके पास क्वार्टर हैं, वहाँ जा कर उन पर ताला लगा दिया। वहाँ के डी० सी० ने मदद की इस काम में जगोटा साहब जो वहाँ डिप्टी चेअरमैन हैं उनकी क्या जरूरत है? अगर इस तरह से बेकार खर्च करेंगे तो आपको नुकसान होगा। इस बात का सेठी साहब जानते हैं, आप भी जानते हैं, सभी लोग जानते हैं। इस तरह से पैसा खर्च करना बरबादी करना है। यह गलत है।

सोलह करोड़ की इनवैटरी एच०ई०सी० और 22 करोड़ की इनवैटरी रेलवे में होती है हर साल। 22 करोड़ की इनवैटरी के लिये रेलवे में ग्यारह सौ तनख्वा पर एक भ्रफसर हैं जबकि यहाँ ग्यारह भ्रफसर हैं 16 करोड़ की इनवैटरी के लिये और उनको 1100 से 1300 रुपये मासिक तनख्वाह दी जाती है। ऐसी अवस्था में घाटा नहीं होगा तो क्या सुनाफा होगा? 1500 या 2000 के अन्वय वहाँ

भ्रफसर है। उनको वेज बिल को भ्रप देखें और जो सोलह हजार मजदूर है उनके वेज बिल को देखें। आपको पता चल जाएगा कि उसकी वजह से कितना नुकसान होता है। समाजवादी देशों की मदद से कारखाने कायम करने की कोशिश की जाए और वहाँ पर पैसा बरबाद हो, यह बरदाश्त नहीं किया जा सकता है। जो साम्प्रदायिक तत्व हैं, फिरकापरस्त लोग हैं उनको मौका दिया जाय कि वे वहाँ की शांति को भंग करें। इसको किसी भी अवस्था में बरदाश्त नहीं किया जा सकता है। प्रोडक्शन को वे ठप्प करें, इसको बर्दाश्त नहीं किया जा सकता है। सरकार को वहाँ जो मुसलमान कर्मचारी हैं उनको बसाने का बन्दोबस्त करना चाहिए। इंजीनियरिंग वेज बोर्ड के फैसले को फौरन लागू करना चाहिये। उसको लागू कराने के लिए जगशेदपुर के ग्रन्डर और सिद्दभूम के मऊभंडार के ग्रन्डर पचास हजार इंजिनियरिंग मजदूर प्रान्दोलन कर रहे हैं हड़ताल कर रहे हैं। इसकी हवा हटिया के ग्रन्डर भी फौली है। पब्लिक सेक्टर ग्रन्डरटैकिंग्स के ग्रन्डर, बोकारो के स्टील कारखाने के ग्रन्डर जो ठेकेदार हैं, वे मजदूरों का खून चूसते हैं। मजदूरों को गोली मार कर उनको भ्रप भून सकते हैं। सरकार की बुनियादी नीति को भ्रप को बदलना होगा। तभी इसका द्वारा या कोई बड़ा बिल लाकर काम अच्छी तरह से चलाया जा सकेगा। स्वतंत्र पार्टी वाले, जनसंघ वाले इनको समाप्त करने की कोशिश कर रहे हैं। इससे देश को नुकसान होगा। आपको उनसे सावधान रहना होगा।

श्री माधुराम ग्रहिरवार (टीकमगढ़) : माननीय कोठारी जी ने जो बिल पेश किया है, उसकी मंशा से मैं बिलकुल सहमत हूँ। सभी माननीय सदस्यों ने कहा है कि जो कारखाने पब्लिक मनेजमेंट में चल रहे हैं उनमें से हमें घाटा हुआ है।

समापति महोदय भ्रप देखें कि 3500 या 4000 करोड़ रुपया देश का हममें लगा हुआ है। एक कारखाना बंद करने में ली सी और

[श्री नाथूराम ग्रहिवार]

दो दो सौ करोड़ रुपया भी लगा है। उनमें बड़ी बड़ी मशीनें लगाई गई हैं। जिन कारखानों को स्थापित होने में दस दस साल लग जाते हैं उनसे यह आशा की जाये कि हमें तुरन्त फायदा होने लग जाये तो यह असम्भव बात है।

लेकिन जो कारखाने लग भी गये हैं और जहां उत्पादन शुरू भी हो चुका है वहां उत्पादन उतना नहीं हो रहा है जितना हम चाहते थे या जो हमारा लक्ष्य था।

मैं एक और बात कहना चाहता हूँ। दूसरों के बारे में तो मुझे पता नहीं लेकिन अपने प्रदेश के कारखानों के बारे में मुझे पता है। वहां दो कारखाने लगे हैं। एक भिलाई में और एक हैवी इलेक्ट्रिकल्स कंपनी भोपाल में। वहाँ मैंने देखा है कि प्रान्तवाद और क्षेत्रवाद की भावना बहुत ज्यादा फैली हुई है। मेनेजिंग डायरेक्टर जिस प्रदेश विशेष का होता है उसी प्रदेश विशेष से कर्मचारी वर्ग जो होता है, उसको रख लेता है, ऊपर के जितने बड़े अधिकारी होते हैं, वे सभी उसी प्रदेश विशेष से आते हैं। हमारे मध्य प्रदेश में कैज्युअल लेबर पर ही स्थानीय जनता लगाई जाती है। किसी को भी अधिकारी के रूप में वहाँ नौकरी नहीं मिली है। इसमें पक्षपात से काम लिया गया है। मैंने एक प्रश्न पूछा था। उस प्रश्न को इस आधार पर वापिस कर दिया गया क्योंकि यह नीति का प्रश्न था, सरकार की पालिसी का प्रश्न था। इनमें घाटा क्यों होता है? अगर एक अफसर जिसको दस बारह साल की सर्विस हो जाये और चार साल पुराना आवामी धा कर अगर उसके सिर पर बैठ जाये तो उनको इससे दुख होना स्वाभाविक है। वे समझते लग जाते हैं कि हमने तो दिन रात मेहनत की लेकिन हमें कोई लाभ नहीं हुआ और कल घाने वाले आवामी को हमारे सिर के ऊपर बिठा दिया गया है। एक आवामी कल घाया और परसों अफसर बन गया लेकिन उन्हें अफसर नहीं दिया गया भिलाई में। एक अहूजा साहब हैं। छः साल पहले वह चार सौ रुपये पर धाये थे।

आज वह 2200 रुपये पा रहे हैं। लेकिन उसी योग्यता के जो लोग आज से दस साल पहले तीन सौ रुपये पाते थे, उनको पांच सौ रुपये भी नहीं मिलते हैं। कर्मचारियों में असंतोष इसीलिये पैदा होता है कि अच्छा काम करने वालों को कोई क्रेडिट और प्रमोशन नहीं मिलती है। असल में वहाँ अच्छे काम से तो मतलब ही नहीं है। जैसा कि सरकारी दफ्तरों और सेक्रेटेरियट में होता है, जो अफसरों की खुशामद करे, उसको सबसे ऊपर बिठा देते हैं, चाहे उसकी सर्विस रिपोर्ट कौसी भी हो।

वास्तव में यह बिल सरकार और देश की जनता का ध्यान इस बात की ओर खींचता है कि हमने जिन सरकारी क्षेत्र के कारखानों में इस देश का 4,000 करोड़ रुपया लगाया हुआ है, उनमें घाटा क्यों हो रहा है। इस दिवय में गहराई में जाने की आवश्यकता है।

17. 36 hrs.

[Shri M. B. Rana in the Chair]

जिन कारखानों में घाटा होता है, उसकी जिम्मेदारी उनके प्रबन्धकों पर है और उन पर कड़ा नियंत्रण रखना चाहिए। आखिर प्राइवेट सेक्टर के कारखानों में घाटा क्यों नहीं होता है। और पब्लिक सेक्टर के कारखानों में घाटा क्यों होता है? कहा जाता है कि पब्लिक सेक्टर के कारखानों को पूरी आटोनोमी दी जाये। लेकिन उसका परिणाम यह होता है कि प्रबन्धक लोग अपनी मर्जी के मुताबिक अफसर और कर्मचारी रखते हैं, अपने मन के एग्जिमेंट करते हैं, अपने मन का सामान मंगवाते हैं और इस प्रकार वहाँ बहुत गोल-माल होता है।

रांची के हैवी इंजीनियरिंग कारखाने में कई लाख रुपये की मशीनरी बिल्कुल खोली ही नहीं गई है, अभी तक बन्द पड़ी हुई है। उस मशीनरी का क्या होगा? उस पर सरकार का कितना पैसा लगा हुआ है? जिसके साथ किसी

कारखाने के सम्बन्ध में कोलैबोरेशन किया जाता है, वह जो मशीनरी सप्लाई करता है, कई साल तक पड़े रहने के बाद वह बेकार हो जायेगी, क्योंकि विज्ञान के इस युग में मशीनों में सुधार हो रहा है और नई नई मशीनें आ रही हैं।

हमारे कारखानों में घाटे को रोकने के लिये उनके प्रबन्धकों पर नियन्त्रण रखना बहुत आवश्यक है। अगर ऐसा नहीं किया जायेगा, तो हमारे पब्लिक सेक्टर के कारखानों में जो 4,000 करोड़ रुपया लगा हुआ है, वह हूब जायेगा। श्री कोठारी ने जो बिल रखा है, उसकी मन्शा ठीक है, लेकिन मैं सरकार से कहना चाहता हूँ कि हमें यह देखना पड़ेगा कि हमारे कारखानों में दोष, त्रुटि और गलती कहां है। इस बात का भी ध्यान रखना चाहिए कि जिस प्रदेश में कोई कारखाना लगा हुआ है, यथा-संभव उसमें उसी प्रदेश के लोग ही रखे जायें, बजाये इसके अगर किसी कारखाने का मैनेजिंग डायरेक्टर पंजाब का है, तो उसने सब अफसर आदि पंजाब के रख लिये और अगर मद्रास का है, तो उसने सब मद्रास के लोग भरती कर लिये।

उदाहरण के लिये एन० बी० सी० सी० के मैनेजिंग डायरेक्टर उत्तर प्रदेश के हैं। उन्होंने बहुत से इंजीनियरों को निकाल बाहर किया है, बहुत से उत्तर प्रदेश के आदमियों को बेपुटेशन पर बुना लिया है और दिखा दिया है कि उस उपक्रम में घाटा हो रहा है। कोई देखने वाला नहीं है। मैनेजिंग डायरेक्टर माहब कहते हैं कि चूंकि उपक्रम घाटे पर चल रहा था, इसलिए उन लोगों को हटा दिया गया है।

आज समय आ गया है कि हम देखें कि बीस साल के बाद भी हमारे कारखानों में घाटा क्यों हो रहा है। जो अधिकारी उनके लिये जिम्मेदार हैं, उनको इतनी छूट नहीं देनी चाहिये कि वे राजा बनकर देश का पैसा खर्च करें, बड़े बड़े बंगलों में रहें और मोटरों में

धूमें और इस प्रकार जनता के पैसे का दुरुपयोग करें जिसके परिणामस्वरूप कारखानों में घाटा हो।

मेरा सुझाव है कि सरकार इस सम्बन्ध में एक कनसल्टेटिव कमेटी बनाये, जो कि सरकार को हर महीने रिपोर्ट दे। जो भी नये डील हों, उनकी पूरी जांच पड़ताल हो और सरकार की ओर से पूरा नियंत्रण रखा जाये।

चूंकि इस बिल के द्वारा इस महत्वपूर्ण विषय की ओर सरकार का ध्यान खींचा गया है, इसलिये अब श्री कोठारी अपने विषेयक को वापिस ले लें और सरकार अपनी ओर से शीघ्र एक बिल लाये।

SHRI KANWAR LAL GUPTA (Delhi Sadar) : The next Bill is mine. I think you must finish this discussion two minutes before 6 O'clock.

MR. CHAIRMAN : We can take up your Bill next time.

SHRI KANWAR LAL GUPTA : Will it not lapse next time ?

MR. CHAIRMAN : It will not lapse.

SHRI KANWAR LAL GUPTA : I am doubtful. It may not be taken up. It may be a A or B category Bill. The normal practice is that the discussion is over two minutes earlier than 6 O'clock.

MR. CHAIRMAN : This Bill will not be finished today because the Minister has to reply and then Mr. Kothari has to reply. There are one or two other speakers also. Shri Maharaj Singh Bharati.

श्री महाराज सिंह भारती (मेरठ) : सभापति जी, पब्लिक सेक्टर की सुन्दरी जिन लोगों के जिम्मे रखरखाव और सवारने के लिए दी गई थी उन्होंने बजाय संवारने के उस पर और कालिख पोट दी और लोग उसको सुन्दरी के बजाय बडसूरत कहने लगे। इसमें सुन्दरी की खता नहीं है। आज भी उसको नहला धुला करके संवारा जाय तो वह पूरे हिन्दुस्तान का

## [श्री महाराज सिंह भारती]

पब्लिक सेक्टर में अगर कहीं घाटा आया तो पब्लिक सेक्टर की वजह से नहीं आया। आसाम के ग्रन्दर जो कूड आयल है प्राइवेट सेक्टर उसमें से दस टन कूड लेकर उससे एक टन मोम निकाल कर एक हजार रुपये में बेचता है और एक ही हजार रुपया वह 10 टन कूड आयल की कीमत देता है लेकिन उमी कूड आयल को जब पब्लिक सेक्टर लेता है तो 3 मोम निकालना है न मोबिल आयल निकालना है और मामूली तेल और पेट्रोल बना कर वह जो कीमती चीज उस की है उसे कोक की शक्ल में ला कर प्राइवेट सेक्टर को मिट्टी के मोल दे कर उससे कई गुना लाभ उठाने के लिए छोड़ देता है। तो अगर पब्लिक सेक्टर में पूरा मुनाफा नहीं आता है तो खता पब्लिक सेक्टर की नहीं है बल्कि नीति निर्धारित करने वाले बुद्धिहीन लोगों की है चाहे सरकारी कर्मचारी हों या राजनीतिज्ञ हों मुझे इससे कुछ नहीं लेना है। दुनिया में जब एक हजार मेगावाट के टर्बो जेनरेटर बनाये जा रहे हों जिन से एटामिक एनर्जी के जरिये या थर्मल के जरिये ढाई नये पैसे में एक यूनिट बिजली तैयार होनी हो तब हिन्दुस्तान की सरकार 55 मेगावाट के टर्बो जेनरेटर बनाकर नौ नये पैसे में बिजली पैदा करे और फिर घाटा आये तो खता पब्लिक सेक्टर की नहीं है, यह नीति निर्धारित करने वाले नेताओं की है और कर्मचारियों की है। हिन्दुस्तान इन्फेक्टिसाइड्स में एक बटिया यूनिट बनाकर उससे मुनाफे और प्रबन्ध में हिस्सेदारी का पैक्ट करके क्षमता से दस परसेंट ज्यादा उत्पादन कर सकते हैं तो फिर दूसरी जगह आप उस स्कीम को क्यों नहीं लागू कर सकते। भिलाई है या कोई और है उसमें अपनी सरकारी यूनिट को प्रतिष्ठित करने के लिए कई कई यूनिटों के अग्रिम पैदा करके कोई समझौता नहीं कर सकते और उनको मैनेज ट में हिस्सा नहीं दे सकते और फिर घाटे में चलते हों तो खता पब्लिक सेक्टर की नहीं है, यह सरकार की

खता है और कर्मचारियों की खता है। अगर वुर्गापुर का स्टील प्लांट इंग्लैंड के दक्षिणों कारखानों से कंसाटियम बना कर खरीदा जाल्म है और उसके जरूरी पुर्जे उससे नहीं लिये जाते, बाद में वह पुर्जे बनाने से इन्कार करते हैं और पुर्जों के अभाव में हम ग्रन्दर प्रोडक्शन करते हैं और घाटा होता है तो खता पब्लिक सेक्टर की नहीं है बल्कि उन कर्मचारियों की है और हमारे नेताओं की खता है। आसाम में पैदा होने वाली गैम मुफ्त बराबर आसाम के बिजली बोर्ड को दी जाती है। उसी गैम से बिजली बनाकर नामरूप के पब्लिक सेक्टर की फैंट्री को इतने तेज भाव पर बिजली दी जाती है जो हिन्दुस्तान की किसी फैंट्री को नहीं दी जाती तो अगर उग नामरूप की फैंट्री का फट्टि-लाइजर वाला हिस्सा घाटे में चलता जाता है तो खता पब्लिक सेक्टर की नहीं है। इसमें पब्लिक सेक्टर किधर आता है? बिरला को ल्यूमि-नियम फैंट्री के लिए दो नये पैसे के हिसाब से उत्तर प्रदेश में बिजली देते हैं और पब्लिक सेक्टर में उदयपुर के ग्रन्दर अगर जिक स्मेल्टर प्लांट हम लाते हैं तो नौ नए पैसे के हिसाब से बिजली देते हैं। एक टन जिक बनाने के लिए 400 रुपये की बिजली खर्च होती है। 300 रुपये फालतू हम बिजली के लिए लेते हैं और फिर भी कहते हैं कि पब्लिक सेक्टर घाटे में चलता है। धीमन्, पब्लिक सेक्टर घाटे में नहीं चलता है। इस देश के नेता घाटे में चलाते हैं, इस देश के अफसर घाटे में चलाते हैं, हमारी मनोवृत्ति घाटे में चलाती है, पब्लिक सेक्टर घाटे में नहीं चलता है। वह तो बहुत शानदार चीज है। जिस वक्त पब्लिक सेक्टर की बात सोची जाती है तो मुझे कहने के लिए मजबूर होना पड़ता है कोई यह नहीं समझता कि वह अपनी है। कर्म के लिए लोभ समाजवाद के लम्बे लम्बे नारे लगा सकते हैं। अगर मैं सरकार से यह पूछना चाहूँ कि भिलाई स्टील प्लांट में जो आयरन स्क्रैप इकट्ठा होता है उसके बराबर मैं उसके खरीदार बैठे हुए हूँ,

मिलाई के बराबर में छोटे छोटे कारखानेदार उसको लेना चाहते हैं लेकिन उनको नहीं देते, कर्जों की संख्या में उनको नीलाम करना चाहते हैं। कनकत्ते के थोक व्यापारी उनको ले जाते हैं। बाद में छोटे छोटे कारखानेदार उनसे उसको ले कर पाते हैं वह 15 सैकड़ा ज्यादा पैसा देने के लिए तैयार है अगर उसी रेट पर जिस पर नीलाम होना है, थोड़ा सा उनको भी वे दें। उसमें जो घाटा घाता है, उसके लिए कौन जिम्मेदार है। आज आपकी स्टील मिलों को स्लैंग बेकार चला जा रहा है, उसको बेच नहीं पा रहे हैं, उसके लिए कौन जिम्मेदार है? पब्लिक सेक्टर का सत्यानाश किया है उन काली भेड़ों ने जो अफसरों की शकल में, राजनीतियों की शकल में बढ़िया तनख्वाह लेती है, सहूलियतें लेती हैं, तो पब्लिक सेक्टर में यकीन नहीं करते हैं और उसके अन्दर घुस कर पब्लिक सेक्टर का सत्यानाश करते हैं। पब्लिक सेक्टर बहुत शानदार चीज है, वह इतनी बढ़िया सुन्दरी है। सभापति महोदय, मैं सच कहता हूँ, अगर डंग से नहला धुना कर सवार दिया जाय, तो पूरा हिन्दुस्तान उस पर आगिक हो जायेगा। लेकिन इन कम्बख्तों ने उस सुन्दरी पर ऐसी कानिख पोती है कि उसका उदाहरण नहीं है और इन कम्बख्तों को सजा देना वाला कोई नहीं है। हाँ, अब इस्कलाब चल रहा है, शायद कोई स्थिति ऐसी बन जाय कि इन पापियों को सजा दी जा सके।

इन शब्दों के साथ मैं कुछ हद तक इस बिल का समर्थन करता हूँ।

**SHRI R. D. BHANDARE (Bombay Central) :** Sir, having heard the speeches, I was not surprised that the speeches were more at a tangent with the subject dealing with losses of public undertakings. The theme of the Bill is to bring about more control and centralisation of the working and for entering into an agreement to start an industry. When we are a developing country, it is but natural for us to invite anybody and enter into agreement by way of collaboration, etc. When I went to UN, I had occasion to discuss this problem as to why

the public undertakings are running into losses.

The majority of members directed their speeches towards the functioning and working of the public undertakings. Here the point is different. As Prof. Galbraith said, there is a thin line between the private sector and the public sector, in view of the scientific knowledge, technical know-how and managerial skill. Is these three factors are found either in public sector or private sector, why should we quarrel? But I have been hearing this quarrel every now and then. The main point is, whether we should give autonomy to the different undertakings or we should have control and interference and inhibit the initiative of the public undertakings by putting in a clause here that in regard to every agreement that may be entered into for the purpose of collaboration or with any private party, there must be some central authority to interfere with every clause of the agreement.

**SHRI S. S. KOTHARI :** For final approval.

**SHRI R. D. BHANDARE :** Would you like to have interference and centralisation even at the time of entering into the agreement.

When we are talking of the functioning of the autonomous bodies, at the same time, if we talk of interference, control to the extent of putting limitations and inhibition on the working of those public sector undertakings, how could we reconcile with the two.

**SHRI S. S. KOTHARI :** I am not referring to the day-to-day management but agreements involving crores of rupees. They should be sent to the Finance Ministry in the final form for approval.

**SHRI R. D. BHANDARE :** I am not dealing with the functioning of public sector or the actual management of it. I am on the simple point, which is incorporated in the Bill, whether there should be centralisation of control even at the time of entering into the agreement.

**SHRI S. S. KOTHARI :** That is the most important time.

**SHRI R. D. BHANDARE :** To what extent should there be centralisation? The argument boils down to this simple proposition—Should it be centralised and should the Centre control, interference or inhibition in the freedom to enter into an agreement.

**SHRI S. S. KOTHARI :** Give them all freedom. Only the agreements should be sent to the government for approval in the final form.

**SHRI R. D. BHANDARE :** I doubt very much whether it will not result in interference. Also, at that stage no examination or study will be made. Therefore, the Bill is not in tune with the present time; it is not in tune with the conditions of a developing country. I, therefore, oppose it in toto.

Some of my friends who have spoken on the Bill brought in Harijans. Some members are out to cash on the problems of the Harijans. Let there be any Bill or any proposition before the House, they will bring in the name of Harijans and backward classes, as if they are the cattle to be led by every person, whatever be his position or place in the society. For Heaven's sake, do not bring in the name of the Harijans on anything and everything.

\***SHRI NAMBIAR (Tiruchirappalli) :** Mr. Chairman, as the system of simultaneous interpretation from southern region languages into English and Hindi has been introduced in this House, I want to avail of that opportunity and speak in Tamil. Though Tamil language may not be known to the Members present here, still they will be able to follow what I say either in English or Hindi.

On the Public Undertakings (Compulsory Approval of Agreements) Bill, 1969 introduced by Shri S. S. Kothari, two sets of views were expressed in this House by the Members who participated in the debate so far. Before any agreement involving a consideration of Rupees Ten lakhs or more with any person, Government or semi-Government body in India or abroad by any public sector undertaking is entered into, that agreement should be scrutinised by

an officer not below the rank of a Joint Secretary either in the Ministry of Finance or in the Ministry of Law. Such an officer should also issue a certificate of approval after initialling the draft agreement. If this precaution is taken, then many serious blemishes and lacunae which are now located in such kind of agreements leading to heavy losses can be avoided. This is one view expressed by some Members. The other view is that such a scrutiny will lead to inordinate delay in the execution of projects which are of national importance. That is what my hon. friend Shri Bhandare pointed out.

We should first see what benefit will accrue to the nation by accepting any of the two views expressed. I had an opportunity to visit the Heavy Electricals Plant in Ramachandrapuram in Hyderabad. The agreement in regard to this plant was to the value of Rs. 2 crores including foreign collaboration. This was established for producing switch-gears. Within three years of its starting we have incurred a loss of Rs. 95 lakhs, nearly half of the capital invested in this undertaking. If this kind of mismanagement continues, the nation is destined to suffer heavy losses, both in terms of money and much-needed plant and machinery and components. So there is every justification for demanding that the draft agreement should be scrutinised by a central authority.

This does not mean that I accept this Bill as it has been formulated. I have to give deep consideration to this Bill in a congenial atmosphere. I would commit myself whether I should support this Bill or not at the time of voting. With these words, I conclude my speech.

**SHRI A. SREEDHARAN (Badagara) :** Mr. Chairman, when I rise to speak on this Bill, I would like to make it clear that I agree with the principle of the Bill. As to how it should be implemented and how it could be implemented, these are points into which we will have to go more cautiously.

The question has been raised that Government should keep a very close watch on the activities of public undertakings. The controversy of private undertakings versus public undertakings is raging today but my feeling is that that the public under-

\*The original speech was delivered in Tamil.

takings have gone wrong. It is largely because of the irresponsible attitude adopted by this Government.

Time and again on the floor of this House as a Member from Kerala I have pointed out the various irregularities in the running of Fertilisers and Chemicals (Travancore) Limited. I will quote what the Committee on Public Undertakings has said about the management and agreement entered into by this concern :

"As a commercial concern FACT has to see that any agreement entered into by it is to its advantage and enforced to safeguard its interests. But in the case of the agreement entered into with this Society, this was not the case. What is difficult to understand is that in spite of repeated comments of the auditors and even after the resolution of the Board of Director authorising the Managing Director to take appropriate measures to obtain the necessary security from this Society no action was taken to secure the amount outstanding against the Society which amounted to Rs. 6,31,52 as on 31st December, 1968."

After this report of the Public Undertakings Committee the Minister of State in the Ministry of Petroleum and Chemicals, Shri D. R. Chavan—he is here—went to Fertilisers and Chemicals (Travancore) Limited, Alwayee and said about this management, which has been condemned, called inefficient and pulled up by a Committee of Parliament, that here was an effective and efficient management. As long as there are ministers like Shri D. R. Chavan in this Cabinet, who can be bought by managing directors, who go and enjoy all the pleasures that they give, the public undertakings in this country shall go to dogs.

SHRI R. D. BHANDARE : You are imputing motives.

SHRI A. SREEDHARAN : I am prepared to prove it provided you conduct an inquiry. I know Shri Chavan and the way his mind works ; I know where he lived there and what happened in that guest house. Here is a committee of Parliament which says that the management is inefficient and useless... (Interruption) and he says that this management is effective... (Interruption).

SHRI TULSHIDAS JADHAV (Barawati) : On a point of order, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I went on a tour and paid a visit to the Fertilisers and Chemicals (Travancore) Limited, some time back. There was a function organised by the management for the purpose of releasing their product called hocompos and also dry ice. In the speech which I made, I did not mention anything about the management. Subsequently, when the press people put a question, "What do you think about the management?" I said, about the Cochin Fertiliser project which was being implemented, after I went round and saw it, that I was completely satisfied with the management work. Therefore, I paid a compliment....

18 hrs.

SHRI A. SREEDHARAN : He paid tributes to the Managing Director of the concern which has been condemned by the Public Undertakings Committee. (Interruptions)...

SHRI K. LAKKAPPA (Tumkur) : We have condemned it on the floor of the House. Why has he not been removed? (Interruptions)

SHRI RANDHIR SINGH : What is this? The Minister must be heard.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : May I raise a point of order? It is past 6 O'Clock now. Shri Sreedharan may continue the next day.

SHRI D. R. CHAVAN : After seeing the work, I paid a compliment to the management. I stand by it. But to attribute motives to me because I was treated well by the management is absolutely wrong. I repudiate it. (Interruptions)

SHRI A. SREEDHARAN : You hold an inquiry and I will prove my allegation.

18.01 hrs.

STATEMENT RE : ALLEGATION ABOUT  
USE OF I. A. F. PLANES FOR RE-  
QUISITIONED A. I. C. C MEETING

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : Mr. Chairman, Sir, before the House was adjourned for lunch today. Shrimati Tarkeshwari Sinha, M. P., had stated that ten Defence 'planes had been allowed to be used for Members to be brought for the requisitioned A. I. C. C. meeting. I have also learnt that Dr. Ram Subhag Singh had also mentioned that some Defence Ministry 'planes have been sent for fetching members. I have checked up the position and I would like to state categorically that no IAF plane has been

used for bringing A. I. C. C. members for the requisitioned A. I. C. C. meeting or for any other purpose connected with the A. I. C. C.

It is unfortunate that hon. Members should have made such statements without verifying facts.

MR. CHAIRMAN : The House stands adjourned to meet again at 11 A. M. on Monday.

18.03 hrs.

*The Lok Sabha then adjourned till  
Eleven of the Clock on Monday,  
November 24, 1969 | Agrahayana  
3, 1891 (Saka).*